Fourth Series, No.20

Monday, March 11, 1968
Phalguna 21, 1889 (Saka)

LOK SABHA DEBATES

Fourth Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT
New Delhi
Rs:1.00

CONTENTS

No. 20—*Monday, March* 11, 1968/*Phalguna* 21, 1889 (*SAKA*)

	COLUMNS
Oral Answers to Questions—	
*Starred Questions Nos. 540, 541, 543, 545, 546, 550, 553 and 554.	2685-2718
Short Notice Question No. 6.	2718-24
Written Answers to Questions—	
Starred Questions Nos. 542, 544, 547 to 549, 551, 552 and 555 to 568	2724-38
Unstarred Questions Nos. 3401 to 3438, 3440 to 3515, 3517 to 3518, 3520 to 3543, 3545 to 3611 and 3614 to 3636 . .	2738-2908
Calling Attention to Matter of Urgent Public Importance—	
Constitutional Crisis in Punjab	2908-15
Papers Laid on the Table	2915-18
Joint Committee on offices of Profit—	
Second Report	2918
Statement *re*: Railway Accident on the South Central Railway .	2918-19
Shri Parimal Ghosh	2918-19
General Budget—General Discussion . . .	2919-3061
Shri K. N. Pandey	2920-24
Shri Kanwar Lal Gupta	2924-46
Shrimati Sucheta Kripalani	2946-54
Shri Bhogendra Jha	2954-68
Shri N. K. P. Salve	2968-77
Shri Humayun K[illegible]	2978-90
(a) Whether Raj [illegible]	2990-98
ment has been . Sarma	2999-3004
swindling by [illegible]mrit Nahata	3005-16
Fund Co[illegible] Shri Rane	3016-21
Shri Gulam Mohammad Bakshi	3021-48
Shri Randhir Singh	3048-54
Shri Y. S. Kushwah	3054-61
Dr. Melkote	3061
Correction of Answer to S. Q. No. 111 *re*. Study of Hindi in Schools in Madras	3061
Half-An-Hour Discussion *re*. study of Hindi in Schools in Madras .	3062-76
Shri Shiv Kumar Shastri	3062-66
Dr. Triguna Sen	3071-75

---

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Monday, March 11, 1968/Phalguna 21, 1889 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

FINANCE AND CHITFUND COMPANIES

+

*540. SHRI UMANATH :
SHRI VISWANATHA MENON :
SHRI P. GOPALAN :
DR. RANEN SEN :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the large scale swindling by Finance Companies, Chit Fund Companies and housing colonizers;

(b) if so, whether Government have investigated the matter; and

(c) the steps taken by Government to stop this evil ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Certain complaints regarding non-repayment of deposits and similar liabilities have been received mostly from the Delhi region.

(b) These relate primarily to matters which are of a contractual nature and the normal remedy for the affected parties would lie in civil proceedings. However, whenever called for, the appropriate statutory authorities have investigated and taken necessary action in the matter.

(c) As regards the non-banking financial companies, a gist of directions issued by the reserve Bank regulating their business is laid on the Table of the House. These are likely to improve the operation of these companies in the long run. As for chit funds, there are special enactments in force in Kerala. Madras and Delhi where they are relatively pouplar.

Statement

(i) The direction is applicable to all financial companies, whether or not they accept deposits from public, *viz.* loan companies, hire purchase finance companies, housing finance companies, investment companies, miscellaneous finance companies, chit fund companies, Nidhis and mutual benefit finance companies. [Insurance companies and stock exchanges and companies carrying on mainly the business of brokers or jobbers are excluded.]

(ii) In the case of a hire purchase or a housing finance company, it will be required to (a) maintain in cash or current accounts with scheduled banks or in unencumbered or other trustee securities, an amount equal to 10% of the outstanding deposits; and (b) collect its debts in a way such that the aggregate receipts by way of instalments, due to the companies under hire purhcase contracts, during each of the two half years shall not be less than 25% of the amount outstanding under such contracts as on the close of business on the last working day of the previous financial year.

(iii) No non-banking financial company shall accept deposits repayable on demand or notice or after a period of less than twelve months (six months for

hire purchase and housing finance companies).

(iv) No non-banking financial company (other than hire purchase and housing finance companies) shall accept deposits in excess of 25% of its paid-up capital and free reserves.

(v) No non-banking financial company shall issue an advertisement soliciting deposits, unless such advertisement carries necessary details regarding the company, such as its nature, business, profits for the last financial years, paid up capital, reserves and similar particulars.

(vi) Every non-banking financial company shall furnish to every depositor a receipt for every amount which has been received by the company and the company shall keep registers giving full particulars of each deposit.

(vii) The report of the Board of Directors of the company should, among other things, contain particulars of information regarding (a) total number of depositors of the company whose deposits have not been claimed by the depositors or paid by the company after it has become due for renewal (b) the amounts remaining unclaimed or unpaid beyond the due dates.

(viii) Interest on deposits repaid prematurely will be at rates prescribed by the Reserve Bank.

SHRI UMANATH : Notwithstanding the various legislations, acts and other things which the hon. Minister said are in force in various States, many citizens are being deceived by these chit fund companies and other institutions. For examples, they ask for a loan of Rs. 20,000 from a financial company and then the man would not be seen at all. Because most of the people involved in this are middle-class and lower class people, who are taking loans for building houses and other things and they are the main sufferers, I would like to know whether Government have reviewed the working of these various institutions, and I would also like to know how many people have suffered on account of this and whether the present legislations and acts are sufficient for protecting these people ?

SHRI K. C. PANT : This is one of those matters which are constantly under reveiew. So far as the persons who became victims of these companies are concerned, I think it is a sufficient warning to them that so many companies have failed and duped people. They should take a warning from this very fact. So far as the laws in this respect are concerned, they are certainly under review and even now certain proposals are under consideration.

SHRI UMANATH : Does Government propse any new legislation to be brought with a view to protecting these victims on the basis of the review which the hon. Minister said he has undertaken already ?

SHRI K. C. PANT : It is a little premature to say precisely what would be done, but it is being examined.

DR. RANEN SEN : Taking advantage of the poverty of the common people these chit fund companies and housing financial companies are growing like mushrooms almost everywhere in India. In spite of certain precautions taken by the Reserve Bank as laid down in the statement, these companies are growing and more and more people are being trapped in their clutches. May I know how many cases have been launched against such companies and how many people have been prosecuted under the existing directives and laws that are prevalent today in India ?

SHRI K. C. PANT : Apart from the directives to which the hon. member referred, there is the Madras Chit Fund Act which has been extended to cover Delhi also and under this Act there are various provisions to control the functioning of these companies. I could mention one or two of those provisions. One is, no action or drawing in respect of any chit will be permitted unless the chit has been registered with the Registrar of Chit Funds. Secondly, the firms will have to execute an indenture of mortgage of trust in favour of the Registrar of Trustees providing by way of security property equal in value to the aggregate value of the amount subscribed initially in one instalment. Then, the foreman

will be entitled to collect payments due and a commission not exceeding 5 per cent of the chit amount and so on. The chit may be wound up under the direction of the district court if it is not being satisfactorily conducted. These are some of the other regulations that apply. Apart from this, only recently, on the 15th December 1967, a detailed list of the names of the companies in respect of which complaints have been received has been placed on the Table of the House, and there we have indicated the action taken by the police as well as the Registrar.

श्री कंवरलाल गुप्त : मन्त्री जी ने कहा कि बहुत सारी चिट फंड कम्पनीज और फाइनेंस कम्पनीज बन्द हो गई हैं, उनका दिवाला निकल गया है। उनका मोडस आपरेन्डी यह है कि छोटे छोटे लोगों से पैसा ले लेते हैं और उसके बाद वह अपने फंड्स डाइवर्ट कर देते हैं अपने रिश्तेदारों के नाम से, अपने बीबी बच्चों के नाम से। चूंकि लिमिटेड कम्पनीज होती हैं इसलिए उनपर कोई सिविल केस भी नहीं चलाया जा सकता। वह दूसरे नाम से अपनी इंडस्ट्रीज चलाते हैं, किसी ने सिनेमा बना रखा है, सैकड़ों विडोज ऐसी हैं जिनका पैसा उन्होंने ले लिया है और आर्म्ड पर्सोनेल का पैसा लिया हुआ है। मेरी इन्फार्मेशन तो यह है कि 5 करोड़ रुपया इन डिफेन्स कम्पनीज और चिट फंड कम्पनीज ने लोगों का खा लिया है। मैं माननीय मंत्री से पूछना चाहता हूं कि जो उनका यह मोडस आपरेन्डी है जिस तरह से वे आपरेट करते हैं, उनके खिलाफ कोई क्रिमिनल केस बन सके, इस प्रकार की कानून में कोई व्यवस्था आप करेंगे ताकि अगर वह रुपया ट्रांसफर भी कर दें किसी दूसरे के नाम तो भी वह क्रिमिनल आफेंस ट्रीट किया जाए?

दूसरी बात यह है कि दिल्ली में ऐसे कितने केसेज हैं और उनमें कितना रुपया इंवाल्व्ड है?

SHRI K. C. PANT : If the police find it that there is a case of criminal misappropriation, then they take action. I may say that in all these cases the company law administration and the Reserve Bank of India pass on their reports to the police and if the police find that there is a case of criminal misappropriation involved, they will take action.

श्री कंवरलाल गुप्त : सिविल केस तो बनता है.....

SHRI K. C. PANT : Let me complete my answer. Ordinarily, in a matter of breach of trust—I am not a lawyer but I understand the position is this—only civil proceedings lie. But in case the police find that there is a case of criminal misappropriation, they will take suitable action under the law.

श्री कंवरलाल गुप्त : मुझे तो मालूम है इसलिए बीच में टोकना चाहता था कि मिस-एप्रोप्रिएशन का केस नहीं बनता, सिविल केस बनता है लेकिन सिविल केस सालों तक चलता रहता है। तो क्या उनके खिलाफ कोई क्रिमिनल केस बने, इस तरह की तरमीम आप कानून में करेंगे। दूसरी बात यह है कि दिल्ली में इस तरह के कितने केसेज हैं?

MR. SPEAKER : About Delhi I do not know, but this is the position everywhere.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : It is not possible to divide cases into criminal cases in the matter. This has been considered before. Where civil liabilities are there you cannot convert them into criminal liabilities. And when people knowingly go and deposit money with these people in spite of all this, which is also publicised, how can we help such people, I do not know. They go and deposit even with private people, not only with companies; they do it because they get a higher rate of interest. It is the greed which is responsible for this.

SHRI LOBO PRABHU : The prosperity of the chit funds, hire purchase and even the indigenous money lender, those who operate on money, is an indication that there is a demand for credit which is not met by the existing institutions. Since Government is thinking of

socialising banking, is it not legitimate for the Government to consider including hire purchase as part of the socialisation of banking? Is it possible for the Government to make the State Bank to undertake some of these operations?

SHRI MORARJI DESAI : The State Bank does not want to go into these matters and should not.

MR. SPEAKER : Shri Surya Narayana.

SHRI LOBO PRABHU : Then how is the demand for credit to be met? Merely saying that the State Bank will not undertake the operation indicates a certain attitude. Is he giving any reason for it?

MR. SPEAKER : I have called Shri Suryanarayana.

SHRI LOBO PRABHU : Sir, I want your protection. When a question is asked, the Minister has to give an answer.

MR. SPEAKER : He has given the answer—the State Bank cannot undertake it.

SHRI LOBO PRABHU : Then who will undertake it, could he tell me?

MR. SPEAKER : Then it becomes a matter of debate.

SHRI MORARJI DESAI : Those who are undertaking it will continue to undertake it.

SHRI K. SURAYANARAYANA : May I know whether any State Government has approached the Government of India for starting this kind of chit fund companies?

SHRI MORARJI DESAI : Not yet.

SHRI K. SURYANARAYANA : May I know whether the Kerala Government has published that they are contemplating to ban such societies and to stop these kinds of societies?

SHRI MORARJI DESAI : I have received a representation from some of the Chit Fund people that Kerala Government is contemplating such an action. I do not know anything beyond that.

श्री ओ० प्र० त्यागी : जब सरकार को यह जानकारी हुई कि कुछ इस प्रकार की कम्पनियों ने बेईमानी की है तो क्या सरकार ने इस बात की जांच करने का प्रयत्न किया हैं कि कितने आदमियों के साथ बेईमानी हुई और कितने रुपये की बेईमानी की गई है, यदि हां तो उसके आंकड़े क्या हैं?

श्री मोरारजी देसाई : इस की जांच करना मुश्किल है कि कितने लोग ठगे गये और कितने रुपये की बेईमानी की गई। खास करके दिल्ली शहर में इसे कैसे किया जाय?

श्री क० ना० तिवारी : बहुत से लोग लालचवश अपना रुपया जमा कराते हैं और उसमें ठगे जाते हैं। मैं जानना चाहता हूं कि क्या भारत सरकार ने कोई इस तरीके का सर्वे कराया है या कराने का विचार है ताकि यह पता चल सके कि पब्लिक मनी इस तरीके से लोगों का बैंकों को छोड़ कर यहां कितना लगा हुआ है कितना यहां जमा है ?

श्री कृष्ण चन्द्र पन्त : जी हां सेन्ट्रल ब्यूरो आफ इंवेस्टिगेशन ने हाल ही में सर्वे किया था और इस बात का अध्ययन किया था कि यह चिट फंड कम्पनियां किस तरीके से कार्य करती हैं।

श्री क० ना० तिवारी : जो रुपया जमा किया गया है उसका कोई सर्वे किया है ?

श्री मोरारजी देसाई : वह कैसे किया जाय ?

श्री कृष्ण चन्द्र पन्त : मैं बतला रहा हूं कि चिट फंड कम्पनियों के बारे में सी०बी० आई० ने जांच पड़ताल की है और कुछ कदम उठाये हैं। उसका ब्योरा दिया जा चुका है।

PUBLIC SECTOR UNDERTAKINGS

*541. SHRI HARDYAL DEVGUN : Will the Minister of FINANCE be pleased to state :

(a) the expert bodies which have tendered their advice during the last 5

years to improve the functioning of the public sector undertakings;

(b) whether these expert bodies were constituted by Government for this particular purpose or some private organisations also gave their advice voluntarily to improve the working of the public sector undertakings;

(c) whether the expert advice of these bodies was made available to Parliament; and

(d) if not, whether Government propose to lay it on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) In the last 5 years, the only expert body which has tendered advice to improve the functioning of the Public Sector Undertakings as a whole is the Administrative Reforms Commission.

(b) The Administrative Reforms Commission, which was constituted by Government, has already made recommendations in their Report on Public Sector Undertakings submitted in October, 1967.

(c) The Report was laid on the Table of the House on 20th December, 1967.

(d) Does not arise.

श्री हरदयाल देवगुण : अध्यक्ष महोदय, इस सम्बन्ध में पबलिक सेक्टर अन्डरटेकिंग्स कमेटी ने भी कई सुझाव दिये हैं, मैं जानना चाहता हूं कि उन सुझावों पर किस हद तक अमल किया गया है और किन पर अमल नहीं किया गया है?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : पबलिक सेक्टर अन्डरटेकिंग्स कमेटी ने कई सारी रिपोर्टस् पेश की हैं उनमें टाउनशिप्स ऐन्ड फैक्टरी बिल्डिंग पर है मैनेजमेन्ट ऐंड ऐडमिनिस्ट्रेशंस आफ पबलिक अन्डरटेकिंग्स, पर है, मैटीरियल मैनेजमेन्ट पर है, नेशनल बिल्डिंग कंस्ट्रक्शन कारपोरेशन पर है, इंडियन ऐयरलाइंस कारपोरेशन पर है, शिपिंग कारपोरेशन आफ इंडिया पर है और फर्टिलाइजर्स कार्पोरेशन आफ इंडिया आदि पर है। लेकिन अब हल एक के बारे में कितनी उसकी सिफारिश को सरकार ने मान लिया है और क्या कार्यवाही की गई है मैं इस वक्त नहीं कह सकता लेकिन आम तौर पर इन सारी रिपोर्टों पर कार्यवाही होती रहती है और पबलिक सेक्टर अन्डरटेकिंग्स कमेटी को बताया जाता है कि उस पर क्या कार्यवाही हुई है।

SHRI BEDABRATA BARUA : Sir, the bane of the public sector is overstaffing and also the piling up of inventories. The Committee on Public Undertakings went into this question and suggested that the officers should not be allowed to make purchases as and when they like. Has the Government taken that into consideration because most of the inefficiency comes out of the extraordinary eagerness of the officers to make purchases? Sometimes their inventories pile up, as in the case of O.N.G.C., for hundred years. That type of stocks do pile up.

SHRI K. C. PANT : If purchases are required for the functioning of the works, who else but the officers can make the purchases? It is quite true that the matter of inventories require study and there are various factors which affect the level of inventories. It is a science in itself. It is certainly a point which is worth going into.

SHRI V. KRISHNAMOORTHI : The Administrative Reforms Commission, I understand, has recommended that the pattern of management should be changed and that the policy-making as well as decision-taking should not be concentrated at the Central Government level and that it should be rather at the unit level. I would like to know from the hon. Finance Minister what has been the decision taken on the recommendation of the A.R.C.

SHRI MORARJI DESAI : The decision is in the process of being taken. A Cabinet Sub-Committee is going into all these recommendations very carefully and will soon be taking a decision in the matter and will be submitted to the

Cabinet. Then, the final decision will be taken and when that is taken, that will be made known.

STRIKE BY STATE BANK EMPLOYEES

+

*543. SHRI UMANATH :
SHRI K. ANIRUDHAN :
SHRI B. K. MODAK :
SHRI K. M. ABRAHAM:
SHRI K. LAKKAPPA :
SHRI K. RAMANI :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the employees of the State Bank of India in Bombay, Ahmedabad, some towns in Saurashtra, and other centres have been on hunger strike and also struck work on the 28th February, 1968;

(b) if so, what are their demands; and

(c) the steps taken by Government to settle the dispute ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) to (c). Some members of the State Bank Workers Organisation went on a hunger strike between the 6th and 13th February, 1968 in Bombay to protest against their transfers made in the usual course. The agitation was subsequently called off.

The strike on the 28th February was in protest against certain provisions of the Banking Laws (Amendment) Bill, 1967 introduced in the Lok Sabha on the 23rd December, 1967. The matter being already before Parliament the question of any steps being taken by Government to settle the dispute does not arise.

SHRI UMANATH : One of the major demands on which the entire bank employees including the State Bank employees throughout the country went on strike on 28th February was with regard to a particular provision in the Bill regarding the so-called socialisation of banking where it attempts to suppress the trade union rights which they are already enjoying throughout the country. I would like to know, in a Bill of that sort, what is the relevancy of bringing in a clause dealing with the suppression of trade union rights, specially when already there is the Industrial Disputes Act and various other Acts like I.P.C., Cr. P.C., if they are attracted for trade union activities, in the so-called socialisation of banking? May I know whether it was because the bankers represented to the Government that these rights must be curbed or whether it is because the Government wants to give a concession to the bankers in return for their acceptance of certain restrictions under that Bill ?

SHRI MORARJI DESAI : I think, the proper time to consider this is when the Bill comes before the House for discussion. It is a legitimate part of that Bill, in my view.

SHRI UMANATH : How ?

SHRI MORARJI DESAI : That will be discussed when the Bill comes up before the House, not today.

SHRI UMANATH : On a point of order, Sir.

MR. SPEAKER : No point of order; you are asking for information.

SHRI UMANATH : My point of order is that there is no public interest involved here.

MR. SPEAKER : No point of order can be raised during the Question Hour.

SHRI UMANATH : The Minister refuses to answer. The other day, on the question of deficit financing he said, "You have to await the Budget." The Budget is a secret thing which the country will know when it will be presented. But the Bill has already been introduced; it is the public property and the property of the House. I am putting a specific question. When the provision has been objected by all the bank employees, he says that for certain reason it has been done. That reason is not secret. He can give the reason now itself. I am not discussing what is the relevancy of it. I have asked whether the bankers have represented to the Minister that these rights must be curbed as a part of this legislation.

SHRI MORARJI DESAI : The bankers do represent from time to time their difficulties. But this clause has not been added because the bankers have asked for it. The Government do consider that the proper trade union rights of the bankmen should always be safeguarded. But about what are not trade union rights, there is no question of protecting them. What I said is that the Bill cannot be discussed during the Question Hour. It can be discussed when the Bill comes before the House for discussion.

SHRI UMANATH : Since the entire employees, without exception, in the banking industry have struck work throughout the country for one day demanding of the Government that these rights should not be suppressed, I would like to know what specific measures Government propose to take in response to their representation.

SHRI MORARJI DESAI : This can be discussed in this House when the time comes.

SHRI UMANATH : My question is this. They have sent a representation. My question is whether the Government would negotiate with the representatives of the Bank employees. I would like to know whether the Government propose to negotiate.

SHRI MORARJI DESAI : Legislation is never negotiated with them.

SHRI K. M. ABRAHAM : The Government has repeatedly stated that the 15th Labour Conference has accepted implementation of certain decisions. By 'decisions' I mean this : if rationalisation is to take place, then it will be discussed with the Union representatives also. In the case of the State Bank employees, may I know from the hon. Minister, whether the State Bank authorities have discussed with the Union representatives ?

SHRI K. C. PANT : This does not arise here.

SHRI UMANATH : It arises. One of the reasons for the strike on 28th February was in regard to introduction of automation. Let him reply to that question......

MR. SPEAKER : Mr. Lakkappa..... Not here ...... Mr. Ramani.

SHRI K. RAMANI : May I know whether the Government will consider this in view of the serious unemployment situation among the educated people..

MR. SPEAKER : It is a much wider question.

SHRI K. RAMANI : As per the decision of the 15th Labour Conference, it is the reponsibility of the Government to have negotiations prior to introducing computers or any rationalisation system. In that context, may I know whether the Government had any discussions with the Bank employees association or its representatives ?

SHRI MORARJI DESAI : May I say that this is not a part of this question at all ?

SHRI UMANATH : It is a part of this question and that is why I get up. This question arises here. There were two demands in connection with the strike of 28th February : one was in regard to that provision in the socialisation Bill which I mentioned, and the second was in regard to introduction of automaton in the banks. These were the demands in connection with the strike of 28th February. My hon. friend has asked a question with regard to the second demand which caused the strike on the 28th February, namely, automaton and unemployment. Therefore, it is relevant. Let him reply.

SHRI MORARJI DESAI : Negotiations should be with the Bank and not with the Government.

SHRI UMANATH : The State Bank is controlled by the Government.

SHRI MORARJI DESAI : It is an autonomous body and Government does not interfere.

SHRI SHANTILAL SHAH : Is the Government aware that a substantial section of the Bank workers were opposed to this strike and a large number of the workers could not attend office because of obstruction and intimidation ?

SHRI MORARJI DESAI : What the hon. Member has said is quite correct.

SHRI D. R. PARMAR : May I know whether it is a fact that there are two new Unions of the State Bank employees. The old Union which took part in the strike on the 28th February is harassing the members of the new Union which did not participate in the strike. I want to know whether the Government have received any representation in this regard from the new Union and if so, what are the reactions of the Government thereto.

MR. SPEAKER : He wants to know whether the Government have received any representation from the new Union which has been started and if so, the Government's reactions to it.

SHRI MORARJI DESAI : Government is not dealing with any of these Unions. It is for the Banks to deal with them.

SHRI S. R. DAMANI : May I know whether it is a fact that in the last few years the discipline and the efficiency of the bank workers have gone down considerably ?

SHRI MORARJI DESAI : That is the impression that one gathers.

तालचेर औद्योगिक सार्थ समूह

+

*545. श्री रवि राय :
श्री जुगल मण्डल :
श्री क० प्र० सिंह देव :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रधान मंत्री को जब वे तालचेर औद्योगिक सार्थ समूह का उद्घाटन करने इस मास तालचेर गई थीं, इस औद्योगिक सार्थ समूह का विकास करने के लिए उड़ीसा सरकार से एक ज्ञापन प्राप्त हुआ था;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं; और

(ग) सरकार का इस सम्बन्ध में क्या कार्यवाही करने का विचार है?

सिंचाई तथा विद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) जी हां ।

(ख) ज्ञापन में यह प्रार्थना की गई है कि भारत सरकार तालचेर औद्योगिक शृंखला की कार्यान्विति के लिए शीघ्र स्वीकृति दें और इसकी कार्यान्विति में सहायता दें ।

(ग) प्रस्ताव पर विचार किया जा रहा है ।

श्री रवि राय : मैं मंत्री महोदय से पूछना चाहता हूं कि चूंकि तालचेर में उर्वरक का कारखाना खोलने की मांग उड़ीसा सरकार ने की है इसलिए क्या मंत्री महोदय ने कोई अवधि तय की है जिस के अन्दर वह उड़ीसा सरकार को यह जानकारी दें यह उर्वरक कारखाना वहां कब खुलेगा?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI). As far as the progress report of this complex is concerned, it is a part of the entire complex and even if the first stage of the complex is taken up, the fertiliser production would not be there to the required extent.

श्री रवि राय : पहली बात मैं यह जानना चाहता हूं कि उड़ीसा सरकार ने भारत सरकार से कितने रुपयों की मांग की है, दूसरे उड़ीसा के औद्योगीकरण के लिये तालचर और रूरकेला के बीच में जिस रेलवे लाइन के बनाने की उड़ीसा की जनता और उड़ीसा की सरकार की ओर से मांग की गई है, उसके लिये सरकार क्या कर रही है?

SHRI P. C. SETHI : It is difficult for me to answer in regard to the railway line. But as far as the entire complex is concerned, at the first stage it would cost about Rs. 10.89 crores, and if the entire complex is taken up it would be costing about Rs. 46 crores.

SHRI K. P. SINGH DEO : In view of the fact that this Talcher industrial complex was the only major industrial development which was included in the Draft Fourth Five Year Plan for Orissa,

will Government consider taking this up in the Fourth Plan since it would give employment to a large number of engineers who are unemployed and it will also provide fertilisers, and if so, may I know how soon it will be implemented?

SHRI P. C. SETHI : As regards this complex, the opinion of various other Ministries is also required, and, therefore, the complex is being examined and scrutinised by the Planning Commission as well as the advisers to the Finance Ministry, and there are conflicting opinions. Therefore, we are looking into the entire matter.

SHRI RANGA : What he is asking is whether it is the intention of Government to include it in the Fourth Plan, whether the whole of it or at least a part of it in the Fourth Plan.

SHRI P. C. SETHI : Unless it is fully scrutinised, it will be difficult to say that, but as soon as the scrutiny is over and the opinions are available, we would certainly like to take it up.

SHRI SURENDRANATH DWIVEDY : Is it not a fact that entire project report on this Talcher industrial complex was prepared by Indian engineers and at several stages this has been discussed between the Planning Commission and the Finance Minister and the Finance Ministry has okayed it as far as the Plan is concerned, and if so, may I know what further discussions are taking place and why it is not included in the Fourth Plan?

SHRI P. C. SETHI : The commissioning of the project report was done by the Orissa Mining Corporation and the CFRI Designs Bureau, and the Designs Bureau of the HSL were also consulted and they were closely associated with the writing of the project report. Besides, the NML were also consulted. Messrs. Fried Krupps of Germany were also consulted as far as the report is concerned. But there are conflicting opinions and there are two points of view. The Finance Ministry is of the opinion that the first stage need only be taken up if it is to be taken up but the Planning Commission is of the opinion that if the project is to be taken up it has to be taken up in its entirety. Therefore, all these detailed questions are to be examined.

SHRI SRINIBAS MISRA : A memorandum was submitted to the Prime Minister when she visited the place. So, how is it that this matter has not been taken up by the other Ministries concerned? May I know whether it will be approved and started as earlier decided?

SHRI P. C. SETHI : The other Ministries are already seized of the matter. When the Prime Minister visited the place she was given a memorandum, and that has also been passed on to the Ministries concerned.

AVAILABILITY OF OIL AND GAS IN GUJARAT

+

*546. SHRI D. R. PARMAR :
SHRI R. K. AMIN :
SHRI P. N. SOLANKI :
SHRI RAMACHANDRA J. AMIN :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the estimates of availability of oil and gas in Gujarat State is now much higher than what it was some two or three years ago;

(b) if so, the steps taken for increasing the refining capacity in the State either by expanding the capacity in the existing unit or by establishing one additional unit; and

(c) in the case of an additional unit, its likely location?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The recoverable reserves as now assessed are a little higher than those about three years ago.

(b) Action has already been taken to allow the Gujarat Refinery to expand its capacity to 3 million tonnes per annum which will take care of the additional quantities of oil available.

(c) No additional refinery is considered necessary.

SHRI D. R. PARMAR : what is the quantity of oil from the Gujarat oil field area being transported at present to other refineries outside that State?

SHRI RAGHU RAMAIAH : I require notice.

SHRI D. R. PARMAR : Is it a fact that Burmah-Shell has expanded its refinery as it is getting some oil from the Gujarat oil field areas.

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): Not for that purpose.

SHRI RAMCHANDRA J. AMIN : Are Government aware that the gas from the Gujarat oilfields insteao of being tendered for joint public action is simply burnt at Kalol and Ankleswar ?

SHRI RAGHU RAMAIAH : Only that which cannot be immediately utilised is being flared. But every effort is made to utilise as much as possible.

SHRI M. B. RANA : Are Government aware that nearly one lakh acres of khar land is available in Broach district which can be utilised for an additional refinery if and when set up ?

SHRI RAGHU RAMAIAH : The additional refinery question depends on availability of additional resources. We are making the best use of whatever is anticipated by way of resources.

SHRI RANGA : To an earlier question, he answered that gas was being burnt away. What specific efforts are being made to utilise as much as possible of that gas ?

SHRI RAGHU RAMAIAH : If preference is to cooking gas, we are now increasing the availability of cylinders. As and when we have them, distribution is being arranged townwise and Statewise. So the bottleneck now is of course of cylinders in many cases.

SHRI MANUBHAI PATEL : He has replied that gas is available in a very huge quantity. In spite of the installation of certain equipments as instructed by ONGC, the Broada Industries say that they are not in a position to supply the gas. On the other hand, the ONGC say 'we are prepared to supply, but they are not able to take the gas'. What is the exact position and who is correct ?

SHRI RAGHU RAMAIAH : I think arrangements are being made to give subject to availability as much as the Industries can absorb.

SHRI MANUBHAI PATEL : The Industries have already installed the equipment as per instructions of ONGC. Now the Industries say, 'we have already installed the equipment. but they are not able to supply the gas'. what is the real position ?

SHRI RAGHU RAMAIAH : If the implication is that gas is being withheld, it is not correct. We are willing and ready to supply as much as they can take.

SHRI PASHABHAI PATEL : In view of the increasing quantities of oil being found day by day in Gujarat, what are the difficulties in hvaing a petro-chemical complex there ?

SHRI RAGHU RAMAIAH : That is being expedited, as the hon. Member knows.

SHRI PASHABHAI PATEL : It is a vague reply.

SHRI BALRAJ MADHOK : In view of the fact that the whole of Gujarat area is known to be oil-bearing, has any prospecting for oil been done in the Rann of Kutch area ? If so, with what result ?

The second question is this. Just now the hon. Minister said that they do not have cylinders. Is this the way the Government function ? When gas is so much in short supply and there is so much demand for it, is it excusable to say that they do not have the cylinders or pipes and so on, and thus let the gas go waste ? What efforts are being made to avoid this wastage so that it can be put to proper use ?

SHRI ASOKA MEHTA : In various parts of Gujarat, seismic surveys are being carried on, and until the surveys are adequately and fully carried out as to where there are indications of oil, it is not possible for me to say about any particular area in advance. As far as cylinders are concerned, the main difficulty there is steel. There is a particular type of steel that is needed for it. Unfortunately, that kind of steel was required also for some use which is greater priority, and therefore what was initially allocated to IOC could not be made available. We are getting some steel and we are trying to see that more steel of that kind is made available, so that more cylinders can be produced. As far as natural gas is concerned, I would say that the entire gas that is available just now has been allocated for particular uses. Most of this gas will be used by power stations, but some of the power stations, I am sure hon. members of Gujarat know, are having their own difficulties, and therefore they are not able to take it. What has been allocated to power stations cannot be given to somebody else during this period of six months or one year when these stations are having difficulty, because much of this is associated gas which comes out with the production of oil which has to be flared, there has been no alternative to that, but all the gas that is available has been allocated either for power purposes or for industry or for manufacture of fertilisers. There is no surplus which is available which has not been allocated, but its utilisation does take some time.

श्रीमती जयाबेन शाह : बड़ौदा में कई इंडस्ट्रीज ने गैस के लिए मांग की थी और उसके लिए जो कुछ भी उनको तैयारी करनी चाहिए थी वह तैयारी उन्होंने कर ली थी। इतना होने पर भी उनको गैस नहीं दी जाती है। मैं जानना चाहती हूं कि ऐसा क्यों है? श्री मनुभाई पटेल ने जो जानना चाहा है वही मैं भी जानना चाहती हूं।

SHRI ASOKA MEHTA : I will have the matter looked into and let both the hon. members know.

SHRI DHIRESWAR KALITA : I do not know whether I will be allowed, because I want to ask something about Assam, because it is the same Ministry.

MR. SPEAKER : Same Ministry, same country, but it is a different question.

SHRI HEM BARUA : When this so-called oil field at Cambay was discovered, I remember the then Minister, Mr. K. D. Malaviya, announced with fanfare that there is an oil rush in Gujarat, but ultimately it was found that it was not an oil field primarily, but a gas field. In that context, may I know whether, while speaking about possible oil reserves in Gujarat, Government have undertaken more fully geological prospecting and catting of the area, whether Government are in a position to tell us if sui gas is going to be available in the Gujarat fields ?

SHRI ASOKA MEHTA : There are some fields where oil is being produced, and others where we expect oil to be found. There are areas where gas is being produced, and we expect gas to be found in other areas. As the hon. member himself pointed out, the Minister rushed in and said something which was not justified. In the oil industry it is very difficult to know to what extent future prospects will be there. If he says something you want to be critical, if he does not say anything there also you want to be critical. So, I would rather err on the side of realism and not hold out any hope.

SHRI HEM BARUA : May I submit that Mr. Asoka Mehta's predecessor, was so much enamoured of oil fields that he even wrote an article in the *Link*, saying that there is an oil rush in Gujarat, Cambay, which was not true. I do not want this Minister also to fall into the same trap.

SHRI ASOKA MEHTA : Oil is a very peculiar industry. In some places, if 50,000 barrels come out of a well, there are prospects; there are others where even when 20,000 to 30,000 barrels are produced a day, production does not come up. I would like hon. members to realise that the same yardstick cannot be applied.

SHRI S. KANDAPPAN : The cost of production in our public sector refineries is comparatively higher than in the private ones, and I am told that the very location of our public sector refineries has got something to do with that. The private sector refineries are also clamouring for expansion and for more supply of crude on the basis that they can reduce their cost of production. So, I would like to know from the Minister whether, when expanding the public sector refineries or putting up now refineries, they will take into consideration the cost of production.

SHRI ASOKA MEHTA : If in a particular case the cost of production is higher, it is so because it was put up ten years later and the investments are larger, and therefore the earlier plant always has a slight advantage, but apart from this increased capital cost, I think out refineries are as efficient as any other refineries located outside.

The second question is whether private sector refineries are wanting to expand. There is no suggestion that they should be allowed to expand as far as we are concerned, but some of these refineries have certain capacities which can be utilised, and they are saying that without any investment this capacity may be permitted to be utilised. If and when this question of utilisation of increased refining capacity is taken up, this matter also will be looked into on its own merits.

The third question is about wrong location. I do not think they have been wrongly located, because mainly locations are determined on two considerations, firstly whether the refineries are near the production centres, for instance Koyali or Gauhati, or Barauni where it has been set up not because there is production near about, but because from that point the distribution would be most economical. The second consideration is that they are near the port towns where crude can be easily imported. These are the places where consumptions requirements are very large. If the hon. members look into the distribution map of our oil products, they will find that the locations of the refineries have been very carefully and precisely made.

SHRI SURNEDRANATH DWIVEDY : Is it not a fact that the Public Undertakings Committee recommended as early as 1965 that the wasted gas should be made available for domestic purposes to the local inhabitants? May I know whether Government has made any survey in this matter, and whether any steps have been taken in this direction ?

SHRI RAGHU RAMAIAH : In determining the market for distribution, all factors are taken into account.

DR. RANEN SEN : Is it a fact that in the Gujarat coast there was some sort of prospecting made by Soviet oil experts, and they came to the conclusion that from off-shore drilling oil can be recovered in huge quantities, and they were prepared to help in this matter. Is it a fact that in spite of this offer from the Soviet Government, the Petroleum Ministry is going to some American company for this exploration of off-shore oil ?

SHRI ASOKA MEHTA : Seismic surveys were carried out with the help of Soviet experts in the Combay area. It is true that certain structures have been identified which are said to be oil-bearing. Broadly speaking, the structure can be divided into three parts. The first part is the structure where, though it is in sea, part of it is land which juts out of the sea. The rest of the area is under water. The second structure is entirely water. The third structure is in deeper waters. As far as the first structure is concerned, the ONGC is in a position to organise its work by itself because it can set up a drillor start drilling on the land area, on the surface that juts out of the sea, and we have consulted the Soviet experts and they are also satisfied that the ONGC will be able to do it. The other area is under 20 feet of water and we have had a special group of Soviet experts to visit India recently and with their co-operation we feel that the second structure can also be undertaken. The third area is under very deep waters, where the

Soviet experts are not in a position to undertake or to give any advice or assistance as to what should be done. Whether we should postpone the work for the time being till such time as we get the expertise or we should seek the co-operation of some western countries are matters under careful consideration of the Government, and I would beg of the hon. Members not to reach any conclusions till the Government make up its mind and put their conclusions before Parliament.

RETAIL OUTLETS COMMITTEE

+

*550. SHRI UMANATH :
SHRI P. P. ESTHOSE :
SHRI E. K. NAYANAR :
SHRI P. RAMAMURTHY :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Starred Question No. 530 on the 7th December, 1967 and state :

(a) whether Government have considered the report of the Retail Outlets Committee; and

(b) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) The Government have decided to accept and adopt all the recommendations made by the Retail Outlets Committee.

SHRI UMANATH : May I know what are the main recommendations made by the Committee ?

SHRI RAGHU RAMAIAH : There are a number of recommendations. For the information of the hon. Member, I may state that we have already laid copies of the report in the Parliament Library.

MR. SPEAKER : Very well; it is available.

SHRI UMANATH : One of the allegations against the foreign oil companies is that since they are allowed to make retail sales of part of the oil, they are fixing the prices in such a way as to undercut the prices so as to defeat the public sector undertakins in the industry. So, I would like to know whether the Government have examined this aspect of the question and, if so, what action have they taken.

SHRI RAGHU RAMAIAH : The prices are all determined and there is no question of their having special prices for them.

COAL AND NAPHTHA BASED FERTILIZER PLANTS

*553. SHRI SHIVA CHANDRA JHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have made any comparative study of the advantages and disadvantages of the Coal-based and naphtha-based fertilizer plants in India; and

(b) if so, the results of that study ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). A preliminary study has shown that the comparative economics of naptha based and coal-based fertilizer plants depend upon various factors such as process routes, initial investment, size of the plant, its location *vis-a-vis* market, cost of raw materials and utilities, the product mix and the sale price. Accordingly, a more detailed study with reference to particular locations has been undertaken. It is in progress.

श्री शिव चन्द्र झा : मैं मंत्री महोदय से यह जानना चाहता हूं कि मिर्जापुर यू०पी० में जो फर्टलाइजर प्लांट बनने जा रहा है, वह नेप्था-बेस्ड होगा या कोल-बेस्ड और क्या वह प्राइवेट सेक्टर में होगा या पब्लिक सेक्टर में, यदि वह प्राइवेट सेक्टर में होगा, तो क्यों।

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्री (श्री अशोक मेहता) : मिर्जापुर में जो प्लांट बनेगा, वह नेप्था-बेस्ट होगा और प्राईवेट सेक्टर में होगा । वह प्राईवेट सेक्टर में इसलिए होगा कि पब्लिक सेक्टर में अगले दो तीन सालों के लिए हमारे हाथ में एक बहुत बड़ा प्रोग्राम है और इसलिए हम फर्टलाइजर का प्रोडक्शन बढ़ाने के लिए प्राईवेट सेक्टर में प्लांट लगाने की इजाजत दे रहे हैं। शायद आनरेबल मेम्बर को पता होगा कि एफ० सी० आई० और एफ० ए० सी० टी० की तरफ से चार नये प्लांट डाले जा रहे हैं। हम मद्रास फर्टलाइजर्ज में एक पांचवां प्लांट डाल रहे हैं। उसके साथ-साथ ट्राम्बे में बड़े पैमाने पर एक्सपेंशन का फैसला हुआ है। इसके अलावा हम सिन्दरी का रेशनलाइजेंशन और माड्रानाइज़ेशन करने जा रहे हैं।

श्री शिव चन्द्र झा : मैं मंत्री महोदय से यह जानना चाहता हूं कि प्राईवेट सेक्टर के वह कौन हज़रत हैं, जिनकी मार्फत यह प्लांट लगाया जायेगा । क्या उनको लाइसेन्स दिया जायेगा या परमिशन दी जायेगी और क्या उसकी छान-बीन हो चुकी है ?

श्री अशोक मेहता : उनको लेटर आफ इंडेन्ट दिया गया है। कम्पनी का नाम है हिन्दुस्तान एलुमिनियम।

श्री यशवन्त सिंह कुशवाह : मैं यह जानना चाहता हूं कि कोरबा में जो कोल-बेस्ड रासायनिक खाद का कारखाना डालने की बात चल रही है, उसका काम किस स्टेज पर है इसके लिए मध्य प्रदेश गवर्नमेन्ट से क्या-क्या सहूलियतें चाहिए, क्या मध्य प्रदेश गवर्नमेन्ट ने उनको देना मंजूर कर लिया और शासन इस बारे में अन्तिम निर्णय कब लेने जा रहा है?

श्री अशोक मेहता : उसका जवाब मेरे साथी ने दिया कि कुछ साइट्स के ऊपर तफसील में हम वहां कोल बेस्ड प्लांट करें तो उसमें कितना पैसा लगाना पड़ेगा और कास्ट आफ प्रोडक्शन क्या रहेगी और नाफ्था इसके मुकाबिले में कितनी हद तक फायदेमन्द होगा यह नहीं होगा इसके बारे में पूरी जांच पड़ताल चल रही है और उसमें कोरबा भी एक जगह है ।

श्री यशवन्त सिंह कुशवाह : मध्य प्रदेश गवर्नमेन्ट से जो पत्र आया है, उन्होंने उसमें केन्द्र द्वारा चाही गई सुविधा दी है।

श्री अशोक मेहता : सुविधा जो स्टेट गवर्नमेन्ट ने दी है उसको भी मद्देनजर रख कर ही वहां का जो सर्वे है वह हो रहा है।

श्री नीतिराज सिंह चौधरी : क्या मंत्री महोदय बताएंगे कि फर्टिलाइजर कारपोरेशन के द्वारा जो टेक्नोएकोनामिक स्टडी कमेटी बैठी थी, उसने रिपोर्ट दी है कि कोल बेस्ड फर्टिलाइजर नाफ्था बेस्ड फर्टिलाइजर से सस्ता बनेगा? वह 308 रुपये टन पड़ेगा जबकि नाफ्था वेस्ट फर्टिलाइजर 375 रुपये टन पड़ेगा। यदि ऐसा है तो कोल वेस्ड फर्टिलाइजर के कारखाने क्यों नहीं खोले जाते हैं?

श्री अशोक मेहता : ऐसा नहीं है । दुनिया के अन्दर बहुत कम ऐसी जगह है कि जहां कोल-बेस्ड फर्टिलाइजर प्लांट बन रहे हैं। आनरेबल मेम्बर साहब जानना चाहेंगे तो मालूमात आसानी से मिल सकती है। लेकिन कुछ जगहें, विशिष्ट जगहें ऐसी हैं जहां या तो आसानी से कोल मिलने से या सस्ते दाम में वहां कोल मिल सकता है या वहां नजदीक पड़ता है डिस्ट्रीब्यूशन के लिए, ट्रांसपोर्ट की कास्ट बच जाती है, इन बातों को मद्देनजर रखते हुए हमारी कोशिश है कि कहीं ऐसा कोल बेस्ड प्लांट हम चालू करें। लेकिन एकोनामिक स्थिति जैसी है उस में अभी नहीं कर सकते।

SHRI P. VISWAMBHARAN : Sir, there are certain proposals to start a naphtha-based petro-chemical complex in Cochin.

MR. SPEAKER : Now we will cover the whole of India ?

SHRI P. VISWAMBHARAN : The Minister has mentioned so many projects.

MR. SPEAKER : This question is not about any particular place. Let us go to the next question.

SHRI K. SURAYANARAYANA—*rose*—

MR. SPEAKER : You want to ask about Kothagudium ? We cannot cover the whole of India in this question. He may also resume his seat.

SHRI P. VISWAMBHARAN : The Minister has mentioned other projects. Why did not he mention this also? What is the position in regard to the proposed naphtha-based petro-chemical complex in Cochin ?

MR. SPEAKER : No, please. We cannot go from State to State.

श्री रवि राय : झा साहब के सवाल का जवाब देते हुए मंत्री महोदय ने कुछ धीमी आवाज में कहा कि हिन्दुस्तान एल्यूमिनियम फैक्ट्री को दिया गया है तो मैं पूछना चाहता हूं कि कौन कौन सज्जन हैं जो इस को चला रहे हैं?

श्री अशोक मेहता : काफी लोग उसके शेयर होल्डर होंगे लेकिन उसके चलाने वाली बिरला कम्पनी है, वह तो आप जानते हैं।

INCOME-TAX CASES

***554. SHRI PREM CHAND VERMA :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that pending assessment of Income-tax cases have been progressively rising during the last six years;

(b) if so, what was the number of pending assessment cases in 1961 and what was the number at the end of 1967; and

(c) how long it would take to complete the back-log as a result of the steps taken to clear the pending assessment cases and collect the arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Yes, Sir.

(b) The number of pending assessment cases as on 31st March, 1961 and 31st March, 1967 was 6,19,117 and 23,47,513 respectively.

(c) It is not possible to estimate the exact time it would take to clear the back-log of pending assessments and collect the arrears though all effective steps are being taken to do so as soon as possible.

श्री प्रेम चंद वर्मा : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहता हूं, उन्होंने बताया कि 1961 के 6 लाख से ज्यादा केसेज बाकी हैं और 1967 से 23 लाख केसेज इनकम टैक्स के बाकी हैं, तो क्या यह दुरुस्त है कि इनकम टैक्स आफिसर्स मार्च महीने में जितने केसेज की असेसमेन्ट करते हैं वह सारे साल की असेसमेन्ट से एक-चौथाई हिस्सा होता है और यह एक-चौथाई हिस्सा वह इतनी हरी में करते हैं, इतनी जल्दी में केसेज करते हैं कि 50 प्रतिशत केसेज की अपीलें होती जिसकी वजह से यह सरकार का सारे का सारा रुपया, करोड़ों रुपया, उनसे मिल कर वसूल नहीं होने देते, वह वसूल नहीं होने देना चाहते न उस के लिए कुछ करते हैं, तो क्या सरकार को मालूम है कि यह सारी कार्यवाही पूंजीपति लोग उनसे मिल कर करते हैं ?

श्री कृष्ण चन्द्र पन्त : श्रीमन् जल्दबाजी तो तभी होती है जबकि उस समय की सीमा तक हम पहुंच जाते हैं जब तक कि असेसमेन्ट कर सकते हैं। इसलिए कि कोई असेसमेन्ट से छूट न जाय, इसलिए जल्दी की जाती है।

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, मंत्री महोदय ने जवाब नहीं दिया जो मैंने पूछा था। मैं दूसरा सवाल पूछता हूं इसी सिलसिले में कि जितना रुपया बाकी है इस

वक्त, क्या यह सच है कि उसमें 50 प्रतिशत से ज्यादा जो पैसा बाकी है जो कई करोड़ रुपये है वह जिस की तरफ यह बैलेंस है उन के टोटल के लगभग 10 परसेन्ट के ऊपर है, टोटल जिनके पास बाकाया है उनके 9. प्वाइंट कुछ यह हैं जिनके ऊपर 50 परसेंट से ज्यादा पैसा वकाया है, क्या यह सच है और क्या यह भी बड़े बड़े पूंजीपति हैं? और इनके खिलाफ कोई कार्यवाही क्यों नहीं की जाती है?

श्री कृष्ण चन्द पन्त : यह बात 50 परसेन्ट की तो मैं नहीं कह सकता लेकिन यह बात सही है कि कई केसेज जो इसमें कलेक्शन के बड़े-बड़े हैं वह पैसे वालों के हैं और इसलिए हम ने यह किया है कि हायर इनकमकम्पनी केसेज के लिए और कम्पनी केसेज के लिए अलग से सर्किल्स बना दिए हैं ताकि इन पर ज्यादा ध्यान केन्द्रित किया जा सके।

SHRI S. S. KOTHARI : The current budget for the year 1968-69 provides the limitation period for completing assessments being reduced from four to two years. I think it is a very commendable move. Would the Ministry increase the strength of the department *i.e.* the number of income-tax officers and IACS in order to see that all assessments are completed within the new limitation period of two years ?

SHRI K. C. PANT : Naturally, the Ministry will take all consequential steps and where it is essential to increase the staff, it will also be done. In fact, certain steps have been taken recently.

श्रीमती लक्ष्मीबाई : मैं यह जानना चाहती हूं कि यह इनकम टैक्स वसूल करने वाले इंसपेक्टर जो होते हैं क्या सरकार को मालूम है कि बड़े-बड़े साहूकारों के यहां यह पार्ट-टाइम हिसाब किताब लिखने का काम करते हैं और उनसे मिले होते हैं इसलिए पैसा वसूल नहीं करते हैं? अगर सरकार को मालूम है तो उन इंसपेक्टरों के बारे में वह क्या कर रही है? और दूसरा मेरा सवाल यह है कि बहुत से लोग जिनके ऊपर बकाया होता है वह दिवाला निकाल कर बैठ जाते हैं, दिवालिया होने से वह उससे बरी हो जाते हैं उनके लिए सरकार क्या कर रही है ?

श्री कृष्ण चंद पंत : जहां तक पार्ट-टाइम काम करने का सवाल है सरकार को नहीं मालूम है कि इनकम टैक्स आफिसर पार्ट-टाइम काम करते हैं और अगर कोई दिवालिया हो जाय तो सरकार उसमें क्या कर सकती है।

श्री प्रकाशवीर शास्त्री : अभी मंत्री महोदय ने जो लाखों की संख्या में केसेज़ की गिनती बतायी है कुल मिला कर के उसमें कितनी राशि है और बूथलिंगम कमेटी की जो रिपोर्ट आई है क्या उसके प्रकाश में कुछ ऐसे सरल उपाय निकाले जायेंगे जिस से कि यह राशि अधिक-से-अधिक प्राप्त हो सके ?

श्री कृष्ण चंद पंत : जी हां। इस वक्त जो 23 लाख केसेज़ के करीब हैं उस के लेटेस्ट आंकड़े तो मेरे पास नहीं हैं लेकिन कोई 400–500 करोड़ के बीच में कलेक्शन का एरियर है और बूथलिंगम ने जो सिफारिशें की हैं उन पर विचार किया जा रहा है। जो कोई सिफारिश उस में मदद देने वाली होगी उसको जरूर अपनाएंगे।

श्री शिव नारायण : मैं फाइनेंस मिनिस्टर से यह जानना चाहता हूं कि हर साल इस बात की शिकायत होती है कि जब मार्च का महीना आता है तो लोग बड़ा हरीअप करते हैं तो क्या सरकार इसका कोई मुनासिब इंतजाम आइन्दा के लिए करेगी कि तिमाही, छ:माही या नौ माही चेकिंग करके जिन पर यह रुपया बाकी हो उनसे वसूल किया जाय ? अभी स्टेट फाइनेंस मिनिस्टर ने बताया कि 5 सौ करोड़ रुपया बाकी है तो क्या सरकार उन से मिल कर कोई ऐसा कम्प्रोमाइज़ करेगी जिसमें एक-चौथाई उनको छोड़ दे और बाकी वह दे दें ?

श्री कृष्ण चंद पंत : यह दोनों सजेशन फार ऐक्शन हैं।

श्री मोहम्मद इस्माइल : जो यह केसेज चल रहे हैं जिन्होंने कि इनकम टैक्स नहीं दिए हैं क्या उसमें कोई केसेज ऐसे भी हैं जिसमें उन्होंने यह कहा है कि बाई इंस्टालमेन्ट्स हम देने के लिए तैयार हैं अगर गवर्नमेन्ट यह इंस्टालमेन्ट मान ले? दूसरा इसी सिलसिले में यह मालूम हुआ है कि बर्ड एण्ड कम्पनी ने अपने मजदूरों को नोटिस दे दिया है यह कह कर कि गवर्नमेन्ट इंस्टालमेन्ट्स के लिए राजी नहीं है और इसलिए हम कारखाना बन्द कर रहे हैं, क्या इस तरह की अपील किसी ने की है या नहीं कि बाई इंस्टालमेन्ट हम देना चाहते हैं और गवर्नमेन्ट इसमें क्या करना चाहती है? खास तौर से बर्ड एण्ड कम्पनी बाई इंस्टालमेन्ट देने के लिए राजी है लेकिन गवर्नमेन्ट राजी नहीं है इसलिए वह अपना कारखाना बन्द करने के लिए तैयारी कर रहे हैं।

श्री कृष्ण चन्द्र पंत : किसी खास कम्पनी के बारे में तो मैं नहीं कह सकता, लेकिन यह अक्सर होता है कि अगर कोई असेसी आता है और कहता है कि वह इंस्टालमेन्ट में कर अदा कर देगा, दूसरी तरफ़ डिपार्टमेन्ट अगर यह समझे कि इंस्टालमेन्ट न करने से इस कर की अदायगी में नुकसान होगा, तो इंस्टालमेन्ट की इजाजत दे दी जाती है।

SHRI HEM BARUA : May I know whether it is a fact that an amount of Rs. 541.71 crores of assessed income-tax is outstanding from some 15 big individuals and 15 firms and whether it is also a fact that a foreign oil company, Burmah-Shell Refineries Limited, operating its business in India, has to pay an income-tax of Rs. 286 lakhs to the Government and they have not paid, and if so, what steps Government have taken mop up these tax arrears early from the individuals and firms concerned ?

SHRI K. C. PANT : This information has been given recently in answer to a question. While I cannot vouchsafe the accuracy of the figures, broadly speaking, the Burmah-Shell figures appear to be correct. The amount of about Rs. 540 crores refers to the entire collection arrears and not to 10 or 15 firms or individuals. A lot of these arrears are locked up in the various stages of the legal machinery. Wherever we can collect them, certainly we collect them.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, लाखों की तादाद में केसेज़ काफी लम्बे अर्से से चले आ रहे हैं, ये केसेज़ जल्दी निपटें, क्या इसके लिये सरकार कोई विशेष कदम उठा रही है, क्या कोई ऐसा तरीका निकालेगी जिससे हमको रकम जल्दी मिले और जो इंकम टैक्स देने वाले व्यक्ति हैं वे भी अधिक दिन तक कोर्ट के चक्कर न काटें ?

श्री कृष्ण चंद पंत : कई कदम उठाये जा रहे हैं। कई बार इस पर बहस हो चुकी है और सदन के सामने वे कदम मैंने रखे हैं। अगर आप चाहेंगे और फिर मौका आयेगा तो फिर सारा ब्योरा आपके सामने रख दूंगा।

SHRI V. KRISHNAMOORTHI : May I know from the hon. Finance Minister whether the Government have got any proposal to award Bharat Ratna or Padma Vibhushan to the highest income-tax evaders and if so, what are the names in that list ?

MR. SPEAKER : This is the most important question !

SHORT NOTICE QUESTION

Olympic Games in Mexico

+

SNQ. 6. SHRI CHANDRA JEET YADAV :
SHRI CHINTAMANI PANIGRAHI :
SHRI H. N. MUKERJEE :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that International Olympic Committee has allowed South African Republic to take part in

the Olympic games in Mexico and because of this decision many Asian-African countries have decided to boycott the Olympic games; and

(b) if so, the stand of Government in this regard ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) Yes, Sir.

(b) Government of India are opposed to South African participation in Olympic Games for so long as the ramification of that Government's pernicious Apartheid policy permeates the field of sports.

SHRI CHANDRA JEET YADAV (Azamgarh): May I know from the hon. Minister whether it is a fact that the decision to re-admit South Africa in the Mexico Olympic Games is contrary to the Olympic International Charter itself and, therefore, till today more than 50 countries all over the world have decided to boycott the Mexico Olympic Games. May I also know from the Minister whether the Government of India has advised the Indian Olympic Association that they should also openly declare that the Indian Olympic Association is not going to participate in the Mexico Olympic Games unless and until South Africa is bared from participating in these Games ?

DR. TRIGUNA SEN : According to article 25 of the rules governing Olympic Games, the National Olympic Committee is completely independent and autonomous, so that it is in a position to resist all political, religious and commercial pressures. As such, the Government of India cannot directly interfere in the decision of the Indian Olympic Association. However, in May, 1967, the Government had informed the President of the Indian Olympic Association that it was opposed to South African participation in international Olympic meets so long as the ramification of that Government's pernicious Apartheid policy permeated the field of sports. In reply, the president of the Indian Olympic Association has assured Government that the views of the Indian Olympic Association were similar to those of Government, and I am told that they are meeting by the first week of April to ratify that decision.

SHRI CHANDRA JEET YADAV : Keeping in view the fact that the Indian Olympic Association is mostly financed by the Government of India, and the Education Ministry provides financial assistance to a very great extent to the Indian Olympic Association and the Indian Olympic Association cannot send its team outside the country unless and until they get foreign exchange from the Finance Ministry may I know whether even if the Indian Olympic Association violates the advice of the Government of India, the Government of India will take suitable measures to see that their assistance is stopped and the Indian Olympic Association is not given foreign exchange for this purpose ?

DR. TRIGUNA SEN : The hon. Member should not have any doubt about that.

SHRI H. N. MUKERJEE : Recently, the International Olympic Committee has announced its decision to readmit the racialist Olympic Committee of South Africa to participate in the Mexico games and this has caused an international furore, may I know whether in view of the equivocal attitude taken up by the International Olympic Committee and especialy its president Mr. Prundage, Government will make it very clear that if South Africa is admitted to the Mexico Games on any condition whatever, this country will not participate in it, because what I fear is that these professional bodies like the Indian Olympic Association are sometimes guided by certain considerations which do no take into account the national policies of this country in regard to apartheid ? In view of the recent aggravation of this question of apartheid particularly on account of the happenings in Southern Rhodesia and elsewhere, will Government make it very clear to the Indian Olympic Committee and also to the All India Council of Sports which is meeting almost immediately, that Government's policy is strict and is not ging to be departed from ?

DR. TRIGUNA SEN : I have stated the policy of Government and I may assure the House that we stick to that policy, and even if the Indian Olympic Association take a view contrary to the Government's decision, we shall surely act accordingly.

SHRI CHENGALRAYA NAIDU : When we ourselves have admitted the delegates of South Africa to the UNCTAD, with what face can we now say that we shall not send our team to the Mexico Games because South Africans have been admitted there ?

DR. TRIGUNA SEN : I cannot say regarding the UNCTAD.

SHRI GIRRAJ SARAN SINGH : While deprecating any racialist tendency anywhere in the world, I hope that surely the Government of India wishes that the Olympic movement in the world should continue and will not take a hasty decision with regard to boycotting the Mexican games without taking into consideration the cultural and other factors involved in continuance of the Olympic mevement.

DR. TRIGUNA SEN : As I have said, we told the Indian Olympic Association our opinion that as long as the South African Government participated we should not participate. If the Indian Association ratifies our decision we step out, but if they decide that even if the South Africans were there, they would join, then surely Government will intervene.

SHRI BALRAJ MADHOK : In view of the fact that like other international organisations, the International Olympic Committee is also plagued with power politics and in view of the fact also that like most national organisations, our natioal Olympic Association is also plagued with politics and the real sufferers are the real sportsmen and the country's prestige, may I know whether the hon. Minister will look into the matter whether we should not get out of the International Olympic organisation altogether and we should concentrate on building up our own sports talent by removing politics from the Olympics organisation and selecting sportsmen only on the basis of merit and not on the basis of politics ?

DR. TRIGUNA SEN : I do not agree that we should get out of this international organisation, but surely we shall see that the interests of sports rather than politics are our primary consideration.

श्री रवि राय : अध्यक्ष महोदय, आज फिर साउथ रोडिशिया करीब सौ स्वाधीनता संग्राम के नेताओं को फांसी देने जा रहा है और आपको मालूम होगा कि साउथ अफ्रीका की सरकार भी उसके साथ सहमत है तो मैं मंत्री महोदय से पूछना चाहता हूं कि इस पृष्ठभूमि में, अगर आपकी सलाह इंडियन ओलम्पिक एसोसिएशन नहीं मानता है तो क्या जैसा कि श्री चन्द्रजीत यादव ने कहा, जो सहायता भारत सरकार देती है वह सहायता बन्द कर दी जाएगी ताकि मैक्सिको में होनेवाले सम्मेलन में दक्षिण अफ्रीका के साथ वह हिस्सा न ले सकें?

DR. TRIGUNA SEN : I have already replied. We do not propose to keep out of the International Olympics because we believe in sports. But we will join only if South Africa is excluded.

श्री भोगेन्द्र झा : अध्यक्ष महोदय, पिछली बार जब रीता फारिया विश्व सुन्दरी चुनी गई थी तो भारत सरकार ने सुझाव दिया था कि वह वियतनाम न जायें लेकिन वह गई थीं और उन्होंने अमरीकी हत्यारों के साथ मिलकर बाल डांस किया था। अगर उसी प्रकार से भारत सरकार के सुझाव का फिर हस्र हो, दक्षिण अफ्रीका के जो मानव अधिकारों के हत्यारे हैं उनके रहते हुए अगर ये वहां जाएं तो फिर क्या सरकार कोई कानूनी कदम उठाएगी या सुझाव देकर ही सीमित हो जाएगी।

DR. TRIGUNA SEN : I made that plain.

SHRI K. P. SINGH DEO : While replying, the Minister stated that if the Government of South Africa participates, then we will not participate. Sportsmen all over the country have been free from politics so far. Are we

trying to introduce politics by saying that if the Government of South Africa participates, we will not ? It is not the Government of South Africa which is participating but the sportsmen of South Africa ? So why we should stick to this stand because our sportsmen only are going to participate ?

DR. TRIGUNA SEN : I am sorry. That is the policy of Government. If he calls it politics, he may do so. But it is the definite policy of Government that so long as the remifications of the South African Government's pernicious policy of apartheid permeates the field of sports, we should not join.

SHRI A. SREEDHARAN : As usual, on this issue also the attitude of the Government of India is negative and non-aligned. There are a number of Afro-Asian countries which are determinedly fighting racialism. Will Government advise the Indian Olympic Committee to contact the Olympic Committees of other Afro-Assian countries and also protest against this move to include South Africa in the Olympic Games ?

DR. TRIGUNA SEN : I can tell the hon. Member that when the President of the Indian Olympic Association was written to, he replied assuring us that the views of the IOA are similar to those of Government with regard to this policy. He further stated that he expressed his views in the meeting of the IOC held in Teheran in May 1967. With the approval of the Government, the President of the IOA had also circulated in August 1967 to all the National Olympic Committees a resolution passed by the IOA to oppose any move to allow South Africa to take part in the games at Mexico.

SHRI BARROW : Is it not a fact that we took part in the Davis Cup tournament in which South Africa also took part ?

Is there a change of policy now ?

DR. TRIGUNA SEN : I am sorry—I do not know about the Davis Cup.

SHRI SWELL : The Minister has made it abundantly clear that he will stand in the way of the Indian Olympic Games in Mexico. I would like to know whether, for the sake of consistency, this Government would boycott every other international body of which South Africa is a member.

DR. TRIGUNA SEN : I think a decision will be taken on the merit of each case.

SHRI HEM BARUA : Since more and more countries of the world have seen sense and have boycotted the International Olympic Games at Mexico because of the obnoxious racialist policy pursued by South Africa, may I know whether our Government have made it abundantly clear to the Indian Olympic Association that if it violates Government's directions, it will be the painful duty of Government not to allot any foreign exchange to them ?

DR. TRIGUNA SEN : We have not advised the Association exactly as the hon. member suggests, but we have informed them of the mind of the Government.

WRITTEN ANSWERS TO QUESTIONS

AID FROM U.K.

*542. SHI CHITTRANJAN ROY :
SHRI N. K. P. SALVE :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the British Government announced that British aid to developing countries will be pegged at this year's rate;

(b) if so, whether Government have assessed its effect on the Indian economy; and

(c) the steps Government propose to take in the matter ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) Britain's economic assistance to India for 1968-69 has not yet been indicated. An assessment of the effects, if any, on the Indian economy of the British Government's announcement referred to by the Hon'ble Member is, therefore, not possible at this stage.

(c) Does not arise.

HUNGER STRIKE BY RESERVE BANK EMPLOYEES

*544. SHRI C. K. CHAKRAPANI :
SHRI B. K. MODAK :
SHRI A. K. GOPALAN :
SHRI E. K. NAYANAR :
SHRI RAMJI RAM :
SHRI MOLAHU PRASAD :
SHRI ONKAR LAL BERWA:

Will the Minister of FINANCE be pleased to state :

(a) the steps taken by Government to settle the dispute of the employees of the Reserve Bank of India who went on week-long hunger strike since 6-2-68 throughout the country against the installation of computers; and

(b) the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b). Assurances have already been given by the Reserve Bank that the installation of the computer will neither lead to job displacement nor block promotional avenues for the existing employees. Government does not, therefore, consider it necessary to intervene in the matter.

GOLD SMUGGLING

*547. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether gold smuggling has increased as compared to 1965;

(b) if so, to what extent; and

(c) the steps taken to check the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) It is not possible to make a precise estimate of the quantity of gold smuggled into India. There is also no material before the Government to indicate that the smuggling of gold has increased as compared to 1965.

(b) Does not arise.

(c) A statement showing the important steps taken to check smuggling is pleased on the table of the Sabha.

Statement

Among the important steps taken to check smuggling are : systematic collection and follow-up of information, rummaging of suspected vessels and aircraft, patrolling of vulnerable sections of the coastline and land frontiers and launching of prosecution in suitable cases in addition to departmental adjudication. In the field of legislation the Customs Act now provides for imposition of heavier sentences of imprisonment by courts of law. In the case of seizures of gold, diamonds and watches provision has also been made in the Customs Act for placing the burden of proof that these goods are not smuggled. on the persons from whom they are seized. Among the important economic measures taken, the two significant ones are : (i) replacing by a special currency in 1959 of the Indian currency notes circulating in the Persian Gulf area which provided an easy means of financing illegal gold transactions and (ii) introduction of the Gold Control.

GOLD SEIZED FROM BOAC PLANE

*548. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Collector of Customs and Central Excise, New Delhi ordered confiscation of the BOAC Plane which was found carrying gold and imposed drastic fines on several counts;

(b) whether it is also a fact that carrying of gold by international airliner is not very uncommon and other airliners had also been indulging in such practice;

(c) whether Government have received any representation from the U.K. Government in the matter and if so, the nature of such representation and the reply given by Government to them; and

(d) whether the BOAC has made any separate representation to Government in the matter and, if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) the BOAC Plane, which was found on the 15th September, 1967 to be carrying gold without the necessary declaration on the manifest, has been confiscated by the Collector of Customs & Central Excise, Delhi and in lieu of confiscation a redemption fine of Rs. 10,00,000 has been allowed. The Collector has also confiscated the gold and in lieu thereof has provided for a fine of Rs. 25,25,000 and has imposed a personal penalty amounting to Rs. 5,00,000 on B.O.A.C.

(b) Information is not readily available. However, carriage of gold in transit, if properly declared, is not illegal.

(c) The U.K. High Commission in India had informally represented to the Government of India at the investigation stage that, so far as the U.K. Regulations were concerned, the shipment of the consignment of gold was entirely legal and if the gold was not released, the U.K. reserves would be called upon to replace it. They were advised that as the process of investigation had already been initiated, necessary steps should be taken to furnish necessary documents/information before the Director of Revenue Intelligence, New Delhi who was the investigating agency in this case.

(d) No, Sir.

COMMITTEE ON DR. LOHIA'S TREATMENT

*549. SHRI SRADHAKAR SUPAKAR : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Committee, which was set up to enquire into the treatment of the late Dr. Ram Manohar Lohia during his last illness, has submitted its report; and

(b) if so, the findings of the Committee ?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYANARAYAN SINHA) : (a) and (b). The Committee that was set up was to survey the present facilities available at Government hospitals in New Delhi and to make recommendations for their improvement. The terms of reference did not include an enquiry about the medical treatment given to the late Dr. Ram Manohar Lohia.

The Committee has not yet submitted its report.

TRADE UNION BY CENTRAL HEALTH SERVICE OFFICERS

*551. SHRI D. C. SHARMA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Central Health Service Officers have resolved to form a trade union; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYANARAYAN SINHA) : (a) Yes, Sir.

(b) The Government of India are not happy over the decision.

FOREIGN EXCHANGE RACKET

*552. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the amount of foreign exchange involved in the racket operated by manganese exporters from Goa, Pondicherry, Nagpur and other places;

(b) the names of the persons arrested and the names of firms prosecuted with the amounts of frauds of each in this regard;

(c) the amount of frauds of each by way of under-invoicing and the amount of money accumulated by each in American banks;

(d) whether it is a fact that some of these racketeers dealt in foreign exchange illegally to the tune of several million dollars from Goa and Pondicherry; and

(e) if so, the names of persons arrested in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI K. C. PANT) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

ADVANCE ORDER FOR JUTE BAGS

*555. SHRI INDRAJIT GUPTA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether an advance order for a huge quantity of jute bags has been placed on Government account recently;

(b) if so, the value of the order and delivery schedule of the same; and

(c) the benefit confererd thereby on the jute mill companies under the Indian Jute Mills Association ?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) No, Sir.

(b) and (c). In view of (a) above, this does not arise.

FERTILIZER PLANT IN MAHARASHTRA

*556. SHRI N. K. P. SALVE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether Government have approved the proposal to set up a fertilizer plant in Maharashtra in collaboration with a foreign firm ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : Yes, Sir, Government have approved in principle the proposal of M/s. Dharamsi Morarji Chemical Co. Ltd. for the establishment of a fertilizer plant in Maharashtra in collaboration with a foreign firm.

PUNJAB NATIONAL BANK

*557. SHRI ABDUL GHANI DAR : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 782 on the 16th November, 1967 and state :

(a) the progress so far made in the enquiry being conducted into the irregularities made by the top officers of the Punjab National Bank;

(b) the details of the report, if submitted, and the action taken thereon; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b). The investigation are still in progress and final report is not yet ready.

(c) The investigation involves the examination of very large number of documents and is likely to take some more time.

राजस्थान नहर परियोजना

*558. श्री ओंकार लाल बेरवा :
श्री रामावतार शर्मा :
डा० सूर्य प्रकाश पुरी :
श्री प्रकाशवीर शास्त्री :

क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार का राजस्थान नहर योजना, जो एक राष्ट्रीय महत्व की योजना है, को अपने हाथ में लेने के निर्णय पर पुनर्विचार करने का है; और

(ख) यदि हां, तो कब ?

सिंचाई तथा विद्युत् मंत्री (श्री कु० ला० राव) : (क) और (ख). राजस्थान नहर परियोजना को केन्द्रीय सरकार के अधीन लाने तथा राजस्थान नहर प्राधिकार स्थापित करने के प्रश्न को अभी स्थगित कर दिया गया है और इस पर अन्तिम निर्णय अभी किया जाना है।

IMPORT OF STEEL SHEETS BY I.O.C.

*559. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the

reply given to Short Notice Question No. 16 on 21st December, 1967 and state :

(a) whether it is a fact that the I.O.C. converted its licence of Rs. 45 lakhs for importing Steel Sheets for manufacturing bitumen drums to sheets for making oil barrels;

(b) if so, whether Government agreed to such conversion;

(c) if so, whether such consent by the Government violated the injunction of the Delhi High Court; and

(d) whether further licences have been issued to the Oil Companies for importing steel sheets for manufacturing oil barrels and bitumen drums?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Four licences of the Indian Oil Corporation of about 50 lakhs for 24-Gauge steel were converted for importing 18-Gauge steel.

(b) Yes, Sir.

(c) No, Sir.

(d) Import of bitumen drum-sheets for the Burmah-Shell Refineries Ltd., and Esso Refineries Ltd., for Rs. 170 lakhs and Rs. 60 lakhs respectively, through the Minerals & Metals Trading Corporation of India, has been recommended.

रेत जमा हो जाने के कारण बाढ़

***560. श्री ओंकार लाल बेरवा :** क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बांधों तथा नदियों में रेत के जम जाने से देश में बाढ़ें आती हैं; और

(ख) यदि हां, तो उनकी रेत को साफ करने के लिये सरकार ने क्या कार्यवाही की है?

सिंचाई तथा विद्युत मंत्री (श्री कु० ल० राव) (क) : बाढ़ों का एक कारण यह है कि जलाशयों और नदियों में गाद भर जाती है।

(ख) बड़े जलाशयों से गाद को पूरी तरह से निकालना व्यावहार्य नहीं है । जलाशय की धारिता पर गाद के प्रभाव को कम करने के लिये जलाशय परियोजनाओं का आयोजन करते समय पर्याप्त 'निष्क्रिय संचय' का प्रबन्ध किया जाता है। वाह-क्षेत्रों से आने वाली रेत की मात्रा को कम कर के जलाशयों की सक्रियतावधि को बढ़ाने के विचार से खाद्य व कृषि मंत्रालय ने तीसरी योजना के दौरान 13 वृहत नदी घाटी परियोजनाओं में केन्द्र द्वारा प्रायोजित भू-संरक्षण कार्यक्रम आरम्भ किया था। इस स्कीम को जारी रखा जा जा रहा है।

बाढ़ों के जल स्तर को कम करने के लिये नदियों का बड़े पैमाने पर तलकर्षण भी किफायती नहीं है। कभी-कभी विशेष परियोजनाओं में सीमित स्थलों का तलकर्षण किया जाता है जैसे कि झेलम नदी के वूलर ताल के दहाने वाली नाली में। नदी नियंत्रण उपायों के एक भाग के रूप में, कोसी और ब्रह्मपुत्र नदियों के कुछ भागों के तलकर्षण के प्रश्न पर भी विचार किया जा रहा है।

OPIUM AND ALKALOLD FACTORY, GHAZIPUR

***561. SHRI TRIDIB KUMAR CHAUDHURI :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there are a number of industrial disputes pending between the workers and management of the Government Opium and Alkaloid Factory, Ghazipur for the last 6 months;

(b) whether it is also a fact that the Opium Factory Labour Union which is recognised by the Management had submitted a charter of demands as early as October last year;

(c) if so, what are their demands; and

(d) the steps taken by Government to ensure that the just and legitimate demands of the workers were met in time and no causes for dissatisfaction amongst the workers persisted ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI K. C. PANT) : (a) Yes, Sir. Ghazipur Opium Factory Labour Union has put some demands as industrial disputes before the Regional Labour Commissioner, Kanpur.

(b) Yes Sir.

(c) The demands are given in Annexure I, which is laid on the Table of the House. [*Placed in Library. See* No. LT-413/68].

(d) Government always consider the just and legitimate demands of the workers sympathetically and take appropriate action. The various demands put forward by the Union have been considered a number of times and the workers themselves in many cases have agreed in the past to treat them as closed issues after discussion with the officers of the Narcotics Department or in joint discussion/Conciliation proceedings conducted by the Regional Labour Commissioner, Kanpur but even such demand have been repeated.

M/s. RAM NARAIN AND SONS

*562. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether Government have re-examined the Income-Tax assessment cases of M/s. Ram Narain and Sons, Bombay in the light of the suggestions made by a Member of Parliament in a letter addressed by him; and

(b) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Yes, Sir.

(b) The alegations and suggestions made were looked into and the Hon'ble Member was informed that no action was either necessary or feasible on the suggestions made.

पैरिस्टन-एन औषधि का तैयार किया जाना

*563. श्री निहाल सिंह : क्या पैट्रोलियम और रसायन मंत्री 16 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 777 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बम्बई स्थित मेसर्स बेयर (इंडिया) लिमिटेड ने किसी विदेशी फर्म के सहयोग से भारत में पैरिस्टन-एन औषधि बनाने के लिये सरकार के समक्ष कुछ प्रस्ताव रखे थे लेकिन उसकी लागत अधिक होने के कारण सरकार ने उपरोक्त फर्म को इस औषधि का निर्माण करने की अनुमति नहीं दी।

(ख) क्या कुछ अन्य फर्मों से भी कम मूल्य पर इस दवा का निर्माण करने के कुछ प्रस्ताव सरकार के पास आये हैं।

(ग) यदि हां, तो किन-किन फर्मों से और इस सम्बन्ध में उनका अन्य ब्योरा क्या है; और

(घ) यदि नहीं, तो मेसर्स बेयर (इंडिया) लिमिटेड, बम्बई को इस औषधि का निर्माण करने की अनुमति न देने के क्या कारण हैं?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) मेसर्स बेयर (इंडिया) लि० के पास भारत पेरिस्टन-एन० (Periston-N) बनाने के लिये लाइसेंस हैं। फिर भी उन्हें औषधि के बिक्री करने मे पहले इसके विक्रयमूल्य के लिये सरकार की अनुमति अपेक्षित थी। अनुमति अब दे दी गई है।

(ख) जी नहीं।

(ग) और (घ) : प्रश्न नहीं उठता

IMPACT OF D.A. ON PRICES

*564. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) whether any statistical survey has been made on the synchronisation of the price increase with every increase in dearness allowances: and

(b) whether Government propose to appoint a team of experts to consider the effect of dearness allowance on the price mechanism ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) No, Sir.

(b) No, Sir.

आदिम जाति विकास खण्ड

*565. श्री गं० च० दीक्षित :
श्री अ० सिंह० सहगल :
श्री नाथूराम अहिरवार :

क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनुसूचित जाति तथा अनुसूचित आदिम जाति आयुक्त ने यह सिफारिश की थी कि आदिम जाति विकास खंड के माध्यम से आदिम जातीय जनसंख्या के एक बड़े भाग को विस्तृत विकास कार्यक्रमों के अन्तर्गत लाया जाना चाहिये और यदि उपरोक्त कार्यक्रम सम्भव नहीं है, तो अनुसूचित क्षेत्रों की सीमाओं का विस्तार किया जाना चाहिये; और

(ख) यदि हां, तो मध्य प्रदेश की आदिम जातीय जनसंख्या का कितना भाग आदिम जाति विकास खंड कार्यक्रमों से अब तक लाभान्वित हुआ है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त के विषय में निर्देशाकंन सही (ठीक) नहीं प्रतीत होता। अनुसूचित क्षेत्र तथा अनुसूचित आदिम जाति आयोग के प्रतिवेदन जिसकी प्रतियां सदन के पुस्तकालय में प्राप्य हैं, के पृष्ठ 66-70 में सम्बद्ध सिफारिशें अन्तर्विष्ट हैं।

(ख) वे सब क्षेत्र जहां आदिम जातीय जन संख्या का संकेन्द्रण 66.2/3 या अधिक है आदिम जातीय विकास खंडों द्वारा छादित हैं।

आय व्ययक के उपस्थापन के समय मूल्यों में वृद्धि

*566. श्री रघुवीर सिंह शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने व्यापार में इस प्रवृत्ति का अध्ययन किया है कि बजट पेश होने से कुछ दिन पहले तथा बाद में बाजार में दैनिक प्रयोग की वस्तुओं की कमी हो जाती है अथवा वे केवल चोर बाजार में ही उपलब्ध होती हैं;

(ख) यदि हो, तो सरकार ने इस प्रवृत्ति को रोकने के लिये क्या कार्यवाही की है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (ग). सरकार को इस प्रवृत्ति का पता है, लेकिन ऐसा सामान्यत: अस्थायी तौर पर होता है और यथासमय कीमतें अपने आप ठीक हो जाती है। पर अत्यावश्यक वस्तु अधिनियम, 1955 के अन्तर्गत आने वाली वस्तुओं के मामले में, राज्य सरकारों और संघीय राज्य क्षेत्रों की सरकारों को अधिकार दिये गये हैं और उनसे अनुरोध किया गया है कि वे बजट प्रस्तुत किये जाने से पहले और बाद में अत्यावश्यक वस्तुओं की पूर्ति और वितरण पर नजर रखें और उनकी कीमतों का विनयमन करें।

INDIA'S FOREIGN LIABILITIES AND ASSETS

*567. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether the survey of India's foreign liabilities and assets has not been made by the Reserve Bank of India after 1955;

(b) if so, the reasons therefor; and

(c) whether Government propose to make another survey to bring the position up-to-date ?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) The Reserve Bank of India conducted a survey of India's foreign liabilities and assets in 1961 and the Survey Report was published in 1964. The Reserve Bank also published in the January 1967 issue of its bulletin an article on India's International Investment Position in 1963-64 and 1964-65.

(b) Does not arise.

(c) Data for subsequent years are being collected.

SHORTAGE OF ALCOHOL

*568. SHRI S. S. KOTHARI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that there is considerable shortage of alcohol, consequent upon which various alcohol-based industries are working below capacity;

(b) if so, the action taken to step up the production or import of alcohol;

(c) whether Government are considering diversion of alcohol from the manufacture of wines and spirits to the alcohol-based industries; and

(d) the steps taken to provide alternate petro-based feedstocks to these industries *viz.* synthetic rubber, polystyrene, polyethylene and p.v.c which can use petro-butadiene petroethylene ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) Production of alcohol depends on the availability of molasses which in turn depends on the producton of sugar. The partial decontrol of sugar is expected to improve the position over a period. Meanwhile, arrangements have been made to import substantial quantities of alcohol for the major alcohol-based industries in the country.

(c) The State Governments are not agreeable to this proposition as it would result in a reduction in their excise revenues.

(d) Imports of styrene have been arranged for the two polystyrene units in the country. One of them has planned to switch over from alcohol to ethylene to be obtained from the Bombay Petrochemical Complex during the current year. Arrangements are also under consideration for import of butadiene for Synthetic Rubber Factory at Bareilly. Once this is achieved, availability position of alcohol in the country is expected to ease considerably.

PHARMACEUTICAL COMPANIES

3401. SHRI BABURAO PATEL : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the nature of checks provided for ensuring purity and standards of the products manufactured by Pharmaceutical Companies by Government prior to their sales to the public;

(b) the number and names of products found impure and substandard during the last 3 years and the names of their manufacturers; and

(c) the action taken against each ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A statement giving the requisite information is laid on the Table of the

House. [*Placed in Library. See* No. LT-414/68].

(b) and (c). The information is being collected and will be laid on the Table of the Sabha in due course.

Revenue of Andhra Pradesh

3402. SHRI M. N. REDDY: Will the Minister of FINANCE be pleased to state:

(a) the total annual grant given to Andhra Pradesh since 1956 to the end of March, 1967 towards the share of tax levied on Petrol and Diesel sold in that State;

(b) the total tax collected by the Central Government since 1956 to the end of March, 1957 from Petrol and diesel etc. sold in Andhra Pradesh; and

(c) what proportion the Central Government from the above revenues bore to the amount of tax collected on the sale of Petrol and other fuels annually in Andhra Pradesh during the above period?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The information regarding the total tax collected on petrol and diesel etc. sold in Andhra Pradesh is not available. A statement showing the total annual grant given to Andhra Pradesh towards their share of tax levied on petrol (under the Central Road Fund) out of the revenues from 1956 to the end of March, 1967 and the amount of Central Excise duty collected on petrol and diesel etc. (*i.e.* all petroleum products) cleared from the Refinery and the marketing installations in Andhra Pradesh, during the same period, is laid on the Table of the House. [*Placed in Library. See* No. LT-415/68].

(c) The information regarding the tax collected on the sale of Petrol and other fuels annually in Andhra Pradesh being not available, it is not possible to work out the proportion.

Public Conveniences in Government Colonies

3403. SHRI M. L. SONDHI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that some of the markets, built in Government employees' residential colonies have not been provided with public conveniences; and

(b) whether there is any such proposal to build bathrooms for the markets in Government employees' residential areas?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). Public conveniences such as bathrooms, etc., have been or are being provided in the markets constructed in various Government colonies, except in Babu Market, as bathrooms are available in the adjacent Sarojini Nagar Market.

Road Rollers

3404. SHRI K. N. PANDEY: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 4175 on the 14th December, 1967 and state:

(a) whether the investigation in respect of the Chairman of the United Provinces Commercial Corporation, who was arrested for cheating Government to the extent of Rs. 2,16,64,800 in respect of road rollers and bailed out by the Chief Presidency of Calcutta, has since been completed; and

(b) if so, the result of the investigation and the action taken against the Chairman of the said firm?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No. Sir.

(b) In view of (a) above, this does not arise.

FILM STAR, DEVANAND

3405. SHRI JUGAL MONDAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4374 in Lok Sabha on the 14th December, 1967 and state :

(a) whether the information asked for therein in respect of the income-tax paid by the Film Star, Devanand, has been collected; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The information has since been partly collected.

(b) (i) Assessments for the assessment years 1964-65 to 1966-67 are pending. Particulars of income/loss declared for these assessment years and advance-tax/tax on self-assessment paid for these assessment years is as under :—

Assessment Year.	Income/loss Returned.	Amount paid.
1964-65	Rs. 85,574	Rs. 1,62,379
1965-66	Rs. 2,13,417	Rs. 90,063
1966-67	Rs. 3,13,670 (Loss)	Rs. —

(ii) Information regarding the number of Film contracts entered into by the assessee with the Indian Film Industry and the amount of each film contract is being collected.

INCOME-TAX ARREARS DUE FROM FIRMS IN MADHYA PRADESH

3406. SHRI JUGAL MONDAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5311 on the 21st December, 1967 and state :

(a) whether the information regarding income-tax arrears due from firms in Madhya Pradesh has been collected;

(b) if so, their names, the total amount of Income Tax arrears and whether Government propose to charge interest thereon while making recovery thereof; and

(c) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, sir.

(b) There were 1706 firms which were in arrears of income-tax as on 31st March, 1967. The names of such firms are, however, not readily available. The total amount of income-tax arrears outstanding as on 31st March, 1967 was Rs. 89.74 lakhs. As regards charging of interest, provision already exists under the law to charge interest on delayed payments and recover the interest along with the tax in arrears.

(c) Does not arise.

FARAKKA BARRAGE PROJECT

3407. SHRI BABURAO PATEL: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that four cellular constructions for the coffer dam of the Farakka project were washed away recently;

(b) if so, the reasons therefor; and

(c) the damage done as a result thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). Some trial cells were driven in the river bed as an experimental measure outside the barrage area to examine their behaviour in submerged condition during the floods of 1967. The experimental cells got dislodged during floods.

(c) As the cells were not a part of the regular barrage and were only purely experimental, the question of damage does not arise.

FOREIGN EXPERTS ON FARAKKA BARRAGE

3408. SHRI BABURAO PATEL: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the number of foreign experts invited so far to supervise the Farakka project;

(b) if so, their names and qualifications and the remuneration paid to them;

(c) whether more foreign experts are expected to visit India to guide us on this project; and

(d) if so, the amount allocated for this purpose ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). No foreign expert has been invited so far to supervise the work of the Project. However, for assistance in the design of coffer dam, services of two Soviet specialists were obtained. An expenditure of Rs. 1,43,900 was incurred on their remuneration, travelling allowance and accommodation.

(c) None contemplated at this stage.

(d) Does not arise.

महाराष्ट्र में गन्दी बस्तियों को हटाने और सफाई संबंधी योजना

3409. श्री देवराव पाटिल : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र में गन्दी बस्तियों को हटाने और सफाई की वर्तमान स्थिति सुधारने के बारे में महाराष्ट्र सरकार ने केन्द्रीय सरकार को कोई योजना भेजी है; और

(ख) यदि हां, तो उसका ब्योरा क्या है और सरकार ने इस पर क्या कार्यवाही की है?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) जी नहीं ।

(ख) यह प्रश्न नहीं उठता । .

CEMETERIES AND CREMATORIUMS IN DELHI

3410. SHRI M. L. SONDHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the state of affairs in the various cemeteries and crematoriums in the capital is far from satisfactory;

(b) whether the three Vans which the Corporation possess for taking the dead to distant cemeteries/crematoriums are not conveniently available and are generally reported out of order;

(c) whether the fire-wood is generally out of stock or not in good condition and is very costly; and

(d) whether Government propose to appoint a Commission of Inquiry to go into these important issues ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No.

(b) Three Vans (Hearses) are available at Nigambodh Ghat on payment. These can be called for even telephonically. One of them is a brand new van. Efforts are made by the Delhi Municipal Corporation to keep all the three vans in working order. However, sometimes it does happen that a vehicle is not available as it may be under repairs in the Municipal Workshop due to mechanical defects.

(c) No. The Municipal Corporation of Delhi maintains its own stalls at the main cremation grounds and fire-wood is always in stock in plenty and in good condition. Fire-wood at these stalls is sold at no-profit-no-loss basis and is usually cheaper than in the market.

(d) Question does not arise.

मेसर्ज मेकेन्जीज लिमिटेड

3411. श्री सूरज भान : क्या वित्त मंत्री 7 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 3277 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मेसर्ज मेकेन्जीज लिमिटेड ने गत दस वर्षों में कितने रेल के डिब्बे तैयार किये, इस फर्म ने गत पांच वर्षों में इंजीनियरिंग

का सामान निर्माण करने के कितने ठेके प्राप्त किये, प्रत्येक ठेके की राशि कितनी थी तथा इन ठेकों के अन्तर्गत जिन स्थानों पर कार्य किया गया उनके नाम क्या हैं;

(ख) फर्म ने प्रत्येक ठेके से इंजीनियरिंग का सामान बनाने तथा रेलवे डिब्बे बनाने में प्रति वर्ष कितना लाभ प्राप्त किया; और

(ग) इन ठेकों के सम्बन्ध में प्रति वर्ष कितने कर्मचारी काम पर लगाये गए तथा उनको मजूरी की कुल कितनी राशि दी गई ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग) : सूचना तत्काल उपलब्ध नहीं है।

मेसर्ज झुनझुनवाला एण्ड ब्रादर्स के बारे में जांच

3412. श्री सूरज भान : क्या वित्त मन्त्री 14 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 4292 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि : (क) मेसर्ज झुनझुनवाला एण्ड ब्रादर्स के बारे में जांच कब आरम्भ की गई थी और जांच करने वाले व्यक्तियों के नाम क्या हैं और उनमें से कितने राजपत्रित अधिकारी हैं और कितने गैर-राजपत्रित अधिकारी हैं;

(ख) कितनी जांच पूरी हो गई है और कितनी अभी बाकी है ;

(ग) क्या यह सच है कि आपसी लेन-देन के अतिरिक्त मेसर्स झुनझुनवाला एण्ड ब्रादर्स का अन्य फर्मों के साथ भी लेन-देन है जिनकी अभी जांच की जानी है और जिनके बारे में जांच अभी तक शुरू नहीं की गई है;

(घ) क्या यह सच है कि जांच करने वाले अधिकारियों को जांच के बीच में स्थानांतरित कर दिया गया है और यदि हां, तो इसके क्या कारण हैं; और

(ङ) क्या सरकार जांच करने वाले अधिकारियों को जांच निर्धारित अवधि के अन्दर पूरी करने की हिदायत देगी?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) पूछ-ताछ जुलाई 1967 में शुरू की गयी थी और आय-कर अधिकारी द्वारा की जा रही है जो राजपत्रित अधिकारी है। इसके अधिक ब्योरे बताना जांच-पड़ताल के हित में वांछनीय नहीं होगा।

(ख) जांच-पड़ताल चल रही है और मामले की वर्तमान अवस्था जाहिर करना वांछनीय नहीं है।

(ग) जांच-पड़ताल के हित में यह सूचना देना सम्भव नहीं है।

(घ) जांच-पड़ताल की सुविधा के लिये जुलाई 1967 में इन मामलों को एक अफसर के पास केन्द्रित कर दिया गया था और जुलाई 1967 से लगाकर अब तक उस अफसर के पास से मामलों को हटाया नहीं गया है।

(ङ) आय-कर के मामलों की जांच-पड़ताल में कुछ समय लगता ही है। पूछ-ताछ को यथा सम्भव शीघ्र पूरा करने की पूरी कोशिश की जा रही है। परन्तु जांच-पड़ताल पूरी करने के लिए समयावधि निश्चित करना सम्भव नहीं है।

मेसर्ज ओरियन्टल टिम्बर ट्रेडिंग कारपोरेशन

3413. श्री सूरज भान : क्या वित्त मंत्री 30 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 2414 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या मेसर्स ओरियण्टल टिम्बर ट्रेडिंग कारपोरेशन (पी०) लिमिटेड के बारे में जांच इस बीच पूरी हो गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है;

(ग) क्या यह सच है कि जांच कर रहे व्यक्तियों को जांच के बीच में स्थानांतरित कर दिया गया है; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) जी, नहीं ।

(घ) प्रश्न ही नहीं उठता ।

मैसर्स झुनझुनवाला एण्ड ब्रादर्स के मामले की जांच

3414. **श्री सूरज भान** : क्या वित्त मंत्री 30 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 2415 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई की फर्म मैसर्स झुनझुन-वाला एण्ड ब्रादर्स द्वारा लिये गये ऋण के सम्बन्ध में की जा रही जांच इस बीच पूरी हो गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है;

(ग) क्या यह सच है कि जांच के बीच में ही जांच कर रहे अधिकारियों का तबादला कर दिया गया है; और

(घ) यदि हां, तो इसके क्या कारण हैं?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) जी, नहीं ।

(घ) प्रश्न ही नहीं उठता ।

रामजीलाल झुनझुनवाला की फर्में

3415. **श्री सूरज भान** : क्या वित्त मंत्री 7 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 3278 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या रामजीलाल झुनझुनवाला की फर्मों के बारे में जांच इस बीच पूरी हो गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है; और

(ग) क्या शुरू से ही वही व्यक्ति जांच कर रहे हैं या जांच के बीच में उन्हें स्थानांतरित कर दिया गया है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, हां ।

(ख) सवाल ही नहीं उठता ।

(ग) जब से मामलों के इस समूह का जुलाई 1967 में केन्द्रीयकरण किया गया है, तब से अधिकारियों का वही दल जांच कर रहा है ।

TECHNICAL SCHOOL UNDER BIAS-SUTLEJ LINK

3416. **SHRI LALIT SEN** : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether a decision was taken some years ago to set up a Technical School at Sundarnagar under the Bias-Sutlej Link Project;

(b) if so, the number of students who have received training in this school so far; and

(c) the further steps Government propose to take to improve this institution ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes, Sir.

(b) 159.

(c) At present adequate number of students is not coming forward to receive training in the school. Further improvement can only be effected when sufficient number of candidates come forward for receiving training.

WORKERS IN BEAS-SUTLEJ LINK

3417. SHRI LALIT SEN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the number of skilled and unskilled workers employed in the Bias-Sutlej Link Project;

(b) the number of skilled and unskilled workers employed from among the oustees affected by the scheme; and

(c) the number of skilled and unskilled workers engaged on the scheme who belong to Himachal Pradesh ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : The requisite information is given below :—

	Skilled	*Unskilled*
(a)	6541	7 089
(b)	95	182
(c)	2,747	5,157

VAIGAI RE-MODERNISING SCHEME OF MADRAS

3418. SHRI KIRUTTINAN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have sanctioned any fund to Thamizhaga Arusu (Government of Madras) to implement the Vaigai Re-modernising Scheme which was recently approved;

(b) if so, the amount sanctioned and whether it is in the form of loan or full grant; and

(c) if not, the reasons therefor?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (c). No earmarked assistance is being given for the Vaigai re-modernising scheme. The Madras Government are, however, being given loan assistance for financing their plan schemes through "miscellaneous development loans". This assistance helps in implementing the irrigation schemes including Vaigai scheme.

HANDLOOM WEAVERS COOPERATIVE SOCIETIES

3419. SHRI KIRUTTINAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the loans to the Handloom Weavers' Societies through the District Cooperative Central Banks are restricted by a "Coverage System" of the Reserve Bank of India;

(b) if so, the details thereof;

(c) whether Government are aware that the Handloom Weavers' Cooperative Societies in Madras State are severely affected by this system; and

(d) whether Government propose to relax the Reserve Bank of India rules to enable Handloom Weavers' Cooperative Societies to get loans without much difficulty ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (d). The information is being obtained and will be laid on the Table of the House in due course.

RELIEF WORKS IN RAMNAD OF MADRAS

3420. SHRI KIRUTTINAN : Will the Minister of FINANCE be pleased to state :

(a) the amount asked for by the Thamizhaga Arusu (Government of Madras) for relief works of the damage caused by recent flood and cyclone in Ramnad and other districts in Madras State;

(b) whether the required amount has been sanctioned; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The State Government had estimated the requirement of funds for relief and repairs to public properties damaged by the recent cyclone and floods in certain parts of the State at Rs. 196.48 lakhs and had asked for the entire amount to be provided as Central assistance.

(b) A loan of Rs. 2.50 crores has been sanctioned towards expenditure on repairs to public properties damaged by the cyclone of 1966 and by the cyclone and floods of December, 1967.

(c) Does not arise.

SOCIAL BOYCOTTS FOR SCHEDULED CASTES

3421. SHRI P. R. THAKUR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether untouchability continues to be openly practised and social boycots are also organised against the scheduled castes in some nearby Delhi villages;

(b) if so, the details of such cases which have come to the notice of Government;

(c) the action taken so far by the Delhi Administration in the matter; and

(d) whether there were any recent court cases in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Occasional incidents of this nature have occurred in some parts of the country.

(b) As recent cases of this type are *sub-judice*, it is not feasible to give details at this stage. Details of serious cases investigated in the past will be found in the annual reports of the Commissioner for Scheduled Castes and Scheduled Tribes.

(c) Whenever a *prima facie* case is revealed by investigation, the offenders are prosecuted under the Untouchability (Offences) Act, 1955.

(d) Yes.

NATIONALIZATION OF LAND IN URBAN AREAS

3422. SHRI P. R. THAKUR : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government have received any suggestions/recommendations for nationalization of land in urban areas for housing purposes; and

(b) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). No such proposal has been received or is under the consideration of my Ministry.

PROPOSAL FOR CONTROLLING URBAN LAND VALUES

3423. SHRI P. R. THAKUR : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the proposals contained in the U.K. Government White Paper on the Land Commission issued in September, 1965;

(b) whether there are any proposals under consideration for controlling urban land values more or less after the manner suggested for Britain by the British Land Commission; and

(c) if so, the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) and (c). A Commitee was appointed by the Government in 1963 to examine the problems of urban land in the country. The report of the committe was published in February, 1965.

The report contains a number of useful recommendations dealing with urban land policy, including the measures to control speculation in land, etc. The report has been circulated amongst the State Governments for careful consideration and such action as they may consider feasible.

WELFARE OF BACKWARD CLASSES

3424. SHRI P. R. THAKUR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that very slow progress has been made so far with regard to the promotion of the welfare of the backward Classes by and through the State Governments and agencies;

(b) if so, whether Government contemplate to constitute a Central Department to function on the lines of the Federal Bureau of Indian Affairs in the United States;

(c) if not, the reasons therefor; and

(d) the alternative proposals for the purpose ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) This is a matter of opinion.

(b) No.

(c) and d). The Government of India cannot override the executive authority vested in the State Governments by the Constitution.

ENQUIRY COMMITTEES FOR SCHEDULED CASTES AND SCHEDULED TRIBES

3425. SHRI P. R. THAKUR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the name of the State Governments who have so far appointed Enquiry Committees to find out the reasons for the inadequate representation of the Scheduled Castes and Scheduled Tribes in their services;

(b) the dates when the reports of such Committees were published or are likely to be published;

(c) whether the Commissioner of Scheduled Castes and Scheduled Tribes recommended in his Eleventh Report that such committees should be set up in all the States/Union Territories where these have not already been appointed;

(d) if so, the action so far taken in that regard; and

(e) whether copies of the already published Reports of the Committees would be made available to the Parliament Library ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (d). In accordance with the provisions of article 309 of the Constitution, the question of reservation in services and posts in connection with the affairs of a State, is the sole concern of that State and Government of India have no *locus standi* in the matter. It is for the State Governments to consider the recommendation made by the Commissioner for Scheduled Castes and Scheduled Tribes and appoint such committees if they consider it necessary. So far as the Government of India services are concerned, they have appointed a Committee and have also constituted a Study Team for this purpose. The Committee's report is still awaited; the report of the Study Team has been received and is being examined.

(e) The recommendations made by the Study Team in relation to the Services under the Government of India have already been made available to the House in reply to the unstarred question No. 835 answered in the Lok Sabha on the 16th February, 1968.

PROMOTION OF SECTION OFFICERS (CIVIL) C.P.W.D.

3426. SHRI S. D. SOMASUNDARAM : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the number of Section Officers (Civil) in Central P.W.D. who are eligible for promotion to the grade of Assistant Engineers approximately;

(b) the number of Assistant Engineers appointed directly through the U.P.S.C. during the past six months and how many are likely to be appointed during the next six months; and

(c) the stage at which the proposal of reviewing the policy of direct recruits stands so as to either completely stop or to reduce it to the barest minimum ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) 530.

(b) (i) Number so far appointed : 49

(ii) Number of persons likely to be appointed : 81

(c) A proposal for stopping direct recruitment to the temporary vacancies of Assistant Engineers is already under consideration. After a decision is reached in this proposal, direct recruitment against permanent vacancies of Assistant Engineers will be reviewed.

DEMOTION OF ASSISTANT ENGINEER (CIVIL)

3427. SHRI S. D. SOMASUNDARAM : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the number of Assistant Engineers (Civil) demoted during the past six months and the number likely to be reverted in the coming six months and also the reasons for their reversions;

(b) whether there is frustration and unrest among the Section Officers (Civil); and

(c) if so, the action proposed to be taken in restoring confidence and security among the Section Officers ?

THE DEPUTY MINISTER IN THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) The number of Assistant Engineers (Civil) reverted in the Central Public Works Department during the past six months is 17. No figure can be given at present for the coming six months as reversions, if any, will depend on the workload of the Department. The reversion of 17 Assistant Engineers (Civil) was ordered partly on account of reduction in workload and partly on account of Union Public Service Commission nominees against direct recruitment quota joining duty posts.

(b) These reversions should not cause any legitimate grievance as the Assistant Engineers (Civil) reverted as Sectional Officers (Civil) had all been promoted on purely *ad hoc* basis pending availability of U.P.S.C. nominees. Promotion of these officers was fortuitous because of the temporary non-availability of U.P.S.C. nominees against direct recruitment quota and they were well aware that they were liable for reversion at any time.

(c) Temporary promotions and reversions are inevitable in an engineering organisation where the establishment depend entirely on the work-load. A proposal to abolish direct recruitment against temporary vacancies of Assistant Engineers in the C.P.W.D. is under consideration. If this is accepted it will improve the temporary promotion prospects of Sectional Officers.

CONSTRUCTION OF TAPPER DAM (GUJARAT)

3428. SHRI VIRENDRAKUMAR SHAH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Gujarat Government had submitted a Project for the construction of Tapper Dam;

(b) if so, the details thereof;

(c) whether the same had been turned down and if so, the reasons therefor; and

(d) whether there is a proposal to revise this project for implementation during 1968-69 plan or under the Fourth Five Year Plan ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) No, Sir.

(b) to (d). Do not arise.

INTEREST CHARGED ON INCOME-TAX REFUNDED TO ASSESSEES

3429. SHRI N. K. SANGHI : Will the Minister of FINANCE be pleased to state :

(a) whether interest is allowed *suo moto* to the assessees under section 212 of the Income-tax Act on the refund due to the assessees; and

(b) the amount that has been paid by the Income-Tax Department in Rajasthan during each of the assessment years, 1964-65, 1965-66 and 1966-67 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Section 212 of the Icome-tax Act does not provide for the allowance of any interest to an assessee. Section 214 of the Income-tax Act provides for payment of interest by the Income Tax Department on excess advance tax paid by assessees as per their own estimates under section 212. Interest under section 214 is paid *suo moto* by the Income Tax Department in all cases, wherever it is due.

(b) The information regarding interest paid under section 214 for each of the assessment years mentioned is not readily available.

LOSS RETURNS UNDER INCOME-TAX ACT

3430. SHRI N. K. SANGHI : Will the Minister of FINANCE be pleased to state :

(a) the number of loss returns under the Income-tax Act that were filed in Rajasthan, Madhya Pradesh and Delhi Centres for the assessment years 1964-65, 1965-66 and 1966-67;

(b) the number out of them pending finalisation yearwise for these three years; and

(c) the reasons for the delay in completion of loss cases expeditiously ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The information is not readily available. The total number of assessees in these three charges for the assessment years 1964-65 1965-66 and 1966-67 was 2,85,405, 3,59,200 and 3,77,638 respectively. In order to ascertain the number of loss returns filed by the assessees, the Departmental officers will have to scrutinise each one of the returns. A physical scrutiny of over 10 lac returns will throw an enormous additional burden on the Income-tax Officers and as a result their normal assessment and collection work will suffer. It may, however, be stated that instructions already exist that completion of assessments in loss cases should not be delayed.

MEDICAL GRADUATES IN THE COUNTRY

3431. SHRI M. S. MURTI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the total number of Medical graduates produced in the country during the Second and Third Plan periods in the country separately, year-wise;

(b) the total number out of them who appeared and passed for the E.C.F.M.G. (Educational Council for Foreign Medical Graduates) during the Second and Third Five Year Plan periods separately year-wise;

(c) the total number out of them who passed through E.C.F.M.G. Examination, the number of graduates who went abroad during Second and Third Plan periods; and

(d) the total number of graduates who went abroad and the number returned to the country again ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The total number of medical graduates produced in the country during the Second and Third Plan periods is given below year-wise :—

Second Plan

1957	—	2802
1958	—	2859
1959	—	3119
1960	—	3389
1961	—	3900

Third Plan

1962	—	3946	
1963	—	4289	
1964	—	4452	
1965	—	5387	
1966	—	7078	(approximately)

(b) and (d). Information is being collected and the data that becomes available will be laid on the Table of the Sabha.

BEGGARS

3432. SHRI M. S. MURTI : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the number of beggars at present in the country, State-wise;

(b) the steps taken by Government to eradicate beggary in the country;

(c) whether any grants have been given to the voluntary organisations established to rehabilitate beggars; and

(d) if so, the names of the organisations and amounts given to them during 1967-68 State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Precise information is not available as no survey in the matter has been conducted so far.

(b) Eradication of beggary is primarily a responsibility of State Governments. The Government of India have, however, been financially assisting the States to carry out anti-beggary measures.

(c) The Department of Social Welfare have not given any such grants.

(d) Does not arise.

राजस्थान के समाज कल्याण विभाग को वित्तीय सहायता

3433. श्री मीठालाल मीना : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1968-69 में केन्द्रीय सरकार का राजस्थान के समाज कल्याण विभाग को कितनी वित्तीय सहायता देने का प्रस्ताव है; और

(ख) यह किन योजनाओं पर व्यय की जाएगी और प्रत्येक योजना पर कितनी धनराशि व्यय की जाएगी?

समाज कल्याण मंत्रालय में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) 62.50 लाख रुपये (अन्वीक्षात्मक) ।

(ख) पिछड़े वर्गों का कल्याण ।

(i) राज्य क्षेत्र

धनराशि इस प्रकार से खर्च की जायेगी :—

	लाख
(1) शिक्षा	18.65
(2) आर्थिक विकास	8.10
(3) स्वास्थ्य आवास और अन्य परियोजनाएं	3.25
योग	30.00

पृथक-पृथक परियोजनाओं का ब्योरा राज्य सरकार द्वारा तैयार किया जायेगा ।

(ii) केन्द्रीय क्षेत्र

कार्यकारी दल की सिफारिश के अनुसार 1968-69 में पिछड़ा वर्ग कल्याण की

केन्द्र-प्रायोजित परियोजनाओं के लिए अन्वीक्षात्मक रूप से 29.75 लाख रुपये का विनिधान है। तो भी, संसद द्वारा अनुमोदित किए जाने वाले समाज कल्याण विभाग के बचत पर ही वास्तविक विनिधान निर्भर रहेगा।

इस क्षेत्र की परियोजनाएं और अन्वीक्षात्मक विनिधान इस प्रकार हैं :—

		रुपये लाखों में
1.	मैट्रिक-उपरान्त छात्रवृत्तियां	3.10
2.	लड़कियों के छात्रावास	2.00
3.	वृत्ति-नियोजन (कैरियर प्लानिंग)	0.65
4.	आदिवासी विकास खंड	15.20
5.	सहकारिता	4.30
6.	आदिवासी अनुसंधान और प्रशिक्षण	1.60
7.	मेहतरों और भंगियों के लिए आवास	2.00
8.	अनुसूचित और खानाबदोश कबीले	1.00
	योग	29.75

समाज कल्याण कार्यक्रम

1.	नए यतीमखाने खोलना और वर्तमान यतीमखानों को सुदृढ़ बनाना	0.10
2.	स्त्रियों को विभिन्न व्यवसायों और निपुणताओं के लिए वृत्तिकाएं	0.10
3.	पाकिस्तान से आये हुए असहाय व्यक्तियों जो विभिन्न सदनों और अशक्त गृहों या इनसे बाहर रहते हैं, की नकद दान द्वारा देखभाल।	1.10
4.	परिवीक्षा सेवाएं (परिवीक्षाधीन व्यक्तियों को वित्तीय सहायता इसमें शामिल हैं)	0.40
5.	नैतिक और सामाजिक स्वास्थ्य के निमित्त कार्य करने वाली स्वैच्छिक संस्थाओं को सहायता	0.10
6.	भिखारियों के लिए पाइलट-परियोजना तथा आरम्भिक सर्वेक्षण।	0.50
7.	नैदानिक अध्ययन कोशिका	0.10
8.	वर्तमान पश्चात-देखरेख सदन व्यवस्था का विस्तार, प्रशिक्षण और उत्पादन केन्द्र, तथा भूतपूर्व कैदियों का पुर्नवास।	0.20
9.	अजमेर स्थित जिला संरक्षण गृह का परिवीक्षा सदन में परिवर्तन किया जाना	0.15
	योग	2.75
	कुल योग	62.50

Loop and Vasectomy Operations

3434. SHRI HEM RAJ : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of loop and vasectomy cases which were accomplished during the year 1967 and the percentage where they proved defective State-wise; and

(b) how far such practices have been followed by such sections of the Indian society which practise polygamy ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) On the basis of the reports received upto 2-3-1968, the number of loop insertions and sterilization operations performed during 1967 were 7.23 million and 1.53 million respectively.

On the basis of the studies undertaken on about one lakh women who had IUCD inserted, it was found that about 50% of the acceptors did not have any complaint whatsoever. 24.5% of the complaints were on account of bleeding, followed by psychological complaints which accounted for nearly 16%. No serious complaints as a result of vasectomy operation have been reported.

(b) Statistical data regarding the loop insertions and sterilization operations are not maintained community-wise.

SAINIK SAMACHAR

3435. SHRI P. VISWAMBHARAN:
SHRI MANGALATHUMADAM:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the name of the Press where the Sainik Samachar Weekly is being printed;

(b) the terms on which the printing is entrsuted to that press; and

(c) the reasons for not printing the Sainik Samachar in one of the Government Presses?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) S/Shri Union Printers Cooperative Industrial Society Limited, New Delhi.

(b) The terms of the contract are given in the Statement laid on the table of the House. [*Placed in Library. See* No. LT—416/68].

(c) Government of India Presses are at present not adequately equipped to undertake printing of the journal in all the nine languages in which it is published simultaneously.

PURCHASING SCHEMES

3436. SHRI S. R. DAMANI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government have worked out any purchasing scheme for machine tools, Electrical Machinery, Hosiery, Shoes, Textiles, Food products and Paper to help the industry to get over the recession; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). There is no recession generally in respect of most of these industries. However, in order to assist the Engineering Industry, the Government have advised the major indenting Departments to plan their requirements of engineering goods in advance and to place bulk indents to enable orders being placed for utilisation of the capacity of the Industry to the maximum possible extent.

SUNLIGHT COLONY, MOTI BAGH, NEW DELHI

3437. SHRI Y. A. PRASAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 3465-G on the 7th December, 1967 regarding the Sunlight Colony, Moti Bagh, New Delhi and state:

(a) whether the appeal has since been filed in the Supreme Court;

(b) if not, whether it has become time-barred; and

(c) whether the plot-holders have been permitted to proceed with their house-building schemes?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No.

(b) No.

(c) Does not arise.

रेयन के कारखाने

3438. **श्री निहाल सिंह :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कितने रेयन-कारखानें हैं;

(ख) क्या उनमें से कुछ कारखानों द्वारा आय-कर तथा बिक्री-कर की अदायगी के मामले में बरती गई अनियमितताओं के बारे में वर्ष 1960 में आरम्भ की गई जांच पूरी हो चुकी है;

(ग) यदि हां, तो उसका ब्योरा क्या है; और

(घ) सरकार ने कितने रेयन के कारखानों के विरुद्ध कार्यवाही की है और क्या कार्यवाही की गई है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (घ) : सूचना एकत्र की जा रही है और सदन की मेज पर रख दी जायगी। बिक्री-कर राज्यों का विषय है और सरकार के पास इस सम्बन्ध में कोई सूचना नहीं है।

एक रेलवे यात्री से बरामद किया गया सोना

3440. **श्री हुकम चन्द कछवाय :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय उत्पादन शुल्क विभाग के अधिकारियों ने फरवरी, 1968 के प्रथम सप्ताह में जनता एक्सप्रेस में यात्रा कर रहे एक यात्री से 120 तोले विदेशी सोना बरामद किया था;

(ख) यदि हां, तो बरामद किये गये सोने का मूल्य कितना है;

(ग) सोना किस देश का है; और

(घ) इस सम्बन्ध में गिरफ्तार किये गये व्यक्ति के विरुद्ध क्या कार्यवाही की गई है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, हां। केन्द्रीय उत्पादन शुल्क अधिकारियों ने 6 फरवरी 1968 को बम्बई-मद्रास जनता एक्सप्रेस में सफर कर रहे एक यात्री के पास से पूना रेलवे स्टेशन पर विदेशी मार्का का 120 तोला सोना पकड़ा।

(ख) अन्तर्राष्ट्रीय दर पर 11,813 रुपये।

(ग) सोने की सिल्लियों पर छपे मार्कों से पता चलता है कि सोना मूलतः ब्रिटेन से चला है।

(घ) सम्बन्धित व्यक्ति को गिरफ्तार किया गया था और बाद में जमानत पर रिहा किया गया। मामले में न्याय निर्णय की कार्यवाही चल रही है।

रतलाम रेलवे स्टेशन पर बरामद किया गया सोना

3441. **श्री हुकम चन्द कछवाय :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय उत्पादन शुल्क अधिकारियों द्वारा फरवरी, 1968 में रतलाम रेलवे स्टेशन पर देहरादून एक्सप्रेस में यात्रा कर रहे एक यात्री से सोने के दस बिस्कुट बरामद किये गये।

(ख) यदि हां, तो बरामद किये गये सोने का मूल्य क्या है; और

(ग) इस सम्बन्ध में सरकार ने कितने व्यक्तियों के विरुद्ध कार्यवाही की है तथा की गई कार्यवाही का ब्यौरा क्या है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). जी हां। केन्द्रीय उत्पादन शुल्क अधिकारियों ने 6 फरवरी 1968 को देहरादून एक्सप्रेस में रतलाम रेलवे स्टेशन पर एक यात्री से दस-दस तोले वजन की विदेशी मार्के वाली सोने की दस ईंटें प्राप्त कीं। अन्तर्राष्ट्रीय दर के

अनुसार इनका कुल मूल्य 9,844 रुपये होता है।

(ग) जिस एक यात्री (व्यक्ति) से सोना पकड़ा गया उसे हिरासत में ले लिया गया और बाद में जमानत पर छोड़ दिया गया। मामले की जांच पड़ताल की जा रही है।

SMUGGLING BETWEEN CEYLON AND MADRAS

3442. SHRI RABI RAY : Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to a news-report published in the '*Hindustan Standard*' (Calcutta dated the 8th February, 1968) that a regular racket is being efficiently managed by a well-organized agency employing 500 girls for smuggling purposes between Ceylon and Madras; and

(b) if so, what action has been taken by Government to unearth this racket with details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) As far as the Government are aware, there is no organised smuggling of sarees from India to Ceylon nor of gems from Ceylon to India by passengers travelling between the two countries. Nevertheless the Customs officers are vigilant in this regard.

UNCTAD

3443. SHRIMATI SUSHILA ROHATGI :
SHRI R. S. VIDYARTHI :
SHRI KANWAR LAL GUPTA :
SHRI SRADHAKAR SUPAKAR :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Mr. George Woods, President of the World Bank made critical remarks about developing countries in general and India in particular during his speech at the UNCTAD; and

(b) if so, the reaction of the Indian Delegation ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). There were some references to the progress, in particular, of India's economic development, in the speech made by Mr. George Woods, President of the World Bank, to the UNCTAD. On his attention being drawn to substantial progress made by India in various fields of development, he has amended the passage for incorporation in the official record of the UNCTAD. The original passage and the amended passage are given below :

Original Text

"We must be frank to say that in many parts of the world, the situation is discouraging, even disturbing. Here in our host country, the home of one-seventh of all the human race, after 20 years of independence many millions of people have yet to experience more than the feeblest manifestations of progress. Those who believe as I do that India is engaged in a task of deep meaning for all the developing countries, must be gravely concerned by the uncertainties that cloud her national life. India is an exceptionally dramatic case because of its size and its location on the troubled Asian continent; but it is by no means the only country where hope has dwindled towards despondency."

Amended Text

"We must be frank to say that in many parts of the world, the situation is discouraging, even disturbing. Here in our host country, the home of one-seventh of all the human race, in the 20 years of independence substantial advances have been made in alleviating illiteracy, hunger, illness and want, but the tasks that remain are staggering in their size and complexity. Those who believe as I do that India is engaged in a labour of deep meaning for all the

developing countries must be gravely concerned by the uncertainties that cloud her national life. India is an exceptionally dramatic case because of its size and its location on the troubled Asian continent; but it is by no means the only country where growth needs to be much faster if hope is not to dwindle towards despondency."

TRIBAL AREAS OF TRIPURA

3444. SHRI E. K. NAYANAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether the Central Government propose to declare the tribal dominated areas of Tripura as 'Scheduled Areas' under the provisions of the Fifth Schedule of the Indian Constitution;

(b) if so, when; and

(c) if no, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) No.

(b) Does not arise.

(c) No part of any Union Territory has so far been declared as a Scheduled Area. The alternative policy (T.D. Blocks) recommended by the Dhebar Commission has been accepted.

TEN-RUPEE SILVER COINS

3445. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) in view of Government's decision to issue 10-rupee coins on the FAO day celebration, whether Government have estimated the amount of metals that would be used in it;

(b) if so, the amount of the respective metals;

(c) whether India will be completely self-dependent on this score; and

(d) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). As a decision on the number of coins to be minted has not yet been taken the actual requirement of metals cannot be assessed at this stage. However, it is the intention to issue a coin of about 16 grams weight in an alloy of 80% Silver and 20% Copper.

(c) It is expected that the requirements of metals for these coins will be met from Government stocks.

(d) Does not arise.

विदेशी सहायता का उपयोग

3446. **श्री गं० च० दीक्षित** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत उन विदेशी ऋणों का, जो उसे वर्ष 1962 से लेकर 1967 तक की अवधि में प्राप्त हुए थे, उपयोग नहीं कर सका है;

(ख) यदि हां, तो ये ऋण किन-किन विभागों अथवा कार्यों के लिये मिले थे और कौन-से कार्य पूरे नहीं किये जा सके और उपयोग में न लाई जा सकी राशि का ब्योरा क्या है;

(ग) क्या यह सच है कि पिछले पांच वर्षों में भारत को अन्तर्राष्ट्रीय विकास संगठन से जो ऋण मिले थे उनकी केवल थोड़ी-सी राशि ही वापस की गई है; और

(घ) यदि हां तो उक्त अवधि में भारत को प्राप्त ऋणों तथा उसके द्वारा लौटायी गयी राशि का ब्यौरा क्या है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) 1962 से

1967 तक के कैलेन्डर वर्षों में भारत सरकार द्वारा इस्तेमाल किये जाने के लिए मंजूर किये गये विदेशी ऋणों की कुछ रकमें 1.1.1968 को निकाली जाने के लिए उपलब्ध थी। इनका ब्योरा इस प्रकार है :—

(करोड़ रुपयों में)

	किये गये करारों का मूल्य (अर्थात् स्वीकृत ऋण)	दिये गये आर्डरों का मूल्य	31-12-67 तक की गयी निकासियां	1-1-68 को निकाली जाने के लिए उपलब्ध बकाया रकमें
प्रायोजना ऋण	1,748.52	1,174.86	826.49	922.03
गैर-प्रायोजना ऋण	2,133.69	1,925.77	1,642.21	491.48
	3,882.21	3,100.63	2,468.70	1,413.51

विदेशी ऋणों की रकमों की निकासी की प्रगति बहुत सी बातों पर निर्भर होती है। हालांकि ऋण के आधार पर रकमों का निर्धारण विभिन्न पूर्व-शर्तों के पूरा होने पर ही किया जा सकता है, लेकिन रकमों की वास्तविक निकासी आयात होने पर ही की जा सकती है। स्वाभाविक रूप से, निकासियों की गति न केवल, ऋण देने वाले देशों द्वारा निर्धारित पूर्व-शर्तों के पूरा हो जाने पर, बल्कि वस्तुओं की विशिष्टियों के तय किये जाने, टेन्डर मांगने, ठेकों (कांट्रैक्ट) को अन्तिम रूप दिये जाने, माल की सपुर्दगी का कार्यक्रम और प्रत्येक ठेके के अन्तर्गत अदायगी के कार्यक्रम के तय किये जाने में लगने वाले समय पर भी निर्भर करती है प्रायोजना ऋणों की रकमों की निकासी में गैर-प्रायोजना ऋणों की रकमों की निकासी की अपेक्षा काफी अधिक समय लगता है क्योंकि इसकी गति, विभिन्न प्रायोजनाओं के निर्माण-कार्यक्रम से सम्बन्धित होती है। इसलिए विभिन्न प्रकार के ऋणों के अन्तर्गत पूरी रकमों की निकासी करने की अन्तिम तारीख प्रत्येक कार्यक्रम की आवश्यकताओं को देखते हुए निर्धारित की जाती हैं।

(ख) चूंकि गैर-प्रायोजना ऋणों की रकमों का निर्धारण गैर-सरकारी और सरकारी दोनों क्षेत्रों के लिए और सरकारी क्षेत्र में कई विभागों और संस्थाओं के लिए किया जाता है, इसलिए रकमों के निर्धारण और उनकी निकासियों के कार्य-वार अथवा विभाग-वार आंकड़े उपलब्ध नहीं हैं। 3882.21 करोड़ रुपये के कुल स्वीकृत ऋणों और 2468.70 करोड़ रुपये की कुल निकासियों में से गैर-प्रायोजना ऋणों और उनके अन्तर्गत की गयी निकासियों की रकमें क्रमश: 2133.67 करोड़ रुपये और 1642.21 करोड़ रुपये हैं, और इस प्रकार 1-1-1968 को 491.48 करोड़ रुपये की रकम निकासी किये जाने के लिए बकाया इस बकाया रकम में से 443.13 करोड़ रुपये की रकम का सम्बन्ध उन करारों से है जो 1966 और 1967 में विभिन्न तारीखों पर किये गये थे और जिनके सम्बन्ध में निकासियां 31-12-1967 तक पूरी नहीं हो सकती थीं।

जहां तक प्रायोजना-ऋणों का सम्बन्ध है, उनके अन्तर्गत निर्धारित की गयी रकमों,

इस्तेमाल की गयी रकमें और निकाली जाने वाली बकाया रकमों का मंत्रालयों अथवा विभागों के अनुसार स्थूल ब्योरा नीचे दिया गया है :—

(करोड़ रुपयों में)

क्रम संख्या	मंत्रालय/विभाग का नाम	मूल्य	निकासी	बकाया रकम
1	2	3	4	5
1.	लोहा और इस्पात (इस्पात प्रायोजनाएं)	292.39	113.42	178.97
2.	खान (कोयला धोने के कारखाने और आपरेशन हार्ड राक)	51.37	16.84	34.53
3.	औद्योगिक विकास (विभिन्न प्रायोजनाएं)	235.00	121.40	113.60
4.	सिचाई और बिजली (बिजली प्रायोजनाएं)	376.96	205.48	171.48
5.	रेलवे	250.64	223.12	27.52
6.	परिवहन (पत्तन)	20.34	13.67	6.67
7.	संचार (डाक और तार)	63.24	63.24	--
8.	परमाणु-शक्ति	118.25	67.22	51.03
9.	पेट्रोलियम और रसायन	2.70	2.10	0.60
10.	शिक्षा (उच्च शिक्षा)	9.00	--	9.00
11.	अनिर्धारित (पूर्वी यूरोपीय ऋण)	328.63	--	328.63
	जोड़	1748.52	826.49	922.03

(ग) अन्तर्राष्ट्रीय विकास संगठन (संभवतः अन्तर्राष्ट्रीय पुर्नानिर्माण और विकास बैंक और अन्तर्राष्ट्रीय विकास संघ) से भारत सरकार को 1962–1967 में प्राप्त ऋणों के सम्बन्ध में, अभी परिशोधन शुरु नहीं हुआ क्योंकि सम्बद्ध करारों के अनुसार इन की अदायगी का समय अभी नहीं आया। अन्तर्राष्ट्रीय पुर्नानिर्माण और विकास बैंक के साथ हुए करारों के अनुसार ऋणों का परिशोधन उन करारों के साथ संलग्न परिशोधन समय सूची के अनुसार किया जाना है, जिसमें प्रारम्भिक रियायती अवधि भी शामिल है। प्रश्न में उल्लिखित अवधि में जिन ऋणों के सम्बन्ध में करार किया गया था उनके सम्बन्ध में परिशोधन 1971 में शुरु होगा और 1991 में पूरा होगा।

अन्तर्राष्ट्रीय विकास संघ के साथ हुए करारों के अनुसार, ऋणों को 50 वर्षों की अवधि में चुकाया जाना है जिसमें 10 वर्ष की प्रारम्भिक रियायती अवधि भी शामिल है।

(घ) इन दो अन्तर्राष्ट्रीय संगठनों से प्राप्त ऋणों का ब्योरा नीचे दिया गया है :—

	किये गये करारों का मूल्य	31-12-67 तक की गयी निकासियां	1-1-68 को निकाली जाने वाली बकाया रकम	चुकायी जाने वाली बकाया रकम
अन्तर्राष्ट्रीय पुनर्निर्माण और विकास बंक :				
प्रायोजना	58.50	18.23	40.27	शून्य
अन्तर्राष्ट्रीय विकास संघ :				
प्रायोजना	297.97	256.26	41.71	शून्य
गैर-प्रायोजना	303.75	253·58	50·17	शून्य
जोड़	660.22	528.07	132.15	शून्य

ASSISTANCE FOR FLOOD AFFECTED AREAS OF ORISSA

3447. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) whether any fresh amount of monetary assistance has been given to the Orissa Government for cyclone-affected areas of Orissa from November, 1967 to till to-date; and

(b) the total loan and assistance given to Orissa Government for this purpose so far ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The State Government have been given loans amounting to Rs. 200 lakhs and grant amounting to Rs. 50 lakhs towards expenditure reported so far on cyclone and other relief measures.

RISE IN INDEX OF WHOLESALE PRICES INDEX

3448. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) the rise in the index of the wholesale prices during 1967;

(b) how it compares with the rise in the index of wholesale prices in 1965 and 1966; and

(c) the steps which have been taken to arrest the rise in the prices of essential commodities ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The general index of wholesale prices (1952-53=100) rose by 5.8% during 1967; in 1965 and 1966, the general price index had recorded a rise of 6.0% and 16.0% respectively.

(c) Government has taken various measures to control rise in the prices of essential commodities. These include various steps taken to improve availabilities; the latter include measures to augment supplies of foodgrains through imports and increased production. The new agricultural strategy is designed to strengthen the productive capacity in the agricultural sector through adequate provision of agricultural inputs and institutional credit. Efforts are also being made to stimulate industrial production through liberalised credit, liberalisation of industrial licensing and supply of essential imports to priority industries. Recently the Essential Commidities Act 1955 was amended to make its provisions more stringent. In recent months prices in general have witnessed a noticeable decline.

FERTILIZER FACTORY, KOTA

3449. SHRI ONKAR LAL BERWA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that a fertilizer factory is being set up at Kota, Rajasthan;

(b) if so, the facilities provided and grants given by the State and the Central Governments to set up the proposed factory;

(c) whether it is also a fact that the owner of the said factory has also been granted some quota of Urea fertilizer;

(d) the number of applications received for the agency of Urea fertilizers; and

(e) the reasons for which quota was granted to the said firm ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes, Sir.

(b) State Government have provided land, Power and water required for the factory. The Central Government have provided facilities for Railway sidings. No grants have been given for setting up the factory either by State Government or Central Government.

(c) to (e). M/s. Shriram Fertilizer & Chemicals (Kota fertilizer Project) were allotted 10,000 tonnes of Urea during 1967-68 for their seeding programme. This is meant to help the new factory develop a market by the time it goes into production. Allocations for such purposes have also been made to other new factories. In these circumstances the question at (d) does not arise.

सरकारी कर्मचारियों को पारी से बाहर क्वाटरों का आवंटन

3450. श्री राम चरण : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1967 से लेकर अब तक कितने सरकारी कर्मचारियों को पारी के बिना क्वाटर अलाट किये गये हैं :

(ख) क्या कर्मचारियों के आश्रितों जैसे उनके माता-पिता के बारे में मेडिकल सर्टिफिकेट दिल्ली से बाहर से भी स्वीकार किये जाते हैं;

(ग) जनवरी, 1967 से अब तक प्राप्त हुए मेडिकल सर्टिफिकेटों में से कितने ऐसे हैं जो दिल्ली से बाहर के डाक्टरों द्वारा जारी किये गये हैं और कितने दिल्ली के डाक्टरों द्वारा जारी किये गये हैं;

(घ) जिन कर्मचारियों ने ऐसे प्रमाण पत्र दिये हैं, उनमें से कितने कर्मचारियों को क्वाटर अलाट किये गये हैं और शेष कर्मचारियों को क्वाटर अलाट न किये जाने के क्या कारण हैं; और

(ङ) किन-किन बीमारियों पर क्वाटर अलाट किये जाते हैं और दिल्ली से बाहर के डाक्टरों द्वारा कर्मचारियों के आश्रितों के बारे में जारी किये गये ऐसे डाक्टरी सर्टिफिकेटों की संख्या क्या है जिन्हें अस्वीकार कर दिया गया है और इसके क्या कारण हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) 481 ।

(ख) जी हां ।

(ग) दिल्ली से बाहर के डाक्टरों के द्वारा 283 मेडिकल सर्टिफिकेट दिये गये तथा दिल्ली के डाक्टरों के द्वारा 1,048 मेडिकल सर्टिफिकेट दिये गये ।

(घ) बगैर पारी के आधार पर 481 कर्मचारियों को क्वाटरों का आवंटन किया गया है । बगैर पारी के आधार पर सामान्यतः दूरस्थ क्षेत्रों में क्वार्टर आवंटित किये जाते हैं, जैसे रामकृष्णपुरम आदि । क्योंकि रामकृष्णपुरम के नये निर्माण में बिजली नहीं है, अतएव उन्हें अधिकांशतः बगैर पारी की प्रतीक्षा सूची के आवंटित कर दिया जाताहै ।

इस बस्ती में जब और क्वाटर उपलब्ध हो जायेंगे तो 405 विचाराधीन व्यक्तियों की मांगों को जिन्हें बगैर पारी का आवंटन स्वीकार हो चुका है, जहां तक संभव होगा पूरा किया जायेगा, क्योंकि प्रतीक्षा सूची के अधिकारियों को भी वास आवंटन करना है।

(ङ) सामान्यतः, बगैर पारी के आवंटन के लिए दिल की बीमारी, टी०बी०, कैंसर, लकवा (पैरेलिसिज), दिमाग अथवा अन्य कोई बीमारी जो कि गंभीर हो, को स्वीकार कर लिया जाता है। ऐसा करते समय, प्रत्येक मामले की सम्पूर्ण परिस्थितियों पर विचार किया जाता है। 95 मामले जिनमें कर्मचारियों के आश्रितों के सम्बन्ध में दिल्ली से बाहर के डाक्टरों ने मेडिकल सर्टिफिकेट दिये थे, अस्वीकृत कर दिये गये क्योंकि बगैर पारी के आवंटन देने के लिए ये आधार पर्याप्त रूप से गंभीर नहीं थे।

ज्वाहर ज्योति

3451. **श्री राम चरण** : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जवाहर ज्योति के लिये प्रयोग होने वाले तेल की चोरी के सम्बन्ध में तीन मूर्ति भवन पर काम करने वाले कर्मचारियों के विरुद्ध जांच हो रही है; और

(ख) यदि हां, तो उसका क्या परिणाम निकला तथा दोषी अधिकारियों के विरुद्ध क्या कार्यवाही की गयी है?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) और (ख). जी नहीं। किन्तु, अभी हाल ही में तेल की चोरी के आरोप में मस्टर रोल पर रखे गए दो बेलदारों को पुलिस ने हिरासत में लिया है। उनके खिलाफ मुकदमा न्यायाधीन है।

ALLOTMENT FOR MEDIUM IRRIGATION SCHEMES

3452. SHRI KAMESHWAR SINGH:
SHRI A. SREEDHARAN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that State Governments have represented to the Central Government that liberal financial allotment should be made for medium irrigation schemes;

(b) if so, the States that have made the representation and the allotment requested for; and

(c) the allotment made for 1968-69 for each State ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). State Governments have been representing on a number of occasions like the State Irrigation Ministers' Conference, Annual Plan discussions, visit of Union Ministers to the States etc., for liberal financial allotment for medium irrigation schemes also.

(c) The Annual Plan for 1968-69 has yet to be finalised.

SHIFTING OF SUBJIMANDI

3453. SHRI B. K. DASCHOWDHURY : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it has been decided by Delhi Administration to shift fruit and vegetable market from Subzimandi, Delhi to Azadpur.

(b) if so, when it is likely to be implemented; and

(c) whether Government propose to entrust the management of the new market to a cooperative society in order to check prices ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Yes.

(b) It is very difficult to indicate as the Scheme is yet to be proposed and finalised.

(c) The matter is still under consideration of the Government.

DEMONSTRATION BY DESU WORKERS

3454. SHRI P. RAMAMURTI :
SHRI SATYA NARAIN SINGH :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the employees of the Delhi Electricity Undertakings demonstrated before the Office of the General Manager on the 6th February, 1968;

(b) is so, what are their demands; and

(c) the steps taken by Government to settle the dispute ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (c). The Delhi State Electricity Workers' Union staged a demonstration in front of the residence of the General Manager of the Delhi Electric Supply Undertaking on 6th February, 1968. Their demands were that the agreed demands of the Union should be implemented, the other demands should be settled by mutual negotiations and action should be taken against such officers who had misbehaved with their subordinate staff.

Out of the 28 demands which had been accepted by the management, 21 have been implemented and 7 are at various stages of implementation. The Union had claimed that 10 more demands had been accepted by the management. Out of these 10 demands, which were considered by the management, 3 demands have been accepted, one demand partially accepted and the remaining six have not been accepted by the management. The management had received 11 complaints containing allegations of misbehaviour etc., by officers. In nine cases, the enquiries were completed and it was found that no action was called for against any of the supervisory staff. Enquiries are pending in the remaining two cases.

There were about 42 other demands which were to be discussed.

The Union also served a notice for a general strike to commence from 29th February, 1968. The matter was taken up in conciliation and, in terms of the settlement arrived at between the Union and the management before the Conciliation Officer, the strike notice has been withdrawn. The various demands excepting the demands relating to the reinstatement of a clerk who was dismissed in December, 1967, are to be discussed between the Union and the management. It has also been settled before the Conciliation Officer that, in the event of no agreement being reached between the Union and the management by 15th March, 1968, the matter will be processed further in conciliation.

RESETTLEMENT OF JHUGGI JHOPRI DWELLERS

3455. SHRI SITARAM KESRI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Jhuggi-Jhopri dwellers evicted from the slums of Delhi have been allotted 25 sq. yds. of land each as an interim measure;

(b) if so, the plan for the permanent settlement of these people;

(c) whether it is also a fact that new slums have been created in the areas where these people have been resettled; and

(d) whether Government propose to provide civic amenities in these areas and to prepare proper layouts for the rehabilitation of these people in future ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) The Scheme provides for the allotment of 80 sq. yds. of developed plots and built-up tenements to eligible squatters in due course.

(c) No.

(d) Necessary civic amenities have already been provided in all the colonies developed under the Jhuggi & Jhopri Removal Scheme. The colonies have been developed in accordance with approved layout plans.

INCOME-TAX DUE FROM FILM PEOPLE

3456. SHRI JUGAL MONDAIL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4376 on the 14th December, 1967 and state :

(a) whether the inquiries in the case of M/s. Kay production have since been completed;

(b) if so, the details thereof; and

(c) if not, when it is likely to be completed ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

(c) The investigation involves enquiries from a number of persons and verification and examination of a number of documents. It is not possible to state when the enquiry will be completed. Every effort is being made to complete it as early as possible.

मध्य प्रदेश में अनुसूचित जाति के छात्रों के लिये छात्रावास

3457. **श्री राम सिंह आयरवाल** : क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में अनुसूचित जाति के छात्रों के लिये एक छात्रावास बनाने के हेतु सितम्बर, 1966 में मध्य प्रदेश सरकार ने केन्द्रीय सरकार से विशेष धन देने की मांग की थी;

(ख) यदि हां, तो क्या सरकार ने राज्य सरकार के इस प्रस्ताव पर विचार किया है और अपेक्षित राशि की व्यवस्था की है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती (फूलरेणु गुह) (क) से (ग). वार्षिक योजना के विवेचन के समय कार्यक्रमों के ब्योरे तथा वित्तीय नियतन के विषय में राज्य प्रतिनिधियों के साथ विचार विमर्श कर लिया जाता है; तो भी समय समय पर कई राज्य अतिरिक्त राशियों के मांग पेश करते हैं। योजना आयोग से विचार विमर्श करके कार्यक्रमों के लिए नियत राशियों को अन्तिम रूप दिया जाता है और उन्हें बजट प्राक्कलन में समाविष्ट कर लिया जाता है।

कार्यक्रयों में छोटे-छोटे परिवर्तनों, जिनके विषय में पुनर्विनियोग हो सकता है, को छोड़कर प्रायः नई और बड़ी मांगों को स्वीकार करना शक्य नहीं होता; संसद द्वारा विभाग का वजट पारित होने के पश्चात् राज्यों की वड़ी मांगें स्वीकार नहीं की जा सकतीं।

अतः मध्य प्रदेश सरकार की केवल अनुसूचित जातियों के लिए 500 छात्रावास बनाने हेतु वह मांग जिसमें 318.396 लाख रुपये का अतिरिक्त नियमत चाहा गया था, स्वीकार नही की जा सकी।

IMMORAL TRAFFIC IN WOMEN IN DELHI

3458. SHRI K. L. LAKKAPPA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the steps taken by the Government to check immoral traffic in women in Delhi;

(b) whether any special agency has been appointed to collect information and to trap them;

(c) whether Government have taken steps to introduce women police squad to check the immoral traffic; and

(d) if so, the result thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The Suppression of Immoral Traffic in Women and Girls Act, 1956, is in force in the Union Territory of Delhi since 1st May, 1958.

(b) All the Sub-Divisional Officers and Deputy Superintendents (Police) of the Crime Branch of Delhi C.I.D. have been notified as Special Police Officers in terms of Section 13 of the Act in which capacity they take action in the matters.

(c) and (d). Women Police Force already exists in Delhi and its services are availed of in connection with the enforcement of the Act, whenever necessary.

PRICES IN DELHI ON THE EVE OF UNCTAD

3459. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether the prices of cigarettes, fish, meat, bread, eggs, pure ghee, cheese, pulses, dry fruits, spices, fruits and milk had risen in the Capital (Delhi and New Delhi) on the eve of the UNCTAD Conference;

(b) what were the prices of each of these items at the beginning of January, 1968 and at the beginning of February, 1968, in Delhi and what was the overall percentage of increase in the prices of these items;

(c) the main reasons for this spurt in prices; and

(d) the steps since taken to bring down the price level ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and

(b) A statement showing the prices of the items for which information is available as at the beginning of January, 1968 and the beginning of February, 1968 in Delhi is laid on the Table of the House. [*Placed in Library. See* No. LT—417/68]. Items showing price increase included bread and pulses. On the other hand, prices of eggs, pure ghee and spices declined while those of cigarettes, fish and milk remained unchanged. In the case of fruits and dry fruits while a few items showed a rise, others showed either a decline or remained stationary.

(c) There has not been a general spurt in prices.

(d) Does not arise.

पाकिस्तानी तस्कर व्यापारी

3460. **श्री निहाल सिंह : क्या वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 29 फरवरी, 1968 को नवद्वीप धाम स्टेशन पर सात पाकिस्तानी तस्कर व्यापारियों का एक गिरोह गिरफ्तार किया गया था;

(ख) यदि हां, तो उनसे क्या-क्या तथा कितनी-कितनी मात्रा में चीजें बरामद हुई थीं और ये वस्तुएं कहां से लाई गई थीं; और

(ग) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, हां।

(ख) निम्नलिखित वस्तुएं बरामद की गयी :—

(i) चीन में बनी, 2695 रुपये मूल्य की इस्पात की 1,88,250 सूइयां।

(ii) जापान में बनी 180 रुपये मूल्य की इस्पात की 3 दर्जन रेतियां।

(iii) जर्मनी में बने, 150 रुपये मूल्य के 1 गुर्स पेंसिल-कटर ।

(iv) चीन में बने 125 रुपये मूल्य के 1 गुर्स पेंसिल शार्पनर ।

(v) ब्रिटेन में बने, 800 रुपये मूल्य के 2003 निप्पल ।

(vi) भारतीय मुद्रा में 10.15 रुपये ।

(vii) पाकिस्तानी मुद्रा में 188.69 रुपये ।

ये वस्तुएं पूर्वी-पाकिस्तान से लायी गयी थीं ।

(ग) पकड़ी गयी वस्तुएं अब सीमाशुल्क प्राधिकारियों द्वारा जब्त कर ली गयी हैं । गिरफ्तार किये गये सभी व्यक्ति अभी भी अदालती हिरासत में हैं । फारेनर्स एक्ट के अन्तर्गत उन पर मुकदमा चलाने के प्रश्न पर राज्य सरकार द्वारा विचार किया जा रहा है ।

दिल्ली में पकड़े गये जाली सिक्के

3461. **श्री ओंकार लाल बेरवा :** क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने इस वर्ष जनवरी में आजादपुर, दिल्ली में नकली सिक्के बनाने वाले एक कारखाने का पता लगाया है ?

(ख) यदि हां, तो इस कारखाने से क्या क्या वस्तुएं बरामद हुई हैं; और

(ग) इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की जा रही है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) और (ग). यह सवाल पैदा ही नहीं होता ।

ग्रामीण क्षेत्रों में चिकित्सा सुविधायें

3462. **श्री रघुवीर सिंह शास्त्री : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि निजी चिकित्सा व्यवसायी संस्था ने सरकार से निजी चिकित्सा व्यवसाइयों को प्रोत्साहन देने की प्रार्थना की है जिससे वे ग्रामीण क्षेत्रों में जा कर डाक्टरों की कमी को पूरा कर सकें; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री श्री ब० सू० मूर्ति) : (क) और (ख). भारतीय प्राइवेट चिकित्सक संघ अप्रशिक्षित डाक्टरों के पंजीयन के लिए केन्द्रीय सरकार से अनुरोध करता रहा है कि ताकि वे ग्रामीण क्षेत्रों में चिकित्सा व्यवसाय कर सकें । यह अनुरोध इसलिए किया जा रहा है क्योंकि चिकित्सा व्यवसाय प्रारम्भ करने से पूर्व रजिस्ट्रेशन कराना अनिवार्य है । राज्य सरकारों के परामर्श से इस सारे मामले पर विचार किया जा रहा है ।

औषध मूल्य नियन्त्रण

3463. **श्री रघुबीर सिंह शास्त्री :**
श्री सत्य नारायण सिंह :
श्री अ० क० गोपालन :
श्री पी० राममूर्ति :
श्री नम्बियार :
श्री उमानाथ :
श्री नायनार :

क्या **पैट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार औषध मूल्य प्रदर्शन तथा नियंत्रण आदेश, 1966 में संशोधन करने का है;

(ख) यदि हां, तो प्रस्तावित संशोधन क्या है; और

(ग) इसके क्या कारण हैं?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) औषध मूल्य (प्रदर्शन एवं नियंत्रण) आदेश 1966, में संशोधन करने का कोई अन्तिम निर्णय नहीं किया गया है।

(ख) और (ग). उपर्युक्त भाग (क) के उत्तर को दृष्टि में रखते हुए प्रश्न नहीं उठता।

L.I.C. Literature in Regional Languages

3464. SHRI K. ANIRUDHAN :
SHRI JYOTIRMOY BASU :
SHRI NAMBIAR :
SHRIMATI SUSEELA GOPALAN :

Will the Minister of Finance be pleased to state :

(a) whether the Life Insurance Corporation literature and other printed matters meant for proponents are published in all the regional languages; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The Prospectus and Tables of Rates, Proposal Form and other useful literature to proponents are available in all regional languages. The Corporation has also got the Terms and Conditions of Policies translated in all regional languages, to be sent along with the Policy document in English, to such proponents as fill in the proposal form in a regional language.

Clearing Agents at Cochin Port

3465. SHRI K. ANIRUDHAN :
SHRI P. P. ESTHOSE :
SHRI UMANATH :
SHRI K. M. ABRAHAM :

Will the Minister of FINANCE be pleased to state :

(a) whether he is aware of the fact that during the period 1963-64 one of the licensed clearing agents at Cochin Port attempted to defraud the Customs Department to the tune of a few thousands of rupees by filing an appeal, supported by fake documents, for a short-landing refund claim; and

(b) if so, the reasons why the clearing agency licence of the firm was not cancelled by the Customs Authorities in spite of the fact that the fraud was detected in time by the then Appellate Controller ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A case has come to notice where a clerk of a firm of clearing agents in Cochin had altered the date of an application for refund of duty of Rs. 754 from 28-10-62 to 26-10-62 with the intention of making it appear that the application was filed within the prescribed time limit. On 29-1-1963, the amount of refund claimed was changed to Rs. 6904. The alteration of date made by the clerk was clearly visible and had not been attested by the Clearing Agency firm. The Custom House office stamp affixed on the application showed that the application had been received on 30-10-62. On that basis, the claim for refund was rejected as time-barred. On 15-5-1963 the firm preferred an appeal to the Appellate Collector contending that the application had been filed on 26-10-1962 and was not time-barred. The Appellate Collector, after going through the evidence produced before him, held on 2-11-1963 that the claim had been received by the Custom House only on 30-10-1962. Consequently, he upheld the order of rejection of the claim.

(b) The licence issued in the name of the clerk concerned for transacting business in the Custom House was cancelled. Enquiries instituted in the matter showed that the alterations had been made by the Clerk concerned on his own initiative without the knowledge of his employers. As the firm had a good reputation in the field of clearance work for over 18 years, and its collusion in the matter had not been proved, warning was considered to be adequate punishment and the same was endorsed on the licence.

OIL IN JAMMU

3466. SHRI MAHARAJ SINGH BHARATI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the number of oil reserves struck in Jammu and Kashmir, Uttar Pradesh, Bihar, Tripura, Madras, Andhra Pradesh and Kutch as a result of a geological survey conducted in these states and the action being taken for their exploitation; and

(b) the number of oil wells, Gas Wells and dry wells out of the deep wells dug so far and their respective number in each of the aforesaid States ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) So far no oil reserves have been located in Jammu & Kashmir, Uttar Pradesh, Bihar, Tripura, Madras, Andhra Pradesh and Kutch.

(b) Up to the end of January 1968, the number of wells drilled in the above States is as under :

	No. of wells
Jammu & Kashmir	nil
U.P.	3*
Tripura	nil
Madras	5**
Andhra Pradesh	nil
Bihar	2*
Kutch	nil

विदेशी सहायता तथा आयोग

3467. श्री महाराज सिंह भारती : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पहली पंच वर्षीय योजना से चौथी पंच वर्षीय योजना तक विदेशों से मिलने वाले ऋणों और उनके ब्याजों की प्रतिशत में वृद्धि हुई है और अनुदानों की प्रतिशत में कमी हुई है; और

(ख) यदि हां, तो क्या सरकार ने इस प्रवृत्ति पर विचार किया है और भविष्य में विदेशी सहायता में यथासम्भव कमी करने का उसका विचार है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जहां कुल सहायता के अंश के रूप में विदेशी ऋणों का प्रतिशत द्वितीय पंचवर्षीय आयोजना की अवधि के 88.8 प्रतिशत के स्तर से बढ़कर 1966-67 में 98.8 प्रतिशत हो गया, वहां विदेशी ऋणों के ब्याज की दर (भारित औसत) इसी अवधि में 4.3 प्रतिशत से घट कर 2.4 प्रतिशत रह गयी।

(ख) आर्थिक आयोजन का एक मुख्य उद्देश्य विदेशी सहायता पर निर्भर रहने में धीरे-धीरे कमी करके आत्मनिर्भरता प्राप्त करना है।

कोसी पन बिजली परियोजना

3468. श्री भोगेन्द्र झा : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोसी पूर्वी नहर के उद्गम के निकट इस नहर पर जापान के सहयोग से एक पन-बिजली परियोजना आरम्भ की जा रही है; और

(ख) यदि हां, तो इसके निर्माण-कार्य में कितनी प्रगति हुई है?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) और (ख). पन बिजली केन्द्र में 5-5 मैगावाट के चार उत्पादन यूनिट होंगे जोकि जापान से मंगवाए गए हैं। विद्युत संयंत्र को लगाने का काम प्रगति कर रहा है। उम्मीद है कि दो यूनिट 1968-69 में चालू कर दिये जाएंगे और शेष दो, 1969-70 में।

*all wells proved dry.

**4 wells have been tested and found to be dry, one well is yet to be tested.

DEFICIT FINANCING

3469. SHRI C. K. CHAKRAPANI :
SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :
SHRI P. GOPALAN :

Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the article in the 'Statesman' (Calcutta Edition) captioned "Rs. 450 crores Budget Deficit likely";

(b) whether the subject matter of the article was given by Government; and

(c) if so, under what circumstances?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

SYMPOSIUM ON CONSTRUCTION COSTS

3470. SHRI C. K. CHAKRAPANI :
SHRI GANESH GHOSH :
SHRI E. K. NAYANAR :
SHRI P. GOPALAN :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 5201 on the 21st December, 1967 and state :

(a) whether Government have since considered the recommendations made by the seminar on construction costs held at New Delhi in August, 1967; and

(b) if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). Out of the 61 recommendations made, 45 are of a general nature for the information and guidance of the construction agencies to whom the proceedings of the Symposium have been supplied. The remaining recommendations are under consideration.

INCOME-TAX AND WEALTH-TAX DEFAULTERS IN ORISSA

3471. SHRI C. K. CHAKRAPANI :
SHRI MOHAMMAD ISMAIL :
SHRI P. RAMAMURTI :
SHRI K. M. ABRAHAM :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5253 on the 21st December, 1967 and state :

(a) whether the information regarding the number of defaulters for the payment of Income-Tax and Wealth-Tax in Orissa has since been collected; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) As per annexure laid on the Table of the House [*Placed in Library. See* No. LT—418/68]

ASSESSMENT OF ESTATE DUTY OF MANNARGHAT MOOPPIL STHANOM ESTATE, KERALA

3472. SHRI C. K. CHAKRAPANI :
SHRI A. K. GOPALAN :
SHRI K. M. ABRAHAM :
SHRIMATI SUSEELA GOPALAN :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 8819 on the 10th August, 1967 and state :

(a) whether in the light of complaints of evasion, enquiries have been completed regarding the assessment of the Estate Duty of Mannarghat Mooppil Sthanom Estate, Mannarghat, Palghat District, Kerala; and

(b) if so, the result thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Enquiries in the light of complaints of evasion are in progress and the Estate Duty assessment is still pending.

(b) Does not arise.

RECRUITMENT IN PUBLIC SECTOR

3473. SHRI B. K. MODAK :
SHRI SATYA NARAIN SINGH :
SHRI K. RAMANI :
SHRIMATI SUSEELA GOPALAN :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5337 on the 21st December, 1967 and state :

(a) whether the information regarding recruitment in public sector undertakings during 1964-65 has since been collected; and

(b) if so, what are the main points ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Information has been received so far in respect of 52 enterprises. During 1964-65 these enterprises recruited 22,597 employees; out of this 4,984 were recruited through Employment Exchanges, while 348 came on lien from Government Establishments.

Information in respect of the remaining enterprises is being collected and will be placed on the Table of the House.

COMMITTEE TO EXAMINE THE ORGANISATIONAL CHANGES IN FERTILIZER UNITS

3474. SHRI B. K. MODAK :
SHRI MOHAMMAD ISMAIL :
SHRI K. RAMANI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that in the Committee appointed to examine the possibility of organisational changes in the public sector fertilizer units one American expert was taken; and

(b) if so, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). Four American experts from Tennessee Valley Authority were included in the team appointed to examine the organisation, structure etc. of Public Sector Fertilizer Corporations. These experts were included because TVA, a Public Enterprise in USA, have considerable expertise in the fertilizer field and inclusion of the experts in the team was considered advantageous.

OIL AND GAS IN DIAMOND HARBOUR

3475. SHRI B. K. MODAK :
SHRI MOHAMMAD ISMAIL :
SHRI JYOTIRMOY BASU :
SHRI GANESH GHOSH :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the results of drilling for oil and gas in Sadar and Diamond Harbours sub-Divisions of 24 Parganas in West Bengal;

(b) the quantity of oil and gas reserve expected; and

(c) employment possibilities ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Drilling of Bodra Well No. 1 has not been completed and hence the result of drilling cannot be indicated at this stage.

(b) and (c). Do not arise at present.

TREATMENT OF MAL-NOURISHED PERSONS

3476. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of HEALTH, FAMILY PLANNING AND

URBAN DEVELOPMENT be pleased to state :

(a) whether the Doctors of All India Institute of Medical Sciences, New Delhi while at Hazaribagh to treat cases of mal-nutrition with the help of radio isotopes collected data relating to body composition and absorptive functions in malnourished persons; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). A team of medical specialists from the All India Institute of Medical Sciences, worked in the Hazaribagh district of Bihar in the summer of 1967 to render help in the treatment and rehabilitation of famine-affected persons. In the course of their work they also made some research studies regarding the causes of anaemia, nature of swelling of body of the patients, the extent to which they were able to digest and assimilate food material and the manner in which the composition of their body was altered by under-nutrition. Some of the important observations made by them are the following :

(i) Swelling of the body in some persons and extreme wasting in others were frequent manifestations of under-nutrition which affected both children and adults.

(ii) Anaemia was common which was due to deficiency of iron, vitamin B-12 and folic acid.

(iii) Tuberculosis of the lungs was frequent among the famine victims.

(iv) Infection of the bowel with parasites was also widely prevalent but absorptive functions of the bowels were reasonably well maintained.

(v) Feeding experiments showed that the affected persons could be treated satisfactorily by providing them a diet which supplied approximately 3000 calories per day and about 70 grams of protein. Simple inexpensive food material in the form of cereals, millets and pulses which are foods familiar to the local people and grown in various parts of the country was found to bring about rapid recovery when given in suitable combinations.

M.Ps' Flats

3477. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government's attention has been drawn to an article appearing in January, 1968 issue of magazine 'Mother India' regarding the conditions of M.Ps' flats and furniture; and

(b) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes.

(b) No doubt some of the accommodation provided to M.Ps may be old but the accommodation provided to M.Ps in North and South Avenues, was constructed only about 15 years back and that in Vithal Bhai Patel House was constructed very recently. Some of the furniture and electrical appliances may also be old and as and when it is found necessary these are replaced. As regards maintenance of gardens etc., there is a separate Division for looking after this. Complaints received from individual M.Ps, are, also promptly attended to.

Moreover, there are House Committees of the Parliament which look after the requirement of all the Members of Parliament and facilities like furniture and electrical appliances etc., are provided in consultation with these Committees.

Engineering Graduates for Indian Oil Corporation

3478. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the number of Engineering Graduates who applied for employment in the Indian Oil Corporation during 1967;

(b) the number of engineers employed so far;

(c) the number of applicants who were Honours Graduates of I.I.Ts. and how many of them were not called even for interview; and

(d) the criteria for selecting for interview ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) to (d). The required information is being collected and will be laid on the Table of the House in due course.

Adivasi Advisory Board, Orissa

3479. SHRI RABI RAY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the resignation of a member of Adivasi Advisory Board of Orissa on the question of relaxation of prohibition by the Orissa Government and its impact on the Adivasis there; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) It has been reported that one of the non-tribal members has resigned on this issue.

(b) The matter concerns the State Government.

Adivasis in Orissa, Madhya Pradesh and Bihar

3480. SHRI RABI RAY : Will the Minister of SOCIAL WELFARE be pleased to state the steps taken to raise the social and economic status of Adivasis in Orissa, Madhya Pradesh and Bihar during the last two years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): A statement showing the expenditure incurred during the last two years and the physical targets achieved during the Third Five Year Plan on the Tribal welfare programmes in Orissa, Madhya Pradesh and Bihar, is laid on the Table of the House [*Placed in Library. See* No. LT—419/68].

All India Irrigation Commission

3481. SHRI RABI RAY :

SHRI YASHPAL SINGH :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have decided to set up an All India Irrigation Commission;

(b) if so, the purpose of this Commission; and

(c) the details thereof ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir.

(b) and (c). A statement indicating the terms of reference proposed for the Commission is laid on the Table of the House [*Placed in Library. See* No. LT—420/68]

Burmah Shell Refinery, Maharashtra

3482. SHRI D. R. PARMAR :

SHRI R. K. AMIN :

SHRI P. N. SOLANKI :

SHRI RAMCHANDRA J. AMIN :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Burmah Shell refinery in Maharashtra proposes to expand its activities by obtaining the surplus oil from Gujarat State; and

(b) whether Government have received any representation from the Government of Gujarat not to permit its expansion ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) No, Sir.

(b) Does not arise.

SUPPLY OF ELECTRICITY TO GUJARAT FROM TARAPUR

3483. SHRI D. R. PARMAR :

SHRI R. K. AMIN :

SHRI P. N. SOLANKI :

SHRI RAMCHANDRA J. AMIN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Government of Maharashtra has agreed to give electricity to Gujarat from Tarapur by June, 1968;

(b) if so, whether it is also a fact that the Government of Maharashtra propose to back out from this agreement; and

(c) if so, the reaction of the Central Government thereto ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Tarapur Atomic power station which is owned and will be operated by the Government of India is scheduled for commercial operation by October 1968. It is expected the power station may be operated on trial basis from June 1968, when the main switchyard which is being constructed by the Maharashtra State Electricity Board is completed. Thus some power which will be generated at Tarapur during the period of trial operation will be made available to both Maharashtra and Gujarat.

(b) According to the decision taken by the Government of India in consultation with State Governments, power generated at Tarapur will be distributed equally to the States of Maharashtra and Gujarat. There is no question of any State Government backing out of this agreement.

(c) Does not arise.

DHUVARAM POWER STATION

3484. SHRI D. R. PARMAR :

SHRI R. K. AMIN :

SHRI P. N. SOLANKI :

SHRI RAMCHANDRA J. AMIN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the expansion programme of Dhuvaram Power Station in Gujarat State has been delayed due to lack of foreign exchange;

(b) if so, whether Government assured the Government of Gujarat of the allocation of the necessary foreign exchange; and

(c) if so, the details thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (c). The expansion programme of Dhuvaran Power Station in Gujarat State has not been delayed due to lack of foreign exchange. The capability of indigenous manufacturers to supply the required turbo-alternators and boilers is being assessed. If it is decided to import this equipment, foreign exchange will be available under the Loan Agreement already signed between the Government of India and the U.S.A.

अल्युमीनियम पर उत्पादन शुल्क

3485. श्री शशिभूषण बाजपेयी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में कौन-कौन सी कम्पनियां अल्युमिनियम बनाती हैं; और

(ख) 1967-68 के लिय बजट में अल्युमिनियम पर उत्पादन शुल्क हटाये जाने मे उन कम्पनियों को कितना फायदा पहुंचा ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) ख्याल है कि कच्ची धातु के आधार पर अल्युमिनियम बनाने वाले कारखानों के बारे में सूचना मांगी गई है। इन कारखानों के नाम ये हैं :—

(1) दि इंडियन एल्युमीनियम कम्पनी लिमिटड, 1 मिडिलटन स्ट्रीट,

कलकत्ता—इस कम्पनी की भट्टियां अलवाई (केरल) और हीराकुड (उड़ीसा) में हैं।

(2) दि हिन्दुस्तान एल्युमीनियम कारपोरेशन लि० 159, चर्चगेट रिक्लेमेशन बम्बई—इसकी भट्टी रेणुकूट (उ० प्र०) में है।

(3) दि मद्रास एल्युमीनियम कम्पनी लिमिटड, कोयम्बतूर भटटी मेत्तूर (मद्रास) में है।

(4) दि एल्युमीनियम कारपोरेशन ऑफ इंडिया लिमिटड, 7 काउंसिल हाउस स्ट्रीट, कलकत्ता—भट्टी असनसोल (पश्चिम बंगाल) में है।

(ख) बजट वर्ष 1967-68 में एल्युमीनियम पर से उत्पादन-शुल्क नहीं हटाया गया। वास्तव में 1967-68 के बजट द्वारा किये जाने वाले परिवर्तनों में कच्चे और दूसरे कुछ किस्म के एल्युमीनियम की वस्तुओं पर केन्द्रीय उत्पादन शुल्क की दरों में क्रमश: 780 और 1140 रुपये प्रतिटन की वृद्धि की गयी थी। दरों में वृद्धि करते हुए उत्पादकों से आशा की गई थी और वास्तव में ऐसा हुआ भी है कि ऊपर भाग (क) के उत्तर के उप-भाग (1) और (2) में बताये गये निर्याताओं ने शुल्क वृद्धि के 250 रुपया प्रति मीट्रिक टन तक की वृद्धि के अनुपात को खुद ही उठाया है; और कच्चे एल्युमीनियम एवं एल्युमीनियम की कुछ वस्तुओं पर क्रमश: 780 रुपये और 1140 रुपये की शुल्क वृद्धि के मुकाबले, उप-भाग (3) और (4) में बताये गये निर्माताओं ने क्रमश: 200 रुपये और 100 रुपये प्रति टन तक का भार खुद ही उठाया है। एल्युमीनियम की वस्तुओं विशेषकर घरेलू बर्तनों के वास्तविक उपभोक्ताओं को अतिरिक्त राहत देने के लिये, कच्चे एल्युमीनियम और एल्युमीनियम की कुछ वस्तुओं पर केन्द्रीय उत्पादन शुल्क की दरों में 1967-68 के बजट द्वारा की गयी वृद्धि को 120 रुपये प्रति मीट्रिक टन की दर से घटा दिया गया था और घरेलू बर्तनों के निर्माण में जरूरी तौर से इस्तेमाल होने वाले एल्युमीनियम के कुछ निर्दिष्ट माप के चक्कों के लिये 600 रुपये प्रति मीट्रिक टन तक घटा दिया गया था। इससे पता चलेगा कि शुल्क की दरों में की गयी वृद्धि के भार को आंशिक रूप से उत्पादकों ने स्वयं उठाया है और उपभोक्ताओं को राहत देने के लिये इस वृद्धि को कार्यकारी अधिसूचनाओं द्वारा आंशिकरूप से कम कर दिया गया है। अतएव पिछले बजट में केन्द्रीय उत्पादन शुल्क की वृद्धियों में कम किये जाने के कारण इन कम्पनियों को लाभ पहुंचने का सवाल ही नहीं उठता।

पूंजीपतियों को दी गई बैंकिंग सुविधायें

3486. **श्री शशिभूषण बाजपेयी** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) छोटे पूंजीपतियों, व्यापारियों को दी गई सुविधाओं की तुलना में बैंकों द्वारा अपने गोदामों में बड़े पूंजीपतियों के माल को रखने के लिये इन को क्या अतिरिक्त सुविधायें दी जा रही हैं; और

(ख) इसके क्या कारण हैं?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) सरकार को इस बात का पता नहीं है कि ऐसी खास सुविधाएं दी जा रही हैं।

(ख) यह सवाल पैदा ही नहीं होता।

पूंजीपतियों को दिये जाने वाले ऋणों पर ब्याज की दर

3487. **श्री शशिभूषण बाजपेयी** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) छोटे पूंजीपतियों की तुलना में बैंकों द्वारा ब्याज की दर के मामले में बड़े पूंजीपतियों को क्या अतिरिक्त रियायतें दी जा रही हैं; और

(ख) इस प्रकार की रियायतें देने वाले बैंकों के नाम क्या हैं और इस बारे में क्या ब्यौरा है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) (क) : बैंकों द्वारा दिये गये अग्रिमों के सम्बन्ध में, उनके द्वारा लिये जाने वाले ब्याज की दर आम तौर पर कई बातों पर निर्भर होती है, जैसे ऋण के लिए उपलब्ध जमानत, ऋण देने का प्रयोजन, पार्टी की साख और उसका पूर्ववृत । इस प्रयोजन के लिए, उधारकर्ताओं का बड़े और छोटे पूंजीपतियों के रूप में वर्गीकरण नहीं है ।

(ख) यह सवाल पैदा ही नहीं होता ।

बैंकों के डायरेक्टरों द्वारा पूंजी का उपयोग

3488. **श्री शशि भूषण बाजपेयी** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्य खातेदारों की तुलना में भारतीय बैंकों के डायरेक्टरों द्वारा अपने निजी उद्योगों के लिये इन बैंकों की कितने प्रतिशत पूंजी का उपयोग किया जा रहा है; और

(ख) इस सम्बन्ध में बैंकवार ब्यौरा क्या है ।

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). सम्भवतः माननीय सदस्य विभिन्न बैंकों द्वारा दिये गये कुल अग्रिमों के सम्बद्ध प्रतिशत अनुपात की जानकारी चाहते हैं। इस सम्बन्ध में एक विवरण सभा पटल पर रखा है। [पुस्तकालय में रख दिया गया देखिये संख्या LT–421/68] ।

आदिवासियों को शिक्षा की सुविधायें

3489. **श्री लाखन लाल गुप्त** :
श्री अ० सि० सहगल :
श्री यशवन्त सिंह कुशवाह :

क्या समाज-कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश सरकार ने आदिवासी क्षेत्रों में शिक्षा की सुविधायें बढ़ाने से उद्देश्य से केन्द्रीय सरकार को एक विशेष योजना प्रस्तुत की है और उसे कार्यान्वित करने के लिये विशेष वित्तीय सहायता मांगी है;

(ख) यदि हां, तो क्या केन्द्रीय सरकार मध्य प्रदेश सरकार द्वारा मांगा गया अनुपूरक अनुदान देने के लिये सहमत हो गई है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

समाज-कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह). (क) से (ग) वार्षिक योजना के विवेचन के समय कार्यक्रमों के ब्यौरे तथा वित्तीय नियतन के विषय में राज्य प्रतिनिधियों के साथ विचार विमर्श कर लिया जाता है; तो भी समय समय पर कई राज्य अतिरिक्त राशियों की मांग पेश करते हैं । योजना आयोग से विचार विमर्श करके कार्यक्रमों के लिये नियत राशियों को अन्तिम रूप दिया जाता है और उन्हें बजट प्राक्कलन में समाविष्ट कर लिया जाता है ।

संसद द्वारा विभाग के बजट का अनुमोदन होने के पश्चात् राज्यों द्वारा की गई मांगों के सम्बन्ध में कार्यक्रमों में छोटे परिवर्तनों, जिनके विषय में पुनर्विनियोग हो सकता है को छोड़ कर प्रायः नई और बड़ी मांगों को मानना शक्य नहीं होता ।

अतः आदिवासी क्षेत्रों में स्कूल और छात्रावास खोलने हेतु मध्य प्रदेश सरकार के बड़े नियतन के प्रस्तावों को 1966-67 तथा 1967-68 के बजट अनुदानों में नहीं रखा जा सका ।

गोरा में नर्मदा नदी पर बांध

3490. **श्री लाखन लाल गुप्त** :
श्री नीतिराज सिंह चौधरी :

क्या सिंचाई और विद्युत मंत्री 14 दिसम्बर 1967 के अतारांकित प्रश्न संख्या 4331 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या एफ० आर० एल०–162 और विस्तृत बुनियाद वाले-310.00 फुट ऊंचे बांध वाली भड़ौच (नर्मदा) परियोजना (प्रथम चरण) के गोरा बांध को स्वीकृति देने से पूर्व केन्द्र सरकार ने मध्य प्रदेश सरकार की सलाह ली थी; और

(ख) यदि नहीं, तो मध्य प्रदेश सरकार की सलाह किन कारणों से नहीं ली गई थी।

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) और (ख). ब्रोच-गोरा परियोजना के प्रथम चरण की स्वीकृति देते समय मध्य प्रदेश सरकार की स्वीकृति लेने का प्रश्न ही नहीं उठा, क्योंकि इस परियोजना से न तो मध्य प्रदेश की कोई कृष्य भूमि जल-मग्न होनी थी और न ही इस से मध्य प्रदेश में पानी के उपयोग पर कोई असर पड़ता था।

UNACCOUNTED MONEY WITH FILM PEOPLE

3491. SHRI K. N. PANDEY :
SHRI MAHANT DIGVIJAI NATH :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 864 on the 16th November, 1967 and state:

(a) whether the investigations in respect of the raid conducted on the offices of film distributors in Bombay have since been completed;

(b) if so, the names of film stars included therein; and

(c) the action taken against them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) No, Sir.

(b) and (c) Do not arise.

TAX EVASION BY FILM STAR

3492. SHRI K. N. PANDEY: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4391 on the 14th December, 1967 and state:

(a) whether the said information regarding tax evasion by a Film Star, Shri Rajendra Kumar, has since been collected; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) Details are given in the statement laid on the Table of the House [*Placed in library. See* No. LT-422/68].

TARIFF FOR GENERAL INSURANCE

3493. SHRI A. K. GOPALAN:
SHRI JYOTIRMOY BASU:
SHRI P. GOPALAN:

Will the Minister of FINANCE be pleased to state:

(a) who are the authors of the Tariff for General Insurance in the country;

(b) how much say Government have in formulating its rates and policies; and

(c) whether it is done purely on profit making policy basis?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The General Insurance Council, through its Tariff Committee, regulates the tariff rates in General Insurance business. Both are statutory bodies set up under the Insurance Act, 1948.

(b) As the Act stands at present, the Government has no powers to fix or alter the rates;

(c) Though there would be a margin for profits, the rates are based on the risk insured.

MERGER OF DEARNESS ALLOWANCE WITH PAY

3494. SHRI MOHAMMAD ISMAIL:
SHRI K. RAMANI:
SHRI P. RAMAMURTI:
SHRI K. M. ABRAHAM:
SHRI RAGHUVIR SINGH SHASTRI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering any proposal to merge dearness allowance with pay of the Central Government employees; and

(b) if so, the details of the proposal; and

(c) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) No, Sir. No such proposal is now under consideration.

(b) Does not arise.

(c) In view of the present financial stringency, it has not been found possible to agree to a full or partial merger of D.A. in pay.

FERTILIZER PLANT, GOA

3495. SHRI A. SREEDHARAN:
SHRI KAMESHWAR SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the various parties who were granted licences to set up fertilizer and allied Chemical Project in Goa have failed to set up the factory as per schedule;

(b) if so, whether the licences have been cancelled, and

(c) if not, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) No, Sir.

(b) and (c) Do not arise.

PURCHASE OF EQUIPMENT FOR FARAKKA BARRAGE

3496. SHRI A. SREEDHARAN:
SHRI KAMESHWAR SINGH:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the equipment imported from the Soviet Union through M/s. Tarpore Vila of Madras have been purchased by Government for use at Farakka Barrage;

L13LSS(CP)/68—5

(b) whether equipment is not to the required specifications; and

(c) if so, the action taken by Government thereon?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Government have not purchased any equipment from M/s. Tarapore & Co.

(b) and (c) Do not arise.

FERTILIZER PLANT, GOA

3497. SHRI KAMESHWAR SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Birlas have been given one thousand acres of land in Goa to set up a Fertilizer Factory in spite of the objection of the State Government;

(b) if so, the stage at which the matter has reached; and

(c) the actual requirement of land for a project of that size?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGU RAMAIAH):

(a) and (b) The request of M/s. Birla Gwalior (Private) Ltd. for land for the Goa fertilizer project is under the consideration of the Goa Administration.

(c) About 650 acres are generally considered reasonable for a project of this size. But the actual requirement of a particular project will depend on various factors such as the terrain the need for a township, provision for expansion etc.

USE OF MACHINERY AT FARAKKA BARRAGE

3498. SHRI D. N. PATODIA:
SHRI INDRAJIT GUPTA:
SHRI PREM CHAND VERMA :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that at the Farakka Barrage, machinery worth Rs. 10 crores has been purchased but used only upto 20 per cent of the optimum capacity;

(b) wether it is also a fact that machinery worth crores of rupee purchased during the last three years was not put to use and repeat orders are being placed;

(c) whether it is also a fact that even though a sum of Rs. 55 lakhs was spent for obtaining power supply, most of the work is being done by diesel pumps;

(d) whether Government have gone into the above question; and

(e) if so, what are their findings and the steps taken to have a check on such infructuous expenditure?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) The total cost of equipments procured/ ordered upto February 1968 is of the order of Rs. 10.16 crores. Different equipments have been used for different items of work. Some equipments have been loaned to contractors. In a barrage construction different equipments are used for specific periods e.g. excavation equipments have to be used for the period of excavation; piling equipments are used for the period of piling; concreting equipments are used for the period of concreting. For such river bed works, equipments have to be procured to meet the peak requirements and not for average requirement.

(b) No.

(c) No. Both electric as well as diesel pumps are being used on account of uncertainty of power supply. M/s. Hindustan Construction Co. a Contractor engaged on a portion of work of the Project has used mostly diesel pumps, while another contractor viz. the National Projects Construction Corporation is using mostly electric pumps. As quantum of dewatering is an uncertain item arrangements of pumps is usually made on certain accepted assumptions, with provisions for stand by.

(d) Does not arise. The question of improving the power supply has been brought to the notice of the West Bengal State Electricity Board.

(e) Does not arise.

I.T. Refund Cases

3499. SHRI HEM RAJ: Will the Minister of FINANCE be pleased to state:

(a) the number of Income-tax cases in which refund has been claimed during the years 1962, 1963, 1964, 1965, 1966 and 1967 in Delhi; and

(b) the number of cases which have been disposed of and the number of such cases pending with the duration of their pendency?

THE DEPUTY MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b) The requisite information is not readily available in the Ministry. The same has been called for from the Commissioners of Income-tax concerned and will be laid on the Table of the House on its receipt.

Arrears of Taxes

3500. SHRI HEM RAJ: Will the Minister of FINANCE be pleased to state the amount of arrears of Income-tax, Expenditure-tax, Estate Duty and Gift taxes to be realised for the years 1963 to1967 year-wise and state-wise ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): The information regarding arrears of taxes is not maintained either calendar year-wise or State-wise. The information regarding the amount of arrears of Income-tax, Expenditure-tax, Estate Duty and Gift taxes to be realised for the financial years 1963-64 to 1966-67 according to respective Commissioner of Income-tax charges is being collected and will be laid on the Table of the House.

Rural Drinking Water Supply Schemes

3501. SHRI HEM RAJ: Will the Minister for HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the amount sanctioned for the Rural Drinking Water Supply Schemes for the year 1966-67 for Himachal Pradesh; and

(b) the amount that has been given?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). A provision of Rs. 25,69,400 was made in the budget for 1966-67 in respect of the Himachal Pradesh Administration for Water Supply and Sanitation Schemes. The actual expenditure during that year was Rs. 35,17,403, exclusive of *pro rata* share of expenditure on account of Establishment and Tools and Plants charges. Information in respect of rural Water Supply Schemes is not separately available.

Fertiliser Factory at Paradeep

3502. SHRI CHINTAMANI PANIGRAHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the proposal to set up a Fertilizer Factory at Paradeep has been finalised; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No, Sir.

(b) Does not arise.

Liquor Poisoning in India

3503. SHRI K. RAMANI:

SHRI P. P. ESTHOSE:

SHRI JYOTIRMOY BASU:

SHRIMATI SUSEELA GOPALAN :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of cases of liquor poisonings which have been taken place in the country during the last three years;

(b) the number out of them proved fatal; and

(c) the steps taken to prevent this danger?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

Major Irrigation and Power Projects

3504. SHRI SRADHAKAR SUPAKAR : Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the names of the major irrigation and power projects which have been held up or slowed down on account of financial difficulties in the country; and

(b) the dates by which these projects are likely to be completed?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b) Work on many of the major irrigation and power projects has had to be slowed down during the last two years due to paucity of funds. The question of allocation of additional funds for the speedy completion of certain selected major irrigation projects in 1968-69 is under consideration. It is not possible at this stage to indicate precisely the dates by which these projects are likely to be completed as the progress depends on availability of adequate funds from year to year. However, the probable date of completion of each of the major projects has been indicated in the publication "INDIA—Irrigation and Power Projects (Five Year Plans)", copies of which have already been placed in the Parliament Library.

Excise Duty on Yarn and Cloth

3505. DR. RANEN SEN: Will the Minister of FINANCE be pleased to State:

(a) whether the Indian Cotton Mills Federation have urged Government to provide for substantial relief in excise duty on yarn and cloth to prevent closure of mills; and

(b) if so, the decision taken in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) (a) Yes, Sir.

(b) The points raised by the Indian Cotton Mills Federation were duly taken into account while formulating the Budget proposals which have already been presented to this House on the 29th February, 1968.

Legalisation of Renting of Houses

3506. DR. RANEN SEN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has suggested to the Centre that the renting of houses built with Government loans be legalised; and

(b) if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No.

(b) Question does not arise.

Eradication of Malaria

3507. DR. RANEN SEN: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether a Conference of Malaria Workers held recently in Delhi had suggested that the eradication of malaria should be made a Centrally sponsored programme like Family Planning; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) The scheme of Malaria Eradication is already a centrally sponsored scheme with 100% pattern of assistance so far as the supply of material and equipment for the programme is concerned. The operational expenditure (other than drugs and equipment) only is centrally aided for which assistance on 60% basis is provided. The question of any change in the existing classification of this scheme will be considered when the 4th Five Plan is prepared.

Shortage of Medical Staff in Delhi Hospitals

3508. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether there is shortage of Doctors, Nurses, Laboratory Cartographers and Dark Room Assistants in Delhi hospitals; and

(b) if so, the steps taken to meet the shortage?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY: (a) and (b). There is no shortage of doctors in any of the hospitals except for occasional vacancies. There is, however, shortage of Nurses in some of the institutions caused by resignations, marriages and some others leaving the services for various reasons. One hospital has also reported shortage of paramedical staff. The needs of the hospitals are constantly reviewed and where additional staff is indicated it is sanctioned.

Electricity Rates and Single Grid System

3509. SHRI D. C. SHARMA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Soviet Prime Minister in his meeting with him during his last visit to New Delhi expressed the view that electricity rates in India were very high due to the absence of a single grid system linking up all the States;

(b) if so, the reaction of Government thereto; and

(c) the steps proposed to be taken in the matter ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) to (c). During informal discussions, the Soviet Prime Minister expressed the

view that the electricity rates in India were high, probably due to the absence of an All-India Grid. Considerable progress has been made since the Third Plan in interconnecting the power systems on a regional basis with the ultimate objective of evolving an All-India Grid. This will have the advantage of enabling power to be supplied at the lowest overall production cost by saving on standby capacity, better utilisation of seasonal power and reduction in transmission losses. The details of the progress made so far have been indicated in the reply on 14-3-68 to Lok Sabha Unstarred Question No. 2714.

DEVELOPMENT PROGRAMMES FOR NOMADS

3510. SHRI D. C. SHARMA: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether a separate development programme has been drawn up for the country's six million nomads to be implemented during the Fourth Five Year Plan;

(b) if so, the broad details of the programme; and

(c) the amount proposed to be allocated for the purpose?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) to (c). The Fourth Five Year Plan has not yet been formulated.

हवाई अड्डों पर तैनात सीमा शुल्क अधिकारियों को हथियारों की सप्लाई

3511. श्री ओ० प्र० त्यागी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हवाई अड्डों पर तैनात सीमा शुल्क अधिकारियों को प्राय: हथियारों से लैस तस्कर व्यापारियों का सामना करना पड़ता है;

(ख) क्या सरकार का विचार सुरक्षा की दृष्टि से उत्पादन शुल्क अधिकारियों की तरह सीमा शुल्क को भी हथियार सप्लाई करने का है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) सीमाशुल्क गृहों से प्राप्त रिपोर्टों से यह पता नहीं चलता कि हवाई अड्डों पर तैनात सीमाशुल्क अधिकारियों को हथियारों से लैस तस्करों का सामना करना पड़ता है।

(ख) और (ग) : सवाल ही नहीं उठते।

नसबन्दी

3512. श्री ओ० प्र० त्यागी : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार छूत की तथा घातक बीमारियों से पीड़ित व्यक्तियों की नसबन्दी करने का है; और

(ख) यदि नहीं, तो उसके क्या कारण हैं?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य मंत्री (डा० श्रीपति चन्द्रशेखर) : (क) सुजनन के संरक्षण की दृष्टि से यह मामला सरकार के विचाराधीन है।

(ख) प्रश्न नहीं उठता।

दिल्ली में झुग्गी-वासियों का पुनर्वास

3513. श्री शारदा नन्द :
श्री राम गोपाल शालवाले :
श्री कंवरलाल गुप्त :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली में झुग्गी-वासियों के पुनर्वास के लिये कोई लक्ष्य निर्धारित किया है;

(ख) यदि हां, तो क्रमश: 1 फरवरी, 1968 से 31 मार्च, 1968, 1 अप्रैल, 1968 से 30 अगस्त, 1968 और 1 सितम्बर

1968 से 31 मार्च, 1969 की अविधि में कितने झुग्गीवासियों का पुनर्वास किया जायेगा ;

(ग) क्या यह सच है कि छोटी बस्तियों में कुछ झुग्गियां बना ली गई हैं और लोगों ने उन्हें हटाने की प्रार्थना की है; और

(घ) यदि हां, तो ऐसी कितनी झुग्गियां हैं और इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की जा रही है?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) और (ख) : कोई निश्चित लक्ष्य निर्धारित करना सम्भव नहीं क्योंकि सफाई (क्लियरेंस) का कार्य सफाई किए गए क्षेत्र के भूमि-उपयोग, जिन क्षेत्रों में पुनर्वास कराना है वहां उपलब्ध नागरिक सुविधाओं आदि पर निर्भर करता है।

(ग) जी हां।

(घ) उनकी ठीक संख्या उपलब्ध नहीं है। इन झुग्गियों का हटाना यथासमय आरम्भ किया जाएगा।

GENERAL INSURANCE

3514. SHRI S. C. SAMANTA : Will the Minister of FINANCE be pleased to state the extent to which the Life Insurance Corporation or any other Government agency has taken over the work of General Insurance in addition to Life Insurance ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The Life Insurance Corporation of India has the monopoly of life insurance business. It also transacts general insurance business in competition with other insurers. The gross direct premium and net premium of the Life Insurance Corporation from all classes of General Insurance during 1966-67 amounted to Rs. 699.67 lakhs and Rs. 313.80 lakhs respectively.

'AAYAKAR BHAWAN', CALCUTTA

3515. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) when the "Aayakar Bhawan" in Calcutta for housing Income-tax Offices was constructed and in how many places the Income-tax Offices were housed at that time:

(b) whether it is a fact that the "Aayakar Bhawan" was planned to centralise and bring all the Income tax Offices in one building;

(c) whether he is aware that in spite of this spacious building, the space is not sufficient and more buildings have been rented for the purpose with the result that the assessors and the assessees both are being put to incalculable inconvenience and hardship; and

(d) whether Government propose to have another and sufficiently accommodations building to house all the offices in one place, which are scattered all over the town ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The Aayakar Bhawan at Calcutta was completed and occupied in 1961. At that time the Income Tax Offices were located in the following buildings :

1. 3. Government Place, West.
2. 169, Lower Circular Road.
3. 4, Hastings Street.
4. 14, 16, 17 Ezra Mansion.
5. 8, Brabourne Road.
6. 76, Lower Circular Road Front and Rear Blocks.
7. 33, Netaji Subhash Road.
8. 7, Church Lane.
9. 8, Madan Street.
10. 2, Justice Chandra Madhab Road.
11. 10, Government Place East.

(b) This was so when sanction for construction of the multistoryed office building was issued in July, 1955.

(c) Due to the rapid expansion of the Incometax Department all over India, and the large increase in the number of tax payers particularly in bigger cities like Calcutta and Bombay

etc. the accommodation in the building already constructed has become inadequate. Since there was no Government accommodation available with the Estate Manager, Calcutta, steps were taken to hire suitable private accommodation at Calcutta. As the rented buildings are not sometimes constructed to suit the requirements of the offices and are also not located in one locality of the city these do cause some inconvenience to the Department and the assessees.

(d) A combined office building for Income-tax, Central Excise and Customs Departments at Calcutta at Bomboo Villa site is under construction which when ready will considerably relieve the shortage of accommodation. However, the offices would then be located at least in two buildings *i.e.* Aayakar Bhawan and Bamboo Villa which are apart from each other. Having regard to the area allotted to the Income-tax Department in Bamboo Villa and the accommodation needed by the Department when this new building is constructed, the rented buildings would be vacated to the extent necessary.

बम्बई में पकड़ी गई घड़ियां

3517. **श्री हुकम चन्द कछवाय :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि फरवरी, 1968 के पहले सप्ताह में सीमा शुल्क अधिकारियों ने बम्बई में एक मकान पर छापा मारा था और बहुत-सी कलाई की घड़ियां बरामद की थीं ;

(ख) यदि हां, तो इस छापे में कितनी घड़ियां बरामद की गई थीं ; और

(ग) इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किये गये और उनके विरुद्ध क्या कार्यवाही की गई है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख) फरवरी 1966 के पहले सप्ताह में बम्बई में सीमाशुल्क अधिकारियों द्वारा बड़ी संख्या में कलाई-घड़ियां पकड़ने का ऐसा कोई मामला नहीं हुआ। यह अवश्य है कि उक्त अधिकारियों ने 30 जनवरी 1968 को बम्बई शहर में तीन स्थानों से 2417 घड़ियां पकड़ी थीं जिनका बाजार भाव से मूल्य लगभग 1,57,000 रुपया होता है।

(ग) इन मामलों में गिरफ्तार किये गये तीन व्यक्तियों को जमानत पर छोड़ दिया गया था। अदालत में मुकदमा चलाने की कार्यवाही जांच पड़ताल पूरी होने पर की जायेगी।

पंजाब तथा हरियाना की फर्मों पर आयकर की बकाया राशि

3518. **श्री हुकम चन्द कछवाय :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) हरियाना तथा पंजाब में किन-किन फर्मों पर आयकर की राशि अभी बकाया है;

(ख) प्रत्येक फर्म पर कितनी राशि बकाया है और उसे वसूल न किये जाने के क्या कारण हैं ; और

(ग) क्या इन फर्मों से आयकर की राशि वसूल करने के लिये सरकार ने कोई कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). सूचना तत्काल उपलब्ध नहीं है।

TAX ARREARS DUE FROM FILM PEOPLE

3520. SHRI B. K. DASCHOWDHURY: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 700 on the 16th November, 1967 and state :

(a) whether the information asked for in respect of tax arrears due from the film people has since been collected;

(b) if so, the names of those against whom criminal proceedings have been instituted for submitting false returns and the result thereof; and

(c) if the reply to part (a) above be in the negative, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir. The information has since been collected and will be laid on the Table of the House, shortly.

(b) In none of the cases have any criminal proceedings been instituted so far.

(c) Does not arise.

EVASION OF EXCISE DUTY BY BIRLA MILLS

3521. SHRI B. K. DASCHOWDHURY : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 784 on the 16th November, 1967 and state :

(a) whether the investigation in respect of the Birla Group of Industries situated in Maharashtra and Gujarat in connection with the evasion of excise duty has already been completed;

(b) if so, the findings thereof; and

(c) if not, the reasons for the delay?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Investigation in respect of nine concerns out of 11 concerns belonging to Birla Group in Maharashtra and Gujarat, which were mentioned in my reply to Unstarred Question No. 784 on the 16th November, 1967 has since been completed.

(b) Enquiries made so far have not revealed any serious irregularity involving loss of revenue.

(c) Every possible effort is being made to finalise investigation in respect of the remaining two concerns.

दिल्ली स्थित आयकर कार्यालय

3522. **श्री कंवर लाल गुप्त** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली आयकर कार्यालय में आयकर अधिकारियों के लिये फर्नीचर की सभी वस्तुओं, दरी लेखन सामग्री तथा हीटर आदि की व्यवस्था नहीं की गई है;

(ख) क्या यह भी सच है कि अधिकतर फर्नीचर किराये पर लिया गया है और जिसका किराया उसकी वास्तविक लागत से अधिक दिया जा चुका है;

(ग) यदि हां, तो फर्नीचर तथा अन्य सुविधाओं की व्यवस्था करने के लिये सरकार का विचार क्या कार्यवाही करने का है और ये सुविधायें किस तारीख तक प्रदान की जायेंगी; और

(घ) क्या यह भी सच है कि वहां विशेषतः सहायक अपीलीय आयुक्त के समक्ष करदाताओं के लिये बैठने की कोई व्यवस्था नहीं है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) फर्नीचर तथा स्टेशनरी की अत्यावश्यक वस्तुओं की व्यवस्था की गयी है। प्रशासनिक व्यय में मितव्ययता की आवश्यकता को ध्यान में रखते हुए, सभी आयकर अधिकारियों के कमरों में दरियों तथा हीटरों की व्यवस्था नहीं की जा सकी।

(ख) जी, नहीं। अलमारियां ही एक-मात्र मुख्य वस्तु हैं जिन्हें किराये पर लेना पड़ा था क्योंकि सरकार-अनुमोदित फर्म, अल्मारियां सप्लाई करने के आर्डर देने पर अल्मारियां देने में असमर्थ रही।

अब तक जो किराया अदा किया गया है वह वास्तविक लागत से अधिक नहीं है।

(ग) किराये पर ली गई अल्मारियों के स्थान पर शीघ्र ही इस्पात के रैक लिये जाने की सम्भावना है, जिसके लिये एक स्थानीय फर्म को पहले ही आर्डर दिया जा चुका है। फर्नीचर की अत्यावश्यक वस्तुओं की सप्लाई तथा अन्य सुविधाओं के मामले में यदि कोई कठिनाइयां होंगी तो उन्हें यथा सम्भव शीघ्र ही दूर कर दिया जायेगा।

(घ) जगह की अत्यधिक तंगी के कारण, कर-निर्धारितियों की सुविधा के लिए अलग प्रतीक्षालयों की व्यवस्था नहीं की जा सकी। किन्तु बरामदों में बैठने की व्यवस्था की गयी है।

FERTILIZER FACTORY AT BARAUNI

3523. SHRI SHIVA CHANDRA JHA: Will the Minister of PETROLIUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Fertilizer Corporation of India has given an ultimatum to the Bihar Government to give possession of the land required for the proposed fertilizer factory at Baraumi; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) and (b). No, sir. The Fertilizer Corporation of India has, however, represented to the Bihar Government that further delay in delivering possession of the land meant for the project will make it almost impossible for it to adhere to the time schedule.

FERTILIZER FACTORY AT BARAUNI

3524. SHRI SHIVA CHANDRA JHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) when the proposed Fertilizer Factory at Barauni would be installed and its production capacity; and

(b) the foreign collaboration, if any, in the installation of the factory, the name of the country and terms and conditions for collaboration?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The installation of the Fertilizer factory at Barauni is expected to be completed in the second half of 1970. The production capacity will be 3,30,000 tonnes of urea, equivalent to 1,51,800 tonnes of Nitrogen per year.

(b) No foreign collaboration in the sense of foreign investment is involved. The Plant is being designed and engineered by the P. & D. Division of Fertilizer Corporation of India with the assistance of an Italian firm, Montecatini Edison under a licence agreement for the process and know how. Most of the foreign equipment required will be obtained under Italian credit.

COAL AND NAPHTHA BASED FERTILIZER PLANTS

3525. SHRI SHIVA CHANDRA JHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the proposed Fertilizer Plant at Mirzapur (U.P.) would be coal-based or naphtha based; and

(b) whether it would be in the public or private sector?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICANS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The proposed fertilizer Plant at Mirzapur (U.P.) will be naptha based.

(b) It will be in the Private Sector.

PRINTING MACHINERY

3526. SHRI PREM CHAND VERMA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that printing machinery valued at Rs. 5.46 lakhs, purchased during the period 1950 and 1956, was installed at Aligarh and Faridabad after a lapse of six to eight years;

(b) whether it is also a fact that this machinery was defective and it deterorated very much during this period.

(c) if so, the reasons therefor and the officers responsible for this;

(d) whether it is also a fact that the three machines purchased from Temple Trust for Aligarh and Faridabad Presses in 1959 were not commissioned till 1966; and

(e) if so, the reasons therefor; and the extent of loss for these long delays?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Machinery valued at Rs. 5.46 lakhs was purchased durng the period 1950-62, of these, machinery worth about Rs. 1.30 lakhs approximately was installed without any delay and the remaining during subsequent years. This was mainly due to non-availability of electric power.

(b) No, Sir.

(c) Does not arise.

(d) and (e). No machines were purchased for Aligarh and Faridabad Presses during 1959. However, three machines were purchased for Government of India Press, Tempie Street, Calcutta (not "from Temple Trust") during the years 1956 to 1959. The delay in installation in the latter case was want to A.C. power for the machines as the Press was in DC area. There had been no loss.

DEATH RATE DUE TO DISEASES

3527. SHRI PREM CHAND VERMA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the average age, death rate and average birth rate in India at present;

(b) how much reduction of deaths due to Malaria, T.B. and Small pox was secured from 1963-64 to 1966-67; and

(c) the further measures adopted to eradicate these diseases and what results are expected?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MUTHY) : (a) (i) Average age (Median age) of population as per 1961 Census is 20.02 years.

(ii) The estimate of average birth and death rate is as follows :—

Period	*Birth rate* (per thousand)	*Death rate* (per thousand)
1951-60	41.7	22.8
1961-65	41.0	17.2

(b) Registered data on causes of deaths are not satisfactory. Small-pox is a notifiable disease, but T.B. and Malaria are not notifiable throughout the country.

According to available information the number of deaths due to Malaria, T.B. and Small-pox, year-wise are as follows :—

Year	*Pulmonary T.B.*	*Malaria*	*Small pox*
1963	51,342	67,707	26,361
1964	17,164*	20,121*	11,831
1965	Not available	Not available	9,050
1966	Not available	Not available	8,482
1967*	Not available	Not available	12,922

*Provisional

(c) 'Health' being a State subject, the State Governments are primarily responsible for taking measures to eradicate various diseases. The Central Government have, however, initiated and are providing technical and financial assistance for the promotion of country-wide campaigns for eradication of Malaria and Smallpox and for the control of Tuberculosis and other major communicable diseases.

ANTIBIOTICS PLANT, RISHIKESH

3528. SHRI INDRAJIT GUPTA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Soviet Premier during his recent visit to India, made any suggestions or offers of assistance to improve the efficiency and management of the Antibiotics plant at Rishikesh;

(b) if so, Government's reaction thereto; and

(c) the nature of difficulties, if any, which the progress of the plant has encountered?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No.

(b) Does not arise.

(c) Repeated power failures, some defects in the design of the water-intake system and non-availability of Soya-beans in the country are the major handicaps at present.

STAFF OF LADY HARDINGE MEDICAL COLLEGE

3529. SHRI INDRAJIT GUPTA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the staff of the Lady Hardinge Medical College and Hospital, New Delhi, do not enjoy the same service conditions, pay scales, benefits and facilities as the corresponding staff of leading Government hospitals in the Capital; and

(b) if so, the reasons for not treating the aggrieved staff at par with Central Government staff of other hospitals ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b) The Lady Hardinge Medical College and Hospital is not a Government institution and the employees of this institution, except those on deputation from the Central Government, have terms and conditions of service distinct from those applicable to Central Government employees.

ELECTRICITY FAILURES IN DELHI

3530. SHRI SITARAM KESRI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the frequent failure of electricity in Delhi is due to the inferior quality of coal supplied by some tenderers; and

(b) if so, whether any inquiry has been conducted into the matter and the guilty persons punished ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b) Failures of electricity in Delhi have not been due to the quality of coal supplied. Grade I coal is specified for A and B stations of Rajghat power House and Grade II coal for other power stations in Delhi. Tenders are invited by Delhi Electric Supply Undertaking for supply of coal according to the above specifications and orders placed. On receipt of the coal, samples are taken and tested. Consignments or portions of consignments which are below specifications but which can be consumed without affecting the operation of the boilers, are utilised and reduced payments to the suppliers are made accordingly. Coal below Grade IIIB, according to the contract, is deemed as not vendable and no payment for this is made.

POWER SUPPLY TO DELHI

3531. SHRI SITARAM KESRI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the supply of power of Bhakra-Nagal Project has not been adequate to meet the requirements of Delhi; and

(b) if so, the steps taken to ensure adequate supply of power to Delhi ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The present quantum of 80 MW received from Bhakra Nangal Project, in addition to the generating capacity available at Delhi, is adequate to meet the requirements of Delhi.

(b) Does not arise.

UNACCONTED MONEY

3532. SHRI SITARAM KESRI : Will the Minister of FINANCE be pleased to state :

(a) how many raids were conducted by the Enforcement Directorate to unearth the unaccounted money during the last two years;

(b) the total amount recovered during such raids; and

(c) the steps taken against the parties found in possession of the unaccounted money?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The raids made by the Enforcement Directorate are in connection with violation of the Foreign Exchange Regulation, and not for unearthing unaccounted money. The Income-tax Department conducted 389 searches during the two years 1966 and 1967.

(b) The total value of assets seized by the Income-tax Department during the above raids was Rs. 137.87 lakhs.

(c) Necessary action to bring to tax the escaped income, as also initiation of penal proceedings has been taken, wherever necessary.

OIL AND PETROLEUM REQUIREMENTS

3533. SHRI SITARAM KESRI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the requirements of oil and other petroleum products in the country by 1975;

(b) the estimated total quantity of oil available in the various deposits in the country; and

(c) whether the drilling operations undertaken so far will be able to meet the country's requirements?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) It is estimated that the requirements of oil by 1975 will be about 32.0 millon tonnes per annum.

(b) The reserves of crude oil are estimated to be approximately 165 million tonnes.

(c) This is not easily predictable.

अखिल भारतीय चिकित्सा विज्ञान संस्था, नई दिल्ली में रोगी शय्याओं की कमी

3534. **श्री राम चरण** : क्या **स्वास्थ्य, परिवार नियोजन तथा नगर विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखिल भारतीय चिकित्सा विज्ञान संस्था, नई दिल्ली के शल्य-क्रिया वार्ड में रोगी शय्याओं की कमी है जिसके परिणामस्वरूप बहुत से रोगियों को भर्ती नहीं किया जाता; और

(ख) यदि हां, तो इस सम्बन्ध में क्या व्यवस्था करने का विचार है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री बी० एस० मूर्ति) : (क) जी हां ।

(ख) उपलब्ध साधनों के आधार पर अस्पताल के सर्जिकल वार्ड में पलंगों की संख्या बढ़ाने के लिये संस्थान प्रयत्न कर रहा है । 1968 में 50 और सर्जिकल पलंग बढ़ाने का विचार है ।

भारत सरकार के कार्यालयों का स्थानान्तरण

3535. **श्री राम चरण** : क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार के बहुत से कार्यालय जो पहले दिल्ली से बाहर ले जाये गये थे, पुनः दिल्ली वापस लाये जा रहे हैं ; और

(ख) यदि हां, तो इसके क्या कारण हैं ; और

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Posts of Chief Engineers, Himachal Pradesh P.W.D.

3536. SHRI VIRBHADRA SINGH : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that there are at present two Chief Engineers in Himachal Pradesh P.W.D.;

(b) whether the appointment of two Chief Engineers is justified by the volume of work and is in keeping with the size and the resources of the Union Territory; and

(c) if not, the reasons for not abolishing the second post of Chief Engineer thereby preventing wasteful expenditure ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) and (c) The matter is under consideration.

Frozen Land in Delhi Rural Areas

3537. SHRI YAJNA DATT SHARMA :
SHRI R. S. VIDYARTHI :
SHRI BENI SHANKER SHARMA :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that large tracts of land have been frozen in the rural areas of Delhi without anything substantial being done to develop them;

(b) whether the people affected by the policy have submitted any representation; and

(c) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Within the urbanisable limits of Delhi, as envisaged in the Delhi Master Plan, 56,000 acres of land has been notified for acquisition under section 4 of the Land Acquisition Act, 1894. Out of this, about 27,000 acres of land has finally been acquired under section 6 of the said Act. Final acquisition of the remaining area is under way and action to develop it will be taken after it has been acquired finally under section 6 of that Act.

(b) and (c) Yes, the matter was considered and it has been decided to acquire all the land falling within the urbanisable limits of Delhi.

Haldia Fertilizer Plant

3538. SHRI HIMATSINGKA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether a proposal to set up a fertilizer plant in the public sector at Haldia has been received from a consortium of French and Polish firms, as an alternative to a similar proposal from Philips Petroleum Company of U.S.A.;

(b) if so, the broad outlines of the proposal and how the terms of this proposal compare with that offered by the Philips Petroleum Company; and

(c) the Government's reaction to these proposals ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No detailed proposals have been received. M/s. Polimex of Poland and Ensa of France have shown interest in a fertilizer plant at Haldia.

(b) and (c) Do not arise.

Re-Scheduling of Debt Repayments by States

3539. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have turned down the State Government's request

for re-scheduling of the debt repayments by them to the Centre amounting to Rs. 376 crores this year;

(b) if so, which of the States had made such requests and the amount of debt sought to be re-scheduled by each State;

(c) the main reasons advanced by the States in support of their demand; and

(d) the reasons for the rejection of this demand?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (d) Requests for re-scheduling of debt repayments or for postponement of recoveries were received during the year from the Governments of Andhra Pradesh, Assam, Bihar, Haryana, Madras, Punjab, Orissa and West Bengal. The reasons for the requests and the amounts involved varied from State to State but the concession was generally sought in order to augment the State's resources for financing the Plan outlays, which had been considerably affected because of various non-Plan commitments.

The requests were not acceded to as repayments by State Governments had been taken into account in working out the Centre's resources and any deferment of the recovery thereof, apart from its repercussions on recoveries from other States, would have affected the capacity of the Centre to finance its Plan and also provide assistance to the States.

However, a tentative scheme of consolidation of all Central Government loans advanced to the States up to 31st March, 1967, and outstanding on 31st March, 1968, except those advanced for relending and certain other purposes along with the refixation of the repayment terms and rationalisation of interest rates has been forwarded to the States for their views. This scheme will be finalised after the comments of the State Governments have been received.

उर्वरक कारखाना गोरखपुर

3540. **श्री मोलहू प्रसाद :**
श्री रामजी राम :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गोरखपुर में उर्वरक कारखाने म उत्पादन आरम्भ हो गया है;

(ख) यदि हां, तो इस कारखाने में श्रेणी-वार कितने कितने कर्मचारी हैं और उनमें से कितने अनुसूचित जतियों के हैं; और

(ग) श्रेणी-वार कितने व्यक्ति सीधे नियुक्त किये गये हैं और कितने रोजगार कार्यालयों के माध्यम से नियुक्त किये गये हैं ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) जी हां।

(ख)

श्रेणी	नियमित कर्मचारियों की संख्या	कालम (2) के आंकड़ों में से अनुसूचित जातियों के कर्मचारियों की संख्या
श्रेणी-1	100	—
श्रेणी-2	49	—
श्रेणी-3	865	16
श्रेणी-4	494	58
व्यवसाय शिक्षु	175	27
	1,683	101

(ग)

श्रेणी	भर्ती किये गये कर्मचारियों की संख्या: सीधी भर्ती से एफ०सी० आई० के कर्मचारियों तक प्रतिबंधित भर्ती से	रोजगार दिलाने वाले दफ्तर द्वारा	एफ० सी० आई० के अन्य यूनिटों/प्रभागों से स्थानांतरित कर्मचारी
श्रेणी-1	66	—	34
श्रेणी-2	28	1	20
श्रेणी-3	660	25	180
श्रेणी-4	460	20	14
व्यवसाय शिक्षु	175	—	—

OPENING OF C.G.H.S. DISPENSARIES IN DELHI

3541. SHRI M. L. SONDHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have sanctioned funds for the opening of two C.G.H.S. Dispensaries in Delhi during 1968-69;

(b) whether Government propose to open a dispensary in Shakurbasti area in view of the difficulties being faced by Government employees there; and

(c) if so, when this will be opened ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) and (c) The number of Government servants residing in the Shakurbasti area does not justify the opening of a dispensary there.

संसद सदस्यों के फर्नीचर पर व्यय

3542. **श्री नारायण स्वरूप शर्मा :** क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 अप्रैल, 1967 से अब तक संसद सदस्यों के लिए फर्नीचर की खरीद पर कितना व्यय किया गया;

(ख) क्या यह सच है कि नार्थ एवेन्यु, साउथ एवेन्यु तथा फिरोजशाह रोड के पूछताछ कार्यालयों में संसद सदस्यों के लिये उपलब्ध फर्नीचर काफी पुराना है और काम में लाने योग्य नहीं है और फिर भी संसद सदस्यों को इस फर्नीचर के लिये पूरा किराया देना पड़ता है; और

(ग) यदि हां, तो इस मामले में सरकार का क्या कार्यवाही करने का विचार है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) 1,50,000 रुपए ।

(ख) पूछ-ताछ कार्यालय में उपलब्ध फर्नीचर के सामान को जहां भी आवश्यकता होती है पुनः ठीक करने के बाद संसद सदस्यों को दिया जाता है । कोई खराब फर्नीचर (अनसर्विसेबल फर्नीचर) संसद सदस्यों को नहीं दिया जाता । संसद् सदस्यों की आवश्यकताओं को पूरा करने के लिए जब आवश्यक होता है तो नया फर्नीचर भी खरीदा जाता है । फर्नीचर का किराया इस तथ्य को छोड़कर कि फर्नीचर पुराना है अथवा नया, मूल पुस्तक-मूल्य (ओरिजीनल बुक वेल्यू) के आधार पर लगाया जाता है । तथापि, संसद सदस्यों के मामले में फर्नीचर के किराये पर 25 प्रतिशत छूट स्वीकार्य है ।

(ग) उपर्युक्त (ख) को ध्यान में रखते हुए प्रश्न ही नहीं उठता ।

राजस्थान में सस्ती दरों पर बिजली की सप्लाई

3543. **श्री ओंकार लाल बोहरा** : क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) बिजली की वर्तमान उत्पादन लागत को देखते हुए राजस्थान में सस्ती दरों पर बिजली सप्लाई करने के लिये केन्द्रीय सरकार क्या कार्यवाही कर रही है; और

(ख) वर्ष 1968-69 में विशेष रूप से देहाती क्षेत्रों में बिजली लगाने के लिये केन्द्रीय सरकार द्वारा राज्य सरकार को कितनी सहायता दी जायेगी।

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) राजस्थान में बिजली की सप्लाई की लागत में कमी करने के लिये निम्नलिखित पग उठाए गए हैं:—

(1) एक महत्वपूर्ण भार केन्द्र के निकट राणा प्रताप सागर में अणु शक्ति पर आधारित एक बड़ा ताप विद्युत केन्द्र स्थापित किया जा रहा है। इसके 1969-70 में चालू होने की संभावना है। इस केन्द्र को उच्च भार अनुपात पर चालू करके और अधिकतम भार मांग को पूरा करने के लिये पन बिजली को उपयोग में लाकर कुल लागत कम की जा सकती है।

(2) राजस्थान ग्रिड को निकटवर्ती पड़ोसी राज्यों के बिजली ग्रिडों से मिलाया जाएगा। इससे भी कुल लागत में कुछ कमी आएगी। खेत्री के रास्ते हरियाणा तथा राजस्थान के बीच 220 के० वी० लाईन का निर्माण किया जा रहा है और इसके 1968 के अन्त तक पूर्ण होने की संभावना है। हिसार से जयपुर तक 220 के० वी० लाईन शीघ्रता से बनाई जा रही है। इस लाइन के पूर्ण होने पर राजस्थान को भाखड़ा-नंगल से पन बिजली का पूरा भाग मिल सकेगा जिससे कुल लागत कम हो सकेगी।

(ख) 1968-69 में ग्राम विद्युतीकरण के लिये निर्धारित केन्द्रीय सहायता के आबंटन का निर्णय राजस्थान राज्य योजना के लिये कुल केन्द्रीय सहायता के बारे में फैसला होने पर किया जाएगा।

ADIVASIS

3545. SHRI ONKARLAL BOHRA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that a large number of people of the backward areas are embracing Christian religion on account of their being very poor; and

(b) if so, the schemes drawn up by the Central Government for the economic development of Adivasi areas in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) There has been no official investigation of the factors causing change of religious faith.

(b) The main economic development programmes for the Scheduled Tribes are—Tribal Development Blocks, Forest Labour Co-operatives, Agricultural development, and development of small scale and cottage industries.

पटरी पर पड़े रहने वाले व्यक्तियों को आवास देने की योजना

3546. **श्री ओंकार लाल बोहरा** : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटरी पर पड़े रहने वाले व्यक्तियों के लिये मकान बनाने के लिये केन्द्र द्वारा राज्य सरकारों को कोई अनुदान दिये जाते हैं; और

(ख) यदि हां, तो 1967-68 के लिये राज्यवार उनका ब्यौरा क्या है?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) और (ख). पटरी पर रहने वालों के लिए मकान बनाने की कोई अलग से योजना नहीं है। किन्तु पटरी पर रहने वालों को सोने के लिए स्थान की व्यवस्था करने की दृष्टि से गंदी बस्ती सफाई/सुधार योजना के अंतर्गत रैन बसेरे बनाने के लिए ऋण तथा अनुदान के रूप में राज्य सरकारों को केन्द्रीय वित्तीय सहायता दी जाती है। केन्द्रीय वित्तीय सहायता का रूप है 50 प्रतिशत ऋण तथा $37\frac{1}{2}$ प्रतिशत सहायता, शेष $12\frac{1}{2}$ प्रतिशत राज्य सरकारों के द्वारा अपने स्रोतों से सहायता के रूप में दिया जाता है। राज्य सरकार को ये निधियां संपूर्ण रूप से गंदी बस्ती सफाई/सुधार योजना के अंतर्गत रिलीज़ की जाती हैं न कि पटरी पर रहने वालों के लिये अलग से रैन बसेरे बनाने के लिए।

Abolition of Hony. Surgeon System

3547. SHRI YASHPAL SINGH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government have decided to abolish the Hony. Surgeon System in the country;

(b) if so, the reasons thereof; and

(c) the effect of Hospitals' service due to abolition of this system?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) So far as Government is aware this system is prevalent in Government hospitals at Bombay, Madras, Calcutta and Delhi. In regard to Delhi, a review of the system is currently being conducted by a Committee set up by the Delhi Administration.

(b) and (c). Do not arise.

13 LS S(CP)/68—6

Allotment of Quarters in R. K. Puram

3548. SHRI YASHPAL SINGH: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of quarters likely to be released for allotment this month in the newly built sector in R. K. Puram, New Delhi; and

(b) whether Government have received any complaint that the C.P.W.D. have handed over the quarters to the Directorate of Estates hurriedly without fully satisfying the structural condition of the quarters?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) 228.

(b) No.

Vasectomy Operations

3549. SHRI B. N. SHASTRI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a person (male) who offers himself for vasectomy is paid an amount after the operation is over; and

(b) whether it is also a fact that the agent who brings the person and the doctor who performs the operation are also paid?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) and (b). Yes. A person who offers himself for vasectomy operation is paid some money as compensation for loss of wages, for meeting incidental expenses etc. Similarly the motivator gets remuneration to cover the usual expenses incurred by him in bringing a motivated case to the Family Planning Centres for receiving services.

IMPORT OF STEELS SHEETS BY I.O.C.

3550. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Short Notice Question No. 16 on the 21st December, 1967 and state:

(a) whether Government ascertained before issuing licences to I.O.C. for importing steel sheets for manufacturing oil barrels and bitumen drums, if the latter had the capacity to utilise the whole quantity of the imported sheets;

(b) if so, how the I.O.C. failed to utilise the whole quantity of steel sheets and sold out a large part of the imported steel sheets in the open market; and

(c) the steps taken by Government against the I.O.C. for unnecessary expenditure of foreign exchange for importing miscalculated quantity of steel sheets?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes, Sir.

(b) The Indian Oil Corporation could not utilise fully the imported Bitumen Drum-sheet due to delay in the production schedule of Bitumen in the Barauni Refinery. Indian Oil Corporation is not selling this steel in the open market; the disposal will be effected in accordance with the prescribed procedures under the Import Trade Control.

(c) As this happened on account of unforeseen difficulties, the question of taking any action against the I.O.C. does not arise.

BARRELS FOR I.O.C.

3551. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Short Notice Question No. 16 on the 21st December, 1967 and state:

(a) the reasons for issuing licences for importing bitumen drum sheets to Oil Refineries instead of to manufacturers of such drums directly;

(b) whether Government are aware that such procedure provided scope to Refineries for discrimination in distribution of steel sheets to favourite manufacturers;

(c) the reasons for distribution of indigenous steel sheets to the manufacturers through the Oil Refineries; and

(d) whether such procedure has led to unequal developments in drum and barrel manufacturing Industries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Bitumen drum sheets are issued to Oil Refineries/Oil Companies as the demand of these sheets started with the envisaged production of bitumen by the refineries.

(b) to (d). Indigenous steel sheets are also required for the same purpose as imported sheets for bitumen packing and no different procedure for allocation is called for.

Refineries use steel sheets either in their own drum fabricating plants or enter into long-term agreements with fabricators for producing drums by setting up the plants near the refineries' premises.

मध्य प्रदेश में हरिजन तथा आदिम जाति के लोगों के लिए केन्द्र द्वारा प्रायोजित योजनायें

3552. श्री अ० सिं० सहगल :
श्री गं० च० दीक्षित :
श्री यशवन्त सिंह कुशवाह :

क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में हरिजनों और आदिम जाति के लोगों के लिये केन्द्र द्वारा वर्ष 1967-68 के लिये प्रायोजित धनराशि में भारी कटौती के कारण योजना पर प्रतिकूल प्रभाव पड़ा है।

(ख) यदि हां, तो इसके क्या कारण हैं;

(ग) क्या यह सच है कि इससे आदिम जाति खण्ड विकास कार्यक्रम पर प्रतिकूल प्रभाव पड़ा है; और

(घ) यदि हां, तो क्या वर्ष 1968-69 के लिये आदिम जाति खण्ड विकास कार्यक्रम के लिये अधिक धन की व्यवस्था की जायेगी ताकि चालू वर्ष की कटौती को पूरा किया जा सके ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) 1967-68 के उस बजट प्राक्कलन जो संसद् में पेश किया गया था में कोई कटौती नहीं की गई थी, तो भी उस वर्ष के लिये अनुदानों में पूर्व के वर्षों की अपेक्षा 32 प्रतिशत कमी रही। इस कमी का असर सब कार्यक्रम और सभी राज्यों पर पड़ा।

(ख) चतुर्थ पंचवर्षीय योजना का स्थगन तथा देश में कठिन आर्थिक स्थिति।

(ग) आदिवासी विकास खण्डों में कम प्राथमिकता के कार्यक्रमों में काट की गई या उन्हें छोड़ दिया गया।

(घ) संसद् द्वारा अनुमोदन किए जाने वाले 1968-69 के बजट प्राक्कलन पर यह निर्भर रहेगा।

PURCHASE OF EYES BY INDIAN EYES BANK

3553. SHRI CHENGALRAYA NAIDU : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Indian Eyes Bank for eyes have appealed to the various countries for the supply of eyes to the Indian Eyes Bank;

(b) if so, the response from the countries thereto and action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). There are 10 Eye Banks in the country and as far as Government are aware, none has appealed to any foreign country for the supply of eyes. There are, however, bilateral arrangements with Ceylon, U.K. and U.S.A. from where these Eye Banks get eyes of and on.

HANDLOOM INDUSTRY

3554. SHRI CHENGALRAYA NAIDU : Will the Minister of FINANCE be pleased to state :

(a) whether it is fact that he discussed with the Chief Ministers of the Southern States at Bangalore on the 17th February, 1968 the problems facing the handloom industry;

(b) if so, what were the subjects discussed; and

(c) the decisions arrived at ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The main subjects discussed related to :

(1) Rebate scheme on handloom fabrics.

(2) Excise duty on yarn.

(3) Sales-tax.

(4) Credit facilities.

(5) General condition of the industry and impact of powerlooms.

(c) Item (2) above has been decided alongwith the Budget; other points are under examination and consideration.

CENTRAL ASSISTANCE TO MAJOR IRRIGATION PROJECTS

3555. SHRI CHINTAMANI PANIGRAHI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Central Government have decided to give assistance for big irrigation projects

which cannot be completed by the State Governments with their own resources;

(b) if so, the names of the projects for which aid is to be given; and

(c) the amount to be given to each State for this purpose?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) to (c). Subject to the over-all ceiling of Central assistance for State Plans, cent per cent earmarked loan assistance is being given by the Government of India for fourteen major irrigation and multi-purpose projects. The outlay on these projects is found from within the State Plan ceilings for each year. The names of these fourteen projects, their location as well as the earmarked loan assistance for 1967-68 are given below:—

Sl. No.	Name of Project	Location	Quantum of earmarked Central Loan assistance allocated for 1967-68.
			(Rs. in Lakhs)
1.	Chambal Project.	Madhya Pradesh and Rajasthan	903
2.	Nagarjunasagar Project.	Andhra Pradesh	1200.00
3.	Rajasthan Canal Project	Rajasthan	300.00
4.	Beas Project.	Punjab and Rajasthan	1493.13
5.	Gandak Project	Bihar and Uttar Pradesh	1211.00
6.	Kosi	Bihar	353.00
7.	Tungabhadra High Leval Canal	Andhra Pradesh and Mysore	191.00
8.	Ukai	Gujarat	877.00
9.	Gurgaon Canal	Haryana	97.78
10.	Bagh	Maharashtra	90.43
11.	Ghataprabha (Stage II)	Mysore	300.00
12.	Mahanadi Delta	Orissa	286.00
13.	Ramganga	Uttar Pradesh	1087.00
14.	Kangsabati	West Bengal	222.00

The amounts to be given as earmarked loan assistance to State Governments during 1968-69 have yet to be decided.

BUDGET ALLOCATION FOR WATER SUPPLY AND SANITATION PROGRAMME

3556. SHRI CHINTAMANI PANIGRAHI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state the amount that the Central Government have allocated to Orissa for water supply and sanitation programme in the State during the year 1967-68 and 1968-69?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : In accordance with the existing procedure, Central assistance to States for Centrally aided schemes is allocated/released in lump-sum for all "HEALTH" Schemes, including Rural Water Supply Schemes. It is, therefore, not possible to indicate the amount of Central allocation to any State for any particular Centrally-aided Health Scheme. However, Central assistance for the Rural Piped Water Supply Schemes is given to the extent of 50% by way of grant-in-aid and released at the end of the year on the basis of actual expenditure reported by the State Governments.

In so far as Urban Water Supply Scheme is concerned, Central assistance is given to the States in the shape of loan to the extent of 100% through ways and means advances and adjusted at the end of the year. Provisionally an allocation of Rs. 31.50 lakhs has been made during the current year for Orissa.

Since the amount of assistance depends upon the actual expenditure incurred by the State Governments, it is not possible to indicate any definite allocation for 1967-68 and 1968-69, at present.

LOWERING OF HEIGHT OF PONG DAM

3557. SHRI HEM RAJ : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Himachal Pradesh Government have made any proposal to lower the height of the Pong Dam; and

(b) if so, the details thereof and Government's reaction thereto ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). In December, 1967, the Chief Minister of Himachal Pradesh suggested lowering the height of the Pong Dam to 200 ft. against 380 ft. as proposed at present and to meet the consequent decrease in supply of water by constructing two small dams over rivers Gaj and Baner.

The proposal has been examined and not found feasible from technical and financial considerations since it would drastically reduce the five shortage of Pong Dam from 5.6 MAF to only 0.98 MAF resulting in large reduction of irrigation and power benefits. It would also render infructuous a considerable portion of the expenditure already incurred. Further, in absence of the dam of the proposed height at Pong, India will not be able to fully exploit the Beas river supplies allowed to it under the Indus Water Treaty.

THREAT OF FORCIBLE OCCUPATION OF LAND IN DELHI

3558. SHRI K. P. SINGH DEO : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Delhi Dehat Kalyan Samiti has threatened to forcibly occupy the land acquired by Government for building purposes; and

(b) the reaction of the Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) A press statement is understood to have been made by the representatives of the Delhi Dehat Kalyan Samiti indicating that the Samiti would forcibly occupy the land acquired by the Government.

(b) No one would be allowed to forcibly occupy any Government land and strict action would be taken against those who take law in their own hands.

IRRIGATION PROJECTS IN ORISSA

3559. SHRI K. P. SINGH DEO : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the number of irrigation projects in Orissa which have been given clearance during 1966-67 and 1967-68;

(b) the present state at which these projects stand; and

(c) the reasons for the delay for the completion of these projects ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Nil.

(b) and (c). Do not arise.

ASSISTANCE TO ORISSA

3560. SHRI K. P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received a request from the Government of Orissa for assistance in connection with the drought situation in the State;

(b) the nature of the assistance sought by the State Government; and

(c) the assistance proposed to be given by the Centre ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The State Government proposed that the expenditure on drought relief measures up to the 30th November, 1967 may be included in the ceiling of expenditure on relief measures for purposes of Central assistance according to the existing pattern.

(c) The proposal of the State Government has been accepted by the Centre and the actual expenditure on drought relief has already been taken into account in releasing funds to them towards their expenditure on approved items of relief of natural calamities including floods and cyclone.

OPIUM AND ALKALOID FACTORY GHAZIPUR

3561. SHRI TRIDIB KUMAR CHAUDHURI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that 22 new workers were recruited irregularly on the 22nd September, 1967, by the management of the Government Opium and Alkaloid Factory at Gazipur, U.P., in violation of a standing agreement with the Factory Workers' Union for giving preference in the matter of recruiting new labour hands to the employable children and dependent family members of those employees of the Factory who die while still in employment;

(b) whether it is also a fact that in accordance with a directive issued by his Ministry some of the sanctioned posts are not normally filled up in order to meet the exigency of providing employment to the children and dependants of factory workers who die in harness; and

(c) the reasons for employing the above referred 22 new workers from outside superseding the claims of the children and dependents of such dead workers ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.

OPIUM AND ALKALOID FACTORY, GHAZIPUR

3562. SHRI TRIDIB KUMAR CHAUDHURI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the workers of the Government Opium and Alkaloid Factory at Ghazipur, U.P., were not paid any *ex-gratia* production bonus in 1967 although they were getting it regularly every year at the time of Dewali Festival since 1959;

(b) whether it is also a fact that the overall production in the Factory particularly in the alkaloid section had gone up in 1966-67; and

(c) if so, the reasons for stopping the bonus in spite of the rise in production ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No *ex-gratia* production award has so far been paid to the workers of the Government Opium and Alkaloid Works, Ghazipur, for the opium year 1966-67. The statement that they were getting this award every year since 1959 at the time of the Diwali Festival is not correct. No production award has been paid for the year 1965-66. The Diwali Festival has nothing to do with the payment of this award. The payment is dependent on the fulfilment of certain norms of output of opium and semi-refined morphine as laid down by Government and can be made in respect of any particular opium year only after the factory management has certified that the conditions for grant have been fulfilled.

(b) A statement giving the overall production of opium, semi-refined morphine (which forms the base for producing refined alkaloids) and refined alkaloids during the years 1964-65, 1965-66 and 1966-67 is given below :—

Year	Opium (Kgms)	Semi-refined morphine (lbs.)	Refined alkaloids (Kgms.)
1964-65	511436	6504	3678
1965-66	437250	6213	3525
1966-67	510231	6049	4147

It will be seen that the output of semi-refined morphine is lower in 1966-67 as compared to the two earlier years.

(c) The question of stopping the production award does not arise. The Government are, however, examining the question of revising the production norms which should govern its payment.

INCOME-TAX DUE FROM FILM PEOPLE

3563. SHRI K. N. PANDEY: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3411 on the 7th December, 1967 and state :

(a) whether the information regarding income-tax and wealth-tax due from film producers/actors has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir. The required information has since been collected and a statement in implementation of the Assurance is being laid on the Table of the House. [*Placed in Library. See* No. LT-423/68]

(b) Details are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-423/68]

(c) Does not arise.

TUNGABHADRA PROJECT

3564. SHRI GADILINGANA GOWD: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the extent of land localised as Irrigated, dry, and as wet under Tungabhadra Project low level channel in the States of Andhra Pradesh and Mysore respectively;

(b) the extent of land (in acres) developed under irrigation, dry and wet out of the localised lands in both the States;

(c) whether the land under any category is not developed; and

(d) if so, the reasons therefor and the action taken by the Government for the development of all the lands in the context of the shortage of foodgrains in the country ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The total irrigation envisaged under the low level canals under the Tungabhadra Project is as follows :—

	Andhra Pradesh	Mysore	Total
		in acres	
Low leval canal	1,48,725	92,345	2,41,070
Left Bank Canal	—	5,80,000	5,80,000
	1,48,725	6,72,345	8,21,070

Localisation under these canals, wet and dry irrigation being in the ratio of 1 : 3 has been finalised.

(b) The total area actually irrigated upto the end of March, 1967 is as below :—

	Andhra Pradesh	Mysore	Total
		in acres	
Low level canal	1,48,725	78,500	2,27,225
Left Bank Canal	—	3,97,000	3,97,000
	1,48,725	4,75,500	6,24,225

(c) and (d). The percentage which the irrigated area bears to the potential created in respect of the Right Bank low level canal exceeds 95% and is very satisfactory. Under the left bank canal, this percentage is 76.4. The reasons for slow progress are mainly lack of communications, lack of finance and backwardness of the tract in general. Various ayacut development measures such as assistance for levelling of land, construction of field channels, demonstration farms etc. are under implementation. It is expected that the entire area will be developed by 1972-73.

NON-PROJECT AID RECEIVED IN 1966-67

3565. SHRI GADILINGANA GOWD: Will the Minister of FINANCE be pleased to state :

(a) the amount of non-project aid received by India from other countries during 1966-67; and

(b) the schemes for which and the States in which this amount was spent?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The amount of non-project aid received by India from Consortium Members during 1966-67 amounted to $ 901 million.

(b) The non-project assistance is not earmarked State-wise or scheme-wise. It is used for various proposes like agricultural inputs, industrial raw-materials, components, spare parts and other maintenance purposes for the economy as a whole.

Out of the total amount of $ 901 million, an amount of about $ 300 million was allocated for import of fertilizers, of raw material for fertilizer production and pesticides for country-wide use, $ 520 million for raw materials, spare parts and components, including iron and steel items, non-ferrous metals, chemicals etc. for industries all over the country and $ 35 million was allocated for import of lubricants.

A small part of $ 901 million i.e. about $ 40 million, was available for import of items of a capital nature like balancing equipment, which again was not distributed State-wise or scheme-wise.

WEALTH-TAX IN RESPECT OF SHRI R. K. RUIA

3566. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether Government have re-examined the assessments on account of Wealth-tax in respect of the concerns of Shri R. K. Ruia and M/s. Ramnarayan & Sons in the light of charges made in the letter addressed by a Member of Parliament; and

(b) if so, the outcome thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes Sir.

(b) The Wealth-tax assessments which were already completed for the earlier years up to and inclusive of the assessment year 1962-63 have now been reopened and investigations are in progress.

SAURASHTRA CHEMICALS

3567. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a cheque and a letter sought to be sent out by any of the Directors, Managers and Officers of the Saurashtra Chemicals was caught by the Customs Authorities in 1965-66;

(b) whether it is also a fact that the cheque was for a sum of £ 7,000 of thereabout and was drawn on the London Branch of the First National City Bank of New York;

(c) if so, the action taken in the matter; and

(d) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). A cheque for a sum of £ 7,000 drawn on the London Branch of the First National City Bank of New York, along with a covering letter, attempted to be sent out of the country by the Managing Director of Saurashtra Cement & Chemical Industries Ltd., was intercepted by the Customs authorities on the 31st October, 1966.

(c) The case of attempted export of the credit instrument without proper permission of the Reserve Bank of India has been adjudicated by the Collector of Customs, Bombay who has imposed a penalty of Rs. 1,65,000/- on the sender. An appeal against this order of the Collector of Customs has been filed by the party, which is pending before the Central Board of Excise & Customs.

As a follow-up action, the business and residential premises of the person concerned in this case as also certain

other premises were searched by the officials of the Enforcement Directorate in November, 1966 and some foreign exchange and incriminating documents were seized. The scrutiny of the seized documents revealed *prima facie* unauthorised foreign exchange transactions in respect of which three Show-cause notices have been issued to the concerner person. The cases are under adjudication by the Director of Enforcement. The Reserve Bank of India has also called upon the concerned person not to operate on his foreign accounts.

(d) Does not arise.

DIRECTOR OF SAURASHTRA CHEMICALS LTD.

3568. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that one of the Directors of Saurashtra Chemicals, before his appointment there, was certified by the Reserve Bank of India as an Indian national;

(b) whether it is also a fact that the Calcutta High Court has also upheld sometime ago that the said Director is an Indian citizen;

(c) whether it is a fact that the Customs/Reserve Bank of India/enforcement Branch have been advised not to proceed against the said Director for having violated Foreign Exchange Regulations; and

(d) if so, the reasons for not taking any action against him?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Presumably the reference is to Shri K. N. Mehta, Managing Director of the Saurashtra Cement and Chemical Industries Ltd., a public limited company. No certification by the Reserve Bank of India regarding nationality is necessary before a person is appointed as a Director of a Company, within the meaning of the Companies Act, 1956. Enquiries made also show that the Reserve Bank had not certified Shri Mehta as an Indian national.

(b) Information in this regard is not readily available.

(c) No, Sir.

(d) Does not arise in view of (c) above.

VIOLATION OF FOREIGN EXCHANGE REGULATIONS

3569. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India or other Government agencies had found in account of Shri K. N. Mehta/N. K. Mehta with London Banks large sums of money (around £50,000) in foreign exchange;

(b) if so, whether any action has been taken to bring back these funds to India and punish the party for his having violated the foreign exchange regulations;

(c) whether the Reserve Bank of India and other agencies have been pressurised into suppressing this case and the £7,000 cheque (seized by the Customs in 1965-66) affairs; and

(d) if so, the reaction of Government thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The investigations made by the Enforcement Directorate have *prima facie* revealed *inter alia* that Shri K. N. Mehta has been maintaining an account in a London Bank and making payments therefrom without the permission of the Reserve Bank of India. These payments appear to exceed £ 50,000.

(b) Three show-cause notices have been issued to Shri Mehta by the Enforcement Directorate for suspected violation of the provisions of the Foreign Exchange Regulations Act, 1947. Adjudication proceedings are in progress. The Reserve Bank of India has also called upon Shri Mehta not to operate on his foreign accounts.

(c) No, Sir.

(d) Does not arise in view of (c) above.

GROSS NATIONAL PRODUCT

3570. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that per capita gross national product of India during 1967 was lower than the figures for U.A.R., Iran, and Nigeria for the same period;

(b) if so, the reaction of Government in the matter; and

(c) the expectations for 1968 and 1969?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Information regarding *per capita* Gross National Product of these countries for 1967 is not available.

(b) Does not arise.

(c) In India, better harvests of 1967-68 are expected to result in substantial increases in national income over 1966-67, the latest year for which national income data are available. It is too early to make any forecast for 1968-69.

समयोपरि भत्ते के भुगतान की दर

3571. **श्री निहाल सिंह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कम वेतन पाने वाले सरकारी कर्मचारियों को 65 पैसे प्रति घंटे की दर से समयोपरि भत्ता दिया जाता है जबकि अधिक वेतन पाने वाले कर्मचारियों को अधिक दर से समयोपरि भत्ता दिया जाता है;

(ख) क्या यह भी सच है कि चौथी श्रेणी के ऐसे कर्मचारियों को, जिनकी दो से तीन वर्ष की सेवा पूरी हो चुकी हो और जिन्हें मकान, किराया भत्ता और नगर भत्ता छोड़ कर 150 रुपये से अधिक वेतन मिलता हो, प्रति घंटा 95 पैसे की दर से समयोपरि भत्ता दिया जाता है, तथा उनसे कम वेतन पाने वाले अन्य कर्मचारियों को प्रति घंटा 65 पैसे की दर से समयोपरि भत्ता दिया जाता है ;

(ग) यदि हां, तो इसके क्या कारण हैं; और

(घ) क्या सभी कर्मचारियों के लिये समयोपरि भत्ते की दर समान करने का सरकार का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). मासिक 100 रुपये तथा उससे ऊपर किन्तु 150 रुपये से नीचे परिलब्धियां पाने वाले कार्यालयों तथा अन्य समकक्ष कर्मचारियों को 65 पैसे प्रति घंटे के हिसाब से अतिरिक्त समय-भत्ता मिलता है तथा 150 रुपये और उससे ऊपर किन्तु 200 रुपये से नीचे पाने वालों को यह भत्ता 95 पैसे प्रति घंटे के हिसाब से मिलता है । परिलब्धियां में, 50 रुपये के खण्डों में, वृद्धियां होने के साथ-साथ अतिरिक्त समय के भत्ते की दरों में भी क्रमिक वृद्धि होती है । अतिरिक्त समय के भत्ते की दरों का हिसाब लगाने के लिए, अन्य बातों के साथ-साथ, नगरनिवास प्रतिपूर्ति भत्ते को शामिल कर लिया जाता है किन्तु मकान किराया भत्ता शामिल नहीं किया जाता ।

(ग) अतिरिक्त समय का भत्ता, काम के निर्धारित घण्टों के बाद किये जाने वाले अतिरिक्त काम की प्रतिपूर्ति-रूप होता है, इसलिए इसे आवश्यक रूप से कर्मचारी को मिलने वाली परिलब्धियों से सम्बद्ध करना होता है । एतदनुसार, उच्चतर वेतन खण्डों के लिए अतिरिक्त समय-भत्ते की दरें भी उच्चतर होती हैं ।

(घ) प्रश्न नहीं उठता ।

बादली और अलीपुर खण्डों का औद्योगीकरण

3572. **श्री निहाल सिंह** : क्या **स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास** मंत्री 21 दिसम्बर, 1967 के अतारांकित प्रश्न संख्या 6216 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दिल्ली वृहद योजना के अन्तर्गत बादली और अलीपुर खण्डों के औद्योगिकरण

के लिये सरकार ने 40 एकड़ भूमि का नियतन कब किया था, जिन व्यक्तियों को यह भूमि दी गई है उनके नाम क्या हैं और प्रत्येक व्यक्ति को अलाट किये गये प्लाट का क्षेत्र कितना है;

(ख) इनमें से उन व्यक्तियों की संख्या क्या है जिन्होंने राजधानी में तथा अन्य स्थानों पर कारखाने स्थापित कर लिये हैं; और

(ग) इस क्षेत्र में कारखाने कब तक स्थापित किये जायेंगे ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) से (ग). सूचना एकत्र की जा रही है और मिलने पर सभा पटल पर रख दी जायेगी ।

INVESTMENT BY OIL COMPANIES

3573. SHRI ARJAN SINGH BHADORIA : Will the Minister of PETROLEUM and CHEMICALS be pleased to state :

(a) the total capital invested in India by the Oil Companies namely, Burmah Shell Marketing Co., Indo-Burma Petroleum Co., Assam Oil Company, Oil India Ltd., Philips Petroleum Company, Esso Standard Inc. Co. and Calcutta Oil Co.;

(b) whether Government propose to enact any law to ensure that these Companies do not send their profits to foreign countries but re-invest them in India for the next ten years; and

(c) if so, by when ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The information is being collected and will be laid on the Table of the House in due course.

(b) and (c). No. Under the existing policy remittance of profits is allowed after payment of taxes in India.

JAWAHAR JYOTI

3574. SHRI D. C. SHARMA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether the proposal to use gas to keep the "Jawahar Jyoti" flame burning brighter and steadier, has been examined;

(b) if so, the decision taken in the matter; and

(c) when it is likely to be given effect to ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (c). The matter is under consideration.

OVERTIME ALLOWANCE TO CLASS IV EMPLOYEES OF COCHIN CUSTOMS HOUSE

3575. SHRI VISWANATHA MENON : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the payment of Overtime Allowance due to Class IV employees of the Customs Department at Cochin for the work performed in guarding the vessel "MARIAMMA" has been withheld for the last four years; and

(b) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The Class IV employees were employed on overtime duty at the request of owners of the vessel on payment of overtime fees. Since the party at whose request the Class IV employees were employed on overtime duty did not pay the overtime fees, the Collector was waiting for recovery before payment of overtime allowance to the staff. However, orders have since been issued to the Collector to make the payment of the overtime allowance due to the staff.

COCHIN CUSTOMS HOUSE

3576. SHRI VISWANATHA MENON : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the normal hours of work for the Executive staff of the Preventive Section including Sepoys of the Customs Department at Cochin is nine hours;

(b) whether the Customs Study Team have recommended to reduce the working hours from nine to eight hours; and

(c) if so, the steps being taken to implement this and from which date onwards this reduction will be implemented ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Prior to 1st March, 1968 the Prescribed hours of work of the Preventive Officers at all Custom Houses including Cochin Custom House were nine hours per day. The Customs Study Team had recommended the reduction in the hours of work from nine to eight hours. Necessary orders have since been issued prescribing the hours of work as eight hours per day in the case of Preventive Officers with effect from 1st March, 1968. The hours of work of Sepoys of the Cochin Custom House are already eight hours per day.

THERMAL PLANT, KERALA

3577. SHRI VISWANATHA MENON :

SHRI P. C. ADICHAN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the present position of the Scheme to have a Thermal Plant at Kalamassery in Kerala;

(b) the details thereof; and

(c) when the work is likely to be completed ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). Preporatory works in respect of the scheme for installation of a thermal power station in Kerala which envisages installation of a 55 MW generating unit at an estimated cost of Rs. 9.37 crores are in progress. The site for the power station has been selected at Ambalamedu about 18 miles south east of Ernakulam. Consulting Engineers have been appointed for the preparation of detailed project report, technical specifications etc. etc.

(c) According to the present indications, the thermal power station is likely to be commissioned by 1972-73.

CUSTOMS STUDY TEAM REPORT

3578. SHRI VISWANATHA MENON : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 757 on the 16th November, 1967 and state :

(a) whether Government have taken decision on the main recommendations contained in Part I of the Report of the Customs Study Team and of those contained in Part II of the report; and

(b) if so, the nature thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). A statement 'A' in regard to recommendations in Part I of the Report of the Customs Study Team is laid on the Table of the House. [*Placed in Library. See* No. LT-424/68]

The Empowered Committee set up to consider the recommendations in Part II has not yet completed consideration of the recommendations made therein. A statement 'B' indicating the decisions taken so far is laid on the Table of the House. [*Placed in Library. See* No. LT-424/68].

PRICES

3579. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry makes any statistical studies of inflationary trends; and

(b) if so, whether any evaluation of the effects of high prices on (i) procurement of foodgrains in areas and times of scarcity, (ii) idle industrial capacities and consequent unemployment, (iii) exports of commodities in short supply, (iv) imports of plant and commodities with prices increased by devaluation, (v) dearness allowances and (vi) taxes which are added to the prices in a closed market, has been made?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). An analysis of the economic situation, including inflationary trends etc., is presented every year in the Economic Survey circulated to Parliament. The effects of high prices on the aspects mentioned in Part (b) of the question form part of Government's constant review of the various factors affecting the economy.

CHAIRMEN OF BANKS

3580. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) the number of Chairmen of the Boards of Directors of Scheduled Banks who have been appointed full-time Chairmen and Executive Officers with details of salaries and allowances given to them;

(b) whether there has been retrenchment of any posts on account of the work taken over by the full time Chairmen; and

(c) if not, the purpose of increasing expenditure of banks and appointing public men instead of trained men for work of a specialised nature?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-425/68]

(b) Government is not aware of retrenchment of any posts on account of the appointment of whole time Chairmen.

(c) Public men have not been appointed as Chairmen. Thirteen out of the fourteen Chairmen referred to in the statement are professional bankers and the fourteenth has been a director and part time Chairman of the bank for a number of years.

जनजाति विकास खण्ड

3581. **श्री गं० च० दीक्षित :**

श्री अ० सिं० सहगल :

श्री राम सिंह आयरवाल :

क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना काल में मध्य प्रदेश में कितने जनजाति विकास खण्ड स्थापित करने का प्रस्ताव है; और

(ख) जनजाति जनसंख्या के एक बड़े भाग को विकास खण्ड कार्यक्रम के अन्तर्गत लाने के लिये कितने विकास खण्ड स्थापित करने की आवश्यकता होगी और वे कब तक स्थापित किये जायेंगे ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुहा) : (क) चतुर्थ पंचवर्षीय योजना का अभी निरूपण नहीं हुआ है ।

(ख) अब तक 127 खण्ड स्थापित हुए हैं; वे सब क्षेत्र जहां आदिम जातीय जनसंख्या 66$\frac{2}{3}$ प्रतिशत या इससे अधिक है, इनके अन्तर्गत हैं, चतुर्थ योजना को अन्तिम रूप मिलने से पूर्व किसी समय-अनुसूची की ओर संकेत नहीं किया जा सकता ।

राज्यों में केन्द्रीय सरकार की सेवा में शिक्षकों को क्वार्टरों का आवंटन

3582. **श्री रामचन्द्र वीरप्पा :** क्या निर्माण, आवास तथा पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) सभी राज्यों में केन्द्रीय सरकार की सेवा में कितने शिक्षकों को क्वार्टर दिये गये हैं; और

(ख) मैसूर राज्य में जिलेवार उन्हें कितने क्वार्टर दिये गये हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): सूचना एकत्रित की जा रही है तथा सभा पटल पर रख दी जाएगी।

MEMBER, DELHI STOCK EXCHANGE

3583. SHRI B. K. DASCHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) the extent to which the connections of Shri Harbans Singh Mehta, Member, Delhi Stock Exchange, as broker, had been established relating to Punjab National Bank scandal—transaction in Government securities;

(b) whether it is a fact that under bye-law 347(a) of the Delhi Stock Exchange Association Ltd., a member is liable to expulsion or suspension for any fraudulent transactions and in number of cases enquiries have been instituted against the members under Section 6 of the Securities Contracts Regulation Act for breaches; and

(c) if so, the reasons why Government had not thought fit either to take similar action against him or to debar him from becoming approved Government broker?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) There are no allegations against Shri Harbans Singh Mehta regarding the transactions connected with the purchases of the Rajasthan and Uttar Pradesh Zamindari Bonds by the Punjab National Bank, which are being enquired into by the Central Bureau of Investigation.

(b) Under the bye-law 347(a), a member of the Delhi Stock Exchange Association Ltd., is liable to expulsion or suspension for indulging in fraudulent transactions but the matter is one for the Board of the Stock Exchange to consider.

In 1965, Government ordered enquiries, under clause (b), sub-section (3) of Section 6 of the Securities Contracts (Regulation) Act, 1956 into the affairs of four members consisting of two individuals and a partnership firm of two members on receipt of complaints against them. These enquiries were not proceeded with because of changed circumstances.

(c) Government have not received any specific complaints against any activity of Shri Harbans Singh Mehta in relation to the Stock Exchange for which an enquiry is considered necessary in the interest of trade and in the public interest under Section 6(3) (b) of the Securities Contracts (Regulation) Act, 1956. There is no member of Delhi Stock Exchange who is an "approved Government broker" as such and the question of debarring anyone does not, therefore, arise.

जोधपुर में बरामद की गई अफीम

3584. **डा० सूर्य प्रकाश पुरी :**
श्री रामावतार शर्मा :
श्री यशवन्त सिंह कुशवाह :
श्री रामजी राम :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जोधपुर के खोखड़िया गांव मे 18 फरवरी, 1968 को लगभग 50 हजार रुपये के मूल्य की 1 मन तथा 10 सेर अफीम बरामद की गई थी।

(ख) क्या यह भी सच है कि अन्य राज्यों में भी इतने बड़े पैमाने पर तस्कर व्यापार हो रहा है; और

(ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है और इस तस्कर व्यापार को रोकने के लिये सरकार ने अब तक क्या ठोस उपाय किये हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) :

(क) राज्य उत्पादन-शुल्क कर्मचारियों ने 13 फरवरी 1968 को जोधपुर जिले के खोखड़िया गांव से 41 किलोग्राम, 720 ग्राम अफीम बरामद की।

(ख) और (ग). जहां तक सरकार को पता है, किसी भी राज्य में अफीम का बड़े

पैमाने पर तस्कर-व्यापार नहीं होता। अफीम तथा अन्य नारकोटिक्स की चोर-बाजारी को रोकथाम करना अनिवार्यत: राज्य-सरकारों की जिम्मेदारी है। नारकोटिक्स विभाग तथा राजस्व गुप्त-चर्या निदेशालय के कर्मचारी भरोसेमन्द मुखबिरों तथा अन्य साधनों से सूचना इकट्ठा करके राज्य की प्रवर्त्तन एजेंसियों की सहायता करते हैं। इसके अतिरिक्त, सीमा-शुल्क, उत्पादन-शुल्क और पुलिस जैसी एजेंसियाँ तथा नारकोटिक्स कमिश्नर के कर्मचारी देश के भीतरी भागों में तथा देश के बाहर जाने के स्थानों पर सतर्क चौकसी रखते हैं और अफीम की चोर-बाजारी को रोकने के समुचित उपाय करते हैं, जिनमें ये उपाय भी शामिल हैं:—

(i) सुगमता से पार करने योग्य सभी स्थानों पर रोक-थाम की समुचित कार्यवाही करना;

(ii) समुद्र में चलने वाले संदिग्ध जलयानों की तलाशी लेना;

(iii) नारकोटिक्स अपराधों के लिए दोषी ठहराये गये नाविकों के रजिस्ट्री-प्रमाण-पत्रों को रद्द करना;

(iv) सड़क तथा रेल यातायात की जहां कहीं आवश्यक हो जांच करना;

(v) नारकोटिक्स कमिश्नर के कर्मचारियों द्वारा 'इंटरपोल' तथा दूसरे देशों में उसी प्रकार की अन्य प्रवर्त्तन एजेंसियों के साथ सम्पर्क बनाए रखना;

(vi) पोस्त की खेती को, अधिक अच्छी तरह नियंत्रण में रखने के उद्देश्य से उसे संश्लिष्ट क्षेत्रों तक ही सीमित रखना;

(vii) लाइसेंस-सिद्धान्त प्रणाली को लागू करके अनुत्पादन क्षेत्रों तक अवांछनीय काश्तकारों को हटा देना;

(viii) पोस्त के उत्पादक द्वारा जो औसत उपज देनी होती है, उसे वर्ष-प्रति-वर्ष उत्तरोत्तर बढ़ाना, जिससे लाइसेंस देने के सिद्धान्तों के अन्तर्गत उत्पादक की पात्रता आंकी जा सके;

(ix) 1-4-1959 से अफीम की गैर-सरकारी दुकानें बन्द कर देना।

ALCOHOLIC DRINKS

3585. SHRI TULSHIDAS JADHAV: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the number of breweries and the amount of alcoholic drinks prepared in 1946 and 1966; and

(b) the reasons for increase thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Setting up breweries and determination of the quantity of alcoholic drinks to be manufactured do not require the approval of the Central Government as Prohibition is a State subject. The Government of India have no information in this regard.

(b) Does not arise.

संसद् सदस्यों की सिफारिश पर क्वार्टरों का आउट-आफ-टर्न अलाटमेंट

3586. **श्री लखन लाल कपूर**:

श्री मोलहू प्रसाद:

क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्वार्टरों को आउट-आफ-टर्न देने के लिये संसद् सदस्यों की सिफारिशों के साथ सम्पदा निदेशालय में अब तक कितने आवेदन आये हैं;

(ख) उनमें से कितने आवेदकों को आउट-आफ-टर्न क्वार्टर दिए गए हैं;

(ग) क्या यह सच है कि डाक्टरी आधार पर आवेदन-पत्र देने पर भी संसद् सदस्यों की सिफ़ारिश की आवश्यकता पड़ती है; और

(घ) यदि हां, तो उसके क्या कारण हैं?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) 356 ।

(ख) 135 ।

(ग) और (घ). जी नहीं । संसद् सदस्यों की सिफारिशों की कतई आवश्यकता नहीं । आवंटन नियमावली में बगैर पारी के वास के आवंटन के लिए व्यवस्था है । सरकार पत्र संख्या 5/7/64-वी० एंड सी,० दिनांक 27 दिसम्बर, 1967 के द्वारा आदेश जारी कर चुकी है कि सरकारी कर्मचारी अपने विभागाध्यक्ष के माध्यम से अपने आवेदनों को भेजें ।

RANA PRATAP SAGAR PROJECT

3587. SHRI K. P. SINGH DEO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Government of Rajasthan has asked for additional loan to meet the expenditure on Rana Pratap Sagar Project;

(b) if so, the quantum of loan asked for;

(c) whether Government have agreed to give it to the Rajasthan Government; and

(d) the total amount of loan given so far for this project?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) No, Sir.

(b) and (c). Do not arise.

(d) The total amount of loans given so far to the Government of Rajasthan for financing expenditure on Chambal Project, which includes Rana Pratap Sagar dam, is Rs. 45,78,92,800/-.

कोसी नहर परियोजना के अन्तर्गत बांध का निर्माण

3588. **श्री गुणानन्द ठाकुर** : क्या **सिंचाई और विद्युत्** मंत्री यह बताने की कृपा करेंगे कि :

(क) कोसी परियोजना के अन्तर्गत हनुमान नगर बांध के निर्माण पर कितनी लागत आयेगी;

(ख) इस बांध के निर्माण के लिये नेपाल सरकार के साथ क्या शर्तें तथा निबन्धन तय किये गये हैं और इसमें कितना समय लगने की सम्भावना है ?

(ग) क्या यह सच है कि नेपाल सरकार का इस बांध पर पूर्ण नियंत्रण है और नेपाल सरकार वहां पर कर वसूली करती है;

(घ) क्या यह भी सच है कि कोसी परियोजना में लगे कर्मचारियों के साथ भी इस बांध पर उचित व्यवहार नहीं किया जाता और उनकी तलाशी ली जाती है; और

(ङ) यदि हां, तो सरकार ने इसके लिये क्या कार्यवाही की है कि ये प्रतिबन्ध हटा लिये जायें ?

सिंचाई तथा विद्युत् मंत्री (डा० कु० ल० राव) : (क) दिसम्बर, 1967 के अन्त तक 28.72 करोड़ रुपये ।

(ख) वराज बनाया जा चुका है । वराज के निर्माण की शर्तें भारत तथा नेपाल सरकारों के बीच 25-4-1954 को हुए तथा 19-12-1966 को संशोधित कोसी परियोजना सम्बन्धी करार में दी हुई हैं ।

(ग) बिहार सरकार का वराज पर पूर्ण नियन्त्रण है । नेपाल सरकार, जिसे वराज के क्षेत्र पर पूर्ण अधिकार है, वहां कर वसूल करती है । किन्तु वराज के पुल के यातायात पर नेपाल सरकार कोई कर नहीं लगाती ।

(घ) और (ङ). परियोजना कर्मचारियों के साथ दुर्व्यवहार का कोई मामला बिहार सरकार के नोटिस में नहीं आया है । किन्तु नेपाल सरकार गाड़ियों तथा ड्राईवरों के लाईसेंसों की जांच करने के अतिरिक्त नेपाल राज्य में आने तथा वहां से जाने वालों की सीमा-शुल्क सम्बन्धी जांच भी करती है ।

यदि कोई मामला किसी को फजूल तंग करने का होता है तो उसको कोसी समन्वय समिति, जिसमें नेपाल तथा भारत सरकारों के प्रतिनिधि हैं, के ध्यान में उपयुक्त कार्यवाही के लिये ला दिया जाता है ।

रूसी तेल विशेषज्ञ

3589. **श्री ओंकार लाल बेरवा :**
श्री चन्द्र शेखर सिंह :

क्या **पेट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 7 फरवरी, 1964 को रूसी तेल विशेषज्ञों का एक दल भारत आया था;

(ख) यदि हां, तो वह भारत में कितने दिन ठहरा था;

(ग) वह जिन स्थानों पर गया उनके नाम क्या हैं; और

(घ) सरकार के समक्ष उसने जो सुझाव प्रस्तुत किये वे विस्तार से क्या हैं ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) जी हां।

(ख) शिष्ट मंडल 22 दिन के लिए (28 फरवरी, 1968 तक) भारत में रहा।

(ग) शिष्ट मण्डल ने दिल्ली, देहरादून, अहमदाबाद, बकरोल, नवागांव क्षेत्र, बरौदा, अंकलेश्वर, सूरत, बम्बई, भावनगर, एलिया बेट द्वीप, दमन, मद्रास, कलकत्ता, सिब सागर, लक्वा और रूद्र सागर, दुलियाजन और काजीरंगा का दौरा किया।

(घ) यद्यपि शिष्ट मंडल की रिपोर्ट की प्रतीक्षा की जा रही है फिर भी उनकी मुख्य सिफारिशें निम्न प्रकार हैं:—

(1) खम्भात की खाड़ी की एलिया बेट संरचनाओं में अतटीय व्यधन शुरू किया जाए;

(2) एलियाबेट संरचनाओं के अनुभव के बाद तापती संरचना पर नियत सपाट (fixed platform) का इस्तेमाल करते हुए अतटीय व्यधन कार्य किया जाए और तत्पश्चात् दक्षिणी तापती संरचना पर; और

(3) भूकम्पीय कार्य की मात्रा में वृद्धि और विशेष रूप से अतटीय व्यधन में अधिक संख्या में भारतीय विशेषज्ञों का प्रशिक्षण।

LEGISLATION FOR SALE OF SUN-GLASSES

3590. **DR. KARNI SINGH :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government propose to introduce a Bill in the Parliament to control the manufacture and sale of sun-glasses to the public; and

(b) if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). The matter is still under consideration.

KOYNA EARTHQUAKE

3591. **DR. KARNI SINGH :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that a warning was sounded as far back as 1962 by Prof. F. Ahmad, Head of the Geology Department, Aligarh Muslim University, that the Deccan Peninsula could not be treated as a stable land-mass, contrary to the general belief;

(b) whether it is also a fact that Prof. Ahmad particularly cautioned that in designing high dams in the Deccan, due allowance must be made for earthquakes; and

(c) if so, whether due notice was taken of this warning while planning the Koyna dam ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes, Sir.

(b) Yes. Prof. Ahmed had stated that "in designing high dams in the vicinity of these faults, due allowance should be made for earthquakes of low magnitude".

(c) The design of the Koyna dam was finalised and the dam was largely

completed before the reported statement of Prof. Ahmed. Nevertheless, on the advice of the Geological Survey of India, while designing and constructing the Koyna dam, a provision of 5% of gravity, which was considered adequate to withstand the seismic forces as a result of low magnitude earthquakes, was made.

कर्मचारी राज्य बीमा निगम के कर्मचारियों के लिये क्वार्टर

3592. **श्री अर्जुन सिंह भदौरिया** : क्या निर्माण आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कर्मचारी राज्य बीमा निगम के कर्मचारियों के लिये केन्द्रीय लोक निर्माण विभाग द्वारा कानपुर में बनाये गये क्वार्टरों में दरारें पड़ गई हैं, क्योंकि उनको बनाते समय घटिया किस्म की सामग्री प्रयोग में लाई गई थी;

(ख) क्या यह भी सच है कि दो मंजिले कुछ क्वार्टरों की उपरि-मंजिल में 'फ्लश' में से पानी टपक रहा है; और

(ग) क्या सरकार का विचार इस मामले में कोई जांच करने तथा घटिया किस्म की सामग्री का प्रयोग करने के लिये उत्तरदायी व्यक्तियों के विरुद्ध कोई कार्यवाही करने का है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग). सूचना एकत्रित की जा रही है तथा सभा पटल पर रख दी जायेगी ।

INSTITUTION FOR THE BLIND, PUNCHKUIN ROAD, NEW DELHI

3593. SHRI YASHPAL SINGH : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Institution for the Blind at Punchkuin Road, New Delhi were receiving grants of about Rs. 3,550 every year from Government and the New Delhi Municipal Committee;

(b) whether it is also a fact that the grant has been discontinued;

(c) when the grant was discontinued and the reasons for the same; and

(d) the steps taken to see that the institution has sufficient funds to carry on its activities ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The Central Government are not giving any grants to this Institution. The Delhi Administration gave the following grants :—

1961-62—Rs. 2,000
1962-63—Rs. 1,000

The New Delhi Municipal Committee gave the following grants :—

1949-50 to 1958-59—Rs. 1,200 per annum.
1959-60—Rs. 1,500
1962-63—Rs. 1,500
1966-67—Rs. 500

(b) The Delhi Administration has decided to discontinue giving grants to this institution. The New Delhi Municipal Committee has not taken such a decision.

(c) The Delhi Administration discontinued its grant from 1963-64 on account of unsatisfactory performance of the institution. The New Delhi Municipal Committee has not paid grants to the institution for some years because of the failure of the institution to submit accounts or because it had no deficit.

(d) Since this is a purely voluntary organisation, it is for the management to ensure that it has adequate funds.

SUPPLY OF ELECTRICITY TO ANDHRA PRADESH

3594. SHRI G. S. REDDI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the installed capacity of electric power in the State of Andhra Pradesh up to the end of 1967 as compared to the States of Madras and Mysore and the reasons for the disparity; and

(b) whether there are any existing schemes under consideration for the increase of power in Andhra Pradesh to remove this disparity and the stage at which they are pending with the Central Government?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) The installed generating capacity in the States of Andhra Pradesh, Madras and Mysore as at the end of 1967 and the present demands for power in these States are given in the Table below:—

State	Installed capacity MW	Peak Demand MW
Andhra Pradesh	607	315
Madras	1481	983
Mysore	639	320

It will be seen that the demands for power in these States are different which explains the reasons for the disparity in the installed capacity between these States.

(b) In Andhra Pradesh, the following schemes which have been sanctioned for implementation are under various stages of progress:—

	MW
(i) Upper Sileru H.E. Project (2nd Unit)	60.0
(ii) Ramagundam Thermal Extn.	62.5
(iii) Kothagudem Thermal-Stage III	220.0
(iv) Lower Sileru H.E. Projet	400.0
(v) Srisailam H.E. Projeut.	440.0
Total	1182.5

With the completion of these schemes, the installed capacity in Andhra Pradesh will progressively rise to 1789.5 MW.

The Government of Andhra Pradesh has submitted a scheme report pertaining to Nagarjunasagar pumped storage H.E. Project which envisages installation of 100 MW. The scheme report is under examination by the Central Water and Power Commission.

Supply of Electricity to Andhra Pradesh

3595. SHRI G. S. REDDI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether proposals have been received from the Andhra Pradesh Government to buy power from Sharavathy of Mysore and Neyveli of Madras; and

(b) whether Government have suggested any economical rate agreeable to all in this regard?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b). The Government of Andhra Pradesh submitted a proposal to the Government of India for purchasing about 100—150 MW of power from Neyveli power station from 1969 onwards. The proposal is under consideration. Andhra Pradesh has also proposed to purchase about 80 million kwh of energy from the Sharavathy project during the next six months. The rate for the supply of energy is currently under negotiation between Andhra Pradesh and Mysore.

Electric Supply to Andhra Pradesh

3596. SHRI G. S. REDDI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the annual plans for electric power for 1967-68 and 1968-69 were submitted by the Government of Andhra Pradesh for approval of the Central Government; and

(b) how far they have been pruned as per the provision made by the Central Government in this regard?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b). For the year 1967-68, the Government of Andhra Pradesh had proposed an outlay of Rs. 32 crores on power development scheme. The Planning Commission, had approved an outlay of Rs. 23.84 crores. However, an expenditure amounting to about Rs. 30 crores is anticipated during 1967-68.

During the year 1968-69, the State Government have proposed an outlay

of Rs. 37 crores on Power development schemes. The Planning Commission, however, have approved an outlay of Rs. 20.76 crores.

RURAL ELECTRIFICATION PROGRAMME

3597. SHRI G. S. REDDI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the extent of disparity in the supply of electric power to rural areas State-wise; and

(b) the steps taken by the Central Government to remove the disparity, State-wise ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). A statement giving the requisite information is laid on the Table of the House. [*Placed in Library. See* No. *LT*-426/68]

आदिम जातीय क्षेत्र

3598. **श्री महन्त दिग्विजय नाथ** : क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में आदिम जातीय क्षेत्रों के लिये 1965-66, 1966-67 और 1967-68 में पृथक्-पृथक् कितना धन नियत किया गया;

(ख) यह धन किन-किन जिलों के लिये नियत किया गया; और

(ग) किन-किन विशिष्ट योजनाओं पर यह धन व्यय किया गया ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) से (ग). उत्तर प्रदेश की आदिम जातियों को सर्वप्रथम 24-6-68 को अनुसूचित आदिम जातियों के रूप में अधिसूचित किया गया था। अत: अनुसूचित आदिम जातियों के कल्याण और विकास की योजनाओं का समारम्भ 1967-68 के दूसरे अर्ध-वर्ष में हुआ। सामाजिक-आर्थिक सर्वेक्षण हो जाने तक तथा उचित कार्यक्रम तैयार होने से पूर्व 1.80 लाख रुपये की राशि राज्य सरकार के लिए नियत की गई है ताकि मैट्रिक-उपरान्त छात्रवृत्तियां बांटी जा सकें और शिक्षा के प्राथमिक तथा माध्यमिक स्तरों पर फीस की छूट प्रदान की जा सके। राज्य के सभी जिलों में सब अनुसूचित आदिम जातियों के छात्रों को ये सुविधाएं प्राप्त हैं।

REPRESENTATION FROM GOVERNMENT PENSIONERS

3599. SHRI S. M. BANERJEE :
SHRI O. P. TYAGI :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that several representations on behalf of Government pensioners have been sent to the Prime Minister for reconsideration of the question of their pensions; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) As explained during the half an hour discussion held on the 29th November, 1967, while Government have every sympathy in the matter, in view of the difficult resources position it is not feasible at present to grant further relief to pensioners.

CENTRAL COMMITTEE TO LOOK AFTER THE WELFARE OF SCHEDULED CASTES

3600. SHRI NATHU RAM AHIRWAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government propose to set up a Central Committee to look after the welfare of Scheduled Castes;

(b) if so, when the Committee is likely to be set up; and

(c) its terms of reference ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (c). The matter is under consideration.

LOAN GIVEN FOR PARADEEP PORT

3601. SHRI K. P. SINGH DEO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government of Orissa have requested that the loan given for Paradeep Port may be treated as a loan given to the Port Trust so as to relieve the State Government of the burden of repayment;

(b) the amount of the loan involved therein;

(c) whether Government have agreed to the request made by the State Government; and

(d) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) Rs. 15.69 crores.

(c) and (d). Do not arise.

NATIONAL BUILDING CONSTRUCTION CORPORATION

3602. SHRI R. BARUA:
SHRI S. R. DAMANI:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether the entry of National Building Construction Corporation in general construction has brought down the cost of construction;

(b) whether this concern is taking up any work outside India; and

(c) if so, details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes, in certain specialised fields and areas.

(b) Not at present.

(c) Does not arise.

कल्याण योजनायें

3603. **श्री क० मि० मधुकर : क्या समाज कल्यान मंत्री यह बताने की कृपा करेंगे कि :**

(क) जब चीन और पाकिस्तान ने हमारे देश पर आक्रमण किया था तो उस समय समाज कल्याण योजनाओं के लिये नियत राशि में से कितने प्रतिशत राशि कम कर दी गई थी;

(ख) चालू वर्ष में कितना अधिक धन नियत किये जाने की सम्भावना है; और

(ग) चालू वित्तीय वर्ष में किन-किन कल्याण योजनाओं को प्राथमिकता दी जायेगी तथा उन पर कितना धन व्यय करने का विचार है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) चीनी आक्रमण के समय समाज कल्याण विभाग पृथक रूप में अस्तित्व में न था। 1965 में पाकिस्तानी आक्रमण के दौरान समाज कल्याण योजनाओं में तीन प्रतिशत की आम कमी की गई।

(ख) धन के अभाव के कारण (स्थिति में) प्राय: कोई सुधार नहीं हुआ।

(ग) वर्तमान कार्यक्रमों, जो इस वर्ष चालू रखे गये, पर तरजीह देते हुए नये कार्यक्रमों को हाथ में लेना सम्भव नहीं हो सका है। राशियों के खर्च करने का प्रस्ताव इस प्रकार है :

	रुपये, लाखों में
1. एकीकृत बालकल्याण प्रदर्शन परियोजनाओं का परिवार और बाल कल्याण कार्यक्रमों में परिवर्तन किया जाना . .	32.00

	रुपये लाखों में
2. अपंग व्यक्तियों की शिक्षा और कल्याण . .	28.90
3. पूर्व व्यवसाय प्रशिक्षण कार्यक्रम . .	36.37
4. सामाजिक-संरक्षण कार्यक्रम . .	22.00
5. बच्चों और स्त्रियों के लिए विशेष कार्यक्रम, जिसमें स्वैच्छिक संस्थाओं को अनुदान भी शामिल है . .	127.00
6. प्रशिक्षण, अनुसन्धान और प्रशासन . .	6.72

बिहार सरकार के अनुदान

3604. **श्री क० मि० मधुकर** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार की वर्तमान सरकार ने चालू वर्ष में अपनी वित्तीय आवश्यकताओं को पूरा करने के लिये केन्द्रीय सरकार से कितनी राशि ऋण तथा अनुदान के रूप में मांगी है; और

(ख) इन मांगों का व्यौरा क्या है और केन्द्रीय सरकार का उसका कितना प्रतिशत देने का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) भारत सरकार को, बिहार की नयी मौजूदा सरकार से चालू वर्ष में उसकी वित्तीय आवश्यकताएं पूरी करने के लिए सहायता देने का कोई अनुरोध नहीं मिला है।

(ख) यह सवाल पैदा ही नहीं होता ।

"इंडिया ईरीगेशन एण्ड पावर प्रोजक्ट" नामक पुस्तिका

3605. **श्री क० मि० मधुकर** : क्या **सिचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या "इण्डिया इरिगेशन एण्ड पावर प्रोजैक्ट" नामक हाल में प्रकाशित पुस्तिका सरकार का एक प्राधिकृत प्रकाशन है; और

(ख) यदि हां, तो इस पुस्तिका के अमुख के सन्दर्भ में सरकार ने क्या कार्यवाही की है जिसमें यह कहा गया है कि सिंचाई के लिये जल की सप्लाई सुनिश्चित करने पर ही कृषि उत्पादन एक स्थायी आधार पर बना रह सकता है ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) जी, हां ।

(ख) सम्बद्ध भाग इस पुस्तिका के प्राक्कथन में से नीचे उद्धृत दिया जाता है:—

> "भारत जैसे उपमहाद्वीप में, जिसके भौताकृतिक तथा जलवायु क्षेत्र भिन्न-भिन्न हैं और जहां वर्षा भी अस्थिर रूप से होती है, कृषि की उपज तभी स्थाई हो सकती है जब सिंचाई के लिये पानी की सप्लाई को सुनिश्चित किया जा सके ।"

कृषि की उपज अधिकतम करने के लिये सुनिश्चित सिंचाई एक आधार-भूत तत्व है । जब से पंच वर्षीय योजनाएं आरम्भ हुई हैं, 500 बड़ी और मध्यम परियोजनाएं प्रारम्भ की जा चुकी हैं । इसके अतिरिक्त, लघु सिंचाई परियोजनाओं को तथा नलकूपों/पम्पों को ऊर्जित करने के लिये ग्राम विद्युतीकरण कार्यक्रम को उच्च प्राथमिकता दी गई है । सुनिश्चित सिंचाई के लक्ष्य पूरे करने के लिये उपलब्ध संसाधनों की सीमा में व्यवस्थित रूप से कार्यवाही की जा रही है ।

भारत में खेती वाली और सिंचाई वाली भूमि

3606. **श्री क० मि० मधुकर** : क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में अमरीका, रूस, आस्ट्रेलिया और कनाडा की तुलना में कितनी भूमि पर खेती होती है और कितनी भूमि पर सिंचाई होती है ;

(ख) भारत में सिंचाई वाली भूमि इन देशों की तुलना में कितनी अधिक है अथवा कम ; और

(ग) यदि यह भूमि कम है तो इसके क्या कारण हैं ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) से (ग). नीचे दी गई तालिका से पता चलेगा कि भारत में सिंचित क्षेत्र की प्रतिशतता अमरीका, रूस, आस्ट्रेलिया तथा कनाडा की अपेक्षा अधिक है:—

देश	वर्ष	सिंचित कृषि भूमि तथा स्थाई फसलों के अन्तर्गत भूमि	कृषि भूमि तथा स्थाई फसलों के अन्तर्गत भूमि	प्रतिशतता कालम 3 / कालम 4
1	2	3	4	5
भारत	1964-65	26,267	1,49,048	17.6
अमरीका	1959	11,257	1,85,152	6.1
रूस	1964	10,000	2,29,400	4.4
आस्ट्रेलिया .	1964	1,170	35,562	3.3
कनाडा . .	1961	346	41,845	0.8

DELHI HIGH COURT PREMISES

3607. SHRI S. K. TAPURIAH :
SHRI VIRENDRAKUMAR SHAH :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that C.P.W.D. has declared the Delhi High Court's present premises at Curzon Road, New Delhi as unsafe and has decided to demolish it;

(b) whether the building was properly examined in March, 1967 when the Delhi High Court shifted from Maulana Azad Road to Curzon Road; and

(c) if so, how the fitness certificate was then given and whether any investigation in this regard has been conducted and the details of findings ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (c). Before the shifting of the Delhi High Court to the Travancore House, the building did not show any cracks or other signs of weakness. Recently, a portion of the ceiling plaster and some half-bricks suddenly fell in a verandah. This is not unusual in an old structure without proper R.C.C. roofing. Further detailed examination has shown that with renewal of roof with proper R.C.C. roofing, the building will be fit for occupation for a substantial period. Some portion of the verandah roof requires immediate replacement and some other repairs are also necessary. After these repairs, the building will be usable for a number of years.

MAJOR IRRIGATION PROJECTS OF U.P.

3608. SHRI R. R. SINGH DEO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the number of major irrigation schemes which were proposed to be taken up during the Third Plan period in Uttar Pradesh by the Central Government;

(b) the names of the schemes on which the work was taken up;

(c) the names of the schemes on which the work was taken up and suspended due to emergency and some other reasons; and

(d) the names of schemes on which the work was taken up and altogether dropped?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (d). Central Government had no proposal to take up any major irrigation scheme in U.P. during the Third Plan period. The State Government took up for construction the Gandak Canal project during this period.

SEPARATE COMMISSIONER OF INCOME-TAX, ORISSA

3609. SHRI R. R. SINGH DEO: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any representation from the delegates of the Non-Gazetted Employee's Association of Income-tax Department of Orissa to create a separate Commissioner of Income-tax for Orissa State; and

(b) if so, the action Government propose to take in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The matter is under the consideration of the Government.

NATIONAL BUILDING CONSTRUCTION CORPORATION

3610. SHRI S. R. DAMANI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the National Building Construction Corporation is likely to build the new capital of the Malawi Republic; and

(b) if so, whether the N.B.C.C. has the requisite resources to execute the work properly?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). The Minister for Works, Economic Affairs and Supply of the Malawi Republic, during his recent visit to India, mentioned that the N.B.C.C. would be welcome to take on works for the construction of the new Capital of Malawi. This was, however, just a general observation and the matter will be examined on receipt of a formal reference from the Government of Malawi.

UNDERGROUND CABLES

3611. SHRI S. K. TAPURIAH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the present position in regard to the provision of underground cables for distribution of power in Delhi; and

(b) the estimated cost involved in providing underground cables and dismantelling the overhead cables.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b). In the area covered by New Delhi Municipal Committee, about 160 kms of high voltage lines and 1150 kms of medium voltage and low voltage lines are laid underground. The estimated cost for replacing the existing overhead HV lines is about Rs. 5 lakhs and for replacing MW and LV lines is Rs. 1.75 crores.

In the area covered by the Delhi Electric Supply Undertaking, all the 33 KV feeders to the bulk supply points have been laid underground. A beginning has been made in using underground cables even in low-tension distribution of power in the case of new colonies. Underground feeders are also being laid as far as possible in the city area and in the new colonies. The estimated cost of replacing the existing 11 KV overhead lines by underground cables will be about Rs. 6 crores and for replacing medium voltage and low voltage overhead lines by underground cables would be about Rs. 14 crores.

Displaced Medical Licentiates from East Pakistan

3614. SHRIMATI JYOTSNA CHANDA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government propose to admit the displaced Medical Licentiates from East Pakistan into the condensed M.B.B.S. Course in future exempting the bar of I.Sc. examination; and

(b) if so, from when ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No.

(b) Does not arise.

Tax Arrears due from Cinema Owners in Delhi

3615. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the amount of tax arrears due from the cinema owners in Delhi during the last three years with their names and the steps taken for its realization;

(b) whether there has been any complaints of tax evasion against these cinema owners; and

(c) if so, the steps taken by Government in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The requisite information is given in the attached statement.

(b) Complaints have been received in the cases of Odeon Cinema, Laxmi Palace Cinema and Radhu Talkies.

(c) On investigation, the allegations made against Radhu Talkies were found to be baseless. In the other two cases the investigations are in progress.

Statement

Name of the Cinema owner.	Amount of the tex due as no			Step taken for realisation
	1.4.1965	1.4.1966	1.4.1967	
Palace Cinema.	Nil	Nil	Rs. 1,30,371	The demand has been stayed till the disposal of appeal.
Radhu Talkies.	Nil	Nil	Rs. 1,000	The demand is under recovery and is expected to be collectec in this month.
Laxmi Palace	Nil	Nil	Rs. 4,339	The amount has since been paid

Reconstruction of New Quarters in Diz. and Minto Road Areas in New Delhi

3616. SHRI HIMATSINGKA :
SHRI M. L. SONDHI :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the scheme for the replacement of the old and outdated Government quarters in the D.I.Z. and Minto Road areas in New Delhi by demolishing the old ones and reconstructing new ones has been dropped or shelved;

(b) if so, the reasons therefor;

(c) whether a number of such old quarters are still lying vacant and unused;

(d) whether there is a proposal to reallot these old and serviceable quarters to *bona fide* Government servants after necessary repairs during the period till the scheme is again taken up for reconstruction of new quarters; and

(e) if so, the steps taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (e). The Minto Road and the D.I.Z. areas are to be redeveloped in accordance with the zonal plans of the Delhi Development Authority. Construction of residential units for Government employees in the areas earmarked for the purpose is expected to commence in the next financial year.

Quarters declared dangerous or needing heavy repairs or in the areas allotted for schools, institutions, etc., are being demolished. In other quarters, in the areas not to be taken up for redevelopment in the near future, minor repairs are being carried out to keep them going for a few years.

POSTS VACANT IN PUBLIC UNDERTAKINGS

3617. SHRI RAJDEO SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that dozens of top posts in Public Sector Undertakings are vacant and are not being filled up for the last couple of months; and

(b) if so, the list of vacant posts and the date from which these have fallen vacant with reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The following top posts in Public Enterprises are now vacant :—

(1) General Manager, Koyna Project, Bharat Aluminium Company Ltd.

(2) General Manager, Korba Project, Bharat Aluminium Company Ltd.

(3) Financial Adviser, Koyna Project, Bharat Aluminium Company Ltd.

(4) Financial Adviser, Korba Project, Bharat Aluminium Company Ltd.

(5) Financial Adviser, Hindustan Copper Ltd.

(6) General Manager, Uranium Corporation of India Ltd.

(7) Chairman, Hindustan Steel Ltd.

(8) General Manager, Rourkela Plant Hindustan Steel Ltd.

(9) Project Administrator, Synthetic Drugs Project, Indian Drugs & Pharmaceuticals Ltd.

(10) Executive Director, National Research Development Corporation of India.

(11) Managing Director, National Instruments Ltd.

(12) General Manager, Foundry Forge Project, Heavy Engineering Corporation Ltd.

(13) General Manager, Bangalore Unit, Hindustan Machine Tools Ltd.

(14) General Manager, Kalamassery Unit, Hindustan Machine Tools Ltd.

Of the above, the posts mentioned at Serial Nos. 1, 2, 3, 4, 5 and 6 are new posts sanctioned, which will be filled for the first time. The posts at Serial Nos. 7 and 8 are lying vacant since 7-12-67. The post at Serial No. 9 is vacant since April, 1966. The post at Serial No. 10 is lying vacant since 31-8-1966 as it was considered necessary to revise the scale of pay of this post, having regard to increased responsibilities, etc.; a decision has now been taken on this question and the post is likely to be filled shortly. In respect of the post at Serial No. 11, the previous incumbent retired in November, 1967. The post at Serial No. 12 fell vacant on 1-11-1967, when the previous

incumbent was selected for another top post. The posts at Serial Nos. 13 and 14 are lying vacant from 1-4-1966 and 26-12-1967 respectively, though the persons next in seniority are discharging the functions as Joint General Managers of the Plants.

For all the vacant posts, suitable incumbents have been selected or are being selected having regard to the nature of experience required, etc.

PROVISION OF PURE DRINKING WATER

3618. SHRI R. K. AMIN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the percentage of population in India which get pure drinking water;

(b) the estimate of cost of providing pure drinking water to almost entire population; and

(c) whether Government have drawn up any plant to provide this essential amenity within a period of five years ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) About 60% of the total urban population in India have been provided with safe drinking water. In the rural areas safe drinking water is available to over 50% of the total population livng in easy areas, and about 3.3% of the population living in difficult and scarcity areas.

(b) The estimated cost of providing the remaining urban population with their minimum requirements of water supply and sewerage facilities would be of the order of Rs. 1,000 crores. Similarly, on a rough assessment, it is estimated that a sum of Rs. 732 crores would be required to cover the whole rural population with a minimum safe water supply.

(c) Considering the limited financial resources available for this purpose the problem can only be solved on a long-term basis. However, the Fourth Five Year Plan will take into account a portion of the requirements of drinking water.

HIGHER EDUCATION FOR SCHEDULED CASTES AND SCHEDULED TRIBES MANIPUR

3619. SHRI MEGHACHANDRA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the amount allocated in the year 1967-68 for higher education of students belonging to the scheduled tribes and scheduled castes in Manipur; and

(b) the actual amount spent so far during the year 1967-68 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) and (b) Rs. Six lakhs; however, regardless of this ceiling, all eligible students will be given scholarships. The accounts are maintained on a bi-annual basis. It is anticipated that approximately 95% of the amount allocated will be utilised during the current financial year.

INCOME-TAX ARREARS IN MANIPUR

3620. SHRI M. MEGHACHANDRA: Will the Minister of FINANCE be pleased to state :

(a) the amount of Income-tax arrears still under recovery proceedings from the Union Territory of Manipur before its merger into the Indian Union in the year 1949;

(b) whether it is a fact that notices for recovery of the said dues were issued after a long lapse of nearly 20 years; and

(c) if so, the grounds of validity for such recovery proceedings under the law and the reason for the long delay in the recovery proceedings ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The requisite information is being collected and will be laid on the Table of the House as early as possible.

CENTRAL ARREARS DUE TO MADRAS CORPORATION

3621. SHRI NANJA GOWDER :
SHRI MURASOLI MARAN :
SHRI KIRUTTINAN :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that arrears amounting to Rs. 22.58 lakhs are due from the departments of the Central Government to the Madras Corporation since 1954-55; and

(b) if so, the reason for the non-payment of civic tax for such a long time ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). The information is being collected and will be laid on the Table of the House.

STUDY OF FAMILY PLANNING PROGRAMME IN THE CONTEXT OF THE DECLINE IN JAPANESE POPULATION

3622. SHRI C. K. BHATTACHARYYA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the report recently issued by the Demographic Research Institute of the Welfare Ministry of Japan that because of birth control, Japan's population growth has gone low and harmful consequences are becoming apparent as a result of the low rate of population growth; and

(b) if so, whether Government proposed to study the findings of the report of the Institute in the context of their family planning programme ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) No. Government have not received any copy of this report so far.

(b) When the report is received, Govt. will certainly consider it.

FORCED VASECTOMY OPERATION

FORCED VASECTOMY OPERATION

3623. SHRI C. K. BHATTACHARYYA :
SHRI SAMAR GUHA :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether forced vasectomy operation was performed on a 15 year old boy, Bablu Dey, in West Bengal;

(a) whether the State Health Department has found the operation done in a number of similar cases in some of which the boys were newly married;

(c) whether it is a fact that when the above boy was taken to hospital for repairing the injury, the hospital declared the injury to be irreparable; and

(d) the steps taken to save people from their lives being ruined in this way ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). Full facts in the matter have been called for from the State Government. The information will be placed on the table of the Sabha as soon as received.

Vasectomy operation programme in the country is on a voluntary basis.

(c) Recanalisation operations have been organised in 28 centres in the country.

(d) Strict instructions have already been issued to all the State Governments in this respect.

HEART TRANSPLANTATION OPERATION IN BOMBAY

3624. SHRI S. K. TAPURIAH :
SHRI BENI SHANKER SHARMA :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether a heart transplantation operation was carried out in Bombay hospital recently;

(b) if so, whether it was a success; and

(c) whether Government are considering the question of providing immediate grants for further research in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNNG AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) The transplanted heart functioned only for three hours and the patient died due to a bad lung.

(c) The surgeon who performed this operation is being assisted by the Indian Council of Medical Research w th funds for research schemes on cardiac surgery. The following grants have been placed at his disposal for these research schemes :—

1965-66	Rs. 21,810/-
1966-67	Rs. 21,625/-
1967-68	Rs. 23,185/-
1968-69	Rs. 14,950/-

Additional grants may be given by the Indian Council of Med cal Research on the merits of the proposal received from the surgeon.

जिन कर्मचारियों के अपने मकान हैं उन को क्वार्टर दिया जाना

3625. **श्री चन्द्रशेखर सिंह :**

श्री स० चं० सामन्त : क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार उन कर्मचारियों को भी रहने के लिये मकान देती है जिनके अपने नाम पर अथवा अपने आश्रित लोगों के नाम मकान हैं;

(ख) यदि हां, तो उसके क्या कारण हैं; और

(ग) इस प्रकार विभिन्न श्रेणियों के जिन कर्मचारियों को सरकार ने मकान दिये हैं उनकी नियुक्ति के वर्ष क्या हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग) वर्तमान अलाटमेंट आफ़ गवर्नमेंट रेज़ीडेंसिज (जनरल पूल इन दिल्ली) रूल्स, 1963 के अनुसार मकान मालिक सरकारी कर्मचारी भी सामान्य किराये की अदायगी पर जो कि उन सरकारी कर्मचारियों पर लागू होती हैं जिनके पास अपने मकान नहीं हैं, सामान्य पूल से रिहायशी वास के आवंटन के पात्र हैं। मकान मालिक सरकारी कर्मचारियों के नियुक्ति के वर्ष तथा आवंटित सरकारी रिहायशी वास के संबंध में संपदा निदेशालय में कोई सांख्यिकी आंकड़े नहीं रखे जाते।

वर्ष 1967-68 में राज्यों में नगरीय तथा ग्रामीण भवन निर्माण योजनाओं के लिये राशि का नियतन

3626. **श्री नाथूराम अहिरवार :** क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 में केन्द्रीय सरकार ने प्रत्येक राज्य को मकान बनाने की योजनाओं के अन्तर्गत कितनी राशि दी थी;

(ख) इस योजना में नगरीय तथा ग्रामीण क्षेत्रों के लिये कितने प्रतिशत क्रमशः राशि दी; और

(ग) यह योजना किस आय-वर्ग के व्यक्तियों पर लागू होती है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) राज्य सरकारों को केन्द्रीय सहायता का नियतन का विवरण सभा पटल पर रखा है। [पुस्तकालय में रख दिया गया देखिये संख्या एल० टी०—42768]

(ख) लगभग क्रमशः 90 प्रतिशत तथा 10 प्रतिशत।

(ग) इस मंत्रालय के द्वारा प्रशासित 9 सामाजिक आवास योजनाओं में से निम्नांकित केवल 4 योजनाओं के लिए लाभ-प्राप्तकर्त्ताओं के लिए अन्य सीमा निर्धारित की गई है:—

1. एकीकृत सहायता प्राप्त आवास योजना—	
(i) औद्योगिक कर्मचारियों	350 रुपये प्रतिमाह से अधिक नहीं
(ii) समुदाय के आर्थिक रूप से कमजोर व्यक्तियों के लिए।	250 रुपये प्रतिमाह से अधिक नहीं
2. निम्न आय वर्ग आवास योजना	500 रुपये प्रतिमाह से अधिक नहीं (600 रुपए प्रतिमाह तक बढ़ाने का प्रस्ताव है)
3. गंदी बस्ती सफाई योजना (12 फरवरी, 1968 से स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास को हस्तान्तरित कर दी गई)	250 रुपए प्रतिमाह से अधिक नहीं।
4. मध्य आय वर्ग आवास योजना	600 रुपए प्रति माह से अधिक किन्तु 1250 रुपए प्रतिमाह से अधिक नहीं।

शेष पांच, अर्थात् (1) उद्यान कर्मचारी सहायता प्राप्त आवास योजना (2) ग्रामीण आवास परियोजना स्कीम, (3) भूमि अर्जन तथा विकास योजना, (4) राज्य सरकार कर्मचारियों के लिए किराया आवास योजना और (5) झुग्गी तथा झोंपड़ी योजना (केवल दिल्ली के लिए) के अंतर्गत लाभ प्राप्तकर्त्ताओं के लिए कोई आय सीमा निर्धारित नहीं की गई है, ये मुख्यत: निम्न आय वर्ग के व्यक्तियों के लिए हैं।

दिल्ली में श्रमजीवी महिलाओं को रहने के लिये मकान

3627. **श्री नाथूराम अहिरवार :** क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में श्रमजीवी महिलाओं की संख्या कितनी है;

(ख) क्या सरकार ने उनके रहने के लिये कोई व्यवस्था की है; और

(ग) यदि हां, तो कितनी महिलाओं को स्थान दिया है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह): (क) से (ग). दिल्ली/नई दिल्ली में सामान्य पूल वास पात्र सरकारी कर्मचारियों—पुरुष और महिला दोनों, आवंटन के लिए है। श्रमजीवी लड़कियों से वास के आवंटन के लिए सामान्य तौर पर कोई आवेदन-पत्र नहीं मांगा जाता तथा दिल्ली में श्रमजीवी लड़कियों की संख्या बताने वाले कोई संख्यात्मक आंकड़े सरकार के पास उपलब्ध नहीं हैं। 183 स्थानों का वर्किंग गर्ल्ज होस्टल संपदा निदेशालय के नियंत्रण में है, जो कि सरकारी कर्मचारी तथा गैर-सरकारी संगठनों में कार्य कर रहीं लड़कियों के लिए खुला है। सामान्य पूल में अविवाहित कर्मचारियों के लिए महिला कर्मचारी पूल का गठन कर दिया गया है जिसमें 495 रिहायशी यूनिट हैं। दिल्ली/नई दिल्ली में

अपनी पारी पर सामान्य पूल से 663 पात्र महिला कर्मचारियों को भी आवंटन हो चुका है।

Exploration of Oil

3628. SHRI D. N. PATODIA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that Government have finalised a scheme for exploration of oil in some of the States;

(b) if so, the names of the States which have been included in the scheme and when the work will be taken in hand; and

(c) the achievements during 1966-67 out of the drillings conducted in the different parts of the country for oil ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The Oil and Natural Gas Commission has approved the programme of work for geological and geophysical surveys in different States for the 1967-68 field season and drilling programme for 1968-69.

(b) Jammu & Kashmir, Punjab, Himichal Pradesh, Uttar Pradesh, Madras, Nagaland, Pondicherry, Tripura, Assam, Gujarat, Rajasthan, West Bengal, Orissa and Andhra Pradesh.

Drilling operations are currently in progress in the States of Madras, Gujarat, West Bengal and Assam and will continue during 1968-69 also.

In Jammu and Kashmir and Uttar Pradesh also drilling will be undertaken during 1968-69. In the remaining areas, the drilling will be conducted if and when geological and geophysical surveys indicate potential oil or gas bearing structures.

(c) As a result of drilling in the different parts of the country, during 1966-67 oil was discovered in Dholka, Ahmedabad, Mehsana and Kadi structures cf Gujarat State while further delineation of oil and gas bearing parts of Olpad, Kathana, Nawagam, Kalol and Sanand structures of Gujarat State and Rudrasagar and Lakwa structures of Assam was made.

Accommodation for Working Girls in Delhi

3629. SHRI K. ANIRUDHAN :
SHRI S. K. TAPURIAH :
SHRI DEVEN SEN :
SHRI R. BARUA :
SHRI D. R. PARMAR :
SHRI N. SREEKANTAN NAIR :
SHRI KIKAR SINGH :
SHRI NARENDRA SINGH MAHIDA :
SHRI S. M. BANERJEE :
SHRI MOHAN SWARUP :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that large number of working girls in Delhi are without accommodation;

(b) whether they have submitted any representation to Government for the allotment of Curzon Road flats after the UNCTAD Conference; and

(c) if so, the decision taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) The general pool accommodation under the control of the Directorate of Estates is for allotment to eligible Government employees both male and female and as such no applications for allotment of residential accommodation in the general pool are called for from non-eligible persons/working girls etc. There is no statistical data available about the number of working girls in Delhi who are without accommodation.

(b) Yes.

(c) The manner in which the accommodation available in the Curzon Road Hostel is to be utilised, after the UNCTAD Conference, is receiving attention. This is not likely to be available for working girls as such.

HEAD OFFICE OF THE HALDIA REFINERY

3630. SHRIMATI UMA ROY : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the Head Office of the Haldia Refinery has been set up at New Delhi; and

(b) if so, the considerations which favoured the selection of New Delhi as the location of an Office which will control a project more than thousand miles away from New Delhi; and

(c) the reasons for not having the office at Calcutta or any other place in West Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No. Execution of Haldia Refinery project has been entrusted to the Refineries Division of Indian Oil Corporation Limited, which is located at New Delhi—Office of the General Manager, Haldia Refinery will, in due course, be located at Haldia.

(b) and (c). Do not arise.

अनुसूचित जातियों तथा अनुसूचित आदिमी जातियों के विद्यार्थियों को छात्रवृत्तियां

3631. श्री रामावतार शास्त्री : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में 1962 से 1968 में अब तक अनुसूचित जातियों, अनुसूचित आदिम जातियों और पिछड़े वर्गों के कुल कितने विद्यार्थियों को छात्रवृत्तियां दी गईं;

(ख) उनमें छात्राओं की संख्या कितनी है;

(ग) केन्द्रीय सरकार इसके लिये बिहार सरकार को प्रतिवर्ष कितनी राशि अनुदान के रूप में देती है; और

(घ) क्या सरकार का विचार अनुदान की इस राशि में वृद्धि करने का है और यदि नहीं, तो इसके क्या कारण हैं ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) और (ख). विभाग के पास जो जानकारी तुरन्त प्राप्य है, वह नीचे दी जाती है:—

वर्ष	उन छात्रों की संख्या जिन्हें छात्रवृत्तियां दी गई		योग
	लड़के	लड़कियां	
1963-64	92513	25898	118411

(ग) केन्द्रीय अनुदान

वर्ष	रुपये—(लाखों में)	
	मैट्रिक-उपरान्त	मैट्रिक से पूर्व
1965-66	45.71	33.31
1966-67	50.67	17.74

(घ) अनुसूचित जातियों और अनुसूचित आदिम जातियों के लिए राशियों का नियतन प्राय: प्रति वर्ष बढ़ता ही है; यह नामांकन पर निर्भर रहता है।

FERTILIZER PLANTS

3632. SHRI VIRENDRA KUMAR SHAH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that apart from Naphtha, fuel oils and heavier residiums (LSHS) from oil refineries can provide alternate feedstocks for the manufacture of fertilizers at no extra foreign exchange cost;

(b) whether refineries are having difficulties in disposing of these materials and that by 1970-71 the total availability of LSHS from all the home refineries will amount to 2.5 million tonnes, whereas the total target for nitrogen by that period is only 2.0 million tonnes;

(c) whether coal based fertilizer plants can manufacture Urea, at least 20 per cent cheaper; and

(d) if so, the reasons for importing liquid ammonia for fertilizer plants ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir. But the capital investment required for a plant based on fuel oil or L.S.H.S. is higher than for a naphtha based plant. Operating cost will also be greater.

(b) Some temporary difficulties are being faced by the Indian Oil Corporation in the disposal of LSHS. These are, however, being overcome. The production of LSHS by 1970-71 is estimated at just under 2 million tonnes and a good proportion of it is likely to be used for power generation.

(c) No, Sir.

(d) As explained in the Statement laid on the Table of the House on 20-2-1968, the import of liquid ammonia for a limited period has been allowed in one case on a selective basis in consideration of its merits. This has been done in view of the overall requirements of fertilizers during the next 7 or 8 years.

FERTILIZER PLANTS

3633. SHRI VIRENDRA KUMAR SHAH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the Trombay Unit of the Fertilizer Corporation of India has developed a process which eliminates the use of sulphur; and

(b) whether the Planning and Development Division of Fertilizer Corporation of India has oriented its own Research and Development Programme on the above basis ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No, Sir.

(b) The Planning and Development Division has undertaken Pilot Plant trials for the production of phosphatic fertilizers eliminating the use of sulphur.

MAHI IRRIGATION PROJECT, RAJASTHAN

3634. SHRI D. N. PATODIA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that even though the Central Government had approved the Mahi Irrigation Project (Rajasthan) in 1958, the Planning Commission have not accorded its approval despite repeated requests from the Government of Rajasthan;

(b) if so, the factors responsible for delay in its approval; and

(c) the stage at which the proposal rests at present ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The project approved in 1958 was a medium irrigation scheme costing Rs. 308.76 lakhs only. The project now under consideration is estimated to cost about Rs. 30 crores.

(b) and (c). In the best interests of the Mahi river development it was considered necessary to change the storage capacity of the reservoir to a much larger amount than proposed earlier. The project has, therefore, been changed from a diversion scheme to a multi-purpose scheme costing about Rs. 30 crores and benefiting Gujarat also in addition to Rajasthan.

The project in its present form has been technically cleared by the Advisory Committee on Irrigation, Flood Control and Power Projects. The approval of the project by the Planning Commission has, however, been held up due to constraint on resources.

ALLOWANCES TO MANIPUR EMPLOYEES

3635. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have received request from the Government of

[Shri M. Meghachandra]

Manipur for the grant of sanction of Messing allowance, Uniform allowance, Dhobi allowance to the nursing staff and also to the Training staff since the above allowances are granted now to their counterparts in Assam and since they enjoyed the said allowance in the past also; and

(b) if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). The request of the Government of Manipur is under examination.

DEATHS DUE TO FLOODS IN DELHI AND U.P.

3636. SHRI DEVEN SEN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total number of deaths due to floods in 1967 in Delhi and U.P.;

(b) whether Government have made any investigation into the causes of floods; and

(c) if not, the results thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) 230 in Uttar Pradesh and 9 in Delhi.

(b) and (c). The flood situation in 1967 in the areas served by the Inter-State Drainage Systems of Haryana, U.P., Rajasthan and Delhi, was examined, in detail, by the technical officers of the States and later, by the Ministers of the concerned States and proposals finalised for improvement of Ujjina-Pahari Kaman-Goverdhan Drain; improvement of Gaunchi Drain; construction of Sahibi Nadi Dam; and improvements to Najafgarh and Mangeshpur Drains.

A Consultant of the Ministry of Irrigation and Power has also been requested to make a thorough study of the flood control works in Delhi and recommend necessary additional measures. His report is expected shortly.

The performance of the protective works along the Gandak River during the 1967 floods were examined by the Chitauni Committee and recommendations for further works made.

The Government of U.P. have also appointed an Enquiry Committee to enquire into the breach in the Nanaksagar dam. The report of the Committee is awaited.

12.16 Hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CONSTITUTIONAL CRISIS IN PUNJAB

SHRI P. VENKATASUBBAIAH (Nandyal): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The constitutional crisis in Punjab arising out of the abrupt adjournment of the Legislative Assembly."

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): We understand from the State Government that the Speaker has adjourned the current Budget session of the Punjab Legislative Assembly on March 7, 1968 for a period of two months. This decision of the Speaker came in the wake of earlier proceedings in the House arising out of a discussion relating to motions of no-confidence against the Speaker. The Speaker is also reported to have ruled the two motions of no-confidence as unconstitutional. In a subsequent statement to the Press, the Speaker has explained the reasons for adjourning the House. The situation arising out of the Speaker's decision to adjourn the House is being examined by the State Government and the Governor of Punjab. I hope it would be possible to find a way out so that the Assembly is in a position to transact its urgent financial business.

SHRI HEM BARUA (Mangaldai): These Speakers have become autocrats.

SHRI J. B. KRIPALANI (Guna): This is a comprehensive question. May I submit that you allot some time to discuss it?

MR. SPEAKER: You can make the suggestion later.

SHRI P. VENKATASUBBAIAH: By adjourning the House on flimsy and irrelevant grounds when a no-confidence motion against him had been admitted, the Punjab Speaker has gone beyond his counterpart in West Bengal, and this action of the Punjab Speaker is doubly distressing in view of the fact that in December last he wisely refrained from following the West Bengal Speaker's dubious example. This action of the Speaker seems to be pre-meditated with the connivance of the opposition parties.

MR. SPEAKER: You want to finish the discussion now itself? I thought you had also asked for a discussion and therefore the speech prepared today may be made then.

SHRI P. VENKATASUBBAIAH: I am only elaborating my point.

The Speaker's ruling the next day ruling out the admission of the no-confidence motion against him as unconstitutional is a pre-meditated one. This has been amply demonstrated by the statement issued by Sant Fateh Singh and the ex-Chief Minister, Justice Gurnam Singh. Nobody will be sorry if the present ministry is thrown out by constitutional means, but this undemocratic attitude of the Speaker in throttling the democratic functioning of the Assembly is a great challenge and danger to democracy. This adjournment has been done on the eve of the budget session when the budget has to be passed. He has said that he adjourned the House to facilitate members to attend the harvest season. There is an interesting cartoon in *Hindustan Times* where it is stated, "My son is going abroad, we will adjourn for two weeks". May I know whether this Government will assure this House that the people of Punjab will not be treated in this way and that the normal functioning of the legislative assembly will not be paralysed because of the undemocratic attitude of the Speaker? May I know whether they will take recourse to article 365 and suspend the legislature, not dissolve it and make amendments in the rules of procedure to ensure proper and democratic functioning of the ministry?

SHRI Y. B. CHAVAN: As for the views expressed, I have nothing to say because Government do not propose to express any views on what happened in the Punjab legislature. I cannot give any assurance because as I said the Governor and the State Government are trying to find out a way and I do not think that we can say that there is a constitutional deadlock.

SHRI CHENGALRAYA NAIDU (Chittoor): Government did not take prompt measures when the Speaker of West Bengal adjourned the House *sine die*. Because the Government was taking a lenient view over the matter, I think every Speaker is more interested in adjourning the House to avoid a no-confidence motion against him. Will the Government consider taking prompt action against the Speaker by calling the House and asking the Deputy-Speaker to preside and allow the members to pass a no-confidence motion against the Speaker? Fourteen days notice was required: the Speaker allowed the motion to be moved in the House; in a house of 102, 56 members stood up to support that motion. If the Speaker had any sense, he should have resigned immediately and asked the Deputy-Speaker to occupy the chair. Instead of doing this, the Speaker had adjourned the House to avoid the no-confidence motion on the flimsy ground that members want to attend to the harvest of crops. If this is the way assemblies function, it is a mockery of democracy. Will the Government advise the Governor to dismiss the Speaker or if there is no provision in the Constitution for this will the Government amend the Constitution to dismiss the Speaker?

SHRI Y. B. CHAVAN: There is no question of advising any Governor to dismiss anybody. I have nothing to add to what I have already said.

SHRI D. R. PARMAR (Patan): In view of the extra-conventional manner in which the ministerialist sections in Punjab Assembly have tabled a no-confidence motion against the Speaker just before the momentous budget discussions were to be started and the obstructive adjournment of the Assembly

[Shri D. R. Parmar]

for a prolonged period of two months, thus disabling the Assembly to discharge its most important function of discussing and passing the budget—so contrary to the Speaker's sacred duty of helping the Assembly to perform such an inescapable duty—is the Government prepared to devise some constitutional remedies to prevent such an obstructive and unparliamentary activities by parties and Speakers in legislative assemblies?

SHRI Y. B. CHAVAN : I said that there were certain constitutional and legal aspects of the problem. The advisers of Punjab Government were in Delhi and they discussed some aspects. that is all that I can say; I have no more information.

SHRI KIKAR SINGH (Bhatinda) : **Mr. Speaker, I want to tell the House through you that Punjab problem is similar to the Bengal one. As President's rule was promulgated in Bengal, Governor's rule be promulgated in Punjab and mid-term poll be ordered so that people of Punjab get an opportunity to express as to what they want. The Punjab Speaker has done a right thing.

MR. SPEAKER : The Calling Attention is over. Before I proceed further—

SHRI A. S. SAIGAL *rose*—

MR. SPEAKER : I will call you again, Mr. Saigal. I am on my legs now. The Speaker gets precedence over everybody. I just wanted to say that it is a very serious matter; there is no doubt about it. Therefore, I think that just three or four Members putting questions through a Call Attention Notice will not do. I would like the leaders and others to be associated with this and see what could be done, and how we shall proceed. It is a serious matter about which I am distressed. Therefore, I would like to allow a discussion. It will be allowed of course only after I consult the leaders and fix up a convenient time. I think we must have one or two hours to discuss this matter. Otherwise, democracy is in danger, and we do not know where it will lead to. When Assemblies are adjourned and locked up and they go, I do not know where the country will go. Therefore, it is a matter where everyone is concerned. I will have to consult the leaders, and then fix up a time: perhaps a couple of hours. We take a serious note of this.

SHRI S. KANDAPPAN (Mettur) : Before we discuss it, it would be better if they give us a note as to the reaction of the Central Government on the matter.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय पंजाब के गवर्नर बहुत मिस्बिहेव कर रहे हैं। वह अपनी पावर के खिलाफ जा रहे हैं। वह जो चीफ मिनिस्टर और स्पीकर में कम्प्रोमाइज करवा रहे हैं उसका उन्हें कोई अधिकार नहीं है।

MR. SPEAKER : You are making a long speech again.

SHRI BAL RAJ MADHOK (South Delhi) : Sir, I am thankful to you for having agreed that there should be a separate discussion on this matter. But what I want to submit is this. Constitutionally, of course, the Home Minister is right when he says that he is nobody to advise the Governor. But the world knows who advises and who work on his advice. Therefore, he should advise the Governor there that he should not dabble in the party politics of Punjab and play the role only of a constitutional Governor. (*Interruption*).

SHRI Y. B. CHAVAN : The Governor himself has made it very clear yesterday. What was broadcast over the radio was that he is not going into the various political aspects of it. But he is certainly looking into the constitutional aspect of the problem. He has himself made it very clear that he is not concerned with the political aspects.

श्री य० द० शर्मा (अमृतसर) : अध्यक्ष महोदय, वह परिस्थिति आप के ध्यान में लाना चाहता हूं.....

**Translation of the remarks made in Punjabi.

MR. SPEAKER : I am giving two hours for the discussion. You cannot discuss it now. Otherwise it will end in confusion.

श्री ग्र० सिं० सहगल (बिलासपुर) : अध्यक्ष महोदय, मेरा प्वाएंट आफ आर्डर सुन लिया जाय । मेरे मित्र का जो कौलिंग अटेंशन नोटिस था उसको आप ने मंजूर किया है। इस सम्बन्ध में मैं संविधान की धारा 179 के पार्ट सी० की तरफ आप का ध्यान दिलाना चाहता हूं जोकि इस प्रकार है :

"Provided that no resolution for the purpose of clause (c) shall be moved unless at least 14 days notice has been given of the intention to move the resolution."

क्या इस रेजोलूशन को मूव करने के लिए पंजाब स्पीकर के पास 14 दिन का नोटिस था ? लेकिन यदि इन्होंने उसे ऐडमिट करने का आर्डर दे दिया है तो उस आर्डर को चैलेंज नहीं कर सकता वह मैं आप के ऊपर छोड़ता हूं ।

MR. SPEAKER : He is questioning my authority for admitting it. Whether I have authority or not, something has happened and I have admitted it.

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, जब इस पर बहस के लिये इजाजत दी है आप ने तो आप से केवल यही कहना है कि आप यह आदेश दे दें कि यहां पर बहस होने के पहले केन्द्रीय सरकार कोई निर्णय पंजाब के बारे में न ले ले ।

SHRI P. VENKATASUBBAIAH : Sir, I am thankful to you for having said that a discussion on this will be allowed. But in today's papers the Governor has said......

MR. SPEAKER : Do you want to discuss now what the Governor has said ?

श्री य० द० शर्मा : अध्यक्ष महोदय, मैं अभी चन्डीगढ़ से आया हूं और मैं जानता हूं कि गवर्नर महोदय और कांग्रेस के लोग इस सम्बन्ध में क्या कर रहे हैं। यह वक्तव्य केवल समाचार पत्रों के लिये है । वास्तविकता इसके अतिरिक्त है।

MR. SPEAKER : Order, order. I am not allowing any more discussion on this now. I would request hon. Members to reserve their arguments for that day when I will be allowing a discussion on this.

श्री य० द० शर्मा : बहस से पूर्व सरकार पंजाब में कोई निर्णय न ले, इसके सम्बन्ध में आप केन्द्रीय सरकार से अवश्य कह दें।

MR. SPEAKER : Will the hon. Member kindly resume his seat ? This is a serious matter. I do not want any hon. Member to take it lightly. It may be Punjab today, yesterday it was Bengal and tomorrow it may be some other State. I do not want hon. Members to take it on party lines. Tomorrow anything may happen anywhere. We will fix up some time as quickly as possible. I am sure the Government also will help in this matter.

Let us proceed with the business before the House.

श्री अब्दुल गनी डार (गुड़गांव) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। स्पीकर की दो पोजीशन्स होती हैं। एक तो स्पीकर की तरह पर और दूसरे एज़ ए मेम्बर आफ दि पार्लियामेन्ट आर असेम्बली । हर एक आदमी कसम लेता है कि वह आईन और हिन्दुस्तान की वफादारी का यकीन दिलाता है। बेशक स्पीकर को काफी अख्त्यार हैं, लेकिन आप इस पर गौर फरमाइये कि क्या उन्होंने एज़ ए मेम्बर ठीक पोजीशन ली कि असेम्बली को दो महीने के लिये सस्पेन्ड कर दिया पंजाब के बजट को रोक कर। क्या उन्होंने इस तरह से पंजाब को नुकसान नहीं पहुंचाया? मेरा आप से अर्ज है कि आप कोई रूलिंग दीजिये कि ऐज़ ए मेम्बर क्या उनको हक था ऐसा करने का और क्या उनको असेम्बली को चलाना नहीं चाहिये था ?

[شری عبدالغنی ڈار (گوڑگاؤں) :
ادھیکش مہودے - میرا پوائنٹ
آف آرڈر ہے - اسپیکر کی دو پوزیشن
ہوتی ہیں - ایک تو اسپیکر کی طرح
پر اور دوسری ایز اے ممبر آف دی
پارلیامینٹ آر اسمبلی - ہر ایک آدمی
قسم لیتا ہے کہ وہ آئین اور ہندوستان
کی وفاداری کا یقین دلاتا ہے - بیشک
اسپیکر کو کافی اختیار ہیں - لیکن
آپ اس پر غور فرمائیے کہ کیا انہوں
نے ایز اے ممبر ٹھیک پوزیشن لی کہ
اسمبلی کو دو مہینے کے لئے
سسپینڈ کر دیا پنجاب کے بجٹ کو
روک کر - کیا انہوں نے اس طرح
سے پنجاب کو نقصان نہیں پہنچایا -
میری آپ سے عرض ہے کہ آپ کوئی
رولنگ دیجئے کہ ایز اے ممبر کیا
ان کو حق تھا ایسا کرنے کا اور
کیا ان کو اسمبلی چلانا نہیں چاہئے
تھا -]

MR. SPEAKER: We have already gone on to the next item. We are not going back to 'Punjab' now. The hon. Member may resume his seat.

12.32 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT AND NOTIFICATIONS UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 403 in Gazette of India dated the 2nd March, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 404 in Gazette of India dated the 2nd March, 1968.

(iii) The Customs and Central Excise Duties Export Drakback (General) Twenty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 405 in Gazette of India dated the 2nd March, 1968.

(iv) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 406 in Gazette of India dated the 2nd March, 1968.

(v) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 407 in Gazette of India dated the 2nd March, 1968. [*Placed in Library. See* No. LT—405/68]

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 365 published in Gazette of India dated the 24th February, 1968.

(ii) G.S.R. 366 published in Gazette of India dated the 24th February, 1968.

[*Placed in Library. See* No. LT—390/68]

ANNUAL REPORT OF ENGINEERS INDIA LIMITED AND GOVERNMENT REVIEW THEREON

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): Sir, on behalf of Shri Raghuramaiah, I beg to lay on the Table—

(1) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619 A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. Lt—406/68]

ORDINANCES ISSUED IN RELATION TO THE STATE OF WEST BENGAL

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in realtion to the State of West Bengal :—

(1) The Court-fees (West Bengal Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. IV of 1968) promulgated by the Governor of West Bengal on the 6th January, 1968.

(2) The West Bengal Separation of Judicial and Executive Functions Ordinance, 1968 (West Bengal Ordinance No. VII of 1968) promulgated by the Governor of West Bengal on the 25th January, 1968. [*Placed in Library. See* No. LT—407/68]

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, I beg to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :—

(1) The Drugs and Cosmetics (First Amendment) Rules 1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967.

(2) The Drugs and Cosmetics (Second Amendment) Rules, 1967, published in Notification No. S.O. 2405 in Gazette of India dated the 22nd July, 1967.

[*Placed in Library. See* No. LT—1793/67.]

JOINT COMMITTEE ON OFFICES OF PROFIT

SECOND REPORT

SHRI RANE (Buldana): Sir, I beg to present the Second Report of the Joint Committee on Offices of Profit.

12.34 Hrs.

STATEMENT RE : RAILWAY ACCIDENT ON THE SOUTH CENTRAL RAILWAY

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): Sir, on 9-3-1968 at about 03.00 hours, while train No. 44 Up Kakinada-Madras Circars Express was running between Venkatachalam and Manubolu stations of the South Central Railway, it collided with a Tourist Bus No. APK 9063 at manned level crossing gate No. 105 at Kilometres 153/2-3. As a result the bus was totally smashed.

In this accident, 7 persons travelling in the bus were killed on the spot and 47 injured. Two of the injured persons died on way to hospital and an-

[Shri Parimal Ghosh]

other three after admission in hospital, thus bringing the total number of dead to 12. Of the remaining 42 injured persons, the injuries of seven persons are reported to be of a serious nature.

Immediately on receipt of the information, the Divisional Medical Officer, Bitragunta rushed to the site of the accident in the medical van. Medical relief vans from Madras and Gudur with railway and private doctors were also rushed to the site. The injured passengers were brought in requisitioned lorries for admission in the hospitals at Nellore and Gudur. Thirteen persons, four with serious injuries are in Nellore hospital and fourteen persons, three with serious injuries are in Nellore hospital and fourteen persons, three with serious injuries are in Gudur hospital. The rest have been discharged.

The Chief Operating Superintendent and the Chief Medical Officer of the South Central Railway left for the site of the accident by road. The Divisional Officer from Bezwada also has proceeded to the site of the accident.

Ex-gratia payment has been arranged to the injured and the next of kin of those who have died.

An Administrative Officer's inquiry has been ordered, which will begin on 12-3-68. The cause of the accident is under investigation.

श्री रवि राय (पुरी) : 12 मर चुके हैं और मंत्री महोदय कहते हैं कि 7 मरे हैं।

SHRI SEZHIYAN (Kumbakonam) : This is a serious matter......

MR. SPEAKER : On Minister's statements questions are not asked. Let us not create any new precedent.

12.36 Hrs.

GENERAL BUDGET—GENERAL DISCUSSION—*contd.*

MR. SPEAKER : The House will now take up further discussion of the General budget, for which 20 hours have been allotted. We have already taken 1 hour and 45 minutes. Shri K. N. Pandey will continue his speech. He has already taken 17 minutes.

श्री काशी नाथ पाण्डेय (पदरौना) : अध्यक्ष महोदय मैं ने उस दिन बोलते हुए यह कहा था कि कोई भी देश केवल खेती पर निर्भर रह कर उन्नति नहीं कर सकता। आर्थिक रूप से उन्नति के लिये उसमें औद्योगीकरण होना ही चाहिये। लेकिन औद्योगीकरण के लिये भी आवश्यक है कि वहां पर सुव्यवस्था हो, ला ऐंड आर्डर हो। लेकिन आज कल देश की जो हालत है उसको देख कर चिन्ता होती है। जो भी इंडस्ट्रीज लगी हुई हैं उनमें शांति नहीं है। किसी न किसी कारण से वहां झगड़े होते रहते हैं, और मुझे यह कहने में भी कोई हिचक नहीं है कि बहुत से लोग प्रजातंत्र की वजह से उन्नति के रास्ते पर तो आते हैं मगर चूंकि उसमें उनकी आस्था नहीं है इसलिये वह प्रजातंत्र के दिये हुए अधिकार तो लेते हैं, मगर उन के जो कर्तव्य हैं उनको वह बिल्कुल भूल जाते हैं। यही कारण है कि आज देश में औद्योगिक अशांति है। हालांकि यह विषय वित्त मंत्री जी का सीधे तौर से नहीं, लेकिन इसके बावजूद भी चूंकि सभी विभाग वित्त विभाग पर आश्रित हैं तो उनको देखना पड़ेगा कि देश के खेती पर पूरी तरह से निर्भर रह कर हम आर्थिक रूप से उन्नति नहीं कर सकते और यदि देश की उन्नति होनी है तो उसका औद्योगीकरण करना होगा, दूसरी बात यह है कि देश में औद्योगिक शांति रहे।

अब प्रश्न यह उठता है कि यहां पर छोटे उद्योग लगाये जायें या बड़े उद्योग। इस सम्बन्ध में मैं एक बात बतलाना चाहता हूं कि पहले इस देश में फैली हुई बेकारी की समस्या को हल करना है और यह छोटे उद्योगों से ही हो सकता है तो इसके लिये कोशिश की जानी चाहिये। लेकिन केवल इस लिये कि छोटे उद्योग वर्तमान दशा में उन्नति नहीं कर रहे हैं इस लिये बड़े उद्योगों पर पाबन्दी लगादी जाय किसी न किसी तरह से, तो मेरे खयाल में देश के हित में यह उचित बात न होगी। आप ने यहां जो एक इंडस्ट्रियल पालिसी रेजोल्यूशन पास किया है, उस प्रस्ताव के

मुताबिक आप लोगों को लाइसेंस भी देते रहे और उद्योग लगते रहे। इसके बाद शायद आप का खयाल हुआ कि इस इंडिस्ट्रयलाइजेशन में सोशलिज्म कुछ पीछे पड़ गया, इस लिये आपने एक कमेटी बिठलाई। कमेटी ने अपनी रिपोर्ट दी। उस पर यहां जो बहस हुई, मैं समझता हूं कि वह समय एक प्रकार से बेकार गया। उस से कुछ लाभ होता अगर हम किसी तरह से कोई समाधान पाते। यहां तो केवल यही बात होती रही कि यह इंडस्ट्री यहां नहीं लगनी चाहिये, वहां नहीं लगनी चाहिये, यह अमुख के घर में नहीं जाना चाहिये।

मैं तो कह रहा हूं कि अगर आप कुछ करना चाहते हैं तो आप कोई स्कीम बनाइये। छोटे छोटे उद्योग लगने हैं तो कोआपरेटिव बना उन्हें ही लाइये। पर आज छोटे उद्योगों पर ज्यादा रिसेशन है, बड़े उद्योगों पर उसका प्रभाव जरा कम है। आज बड़े उद्योगों में क्षमता है उसको बर्दाश्त करने की। आज इस चीज को हमें देखना पड़ेगा नहीं तो रिपोर्टों पर जो बहसें होती हैं वह केवल समय की बरबादी है और उनसे कोई लाभ होने वाला नहीं है।

दूसरी चीज मैं यह कहना चाहता हूं कि हमारे देश को अगर किसी से शिक्षा प्राप्त हो सकती है इन मामलों में तो वह इंग्लैंड और अमरीका से नहीं हो सकती है, वह जर्मनी या जापान से हो सकती है। जर्मनी और जापान दोनों ही क्षतिग्रस्त देश थे, लेकिन उसके बाद उन्होंने काफी तरक्की की है क्योंकि वह राष्ट्र को उन्नत बनाना चाहते थे।

आज कम्युनलिज्म, रिजनलिज्म, कास्टिज्म आदि चीजों का तथा दूसरी स्वार्थ की चीजों का बाहुल्य है, इनका बोल-बाला है। इन सब को देखते हुए मेरी समझ में नहीं आता है कि हम सोशलिज्म की तरफ जा रहे हैं या सोशलिज्म के खिलाफ जा रहे हैं। ये चीजें ऐसी हैं, जिनकी तरफ ध्यान हमारे देश को देना चाहिये।

यहां बड़ी चर्चा होती है कि मोटर के कारखाने लगने चाहियें। मगर इसमें मेरी दिलचस्पी नहीं है। मैं समझता हूं कि आज देश को जरूरत है ट्रैक्टरों की ताकि देश की कृषि को उन्नत किया जा सके। आज देश को लग्जरी का सामान जैसे मोटर आदि बनाने के लिए कारखाने स्थापित करने की आवश्यकता नहीं है। लेकिन आम तौर पर देखन में यही आता है कि इस पर ही ज्यादा जोर दिया जाता है। आप इस पर चर्चा क्यों नहीं करते हैं कि देश में ट्रैक्टर की फैक्ट्रियां लगें, यहां पर सस्ते दामों में ट्रैक्टर बनें ताकि किसानों को उनको उपलब्ध किया जा सके और खेती की उन्नति हो सके। मैं चाहता हूं कि इस ओर आप ध्यान दें।

मैं इस दलील को मानता हूं कि दूसरे देशों में पोस्ट कार्डों और लिफाफों तथा दूसरी चीजों के दाम अधिक हैं। हमारे यहां ये कम हैं। लेकिन आप देखें कि ये दाम वहां आज ज्यादा नहीं हुए हैं। पहले से ही ज्यादा चले आ रहे हैं। आप ने तो पांच पैसे की वृद्धि हर चीज पर कर दी है। उसका नतीजा यह हुआ है कि लोगों को बहुत मुश्किल का सामना करना पड़ेगा। मैं वित्त मंत्री से अपील करता हूं कि अगर आपको इनके दाम बढ़ाना ही है तो दो-दो पैसे सब पर आप बढ़ा दें। पांच पैसे इस वक्त बढ़ाना न केवल आर्थिक दृष्टि से बल्कि मनोवैज्ञानिक दृष्टि से भी ठीक नहीं होगा। इसका अच्छा प्रभाव नहीं पड़ेगा। मैं आशा करता हूं कि मेरे इस सुझाव पर वित्त मंत्री जी विचार करेंगे।

जो लोग तम्बाकू पीते हैं, उनके साथ मेरी कोई सहानुभूति नहीं है इसलिए कि मैं तम्बाकू नहीं पीता हूं। इस वास्ते मैं इसके बारे में कुछ विचार प्रकट करना नहीं चाहता हूं।

मैं इस बात को मानता हूं कि सरकारी खर्चे में इकोनोमी करने की जरूरत है जहां हम एडमिनिस्ट्रेटिव एक्सपेंडीचर में कमी करने की बात पर जोर देते हैं वहां हम उससे भी ज्यादा जोर जो बड़ी-बड़ी प्राजेक्टस हैं वहां

[श्री काशी नाथ पाण्डेय]

पर इकोनोमी करने पर देना चाहिये। वित्त मंत्री जी ने एक ही चीज की है और वह यह कि जो इंसीडेंटल चार्ज दिया जाता है, टी० ए० के साथ उसको उन्होंने घटा दिया है। इसका परिणाम यह हुआ है कि जो छोटे-छोटे अफसर हैं वे जब कभी कहीं बाहर जाते हैं, इंसीडेंटल चार्ज घट जाने से उनको खाने के लिए मुश्किल होती है। आप अगर इकोनोमी करना चाहते हैं तो उसका काफी स्कोप बड़ी-बड़ी प्राजेक्ट्स में है। वहां पर रुपया उसी तरह से बह रहा है जैसे गन्दी नाली में चीजें बह रही होती हैं। वहां पर तो खर्च पर कोई रेस्ट्रिक्शन नहीं वहां पर तो कोई इकोनोमी मैशर्ज एडाप्ट नहीं किये जाते हैं लेकिन यहां किये जाते हैं। सीधे-सीधे जिनका एडमिनिस्ट्रेशन आपके हाथ में है वहां आप इकोनोमी कीजिये। लेकिन इन छोटे लोगों की कीमत पर आप न करें।

एक बात में अपने क्षेत्र के बारे में कहना चाहता हूं। मैं ईस्टर्न यू०पी० में आता हूं। वहां पर अधिकतर लोग खेती पर ही निर्भर करते हैं। एक वर्ग मील पर लोगों की आबादी भी वहां बहुत ज्यादा है। वहां पर गरीबी बहुत ज्यादा है। इसको दूर करने के लिए प्लानिंग कमीशन ने एक पटेल कमेटी बिठाई थी। उसने यह सिफारिश की थी कि इस इलाके की उन्नति केवल खेती पर निर्भर रह कर नहीं हो सकती है। यहां पर छोटे-छोटे उद्योग धंधे भी लगने चाहियें। उसकी रिपोर्ट के मुताबिक साल भर तो वहां काम होता रहा। लेकिन अब वह ठप्प कर दिया गया है। मैं अपील करना चाहता हूं कि वित्त मंत्री जी से उधर भी वह ध्यान दें। अगर ऐसा नहीं किया गया तो गरीब गरीब ही रह जायेंगे। यहां पर अकसर चर्चा होती है कि एक सूबा दूसरे से पिछड़ा हुआ है, एक भाग दूसरे भाग से पिछड़ा हुआ है एक रिजन दूसरे रिजन से पिछड़ा हुआ है। मैं चाहता हूं कि यह जो पिछड़ापन है इसको दूर किया जाए और ईस्टर्न यू०पी० के लिए आपने जो कार्यक्रम अपनाया था उसको आप जारी रखें।

श्री कंवर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, कांग्रेस सरकार की लगातार बीस साल की गलत नीतियों ही के कारण आज देश की अर्थ व्यवस्था टूट रही है। इस बजट के जरिये से क्या इसमें कुछ सुधार आएगा, यह एक सवाल है जिसका हमें जवाब ढूंढना है।

आज कीमतें बढ़ रही हैं। इंडस्ट्री में रिसैशन है। एडवर्स बैलेंस आफ ट्रेड है। एक्सपोर्टस हमारी कम हो रही है। लोग भूखे मर रहे हैं। देश की इस हालत को सामने रखते हुए वित्त मंत्री जी ने जो बजट पेश किया है क्या उससे इसमें कोई सुधार हो सकेगा, यह सोचने वाली बात है। मेरा खयाल है कि यह एक रुटीन टाइप का बजट है। स्टेटस को बजट है। इसमें कोई बहुत क्रांतिकारी कदम उठाया गया हो, ऐसा मैं नहीं कह सकता हूं जिस तरह की अवस्था आज देश की है, विशेषतः आर्थिक, उसके अन्दर जब तक कोई डिनामिक एप्रोच बजट में नहीं होगी तब तक देश की अर्थ व्यवस्था ठीक नहीं होगी। मुझे दुख है कि यह रुटीन टाइप का, टेम, स्टेटस को और लीगल जो फार्मेलटीज हैं उनको केवल मात्र पूरा करने के लिए बजट तैयार किया गया है और हमारे सामने पेश किया गया है। इसके आगे इसके अन्दर कुछ नहीं है। हो सकता है कि कुछ लोग इसको अच्छा बजट कहें क्योंकि इसमें कम टैक्स लगाये गए हैं। इसमें जो एनुटी डिपाजिट को खत्म किया गया है, सर टैक्स में कुछ कंसेशन दिया गया है, डिवेलेपमेन्ट टैक्स में कंसेशन दिया गया है, वे अच्छी चीजें हैं और उनका मैं स्वागत करता हूं। लेकिन मौलिक रूप से क्या देश की अर्थ व्यवस्था इससे ठीक होगी यह एक सवाल है जिसका उत्तर हमें ढूंढना है।

हमारे वित्त मंत्री जी ने पिछले साल एक भीष्म प्रतिज्ञा की थी कि डिफिसिट फाइनेंसिंग

वह नहीं करेंगे। मैं मानता हूं कि डिफिसिट फाइनेंसिंग भी कई बार जरूरी होता है और उसका लाभ भी होता है। लेकिन इस भीष्म प्रतिज्ञा को करने के बाद मंत्री महोदय ने जो एक दम समर साल्ट किया है, इसका क्या कारण है, समझ में नहीं आया है। मैं समझता हूं कि अच्छे सेल्जमैन की तरह उन्होंने यह बतलाने की कोशिश की है कि इस डिफिसिट फाइनेंसिंग से डिमांड बढ़ेगी, प्रोडक्शन बढ़ेगी, कीमतें नहीं बढ़ेंगी और देश का कल्याण होगा। एक अच्छे सेल्ज़ मैन की हैसियत से उन्होंने यह काम किया है। लेकिन यह उनकी पायस होप ही सिद्ध होगी। पिछले साल भी उन्होंने डिफिसिट फाइनेंस किया था जोकि 290 करोड़ का था और इस साल उन्होंने 300 करोड़ का किया है। इस तरह से दो सालों का कुल डिफिसिट फाइनेंसिंग 590 करोड़ होता है। इस से क्या इनफ्लेशन नहीं होगा, यह सवाल हमारे सामने है।

मैं समझता हूं कि डिफिसिट फाइनेंस से देश की इकोनोमी को धक्का पहुंचा है। जो छोटा आदमी है, जो सर्व साधारण आदमी है, जो पहले ही बोझ से दबा हुआ है उसकी कमर तो इससे बिल्कुल टूट जाएगी। तीसरे प्लान में हमने डिफिसिट फाइनेंसिंग को खतरनाक बताया था और उसकी सीलिंग 550 करोड़ पर निश्चित की थी। लेकिन इन सालों में इससे हम कई गुना ज्यादा आगे चले गए हैं। मेरी समझ में नहीं आया है कि इसकी जरूरत क्यों पड़ी? अभी कुछ दिन पहले पी एल 480 की भी कुछ ट्रांजैक्शंज सरकार ने की हैं। उससे डिफिसिट फाइनेंसिंग और बढ़ जाएगा। मैं समझता हूं कि इस तरह से कीमतें रुकने वाली नहीं हैं।

सरकार यह कह सकती है कि यह एक आल्टरनेटिव है टैक्सेशन का। अगर डिफिसिट फाइनेंसिंग न किया जाता तो शायद टैक्स ज्यादा लगाने पड़ते। इस सम्बन्ध में मेरा कहना यह है कि :

It is not an alternative to taxation, but it is an additional taxation of the most cruel type on fixed salaried people, on common men.

इससे कीमतें बढ़ेंगी। जो फिक्स्ड सैलरी वाले हैं उन बेचारों की तनख्वाहें तो बढ़ने वाली नहीं हैं लेकिन कीमतों के बढ़ने से उनके ऊपर टैक्स लगेगा। गरीब आदमियों के ऊपर टैक्स लगेगा, मध्यम वर्ग के लोगों पर लगेगा, लोअर मिडल क्लास के जो लोग हैं उन पर लगेगा क्योंकि कीमतें बढ़ जाएंगी। यही हमारा तजुर्बा भी पुराना कहता है। यह कहना कि टैक्स नहीं लगेगा ठीक नहीं है।

जहां तक प्लानिंग का सम्बन्ध है, आपको ओवर एम्बीशस प्लान बनाने की क्या जरूरत है। हमारी पार्टी प्लानिंग के खिलाफ नहीं है। मौलिक रूप से हम चाहते हैं कि प्लानिंग हो लेकिन रीयलिस्टिक प्लानिंग होना चाहिये, व्यावहारिक प्लानिंग होना चाहिये, ऐसा होना चाहिये जो भारत की परिस्थितियों और उसकी अवस्था के अनुकूल हो। मुझे दुख है कि जो तीन प्लान बने हैं वे इस सिद्धांत के बिल्कुल परे रहे हैं। मालूम ऐसा होता है कि कागजों पर ही उनको बैठ कर बना दिया गया था।

जहां तक फूड जोंज़ का सम्बन्ध है, मैं कहना चाहता हूं कि यह सांप कांग्रेस का पैदा किया हुआ है। अब तो उसके बहुत से बच्चे भी पैदा हो गए हैं। पहले तो हिन्दुस्तान को तीन चार जोंज़ में ही बांटा गया था अब हर एक प्रांत का अलग-अलग जोन बन गया है। इतना ही नहीं अब तो जिले-जिले का, तहसील-तहसील का जोन बन गया है। उस सांप के इतने बच्चे पैदा हो गए हैं कि वे सरकार को ही खाना चाहते हैं। मैं मानता हूं कि सरकार फूड जोंज़ को हटाना चाहती है। लेकिन जो सांप आपने पैदा किया है वह सांप अब डंक मारने के लिए तैयार बैठा है। आपको जो आपकी ब्यूरोक्रेसी है वह फूड जोंज़ हटाने नहीं देगी। जो करप्ट पालिटिक्स में काम करने वाले लोग हैं, जो पालिटिशियन हैं वे आपको फूड जोंज़ को खत्म नहीं करने देंगे क्योंकि उनकी चांदी होती है।

[श्री कंवर लाल गुप्त]

और सफरर कौन है ? कनज्यूमर, छोटा आदमी और खेत में काम करने वाला किसान, जिस को अपनी पैदावार की ठीक कीमत नहीं मिलती है । मैं चाहता हूं कि चीफ मिनिस्टर्ज की कांफरेंस में सरकार इस बारे में मजबूती. से कदम उठाए और जिस सांप को उसने पैदा किया था, उसको अपने हाथ से ही खत्म कर दे ।

इस बजट को चाहे और कुछ भी कहा जाये, लेकिन इसको जनता का बजट नहीं कहा जा सकता है । मैं माननीय मंत्री से यह पूछना चाहता हूं कि आजादी मिलने के बाद इन बीस सालों में देश की बागडोर लगातार उनके दल के हाथ में रही है और इस अवधि में 35,000 करोड़ रुपया देश पर खर्च किया गया है, लेकिन क्या वह आज भी लोगों को यह विश्वास दिला सकते हैं कि भारत में हर एक व्यक्ति को पेट-भर खाना, कपड़ा, रहने के लिए मकान और शुद्ध जल मिलेगा । मैं दवा-दारू, एजूकेशन और दूसरी सुविधाओं की बात नहीं करता, लेकिन अगर यह सरकार बीस सालों के बाद ये बुनियादी सुविधायें भी नहीं दे सकती है, तो फिर यह बजट जनता का नहीं हो सकता है, और किसी का हो सकता है । इस बजट को जनता का बजट बनाने के लिए यह जरूरी है यह कि सरकार लोगों को इस बात की गारन्टी दे कि उनकी बुनियादी जरूरतें पूरी की जायेंगी ।

पिछले बीस वालों में यह सरकार सोती रही और उसकी नीतियां गलत रहीं । आज इस देश में दस करोड़ इंसान ऐसे हैं, जिन की आमदनी पांच, छः आने रोजाना है, जिनका पेट नहीं भरता है, जो अन्डर नरिश्ड और इल-क्लैड हैं, जिन को रोटी, कपड़ा और मकान नहीं मिलता है । सरकार कहती है कि हम तरक्की कर रहे हैं । मैं इस से इन्कार नहीं करता, लेकिन उस तरक्की की रफ्तार क्या है? आज जब कि यह कहा जा रहा है कि जेट पुराने हो गए हैं, इसलिए और ज्यादा तेज रफ्तार के हवाई जहाज लेने चाहिए, श्री मोरारजी देसाई की सरकार बैलगाड़ी में चल रही है । जिस रफ्तार से उसको चलना चाहिए, क्या वह उस रफ्तार से चल रही है ? मैंने यू०एन०ओ० के आंकड़े देखे हैं । क्या इंडोनेशिया को छोड़कर दुनिया में कोई ऐसा देश है, जिसने हमसे कम तरक्की की हो ? हम सब से पीछे हैं । हमने सब से ज्यादा खर्च किया है, लेकिन आज भी हम अपने लोगों के लिए रोटी, कपड़े और मकान की गारन्टी कर सकते हैं ।

इस सरकार का चार साल का टैन्योर अभी बाकी है । मैं मांग करना चाहता हूं कि वह इन चार सालों के लिए फ़ेज्ड प्रोग्राम बनाए कि वह पहले दो सालों में लोगों के लिए खाने और पीने के पानी की व्यवस्था करेगी, उसके बाद एक साल में वह कपड़े और उससे अगले साल वह मकान की व्यवस्था करेगी—मकान से मेरा मतलब कोई पैलेशल बिल्डिंग से नहीं, बल्कि सिर ढंकने के लिए शेल्टर से है । अगर यह सरकार इस तरह का फ़ेज्ड प्रोग्राम बना कर लोगों की बुनियादी जरूरतों को पूरा नहीं कर सकती है, तो उनको इस्तीफा दे देना चाहिए । इस बारे में इकानोमिस्टस् क्या कहते हैं, इंडस्ट्रियलिस्ट्स क्या कहते हैं और मिनिस्टर क्या कहते हैं, इन लम्बी-चौड़ी बातों से मुझे कोई मतलब नहीं है । यह बजट उस दिन जनता का बजट होगा, जब श्री मोरारजी देसाई एक डायनामिक एपरोच के साथ कहेंगे कि वह इस बात की गारन्टी देते हैं कि दो साल के बाद जनता की एलिमेन्टरी सुविधायें, बेसिक नीड्ज़, पूरी होंगी, अन्यथा वह जनता का बजट नहीं ला सकते हैं ।

मंत्री महोदय कह सकते हैं कि यह पैसा कहां से आयेगा, सरकार के पास इतना पैसा नहीं है । मैं कहना चाहता हूं कि सरकार ने पब्लिक सेक्टर में करीब 2400 करोड़ रुपया लगाया हुआ है । इसके अलावा रेलवेज, डिफेंस और पोस्ट्स एन्ड टैलिग्राफ्स के अन्तर्गत भी कुछ कारखाने चलते हैं । इन कारखानों की हालत क्या है? बड़ी खस्ता हालत है । आप

इन कारखानों के आंकड़े देखें जिस मिनिस्टर ने किसी कारखाने को चलाया, उस के या सेक्रेटरी के रिश्तेदार और उसकी बिरादरी के लोग उसमें घुसे होंगे।

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : यह ठीक नहीं है।

श्री कंवर लाल गुप्त : मैं मंत्री महोदय को लिस्ट दे सकता हूं।

श्री मोरारजी देसाई : जरूर दीजिए।

श्री कंवर लाल गुप्त : ये कारखाने करप्शन और फैवरिटिज्म के अड्डे बन गए हैं और अगर कोई किन्हीं इनएफिशेंट लोगों का फेवर करना चाहता है, तो उनको वहां धकेल दिया जाता है। इसलिए जरूरत इस बात की है कि सरकार मशीनरी को टाइटन करे। अगर प्राईवेट सैक्टर बारह या पन्द्रह नफा कमा सकता है। तो पब्लिक सैक्टर भी दस परसेंट नफ़ा तो जरूर कमा सकता है। कई कारखानों में, जैसे डिफेंस के कारखानों में, अनयूटिलाइज्ड कैपेसिटी पड़ी हुई है। जो चीजें डिफेंस के लिए बहुत जरूरी नहीं हैं, वे प्राईवेट सैक्टर को दे देनी चाहिए। प्राईवेट सैक्टर और पब्लिक सैक्टर एक दूसरे के सप्लीमेंन्टरी और काम्प्लीमेन्टरी होने चाहिए। मेरे लिए और मेरी पार्टी के लिए पब्लिक सैक्टर कोई टैबू नहीं है। मैं समझता हूं कि अगर देश को आगे ले जाना है, तो पब्लिक सैक्टर भी जरूरी है। लेकिन जिस तरह से पब्लिक सैक्टर हमारे देश में बिहेव कर रहा है, वह ठीक नहीं है। उसको और ज्यादा एफिशेंट होना चाहिए। अगर हम रेलवेज, डिफेंस, पोस्ट्स एन्ड टैलिग्राफस, स्टील प्लांट्स वगैरह पब्लिक सैक्टर के सब कारखाने को ज्यादा एफिशेंसी के साथ चलायें, तो हम 300 करोड़ रुपये बचा सकते हैं।

जहां तक रीकवरी आफ टैक्सिज का सवाल है, मैंने एक सवाल पूछा था कि पिछले पांच सालों में जिन लोगों की एक लाख रुपये से ज्यादा डिमांड को राइट आफ कर दिया गया है, उनके नाम बताये जायें। मंत्री महोदय ने छः महीने के बाद जवाब दिया और 93 नाम बताए। उनमें से किसी के बारे में कहा गया कि ट्रेसेबल नहीं है, किसी के बारे में कहा गया कि वह पैसा नहीं दे सकता है, वगैरह। जो पैसा नहीं दे सकता है, उनमें सर आगाखां है, कानपुर के रामरत्न गुप्ता हैं, जिनके मामले को यहां पर शोर मचने पर दोबारा खोला गया था।

दिल्ली के एक माननीय नेता हैं। वह आनरेरी मैजिस्ट्रेट हैं। उन की लड़की की शादी पर मैं भी गया था। उस शादी में बारात हवाई जहाज के जरिये से आई थी और अशोका होटल में ठहरी थी। मुझे उन के बारे में फिगर मालूम नहीं हैं, लेकिन उनका नाम भी एक लाख रुपये से ऊपर की लिस्ट में था।

श्री रणधीर सिंह (रोहतक) : जिस की मिठाई खाई, उसी के बारे में यहां कह रहे हैं?

श्री कंवर लाल गुप्त : जिस ने राइट आफ किया होगा, उसने मिठाई नहीं, पता नहीं क्या-क्या खाया होगा।

मंत्री महोदय समझ लें कि इस में जरूर गड़बड़ है। मैं उनसे कहना चाहता हूं कि वह इस सारी लिस्ट को रिवाइज़ करें। वह एक कमेटी बिठायें, जिसमें पार्लियामेन्ट के भी कुछ मेम्बर हों। वह कमेटी स्क्रूटिनाइज करे कि कौन सा केस जायज है और कौन सा नाजायज है। इस लिस्ट में बहुत से इंडस्ट्रियलिस्ट्स हैं। अगर मशीनरी को टाइट न किया जाय, तो जो 500 करोड़ रुपया एरियर्ज में पड़ा हुआ है, वह वसूल हो सकता है।

मैं यह भी सुझाव देना चाहता हूं कि जिसकी आय छः हजार रुपये से कम हो, उसको इनकम टैक्स से मुक्त कर दिया जाये। ऐसा करने से पच्चीस लाख में से एक-तिहाई एसेसीज निकल जाते हैं। उसके बाद जिन लोगों की

[श्री कंवर लाल गुप्त]

आमदनी पांच लाख या उस से ऊपर है, सरकार उन पर अपना जोर लगाए, कानसेंट्रेट करे और इस काम के लिए आनेस्ट और एफिशेंट आफिसर लगाए। रीकवरी टेक्सेशन और एक्स्ट्रा इनकम टैक्स डिमांड, अगर ये सब काम ठीक तरह से किये जायें, तो 150 करोड़ रुपया और ज्यादा मिल सकता है। इस में झुनझुन वाले भी हैं। मुझे मालूम नहीं वह कौन हैं। मैं इंडस्ट्रिअलिस्ट्स को ज्यादा जानता नहीं। मैं रणधीर सिंह जी को वह लिस्ट दे दूंगा।

दूसरी चीज, एक मैं और सजेशन देना चाहता हूं। गवर्नमेन्ट एक्सपेंडीचर हमारा 1964-65 में 2939 करोड़ था।....

13.01 Hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

GENERAL BUDGET—GENERAL DISCUSSION—*contd.*

श्री कंवर लाल गुप्त : उपाध्यक्ष जी, मैं यह कह रहा था कि डवेलपमेन्ट एक्सपेंडिचर पिछले चार सालों में करीब 30 प्रतिशत बढ़ा और नान-डवेलपमेन्टल एक्सपेंडिचर पिछले चार सालों में 50 प्रतिशत बढ़ा है। 1964-65 में डवेलपमेन्टल एक्सपेंडिचर 2939 करोड़ रुपये था और अब 1967-68 में 3829 करोड़ रुपये हुआ और नान-डवेलपमेन्टल एक्सपेंडिचर 1964-65 के 1815 करोड़ रुपये के मुकाबले 2714 करोड़ रुपये हुआ।

उपाध्यक्ष महोदय, मैं आपके जरिये माननीय वित्त मंत्री जी को याद दिलाऊं कि जब वह कामराज प्लान में मिनिस्टर नहीं रहे, तो उन्होंने आल इंडिया कांग्रेस कमेटी के सामने अपनी एक 13 सूत्री योजना रखी थी और यह कहा था कि अगर उस पर अमल कर के 10 प्रतिशत खर्च सरकार का कम कर दिया जाय, तो 300 करोड़ रुपये की बचत होगी। मैं आपके जरिये से माननीय वित्त मंत्री जी से यह प्रार्थना करना चाहता हूं कि इस प्रकार का जो नान-डवेलपमेन्ट एक्सपेंडिचर दिन पर दिन बढ़ रहा है, उसमें कम से कम 10 प्रतिशत की कटौती करके 270 रुपये की बचत करनी चाहिये। इसी प्रकार एडमिनिस्ट्रेटिव एक्सपेंडिचर भी बढ़ता जा रहा है। एडमिनिस्ट्रेटिव एक्सपेंडिचर, 1956-57 में 38 करोड़ रुपये था, लेकिन 1967-68 में 140 करोड़ रुपये हो गया। भारत सेवक समाज, भारत साधु समाज, कम्युनिटी डवेलपमेन्ट, ये सब बन्द कर देनी चाहिये, ये जितनी भी पोलिटिकल लक्जरीज हैं, ये सब बन्द होनी चाहियें।

इसी तरीके से मिनिस्टरों की संख्या जो अब 60 है, मेरे ख्याल मे 30 कर देनी चाहिये, ताकि लोगों को यह लगे कि अब सही मायनों में सरकार खर्च में कटौती करना चाहती है। इसी तरीके में नेहरू-एक्जीबीशन के बारे में कहना चाहता हूं। विदेशों में नेहरू एक्जीबीशन्ज हो रही हैं, इस पर करीब 32 लाख रुपया खर्च हो चुका है और इस 32 लाख में से 24 लाख रुपया फौरन-एक्सचेंज है। मैं नेहरू जी के खिलाफ नहीं हूं, लेकिन जब देश भूखा मर रहा हो, इस प्रकार की वेस्टेज अच्छी नहीं लगती है। विदेशों में नेहरू जी की इज्जत तब ज्यादा बढ़ेगी, जब दुनिया के लोग यह देखेंगे कि नेहरू जी जिस देश के प्रधान मंत्री थे, वहां के लोगों के पेट भरे हुए हैं।

इसी तरह से कस्टम और एक्साइज की मशीनरी को टाइटन किया जाय, तो 50 करोड़ रुपये की बचत हो सकती है। मैंने, उपाध्यक्ष जी, यह कहा था कि हर एक को रोटी, कपड़ा और मकान की गारन्टी यह सरकार दे। इसके लिये अगर आपको लेवी भी लगानी पड़े—मान लीजिये होलसेल फूड-ग्रेन पर या किसी और चीज पर 200—300

करोड़ रुपया आप लगाते हैं, जो केवल इसी काम के लिये खर्च होगा, और किसी काम के लिये खर्च नहीं होगा-हर एक को रोटी, कपड़ा, पानी और मकान मिलेगा, तो मैं उस के लिये भी तैयार हूं। इस तरीके से 1 हजार 70 करोड़ रुपये की आमदनी होती है-अब अगर डाइनैमिक एप्रोच हो तो यह किस चीज पर खर्च हो सकता है-मैं उसका जिक्र करना चाहता हूं। लेकिन ऐसा नहीं होगा, क्योंकि यह सरकार एक तरीके से नहीं चलती है। हर एक मिनिस्टर के मुंह अलग अलग हैं हर एक डिपार्टमेन्ट का मिनिस्टर अपने आपको एक अलग एम्पायर समझता है। हमारे डाइरेक्टिव प्रिंसिपल्ज़ को ही ले लीजिए, वहां लिखा हुआ है कि प्रोहिबिशन होना चाहिये-लेकिन आपके यहां एक मिनिस्टर कहता है कि प्रोहिबिशन होना चाहिये, तो दूसरा कहता है-पीयो, दबा कर। एक स्टेट प्रोहिबिशन करती है तो दूसरी उसको हटाती है। एक कहती है कि हिन्दी लिंक लैंग्वेज होनी चाहिये, तो दूसरी कहती है कि अंग्रेजी राष्ट्रभाषा है। हमारे डाइरैक्टिव प्रिंसिपल्ज में कहा गया है कि 19 साल में 14 साल की उम्र तक के बच्चों के लिये मुफ्त शिक्षा होनी चाहिये, एक जगह पर वैल्थ जमा नहीं होनी चाहिये, लेकिन यहां सोशलिज्म की बात तो कही जाती है, परन्तु हज़ारी कमेटी की रिपोर्ट हमारे सामने है। हज़ारी कमेटी की रिपोर्ट के बाद भी सन 1966-67 में सरकारी आंकड़े बता रहे हैं-केवल 10 फर्मों को एक साल में 133 करोड़ के लाइसेन्स दिये गये। हज़ारी कमेटी की रिपोर्ट आने के बाद केवल 10 फर्मों को। यहां एक तरफ सोशलिज्म चल रहा है, तो दूसरी तरफ कैपिटलिज्म भी चल रहा है। प्रोहिबिशन भी चल रहा है और नहीं भी चल रहा है। एक मैड-हाउस बना हुआ है जहां कोई निश्चित पालिसी नहीं है।

मैं माननीय मंत्री जी से कहूंगा कि एक दिशा निश्चित कीजिये, सरकार किधर जाना चाहती है, क्या डेस्टीनेशन है, आप गल्तियां कीजिये, लेकिन दिशा तो निश्चित होनी चाहिये। इस समय यह सारा देश दिशाहीन हो गया है, कोई डाइरेक्शन नहीं है। ये सब स्टेप्स आप तक ले सकते हैं जब एक होकर चलें। मैं जानता हूं आपने कहा था कि एक्सपेंडिचर में कटौती करेंगे, लेकिन आप कर नहीं पायेंगे, क्योंकि आपके साथ चलने को कोई तैयार नहीं है। "नहीं, नहीं, मोरारजी भाई, यह नहीं करना, नहीं तो वोट नहीं मिलेंगे।" यह चीज़ बन्द होनी चाहिये। जो भी चीज़ नैशनल इन्टरेस्ट में है, उसे सरकार को अवश्य करना चाहिये।

श्री क० ना० तिवारी (बेतिया) : आपकी सलाह क्या है, क्या होनी चाहिये?

श्री कंवर लाल गुप्त : अभी बताता हूं आपने पोस्टल रेट्स बढ़ा दिये हैं, यह नहीं होनी चाहिए था। आपको मालूम है कि 1879 ई० में पोस्ट-कार्ड की कीमत एक पैसा थी, उसके 43 साल के बाद एक पैसा बढ़ी, उसके 22 साल के बाद फिर एक पैसा बढ़ी उस समय पोस्ट कार्ड की कीमत बढ़ने पर मैंने श्री भूलाभाई देसाई की स्पीच को पढ़ा उस समय उन्होंने कहा था कि यह एन्टी पियुपिल है, लोग इससे मर जायेंगे-लेकिन हमारे माननीय वित्त मंत्री जी ने तो एक कलम से उसकी कीमत डबल कर दी-6 पैसे के जगह 10 पैसे कर दिये-क्या यह एन्टी-पियुपिल नहीं? यह बजट एन्टी पियुपिल होगा, जब तक आप लोगों को इन की भावनाओं के अनुसार हर एक को मिनिमम-बेअर-नेसेसिटीज-आफ-लाइफ नहीं देंगे।

दूसरी चीज इस 1 हजार 70 करोड़ में से आप माइनर इरिगेशन, एग्रीकल्चरल इम्पलीमेन्ट्स बीज, फर्टीलाइजर पर 100 करोड़ रुपया और खर्च कीजिये।

इसी तरह से मिनिमम गारन्टी देने वाली बात है कि जिसकी आमदनी 3600 रु० से कम है, चाहे वह मजदूर हो या गांवों में काम करने वाला खेतिहर

[श्री कंवर लाल गुप्त]

मजदूर हो, उसको सब्सिडाइज्ड फूड, क्लोदिंग और सब कुछ देना चाहिए। इस के लिए मैंने 250 करोड़ रुपया लगाया है। इसी तरह से स्माल स्केल इंडस्ट्रीज, मीडियम स्केल इंडस्ट्रीज और कुछ और इंडस्ट्रीज हैं जिनको 55 करोड़ की रिलीफ दी जाय ताकि कैपिटल फार्मेशन हो सके। इसी प्रकार से मजदूरों के लिए क्वार्टर्स बनाने की बात ही है। केवल दिल्ली के अन्दर 75 हजार क्वार्टर्स बनाने की आवश्यकता है। अभी तक केवल 3 हजार क्वार्टर्स ही बने हैं। तो सारे देश में मजदूरों के लिए क्वार्टर्स बनाने के लिए 100 करोड़ रुपया होना चाहिए। इस सम्बन्ध में एक कानून भी बनाया जाना चाहिये जिसके द्वारा मालिकों को मजबूर किया जा सके कि वे अपने नफे का कुछ हिस्सा इस कार्य में अवश्य लगायें। इसी तरह से मिनिमम वेज को भी थोड़ा बढ़ाया जाना चाहिए। पानी पीने के कुओं के लिए 50 करोड़ रुपया लगाया जाना चाहिए। आखिर में मैं यह कहूंगा कि जो लैंडलेस लेबर हैं, हरिजन हैं उनके लिए 50 करोड़ और 290 का डेफिसिट मिलाकर यह बराबर का बजट हो जाता है।

मैं ज्यादा लम्बी चौड़ी चीजों में नहीं जाना चाहता, बल्कि मैं यही कहना चाहता हूं कि यह एक डायनेमिक एप्रोच होनी चाहिए। जब तक डायनेमिक एप्रोच नहीं होगी तब तक कोई चीज होने वाली नहीं है।

मैं एक दूसरी चीज की तरफ भी आपका ध्यान दिलाना चाहता हूं। जैसा कि गृह मंत्री जी ने कई बार कहा है कि चुनाव के दिनों में विदेशी पैसा आता है। उन्होंने इंक्वायरी भी करवाई। उन्होंने कहा कि इंक्वायरी में यह पता लगा है कि विदेशी पैसा आता है। उपाध्यक्ष महोदय, किसी भी देश के लिए यह बड़ी खतरनाक चीज है। हम तो मांग करते हैं कि इसके लिए एक हाई पावर कमीशन बिठाया जाना चाहिए और इसकी इंक्वायरी होनी चाहिए कि किन लोगों ने पैसा दिया है, किन देशों ने पैसा दिया है। यह चीज जनता के सामने आनी चाहिए क्योंकि यह बड़ी खतरनाक चीज है, इसके बिना हमारा डिफेंस और हमारे देश की सिक्योरिटी नहीं रह सकती है। यह सही है कि हम अमरीका से दोस्ती चाहते हैं, हम रूस से भी दोस्ती चाहते हैं, चीन और पाकिस्तान से भी दोस्ती चाहते हैं, हरएक से हम दोस्ती चाहते हैं लेकिन उसका मतलब यह नहीं है कि मास्को, वाशिंगटन या बाहर कहीं और से लोग हिन्दुस्तान में आकर इस प्रकार के गलत कार्य करें। मैं जानता हूं कि यहां पर अमरीका के 1500 पीस कोर वालंटियर्स हैं, टेक्निशियन्स, एजूकेशनिस्ट्स और फारेन एक्सपर्टस हैं जिनमें से कुछ लोग स्पाई का काम करते हैं। फारेन कोलाबोरेशन इतना ज्यादा है, हालत यह हो गई है कि हिन्दुस्तान में कई आर्गे[illegible]शन्स ऐसे हैं जो केवल अमरीका के पैसे से [illegible] हैं। सी० आई० ए० इतना ऐक्टिव है [illegible] लेने वालों को भी कई बार पता नहीं [illegible] कि यह सी० आई० ए० का पैसा है। [illegible] लाइफ के अन्दर अमेरिकन इन्फिल्ट्रेश[illegible]हिस्ता आहिस्ता जहर की तरह से आ[illegible] रहा है। इसको रोकना पड़ेगा।

इसी प्रकार से मास्को के बारे में भी कहूंगा कि वह भी यही कर रहा है। इस सम्बन्ध में मैं एक उदाहरण भी देना चाहता हूं। रायसेना पब्लिकेशन्स की तरफ से "पैट्रियाट" और दूसरी एक कनसर्न से "लिंक" निकलते हैं। मेरी निश्चित सूचना यह है कि पिछले 5 सालों में 50 लाख रुपया इन दोनों कन्सर्न्स के लिए रूस से आया है। मैं इसको साबित कर सकता हूं।.... (**व्यवधान**) ....

अध्यक्ष महोदय, मैं यह कहना चाहता हूं कि पिछले सालों में इन दोनों कन्सर्न्स को हर साल 15 लाख रुपये का घाटा हो रहा है। यह रुपया किस तरह से आता है ? इनका शुरू का क्या कैपिटल था, वह भी देख लीजिए। सन् 1958 में जब लिंक बिल्डिंग बनी और लिंक का अखबार चला तो इनका कैपिटल केवल दो लाख रुपया था। इसी प्रकार से रायसेना

पब्लिकेशन्स का जो दूसरा कन्सर्न है उसका भी शुरू में थोड़ा सा कैपिटल था। लेकिन आहिस्ता आहिस्ता अब 60 लाख रुपये का कैपिटल बन गया है। यह कहां से आता है ?

एक माननीय सदस्य : आप यह बात बाहर भी कहने को तैयार हैं ? ··व्यवधान···

MR. DEPUTY-SPEAKER : I will caution him about it. He is involving others by inference. After all, it is an inference. If there is proof, then that is a different matter.

SHRI PILOO MODY (Godhra): Even if he has not even so, he can speak.

श्री कंवर लाल गुप्त : उपाध्यक्ष जी, मैं यह कह रहा था कि वह किस तरीके से काम करते हैं। मैं उसका मोडस आपरेन्डी बताना चाहता हूं।

SHRI MORARJI DESAI : May I make a request that if the House tolerates allegations against some people, let it tolerate it against any other people as well. Why should people get excited about it ?

MR. DEPUTY-SPEAKER : When wild allegations are made, it is the duty of the Chair to stop him or ask for proof.

SHRI S. KANDAPPAN (Mettur): If the hon. Member is prepared to substantiate his case, he should be permitted to narrate it.

श्री कंवर लाल गुप्त : 'पैट्रियाट' 63 में शुरू हुआ। 13 लाख के कैपिटल से वह शुरू हुआ था लेकिन इन दोनों कन्सर्न्स ने 60 लाख रुपए खर्च किए। 15 लाख रु० सालाना इन दोनों कन्सर्न्स को घाटा हो रहा है। यह आता कहां से है? उपाध्यक्ष महोदय, बड़ी मजेदार बात तो यह है कि हर साल 15 लाख का घाटा होने के बावजूद शेयर होल्डर्स की संख्या बढ़ रही है। मोडस आपरेन्डी क्या है ? वह यह है कि डोनेशन के नाम से रुपया लिया जाता है। अरुणा आसफ अली जी के शुरू में 2 लाख रुपये जमा थे, अब 7 लाख रुपये जमा हैं। श्री इ० नारायणन जो कि इसके डाइरेक्टर और एडिटर हैं उनका डेढ़ लाख रुपया जमा है।

SHRI MORARJI DESAI : May I know how this is relevant to the debate ?

MR. DEPUTY-SPEAKER : That is what I also feel. When we are discussing the budget, he can bring in many other matters in a general discussion on the budget....

SHRI KANWAR LAL GUPTA : I can discuss anything.

MR. DEPUTY-SPEAKER : He is mentioning a particular concern and he is giving figures. If he feels that they are getting money from sources which are not Indian, then it is for him to approach the Government. As the Deputy Prime Minister has stated, it is absolutely irrelevant here.

SHRI KANWAR LAL GUPTA : I will conclude in five minutes.

अध्यक्ष महोदय, मेरा कहना यह था कि इस प्रकार डोनेशन के नाम से, शेयर होल्डर्स के नाम से, लोन्स के नाम से—काफी बोगस रुपया, जोकि रूस का है, अलग अलग नामों से जमा है। मेरा इतना ही कहना है कि इसको रोका जाना चाहिए। यहां पर 5 लाख रुपए की प्रिंटिंग मशीनरी रूस से आई है। मैं नाम भी बता सकता हूं। सरकार को भी इन्फार्मेशन है कि रूस से रुपया आ रहा है। हम चाहते हैं कि सी० बी० आई० के जरिए से इसकी इंक्वायरी हो क्योंकि कोई भी दूसरी एजेंसी इस चीज को नहीं निकाल सकती है। फेलो ट्रेवेलर्स भी इन कन्सर्नस के हैं जैसे केशव देव मालवीय। और भी दूसरे लोग हैं। ···(**व्यवधान**)···

MR. DEPUTY-SPEAKER : Please resume your seat. If you have certain information in your possession, as I have already observed it would be fair to all concerned if you pass on that information to the Government, to the concern-

[Mr. Deputy-Speaker]

ed department, because you are trying to probe into the proprietorship of newspapers. He cannot make inferences. Now he is making many allegations, positive allegations and he is mentioning the names of persons who are not here to defend themselves. It is totally irrelevant.

SHRI PILOO MODY : What is wrong with it ?

श्री कंवर लाल गुप्त : श्री उपाध्यक्ष जी, मैंने सरकार को भी इसकी इंफार्मेशन दी है। इसके अन्दर बीजू पटनायक और उनकी धर्म पत्नी ज्ञान पटनायक भी शामिल हैं। और भी बहुत से फेलो ट्रेवेलर्स इसके अन्दर हैं, मैं नाम नहीं लेना चाहता, लेकिन मेरे पास लिस्ट है। अगर आप देखेंगे तो आपको मालूम होगा कि क्या हो रहा है हमारे देश में। जब श्री के० डी० मालवीय यहां मंत्री पद पर थे तो साढ़े तीन लाख रुपये का रेन्ट एडवांस लिक बिल्डिंग के लिए दिया गया।···
·(**व्यवधान**)···· एक जर्मनी औरत है मिस्सेज एल० घोष ····(**व्यवधान**)····।

श्री अमृत नाहाटा (बाडमेर) : पूना के उस अग्रणी अखबार का सम्पादक महात्मा गांधी का हत्यारा गोडसे था। महात्मा गांधी की हत्या के एक महीने पहले बिड़ला ने 20,000 रुपया उस अग्रणी के अखबार को दिया था यह मैं चुनौती के तौर पर कहना चाहता हूं····(**व्यवधान**)····

श्री कंवर लाल गुप्त : आप बिड़ला जी को कहिये हमें कोई ऐतराज नहीं है आप के पास बैठे हुए लोग नाराज हो जायेंगे। उपाध्यक्ष महोदय, मेरा कहना यह है कि मैने बड़ा कंजरवेटिव एस्टिमेट दिया है ..(**व्यवधान**)

MR. DEPUTY-SPEAKER : Do you want this allegation and counter allegation ? This is not fair.

SHRI KANWAR LAL GUPTA : Why should I counter it ?

MR. DEPUTY-SPEAKER : Do you want this type of debate to continue ? I do not want that. Please stop here.

श्री कंवर लाल गुप्त : यह फैक्ट्स हैं डिफेमेशन नहीं है। डाक्टर बालिगा के नाम से भी रुपया जमा है।

श्री हुकम चन्द कछवाय (उज्जैन) : सरकार को पहले बतला दिया है और उस पर इंक्वायरी की जा रही है ····(**व्यवधान**)

SHRI TULSHIDAS JADHAV (Baramati) : On a point of order, Sir.

Rule 353 says :

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker.. .....".

What I want to know is whether he has given any intimation to you.

MR. DEPUTY-SPEAKER : No.

SHRI TULSHIDAS JADHAV : Then, he is not entitled to make any allegation against Mrs. Aruna Asaf Ali....
(*Interruption*)

MR. DEPUTY-SPEAKER : He has named certain persons who are not here to defend themselves. This point of order is very valid.

SHRI PILOO MODY : I want to know, in this House, if the Speaker or the Deputy-Speaker did anything to defend Mr. Bajaj.

MR. DEPUTY-SPEAKER : It is not a question of defence. That matter came up in the form of privilege motion before the House.

SHRI PILOO MODY : Mr. Bajaj was mentioned here in much the same way.

I want to know if the Chair did anything to protect Mr. Bajaj.

MR. DEPUTY-SPEAKER : I am not protecting anyone.

SHRI PILOO MODY : We want to expose all of them. (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order. I have to conduct the debate in

a dignified manner. The names should not be mentioned of those who are not present here. If their names are mentioned without any positive proof or anything else, it is not in order. He mentioned the name of Mrs. Aruna Asaf Ali; then, he mentioned the name of Mr. Malaviya. So far as this House is concerned, about those persons who are not present here, who formerly were holding some positions, if you make certain allegations, I am not going to permit them. I must keep the dignity of the debate.

SHRI TULSHIDAS JADHAV : Sir, you have got the right. It says :

> "Provided that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House....".

SHRI PILOO MODY : How is it derogatory to the dignity of the House?

SHRI TULSHIDAS JADHAV : Without giving notice to the Speaker, you cannot say like that.

MR. DEPUTY-SPEAKER : Please don't mention the names of persons who are not here to defend themselves. I gave you some latitude; you stop here.

SHRI P. K. GHOSH (Ranchi): This may be deleted from the records.... (*Interruption*)

श्री कंवर लाल गुप्त : अगर इस तरह से ज्यादा बोलेंगे तो मैं सब चीजें स्पष्ट करूंगा ।

SHRI N.K.P. SALVE (Betul): Sir, time and again, this question has arisen. I beg of you to give a ruling determining the precise scope of protection against defamatory allegations which people will enjoy who are not here in the House to defend themselves. You said that either the Member should have proof or he should give prior intimation. I submit there is no provision in this rule that if Members have any proof, they should be allowed to make an allegation. Therefore, I submit that it is exceedingly important that the precise scope of protection to those people who are not here to defend themselves may kindly be determined.

MR. DEPUTY-SPEAKER : He has raised an important point. Mr. Tulshidas Jadhav raised this point under rule 353. When I said, 'some proof', I did not mean 'with some proof in his pocket which is not verified'. These are allegations ....(*Interruptions*). The important aspect of this matter is that, if the name of a member or a person who is not in a position to defend himself, whether he belongs to bureaucracy or was formerly a Member of this House, is dragged in with all sorts of allegations, I think, it is deragatory to the dignity of the House and is unfair to the Member whose name is dragged in.

SHRI N. K. P. SALVE : In view of this ruling, I submit that the allegations made by the hon. Member regarding some of eminent public men may be expunged.

SHRI PILOO MODY : I seriously suggest to you that you do not take any particular stand on this subject and reconsider it and, if necessary, you may, even have a joint meeting....(*Interruption*). Let me finish. Today I find all of a sudden, because people of a particular hue are being named, all that hue and cry is being made in the House. Umpteen people have been named in this House before, who have not been.. ....

AN HON. MEMBER : Is he discussing your ruling, Sir ?

SHRI PILOO MODY : I am on his point of order. The names of umpteen people, who did not have an opportunity to defend themselves—members of the bureaucracy, for instance—have been mentioned before on the floor of this House....*Mr. Deputy-Speaker* : I have always protected....)Speakership is an entity whoever may be in the Chair at a particular moment....

MR. DEPUTY-SPEAKER : The names of members of services have been

[Mr. Deputy-Speaker]

mentioned, but we have always taken exception to it. When I said just now that this is the general practice here and the rule...... (*Interruptions*)

SHRI PILOO MODY : The rules of service do not permit them to defend themselves....

MR. DEPUTY-SPEAKER : I am talking of even those who are not present here.......

SHRI PILOO MODY : That means, the rest of the country.

MR. DEPUTY-SPEAKER : Let this House remember once and for all that we cannot use the position of privilege to attack those who are not in a position to defend themselves here. It is not correct to do it...

SHRI PILOO MODY : That means that only Ministers can be attacked personally. If that is the directive from you, then we shall be happy to follow it...

MR. DEPUTY-SPEAKER : Only if there is justification and not attack for attack sake. So far as the others are concerned, my ruling stands.

श्री कंवर लाल गुप्त : आपने कहा कि कोई एथेंटिक फैक्ट्स होने चाहिएं। मैं आपको बतलाना चाहता हूं कि 11 दिसम्बर सन् 1967 को मैंने सदन में एक सवाल पूछा था कि यह प्रिंटिंग पेपर सोवियट इम्बैसी कितने का इम्पोर्ट करती है जिसके कि जवाब में यहां पर बतलाया गया था कि सन् 1966 में 34,85,814 रुपये का पेपर इम्पोर्ट किया गया। इसमें दिसम्बर की फीगर्स इनक्लूडेड नहीं हैं। लगभग 36-37 लाख रुपये का या मोट तौर से समझ लीजिये कोई 38,00,000 रुपये का प्रिंटिंग पेपर रशियन इम्बैसी ने 1966-67 में इम्पोर्ट किया और मेरी इनफौरमेशन यह है कि अब की वह 40 लाख रुपये के ऊपर है। और आवश्यकता केवल पांच लाख की है। मोडस औपरेन्डी उपाध्यक्ष महोदय यह है कि यह लोग करते यह हैं कि मान लीजिये इन्हें श्री कोसीगिन की स्पीच यहां प्रेस में छपवानी है तो वह उस प्रेस को उस स्पीच की कापियां छापने के लिए प्रिंटिंग पेपर एक लाख कापियों के लिये देंगे हांलाकि दरअसल छपवायेंगे उससे केवल उसकी 5000 ही कापियां और प्रिंटिंग चार्जेज भी वह उस प्रेस को एक लाख कापियों के ही देंगे। इस तरीके से वह रुपये से भी उसे सबसिडाइज करेंगे और कागज से भी। आप दिल्ली के बाजारों में जाकर देखिये रशियन पेपर खरीद सकते हैं तो आखिर यह आता कहां से है? यहां कोई रशियन पेपर इम्पोर्ट नहीं किया जाता लेकिन बाजार में वह खरीदा जा सकता है। मैं मंत्री महोदय से चाहूंगा कि इसकी इनक्वायरी की जाय कि यह रशियन पेपर आता कहां से है? मैं रशियन पेपर्स का नाम भी लेता हूं। यह "लिंक" और "पैट्रियट" से भी आता है। इसके अलावा और दो तीन जगहें हैं, अगर मंत्री महोदय कहेंगे तो मैं उनके नाम भी उनको वतला दूंगा और मैंने बतलाया भी है। मेरा कहना यह है कि मैं किसी के ऊपर बेसलेस चार्जेज लगाने के हक में नहीं हूं, मगर यह कोई कांग्रेस या जनसंघ की बात नहीं है, कम्युनिस्ट पार्टी या दूसरी पार्टी का सवाल नहीं है। अगर मेरी पार्टी के अन्दर ऐसी बात हो तो उसे भी पूछा जाना चाहिये। कोई भी पार्टी हो, उसकी बात सामने आनी चाहिये क्योंकि यह देश का सवाल है।

मैं मानता हूं कि हम रूस से भी मित्रता चाहते हैं, मुझे मालूम है कि रूस ने काश्मीर के विषय में और दूसरी बातों में हमारा काफी साथ दिया है,

We crave for the friendship of Russia. और उतने ही उत्सुक हैं जितने हमारे फेलो ट्रैवेलर्स हैं। लेकिन सवाल यह है कि हमारी सरकार क्या करती है। उसको मालूम है कि यहां जो हो रहा है, और सभी जगह होता है, फिर मुझे नहीं मालूम कि वह क्यों बच जाते हैं। मेरा तो कहना यह है कि जो हमारे देश के रहने वाले लोग हैं उनके

खिलाफ सरकार कार्रवाई क्यों नहीं करती। वह आरोपों की इनक्वायरी कराये और अगर यह साबित हो जाय कि वह पैसा लेते हैं और इस तरह से दूसरे देश हमारे निजी मामलों में दखल दे कर हमारी पालिटिक्स को प्रभावित करना चाहते हैं, तो जो लोग पैसा लेते हैं उनके खिलाफ भी कार्रवाई होनी चाहिए और जो देते हैं, चाहे वह रूस हो या अमरीका हो, चाहे चीन हो या पाकिस्तान, उनके खिलाफ भी कार्रवाई होनी चाहिये। आपने क्या किया इस केस में आप ने माइल्ड प्रोटेस्ट नोट भेज दिया। इस तरह से कुछ होने वाला नहीं है। आपको लगता है कि कल रूस नाराज हो गया तो क्या होगा, अमरीका नाराज हो गया तो क्या होगा। मैं कहना चाहता हूं कि यह एक ऐसी चीज है जो देश को आगे नहीं ले जाने देती। हमें हथियार मिलें या न मिलें, हमें अनाज मिले या न मिले अमरीका से, लेकिन अगर एक विल-पावर सामने बैठे हुए लोगों में हो तो हमारा काम चल सकता है। वह आह्वान करें कि अगर अमरीका हमारी इज्जत खरीद कर हमको पैसा देना चाहता है तो हम नहीं लेंगे। मेरा तो कहना यह है कि हम भूखे रह सकते हैं, हम नंगे रह सकते हैं, हम लाठियों से मुकाबला कर सकते हैं अगर हमारे पास हवाई जहाज नहीं हैं, लेकिन अपनी इज्जत बेच कर हम कुछ नहीं लेंगे। हो सकता है कि मेरे ऐसा कहने में आपको हंसी लगे, लेकिन जब तक यह विल-पावर आप लोगों में नहीं आती तब तक हमारा काम नहीं चलेगा। हम अपनी इज्जत के साथ सौदा नहीं करेंगे।

मैं कहता हूं कि जो पैसा बाहर से आ रहा है, वह कहीं से भी आये, उसको रोकने के लिये कानून बनाया जाये, उसके लिये हाई पावर कमीशन बिठलाया जाये और उसकी एन्क्वायरी की जाये। जो भी इस तरह के लोग हों, चाहे वह हमारी तरफ के हों या सामने की तरफ के, उनको एक्स्पोज किया जाय और जो भी बाहर की सरकारें इस तरह से काम करती हैं उनको भी वार्निंग दी जाये कि हमें इस तरह की दोस्ती नहीं चाहिये।

इन शब्दों के साथ जो यह ऐन्टी पीपल बजट है, मैं उसकी मुखालिफत करता हूं।

SHRIMATI SUCHETA KRIPALANI (Gonda): The task before our Finance Minister in framing this budget was a very difficult one. He had to frame his budget against the background of recession in industry, growing deficit, unemployment and other economic difficulties. Therefore, the choice before him was very hard. It was in fact a dilemma. On the one side there was the need to balance the budget, and on the other side he was expected to give some impetus to the economic activity in an effort to revive our economy which has been dragging very badly of late. Two ways were open to him. One was the taking of very drastic steps, even revolutionary steps by which he could cut a new path, reorient the entire policy after taking into consideration the present situation and then go ahead with it. Or, to take a more conservative attitude, that is to devise some corrective measures to check the adverse trends in our economy, to check the imbalances and to suggest some remedial measures. The Finance Minister has taken the second course.

He has been able to provide some stimulus to industrial and agricultural production. He has given certain tax concessions, for instance, the discontinuance of the dividend tax, reduction of surtax and other marginal concessions. This he has done in an effort to give some kind of fillip to our lagging industry.

I am also very glad to note that of late there has been more and more realisation that food production is of prime importance, and we should do everything in our power to increase it. He has told us in his speech that they are taking steps to improve the fertiliser position and better the irrigation position. He has also tried to give some incentives to agro-based industries so that they can carry on research and with the help of the results thereof improve

[Shrimati Sucheta Kripalani]

agricultural production, both food crops as well as commercial crops.

The other step he has taken is to give support to export promotion. He hopes that by these measures our export industry will pick up and we will be able to find a bigger foreign market for our goods and will secure a better foothold for our products abroad.

As far as this goes, this is a good budget and we have nothing to criticise. It will help to create a good psychological climate. But the assessment of people who know about it better than myself is that all these measures will only have marginal benefit, not a substantial one, and that we will really not be able to pull out our economy from the depressed condition in which it is formed today. To the extent it is a revival-oriented budget, it deserves all our support.

The second problem before the Finance Minister was how to balance the budget. I am very glad to see that he has not gone out to tax on a high level. He has himself said that he has avoided major operations and contented himself only with minor ones. Not only that. The budget expresses an anxiety on his part to see that the incidence of tax does not fall on the common man except for two taxes which have to be criticised, the general tax on tobacco and the rise in the postal rates.

As far as the postal rates are concerned, the reason given is that there is a deficit of Rs. 22 crores and that our rates are comparatively less than those in other countries. This is his justification to raise the rates. It may be true that our postal rates compare well with other countries', say, UK, USA and USSR. But we have also to take into account what is the *per capita* income and economic conditions in those countries. In the conditions of our country, to raise even the price of the postcard will be to impose a levy impinging on the poor people. Therefore, may I appeal to the Finance Minister to reconsider this levy and and give some relief to the taxpayer ?

I am rather surprised to learn that there is a deficit of Rs. 22 crores in the postal department. This department is a commercial department. I appreciate that of late the pressure for giving more DA and higher salaries has been there. In spite of that, I am quite sure that if an effort is made to plug all loopholes, this 22-crore deficit could to a great extent be made up and perhaps the people will not have to be taxed to find this additional income.

Then I come to the most vexed and difficult problem of the gap of Rs. 290 crores. We all know the aversion of the Finance Minister to deficit financing. He has time and again given expression to it. But today he has not been able to cover this gap. The reason given is the impossibility of imposing a very heavy cut in governmental expenditure, particularly in view of the recessionary condition in our trade. If government orders are also cut, then industry will not be able to revise. That is the justification adduced.

Secondly, it is also said that we cannot cut our defence expenditure. I generally accept the argument, but while accepting the argument, I would like to say that in a budget of Rs. 4,000 crores, is it not possible to introduce some kind of saving of one or two per cent? If a saving of one or two per cent can be effected, certainly we can cover a certain amount of the gap. I know the Finance Minister is trying his level best to plug the loopholes. His name is not very popular with most of the departments at the moment for this very reason. But we have got so much used to wasteful expenditure. Take for instance, the vehicles attached to every department. I am more than sure they are misused, not always used for Government purposes. That is one area where we can certainly bring about economy. Like that there are several othre areas. If the Finance Minister gives full attention to it, this can be done. I am only sorry that efforts to cut wasteful expenditure has not been highlighted in the budget.

These are the few remarks that I want to make on the budget proper, but I would like to take this opportunity to draw the attention of the House and all leaders of the people to more basic and

fundamental issues that are before us. Twenty years have passed since we gained independence. In these twenty years we have made superhuman efforts to build up our economy. Therefore this is a proper time for an assessment and review of our grains and losses. I know that in these 20 years there has been considerable development. I do not want to go into the figures, everybody knows it, but at this moment of time our position is rather difficult. Our picture is one of marked deterioration not only in one aspect of life, but in various aspects of life to which I wish to draw your attention. The situation is such that it is causing concern to all people, not only those who are responsible for the Government, but also those in the opposition, and all right-thinking people who are concerned about the country. Therefore, it is time that we put our heads together and see in what way we can drag the country out of the morass in which it is landed.

Economically, where are we ? Our economy is suffering from acute recession. I will only quote a few figures from the *Economic Survey*. The *Economic Survey* says that all the industries are not suffering from recession, though the situation varies from industry to industry, but what is the over-all position ? The over-all position is that the rate of growth has been coming down systematically. In 1960 it was 8%, in 1965 it came down to 5 6%, in 1966 to 2.6% and in 1967 to 1.4%. It is a matter of great concern that our rate of growth, instead of being accelerated, is dwindling day by day.

I am more concerned about the symptoms that we see in our economic situation today. We devalued a few years back. What was the economic position, what was the situation then which made us take this drastic step ? There were high prices, there was deficit and we had to subsidise our imports. I am afraid the very same conditions are obtaining now. Therefore, I would like to know if a second devaluation is round the corner ? If a second devaluation is not round the corner, what steps are we taking ? I do not want to go into that devaluation, whether it was right or wrong, but we did not take the necessary follow-up steps, we shilly-shallied, we hesitated, we fumbled, and as a result, we did not take advantage of devaluation. Neither did our imports go down, nor did our exports increase. So, as a result, we did not gain anything.

Now, I would like to compare our steps after devaluation with those of England. England is one of the developed countries, one of the foremost countries in the world. It devalued, and what steps did they take in the wake of devaluation ? They cancelled important defence orders, they have withdrawn their army from various parts of the world, they have even gone to the length of suspending many of the health schemes initiated by the Labour Government itself. The Labour Government stands to lose by these measures, but they realised that the economic position was such that they had to take drastic steps, and they were not afraid of taking them. We did not do so.

We are suffering from chronic infilation. The inflation that is obtaining in the country is cost push, not demand push inflation. Cost is spiralling and is always going beyond the reach of the people. The remedy that lies with us is to check this cost inflation. The cost inflation must be arrested. This cannot be arrested by merely controlling money economy. So, what is to be done ? That is the trouble, disease and malady with our industries ? They are suffering from high cost of production, unsatisfied demand and sluggish exports. So, the greatest need of the hour is to examine the cost structure of the entire industrial economy, curb and control all purposeless and avoidable expenditure. All the other remedies that we may think of will only be palliatives and will not cure the disease. Our economy should be production-oriented. I cannot go into great details but I shall draw your attention to a few salient points. We have huge public sector factories and they have surplus capacity. At the moment our steel mills are working at fifty per cent of their capacity. Yet we are putting up another steel factory at a huge cost; all the other three factories do not cost as much as the estimated cost of this steel factory. To the extent

[Shrimati Sucheta Kripalani]

there is unutilised capacity of our capital is locked up. We are not getting any return on that capital. Similarly, there is the Bhopal Heavy Electricals. We are not getting returns from it for years together. What is the impact of that on the cost structure ? Units with heavy idle capacity mean high depreciation element in the cost. Cost can never come down unless our factories work to their full capacity. Therefore, we should not go for huge and gigantic schemes; we should go in for more modest schemes yielding quick returns.

The other difficulty in our industry is low productivity of the labour. We have followed a liberal policy towards labour. I want the labour to get its due. But we must recognise that in a planned economy there are certain implications; it presupposes regimentation and control, both in production and distribution. We cannot allow this kind of low productivity to continue. There is dissatisfaction among labour—strike, discontent and trouble all the time. I am all for giving incentives to labour but we must find out ways by which labour can give full work so that our production can go up. Of late, the cost of transport and fuel had also increased steadily and all that has fallen on the cost of production. The credit policy was also wrong. We were trying to squeeze credit for industry but at the same time we were unable to control the black money that was in circulation. We did not, therefore, get much benefit out of our credit squeeze policy.

I have to race against time. I now come to a very important matter—foreign aid. What is its significance ? Tied foreign aid does not mean aid. We can as well change its nomenclature and call it foreign purchases; that is to say, we purchase foreign goods. We have no freedom to buy goods in cheap markets; we cannot purchase goods from any market we like. As a result we have to pay heavy cost which also falls on the cost of the product. We are paying a very heavily cost for foreign technical know-how. Secondly, we also acquire foreign know-how when we need not so, because in many cases we could with some search have found people in India who had this know-how. Of course we have progressed by these means but perhaps we have paid much more than we should have ordinarily paid and the burden has fallen on the cost.

Today we do not know how to meet our debt obligations. In a recent book published by Shri Manubhai Shah, he gives the quantum of debt which we have to pay :

> "An important factor responsible for pressure on the balance of payments of the developing countries has been the heavy debt servicing obligations incurred on account of the terms on which foreign assistance is being given to these countries. For example, during the five years of India's Third Five Year Plan, interest payments and capital repayments which India has to make on account of external debts have been estimated at Rs. 573 crores. (During the Fourth Five Year Plan of India, these debt obligations are expected to rise to Rs. 1,450 crores.) It is estimated that after devaluation of the rupee, the total credits outstanding up to March 31, 1967, in terms of rupee will be Rs. 71 billion and will need to be repaid in a period of 20 years."

How are we to develop ? The UNCTAD Secretariat has brought out a document on debt servicing and they say that by 1975 the condition will be such that whatever foreign aid we get, the entire amount will have to be repaid by way of debt servicing. I shall quote only one line from that paper :

> "Assuming a continuation of lending on present average terms it has been estimated that if the volume of gross lending to developing countries were maintained constant at its current level, net lending would fall nearly to zero by 1975 and turn negative thereafter."

What are we to do ? We can repay debts in goods and that will give a fillip to our industry and also help us meet our debt servicing obligations as we received debt in goods it is but fair that we pay back in goods.

I am glad that at last we have recognised the importance of agricultural production. I should also like to warn that every year will not be a good year. This year we expect a 20 per cent increase in production. That is really the resaon for looking forward to better times. In India every other year had been a bad year. If the next year is a bad year, what is the outlook ? Therefore, we should concentrate our energies on agricultural production. I wish we had realised this fifteen years ago so that by this time we were free of this trouble of food problem.

The national income has increased but the *per capita* income has increased marginally, hardly, any. Our policy, our objective about distribution of wealth has not been fulfilled. There is concentration of wealth. We are having a separate debate on that. I do not therefore wish to touch upon it now. In the field of education, indiscipline and chaotic conditions prevail. Why ? Because these boys who are getting education today do not know what their future is. Without any healthy outlook for the future, there is discontent among them and that finds expression on all kinds of indesirable activities. It leads to lawlessness. The law and order situation has certainly deteriorated. Our weakness is taken advantage of by our neighbours. Small incidents are taking place. Cylon is coming in, Burma is sometimes threatening and Pakistan is sometimes threatening. It is because the Centre is weak. When there is a weak centre they can afford to come and grab areas that lie near them. Worst of all, the political situation is bad. We were perhaps the only country in this part of the world where we have been maintaining democratic traditions and we felt that our democracy had a certain amount of vitality. But after the last general elections, we see democracy tottering. The politicians are showing such cynical disregard for all democratic principles and parliamentary conventions that one does not know where this will all lead to. These things are done by those who are responsible for maintaining parliamentary democracy. The custodian of Parliamentary democracy are subverting the parliamentary institution. I refer the latest incidents in Bengal and Punjab.

After twenty years of independence, in spite of certain progress, these are the various difficulties in which we find ourselves. I expected that our budget will not be merely an exercise in finance and money but that our Finance Minister would give new direction to our policies. We are passing through a severe crisis and I thought that the President's speech and the Finance Minister's budget speech would give purposeful direction to the country. There are forces of disintegration and disruption and lawlessness and economic recession and unemployment. The entire situation looks bad and complicated. In this situation, we need leadership to give direction and implement policies with a firm hand. Unpleasant decisions do not matter in the present situation. In this situation of crisis, unpleasant decisions have to be accepted and we must all honestly implement them. I do no find this in the Budget. The budget is good enough but the situation is exceedingly difficult and much more complex and at such a time a small gesture was not adequate: we expected a real policy direction.

This morning, Sir, a note of warning has come. I read in the newspapers a report by Mr. Gunnar Myrdal. He is not only a noted world economist but also a great friend of India. What he has said in this report is that he feels that Indian economy as well as Asian economy has come into a position of stagnation, and stagnation of a more permanent nature. He then goes into the details of it. I would urge upon the leadership today to note carefully what he says and to take time to think of giving a new direction to take the country out of the sorry state of affairs so that we can get out of it and really march towards progress and prosperity.

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, जिस परिस्थिति में यह बजट हमारे

[श्री भोगेन्द्र झा]

सामने रखा गया है और जिस के बारे में पिछले बरस से शोक की गाथा गई जाती रही है, मैं चाहता हूं कि हम उस परिस्थिति पर थोड़ा विचार करें। वित्त मंत्री ने पिछले साल बजट पेश करते हुए जिन सवालो का जिक्र किया था, इस साल भी उनका जिक्र किया है। इस लिए हम में से बहुत से सदस्य सहानुभूति के आंसू बहाते हैं कि हमारा देश दोहरे रोग से ग्रस्त है। एक तरफ सुस्ती का रोग और दूसरी तरफ मुद्रा-वृद्धि का रोग। यह जाहिर करने का प्रयत्न किया जाता है कि जैसे ये दो अलग अलग तरह की बीमारियां हैं और जैसे दोनों आसमान से टपक पड़ी हैं।

जब वेतन-भोगी कर्मचारियों पर चोट करने की जरूरत पड़ती है, तब सरकार की ओर से मुद्रा-वृद्धि का नारा दे दिया जाता है और जब करोड़पतियों को सहूलियत देने की जरूरत होती है, तो सुस्ती का तर्क बताया जाता है। मैं समझता हूं कि सदन को इस सवाल पर विचार करने की जरूरत है। उनसे कुछ आशा करना तो शायद फिजूल मालूम होता है, लेकिन मैं अर्ज करना चाहता हूं कि हमारे वित्त मंत्री जरा सोचें कि क्या यह बजट उन दोनों बीमारियों में से किसी को पहचान पाता है—इलाज की बात तो बहुत दूर की है, लेकिन क्या बीमारी की पहचान भी हो पाई है, क्या यह पता चला है कि किस वजह से बीमारी पैदा हुई।

हमारे यहां यह स्थिति है कि चूंकि सामान की कमी है, खरीदने वाले ज्यादा हैं, रुपया ज्यादा है, इसलिए कीमतें बढ़ रही हैं, मंहगाई हो रही है, यह गाना लगातार पन्द्रह बरसों से इस सरकार के लोग, मंत्री लोग, गाते आए हैं। यही गाना देश के अखबार गाते आ रहे हैं और आकाशवाणी गाती आ रही है। सुस्ती के बारे में आज यह कहा जा रहा है कि सामान बढ़ गया है, बहुत सा सामान फाजिल हो गया है, उपभोक्ता कम है, खरीदने वाले की क्रय-शक्ति नहीं है, इस लिए सुस्ती आ गई है, चार सौ के करीब कारखाने बन्द हो गए हैं, चार लाख के करीब श्रमिक बेकार हो गए हैं।

14.57 hrs.

[SHRI G.S. DHILLON *in the Chair*]

आम तौर से पूंजीवादी अर्थतंत्र की स्थिति यह रही है कि सामान ज्यादा हो, खरीदने वाले कम हों, तो सामान सस्ता हो जाता है, लेकिन हमारे यहां जो सुस्ती है, उसमें यह बात नहीं है। यहां पर सामान ज्यादा हो गया है—सरकार की तरफ से भी कहा गया है कि सामान ज्यादा हो गया है, खरीदने वाले कम हैं, कारखाने बन्द हो रहे हैं, श्रमिक बेकार हो रहे हैं, लेकिन उस सामान के दाम बढ़ते जा रहे हैं, उसके दाम नहीं घटते हैं। इसके साथ ही जब दूसरी तरफ सामान का दाम बढ़ा, तो चीजों की कमी और लोगों की क्रय-शक्ति में वृद्धि की बात भी कही गई है।

पिछले साल वित्त मंत्री ने कहा था कि हम किसी को मंहगाई भत्ता नहीं देंगे। इस बार भी जब वह पूरा मंहगाई भत्ता नहीं रोक सके, तो उन्होंने आरजू-मिन्नत की है कि केन्द्रीय कर्मचारियों का जो बकाया है, उसको वे न लें और वे उसको उनके जिम्मे छोड़ दें। मैं चाहता हूं कि हम समझें कि यह रोग क्या है और उसकी वजह क्या है। वित्त मंत्री एडम स्मिथ, मार्शल और केंज को पढ़ते होंगे, लेकिन भारत के अर्थ-तंत्र का रोग उससे आगे चला गया है; उनसे उसका इलाज नहीं हो सकता है। वह रोग क्या है? विकासशील देश, पिछड़ा देश जहां पूरा उद्योग बढ़ नहीं पाया है, पिछड़ी अवस्था में है, उसी अवस्था में यहां इजारेदारी कायम हो गई। लगभग सभी उद्योगों में, लगभग सभी सामानों के उत्पादन में एकाधिपत्य कायम हो गया है एकाध परिवार का या कुछ गिरोहों का एकाधिपत्य कायम कर के वह नया कारखाना उस उद्योग में खुलने नहीं देते। अगर कोई नया हिम्मत करता है तो उसे वह दिवालिया बना देते हैं कुछ वर्षों के अन्दर और

कीमतों को एक हिसाब से वह तय करते हैं। उसमें कोई कारखानेदार अगर चाहे भी कि मुनाफा ज्यादा होता है और वह कीमत को कम करे तो यह इजारेदारों का गिरोह उसे होने नहीं देता। इस तरह से कृत्रिम ढंग से वह कीमतों को ऊंचा रखते हैं, नये कारखाने को आने नहीं देते हैं। इस सरकार की भी हिम्मत नहीं है कि वह उन उद्योगों में कारखाना खोले जिन उद्योगों में वह इजारेदार नहीं चाहते। हम सभी जानते हैं कि बिरला चूंकि हिन्दुस्तान मोटर्स के मालिक हैं इसलिए सरकार की शक्ति के बाहर बात हो गई कि वह नया मोटर का कारखाना खोले। दस वर्षों से यह योजना पड़ी हुई है। 46 टैंडर्स पड़े हुए हैं। 7 हजार में कार बिक सकती है। लेकिन पूरी सरकार की ताकत नहीं है, हमारे प्रधान मंत्री की भी ताकत नहीं है कि वह कह दें कि इस कारखाने को हम चालू करेंगे क्योंकि यह बिरला का हुक्म है कि कार हम ही बेचेंगे। जो भी कीमत तय करेंगे लोगों को लेनी पड़ेगी जितनी भी घटिया किस्म की कार बना कर देंगे लोगों को लेनी पड़ेगी। और हर एक मामले में यही बात है। तो देश में इजारेदारों का कब्जा इस तरह हो गया है। वह नये कारखाने को बनने नहीं देते। मध्यम वर्ग में वह ताकत नहीं है कि गिरोह में आकर कोई नया कारखाना खोलें। इसलिए एक नया संकट पैदा हो गया है कि वह हाकिम हुक्काम हों, वकील या डाक्टर हों और चाहे मैं समझता हूं कि वह इस सदन के माननीय सदस्य भी हों, अगर वह पैसा कुछ उनके पास बचता भी है तो वह उससे जमीन खरीदते हैं। यह हिम्मत नहीं है कि दस बीस का गिरोह कोई छोटा सा कारखाना खोल दें क्योंकि इजारेदारों के मुकाबिले में वह जानते हैं वह टिकेंगे नहीं। कुछ सालों में ही दिवालिया हो जायेंगे। कारखाना बेचकर वापस आना पड़ेगा। सरकार कहती है कि हमारे यहां जमा करो। हम दस साल में दुगुना देंगे। लेकिन वह देखते हैं कि तब तक उस रुपये की कीमत चार आने हो जायेगी इसलिए इन के यहां पैसा जमा करेंगे तो वह 25 प्रतिशत ही रह जायेगा, 75 प्रतिशत गायब हो जायगा। तब लोग समझते हैं कि जमीन में जमा करो, कहीं जमीन खरीद लो। खेती करने के लिए नहीं, उपज बढ़ाने के लिए नहीं बल्कि कैसी भी जमीन खरीद लो। जमीन कैसी भी हो, उसकी कीमत बढ़ती चली जायगी। ऐसी एक गैरहाजिर जमींदारी की प्रथा शुरु हो गई है और अधिकांश में हम लोग इसके शिकार हैं। हमारे हाकिम हुक्काम इसके शिकार हैं। जो विदेशी दूतावास में रह रहे हैं बीस बीस वर्षों से वह भी जमीन खरीद कर रख रहे हैं क्योंकि वह समझ रहे हैं कि बुढ़ापे में सुरक्षा का एक सहारा वही है क्योंकि इजारेदार लोग इजाजत नहीं देते हैं और कहीं रुपया लगा कर कोई कारखाना वगैरह खोलने की। इसीलिए यह नया मध्यमवर्गीय तबका भूमि-सुधार के खिलाफ हो जाता है क्योंकि वह न तो खेती करेगा और न अपनी संतान को खेती के लिए तैयार करेगा लेकिन अपनी जमीन लेकर रख देगा कि बुरे दिन के लिए वह जमीन हमारा सहारा होगी। इसीलिए एक नये किस्म की हालत पैदा हो रही है, खेतिहरो के हाथ से जमीन निकल रही है और खेती न करने वाला तबका जमीन पर मिल्कियत बढ़ाता चला जा रहा है क्योंकि उसे पैसा लगाने का उद्योग के अन्दर कोई सहारा दिख नहीं रहा है। अगर कोई इक्का दुक्का हिम्मत करता है तो उसे बीच में ही कुंठित होना पड़ता है। हमारे देश में हजारों कारखाने इस तरह के हैं कि जो 12 आने, 14 आने पूरे हो सके, लेकिन उसके बाद आगे नहीं बढ़ सके। 16 आने भी पूरे हो गए लेकिन उसके बाद करोड़पतियों के, इजारेदारों के दबाव से उत्पादन वहां नहीं हो सका।

15 Hrs.

हमारे यहां अशोक पेपर मिल में लगभग 8 करोड़ रुपया लग गया, फ्रांस से साढ़े तीन करोड़ रुपये का कारखाना आया। कारखाना बन कर तैयार है, डालमिया का हुक्म हुआ बिहार सरकार को कि इस को मत बनने दो, कागज

[श्री योगेन्द्र झा]

की इजारेदारी हमारी है। बिहार सरकार इस पर झुक गई। बीच में जो संविद सरकार आई उसने तय किया कि इसको अपने हाथ में ले लेंगे लेकिन अभी जो कठपुतली सरकार कायम की है हमारे गृह मंत्री महोदय ने बिहार के अन्दर उसने कहा कि हम नीलाम करा देंगे। कागज विदेश से आता है। कागज का किस्सा दूसरे सन्दर्भ में अभी हमारे माननीय मित्र गुप्ता जी कह चुके हैं। वह कागज विदेश से आता है लेकिन विदेशी मुद्रा बचाने के लिए भी, चूंकि डालमिया का हुक्म है इसलिए कागज का बना हुआ कारखाना भी चालू नहीं हो सका।

मैं इस पृष्ठभूमि में यह बात उठा रहा हूं कि देश में पच्चीसों लाख ऐसे आदमी हैं कि जो दस हजार, पन्द्रह हजार 20 हजार, 25 हजार या लाख दो लाख रूपया जो भी जायज या नाजायज तरीके से उन्होंने कमाया हुआ है, वह लगा सकते हैं गिरोह में मिल कर उद्योगों में लेकिन वह समझते हैं कि हम इस में कुछ कर नहीं सकेंगे। इस इजारेदारी को जब तक नहीं तोड़ा जाता है देश में बड़े पैमाने पर उद्योग नहीं बढ़ेगा और तब तक सप्लाई और डिमांड का कानून पूंजीवाद का आर्थिक कानून जो है वह, लागू नहीं हो सकेगा इसलिए कि पैदावार को वह कम कर देते हैं। लोगों की क्रय शक्ति घटी तो वह पैदावार को कम कर देते हैं और कम कर के दाम को बढ़ा देते हैं। कम ही पैदा करके वह मुनाफा को बढ़ा लेते हैं। यह इजारेदारों की करामात है। सरकार इस से मुकाबिला कर सके तो संभव है देश के औद्योगीकरण की तरफ हम बढ़ सकें और तब जो अभी सुचेता जी रोई हैं कि हमने बड़े कारखाने खोल लिए लेकिन उसका उत्पादन बेकार पड़ा है इस रोने की जरूरत नहीं पड़ेगी। मशीन बेकार पड़ी है, इसलिए नहीं कि 55 करोड़ के देश में उसकी जरूरत नहीं है, बल्कि इसलिए कि लोगों के पास उसको इस्तेमाल करने की ताकत नहीं है इसलिए आज जो हमने सौभाग्य से ऐसी विशाल मशीनें पैदा करने वाले कारखाने तैयार किये उन को इस्तेमाल करने की ताकत हम लोगों में दे नहीं पाते हैं। सरकार कहेगी कि लोग करें, हम क्या करें इसमें? लेकिन लोग करेंगे किस बूते पर जब कि देश का अर्थ तंत्र मुट्ठी भर लोगों के हाथ में है। मैं इक्के-दुक्कों की बात नहीं करता हूं इसलिए कि इक्के दुक्कों से कुछ होने वाला नहीं है। अगर देश की गाड़ी ठीक चले तो इक्के दुक्के लोक टिकेंगे नहीं, उस से देश की प्रगति की रफ्तार बन्द नहीं होगी। लेकिन सारा अर्थ-तंत्र बिका हुआ है, सारी सरकार बिकी हुई है और दुर्भाग्य की बात है कि हमारा सदन उस असर से बाहर नहीं है। देश के कुछ करोड़पति पूरे बैंकों पर कब्जा किए हुए हैं। मेरे सवाल के जवाब में वित्त मंत्री ने कहा था कि कुल 41 करोड़ रुपया देश के प्राइवेट पूंजी वालों ने बैंकों में लगाया हुआ है। कुल उनकी पूंजी 41 करोड़ की है लेकिन उनके हाथ में 35 सौ करोड़ रुपया है और अब वह लगभग 4 हजार करोड़ हो गया है। वह पब्लिक का रुपया है जो लोग जमा किए हुए हैं, नौकरी पेशा करने वाले, मजदूरी करने वाले और कई इलाकों में किसान भी ताकि वक्त पर यह रुपया हमारे काम आयेगा। यह 4 हजार करोड़ रुपया उनके हाथ में आ गया है जिस रुपये से जिस समय भी वह चाहेंगे दाम गिरा देंगे, जिस समय चाहेंगे बढ़ा देंगे। और वित्त मंत्री पता नहीं समझ कर के या नासमझी में कहते हैं जूट का भाव गिरा, ईख का भाव गिरा, कपास का भाव गिरा, हम सभी जानते हैं कि जूट के इजारेदार मालिक लोग, जब जूट बाजार में आता है, बाजार को मंदा कर देते हैं। जूट के छोटे छोटे व्यापारी कलकत्ते में और और दूसरी बड़ी बड़ी जगहों में कैम्प लगाते हैं, पड़े रहते हैं इजारेदार कहते हैं कि जरूरत नहीं है। दस रोज, पन्द्रह रोज किसान गाड़ी लिए हुए बैठा रहता है, बैलों को खिलाता है, खुद खाता है और आखीर में मजबूर हो कर जो 60 रुपये के भाव पर बेचने के लिए आया था वह 15-20-25 या 30 रुपये में उसके हाथ बेचकर वापस चला जाता है।

उपज से उस का कोई सम्बन्ध नहीं है। जो बैंकों के मालिक हैं, जो थोक बाजार के मालिक हैं, जो दश के व्यापार के मालिक हो गए हैं, उनके हाथ में यह चीज हो गई है। इसीलिए जहां पांच साल पहले जूट की जो पैदावार थी वह पिछले साल उस से कम पर आ गई है। पिछले साल दाम जो बढ़ा वह इसलिए कि जूट की मिलें जब बन्द होने लग गईं तो मिल वालों ने दाम बढ़ाया तब बढ़ा। इस साल किसान ने जूट बोया और फिर ज्यों ही नया जूट बाजार में आया उसका मूल्य घटा कर आधा कर दिया गया।

अभी वित्त मंत्री खुशी मना रहे हैं कि कीमतें कुछ नीचे आ रही हैं। अभी कीमतों में कमी का कारण यह है कि जहां तक अनाज का सवाल है किसानों से सस्ते दर पर लूटने का वक्त है इसलिए अभी यह इजारेदार चाहते हैं कि कम दाम पर उनके हाथ में यह आये। लेकिन जब बैंकों के गोदामों में वह गल्ला चला आयेगा तो यह निश्चित है कि महीने दो महीने के अन्दर वह दाम फिर बढ़ायेंगे जब किसान के हाथ से निकल जायगा। गांवों में जो बड़ी बड़ी जमीनों के मालिक हैं, जिन के पास रुपया है, वह अपने पास में उसको रख सकेंगे लेकिन साधारण किसान नहीं रख सकेंगे। उन को लगान देने के लिए, कर्जा देने के लिए, कपड़ा खरीदने के लिए, जिन्दा रहने के लिए वह गल्ला बेचना ही है। यह सस्तेपन का सबूत नहीं है। यह कृत्रिम सस्ती है और वह कृत्रिम महंगी है। इस मौके पर यह आशा की जाती थी कि हमारे वित्त मंत्री उस सवाल को छूएंगे। पिछले साल बजट के वक्त उन्होंने कहा था कि रुपये की बढ़ती हो गई है इसीलिए हम सन्तुलित बजट पेश कर रहे हैं। जो सन्तुलित बजट हमारे सामने आया वह हम सभी जानते हैं। उन्होंने वादा किया था, कई सदस्यों ने याद भी दिलाया है, कि वह नोट नहीं छोपेंगे। लोगों को भ्रम हो जाता है और शायद वित्त मंत्री को खुद भी भ्रम हो जाता है कि वह बड़े मजबूत हैं। लेकिन हम जानते हैं कि वह मजबूत हैं जहां पर कर्मचारियों को मंहगाई भत्ता देने का मामला है, वह मजबूत हैं जहां पर आम जनता पर टैक्स लगाने का मामला है लेकिन वह बहुत ही दब्बू और बुजदिल हैं जहां करोड़पतियों से टक्कर लेने का मामला आता है। इसीलिए वादा किया था कि हम नोट नहीं छापेंगे लेकिन 300 करोड़ छाप कर रख दिया। कम से कम इस वादे के नाम पर अगर वह मजबूती कुछ भी होती तो आज वह नया बजट लेकर हमारे सामने नहीं आते, अपना इस्तीफा लेकर आते कि अपना वादा हम निभा नहीं सके, हमने नोट छाप दिया, इसलिए हम इस्तीफा देते हैं। पिछले साल 300 करोड़ छापा और इस साल कहते हैं कि 290 करोड़ छापेंगे। जब कुछ छापने को नहीं कहा था तब तो 3 सौ करोड़ का छापा और और अब की 290 करोड़ छापने को कहा है तो पता नहीं इसका अन्त कहां पर होगा? लेकिन जहां तक बजट का सवाल है यह बजट जो हमारे सामने है, इसका मुख्य रूप क्या है, इसका मुख्य चरित्र क्या है। मेरा सदन से आग्रह है कि इस सवाल पर विचार करें यह बजट देश के विकास को रोकने वाला है, यह बजट योजना विरोधी है, यह बजट विश्व बैंक के इशारे पर तैयार किया हुआ बजट है।

पिछले साल 1172 करोड़ रुपये योजना के मद में रखे गये थे, इस साल 1179 करोड़ रुपये रखे गये हैं, यानी 7 करोड़ रुपये की बढ़ती दिखाई गई है, जबकि 14 परसेन्ट की मंहगाई में बढ़ती हो गई है। अगर इसका हिसाब लगाया जाये, तो पिछले साल से लगभग 200 करोड़ रुपया की कमी का योजना मदवाला बजट है। अब कहते हैं कि यह जो 140 करोड़ रुपया हम बफर स्टाक बनाने के लिय खर्च कर रहे हैं, अन्न भंडार बनाएंगे जिसमें 35 लाख टन विदेशों से आने वाला अनाज भी शामिल है, वह सारी रकम भी योजना-मद में आ जायेगी। आज का जो पूंजीवादी अर्थ शास्त्र है, उसके मुताबिक भी यह बात नहीं कही जा सकती। यह वित्त मंत्री का अपना अनर्थशास्त्र है। ये

[श्री भोगेन्द्र झा]

कहते हैं कि खाद्यान्न की जो रकम है, वह योजना मद के लिये दी जा रही है, लेकिन हो क्या रहा है जो 140 करोड़ रुपया अन्न भंडार बनाने के लिय ले रहे हैं, उसमें से 107 करोड़ रुपया तो सबसिडी का ही छीन रहे हैं। ऊपर से तो उपभोक्ता देखे कि हमारी जेब में 140 करोड़ रुपया दे रहे हैं, लेकिन नीचे से उसकी पौकेट मार कर 107 करोड़ रुपया छीन रहे हैं।

मैं यह बात स्तष्ट रूप से कहना चाहता हूं कि हमारे वित्त मंत्री जी ने अपने इस बजट के द्वारा एक बहुत ही गंभीर खतरे की घंटी बजा दी है—देश के करोड़-पतियों को, इजारेदारों को 85 करोड़ रुपये की करों में छूट दी गई है और दूसरी तरफ आम जनता पर 81 करोड़ रुपये के नये करों का बोझ लाद दिया गया है। शायद आम जनता बहुत पैसेवाली हो गई है, इसीलिये 81 करोड़ रुपये के नये टैक्स लगाये गये हैं। करोड़पति लोग बड़े दरिद्र हो गये हैं, इसलिये उन को 85 करोड़ रुपये की छूट दी है, लेकिन करों की बढ़ोत्तरी का जो एलान किया गया है, उसमें एक एक्सपेंडिचर टैक्स उन पर लगाया गया है, जिससे तीन लाख रुपये की आमदनी होगी—यह क्या मजाक है, अगर आप इसको भी छोड़ देते, अगर इस का भी कर दान कर देते, तो बेहतर था। वास्तव में देखा जाये, तो यह बजट बड़े पूंजीपतियों का बजट है, इजारेदारों का बजट है। लेकिन अगर देश के इजारेदारों का ही होता, तो भी बात समझ में आ सकती थी जैसे मैंने कहा कि हिन्दुस्तान मोटर्स अगर बिरला का ही होता, तो भी मैं समझ सकता था कि आज नहीं तो कल यह धन भारतीय जनता का होगा। लेकिन उसमें "नेफील्ड" की साझेदारी है, उसके बहुत से पुर्जे ब्रिटेन से आते हैं और इस तरह के देश में दो हजार विदेशी साझेदारी के काम कायम हो गये हैं। इस विदेशी पूंजी ने हमारे देश की लगाम को इस तरह से कस दिया है कि आज भी टाटा की मजाल नहीं है कि अपने 501 को लेकर सनलाइट का मुकाबला कर सके, हम्माम को लेकर लक्स का मुकबला कर सके। हमारे इजारेदारों की आज हिम्मत नहीं है और वे विदेशियों के सामने समर्पण कर रहे हैं साझेदारी कर रहे हैं। एक तरह से दोगला पूंजीवाद देश में खड़ा हो गया है जो देश के कल-कारखानों को बढ़ने नहीं दे रहा है। इस स्थिति में अगर ये बैंकों को हाथ में नहीं लेते हैं इजारेदारों को तोड़ते नहीं तो देश का औद्योगीकरण नहीं होगा। तो बाजार पर नियंत्रण नहीं कर सकते हैं अगर बाजार पर नियंत्रण नहीं कर सकते हैं तो भाव इनके हाथ में नहीं रहेगा। इस देश में फसल चाहे अच्छी हो या बुरी, जब भाव गिरने का वक्त आयेगा, बैंक मालिक इसका फायदा उठा जायेंगे, चुराया हुआ रुपया, जो कि तीन-चार हजार करोड़ रुपये के लगभग है, वह सामने आ जायेगा अगर मोरारजी भाई कुछ ऐसी व्यवस्था करते कि यह चुराया हुआ काला रुपया ऊपर आ जाता तो भी मैं समझ सकता था लेकिन इस बजट में उसका कोई जिक्र नहीं है, अब क्या होगा कि वे इस चोरी के रुपये से बाजार में गल्ला खरीदेंगे और इस तरह से उस के भाव को गिरने नहीं देंगे। उसको ऊंचा कर देंगे। इसलिये जब तक ऐसे रुपये पर अंकुश नहीं लगेगा, आप इस में सफल नहीं हो सकेंगे। आप बैंक के रुपये पर सामाजिक नियंत्रण कर रहे हैं, जिसका एक ही मकसद है—गांव के जमीदारों को पूंजी देना, ताकत देना, जो गरीब खेतीहरों को, खेत जोतने वालों को बेदखल कर देंगे, उनको वहां से निकाल देंगे इस तरह से गरीबों की जमीनों को छिनवाकर, जमीदारों को ट्रैक्टर दे कर, अच्छा बीज देकर, खाद दे कर आप पैदावार कराना चाहते हैं लेकिन इस में भी 20 वर्ष लग जायेंगे। दूसरी तरफ अब किसान बेदखल होना बरदाश्त नहीं करेगा। देश में अशांति फैलेगी औ रइस तरह से क्रय-शक्ति बढ़ाने का सवाल बाजार का सवाल भी हल नहीं होगा इन मुट्ठी भर जमींदारों को इजारेदारों को बरदाश्त नहीं किया जायेगा। आज यह हालत है कि कल-कारखाने बन्द होते

जा रहे हैं, जब नये कारखाने खुलेंगे तो उनकी क्या हालत होगी? इस लिये आज स्थिति यह है कि जब देश की तीन-चौथाई से अधिक आबादी देहातों से है, तो कारखाने का सामान तभी बिकेगा जब पैसा उनकी जेब में जाय उनकी क्रयशक्ति बढ़े जोत की जमीन पर उनका स्वामित्व हो उनकी जमीन में अच्छा बीज पड़े, उनके लिये पानी की व्यवस्था हो आपने खाद के नाम पर जो छूट दी है, उसका लाभ इजारेदारों को मिलेगा, गरीब किसानों को नहीं मिल सकेगा।

आपने इस बजट में कहा है कि इस समय जो बड़ी योजनायें चालू हैं, हम उसी से काम चलायेंगे, यानी नई बड़ी योजनाओं को हाथ में नहीं लेंगे, छोटी योजनाओं पर ही ध्यान देंगे। उपाध्यक्ष महोदय, बड़ी योजनाओं के सम्बन्ध में ये अगर कहते हैं कि कुछ ही योजनायें हम इस साल में पूरी कर लेंगे तब भी थोड़ा सब्र होता। लेकिन, हम ऐसा समझते हैं कि गन्डक योजना, पश्चिमी कोसी योजना, नागार्जुन सागर योजना, तुंगभद्रा योजना—ऐसी योजनायें हैं जो देश को खुशहाली प्रदान कर सकती हैं। केवल गन्डक और पश्चिमी कोसी नहर योजनाएं ही ऐसी योजना है, जिसके द्वारा 50 हजार एकड़ भूमि में सिंचाई हो सकती है और जिसके द्वारा बिहार हर साल फाजिल गल्ला दूसरे राज्यों को दे सकेगा। इसमें किसी विदेशी मुद्रा की जरूरत नहीं है, विदेशी मशीनों की जरूरत नहीं है सिर्फ इनके कागज के नोटों की जरूरत है, जो कि 290 करोड़ रुपये के ये छापने जा रहे हैं। लेकिन इस काम को पूरा करने के लिये इन के पास नोट भी नहीं हैं, जहां विदेशी मुद्रा की जरूरत नहीं है, उस सिंचाई में पैसे खर्च नहीं करेंगे, लेकिन खेती के नाम पर करोड़पतियों को छूट देते चले जायेंगे। खेती की पहली आवश्यकता पानी है, परन्तु बड़ी सिंचाई योजनाओं के लिये ये रुपया नहीं देते। खेती के विकास को जिस तेज रफ्तार से आज बढ़ाने की जरूरत है, ये उस को कुंठित कर देना चाहते हैं।

जहां तक कीमतों का मामला है, कीमतें बढ़ी हैं जब हम मंहगाई भत्ता बढ़ाने की मांग करते हैं. तो हमको उपदेश देते हैं कि मंहगाई भत्ते की मांग न करो। 85 करोड़ रुपये की करोड़पतियों को छूट देकर, आम लोगों पर 81 करोड़ रुपये का कर का बोझ डाल कर और पिछले चार सालों में 60 फीसदी मंहगी बढ़ा कर, अब हम को कहते हैं कि पेट पर पट्टी बांध लो, मंहगाई भत्ते की मांग न करो जो मन्जूर हो चुका है उसको भी मत लो, हमारे पास छोड़ दो। हमारे वित्त मंत्री जी देश के लोगों को चेतावनी दे रहे हैं कि अगर कोई कुछ कहेगा तो हम चौहान साहब से कहेंगे कि अपनी लाठी-गोली ले कर आ जाओ और लोगों को दबाओ। दिल्ली के शिक्षकों के साथ इन्होंने वह रास्ता शुरु भी कर दिया है। शिक्षकों, मजदूरों को अन्य नौकरी पेशा वालों को जेल दो, दमन करो और करोड़पतियों को करों में छूट दो, यही इनका रास्ता है।

सभापति महोदय : आपका टाइम खत्म हो गया, अब आप बैठ जाइये।

श्री भोगेन्द्र झा : सभापति महोदय, मैं अपने दल का समय ले रहा हूं और उसी के अनुसार बोल रहा हूं। अगर कोई दूसरा कायदा हो, तो हम उसको मानेंगे।

सभापति महोदय : आपके दल के 55 मिनट हैं, जिसमें 23 मिनट आपने ले लिये हैं, आपके तीन मेम्बर्स बोलने वाले हैं। आप आपस में फैसला कर लें, अगर सिर्फ आप ही बोलना चाहते हैं तो 55 मिनट भी देने को तैयार हूं।

श्री भोगेन्द्र झा : हमारे दो सदस्य बोलेंगे।

सभापति महोदय : आप 55 मिनट बोलिये, लेकिन इसमें दूसरों को नुकसान होगा।

श्री भोगेन्द्र झा : सभापति महोदय, जहां तक हमारे कृषि उत्पादनों का सवाल है, इसमें 20 प्रतिशत वृद्धि का इनका अन्दाजा है, राष्ट्रीय आय में 11 प्रतिशत वृद्धि का

[श्री भोगेन्द्र झा]

अन्दाजा है, लेकिन उसके बावजूद भी मंहगाई बढ़ेगी, करीब करीब 12 फीसदी बढ़ेगी—यह इनकी बात है। जब तक ये बैंक और थोक बाजारों को अपने हाथ में लेने की हिम्मत नहीं करते हैं, तब तक चाहे कुछ भी करें, यह लगाम इनके हाथ में नहीं रहेगी, तब तक मंहगी को रोकना इनके लिये सम्भव नहीं हो सकेगा। ऐसी हालत में श्रमिक और अन्य वेतन भोगी मंहगाई भत्ते की मांग करने को मजबूर होंगे ही। मैं तो समझता हूं कि इस सरकार ने इस बजट के जरिए इस देश के मेहनत करने वालों से यह कहा है कि तुम भूखे रहो, पैसे की मांग नहीं करो, पैसा तो हमने करोड़-पतियों को दे दिया है, तुम बोलोगे तो जेल में बन्द हो जाओगे और लाठी डन्डे खाओगे। इसलिए मैं अपील करता हूं कि अगर आप शांतिपूर्ण विकास चाहते हैं तो देशी और विदेशी इजारेदारों के हुक्म पर चलना बन्द करें, नये कारखाने खुलवाने के लिए प्रोत्साहित करे। आज इंजीनियरिंग, मशीनों का तमाम सामान बेकार पड़ा हुआ है, उनकी उत्पादन शक्ति बेकार पड़ी हुई है वह सामान इस्तेमाल हो जायगा। लेकिन मैं तो समझता हूं इस देश में समाज-वाद का नाम केवल ठगने के लिए लिया गया है, वास्तव में देश पूंजीवाद के रास्ते पर चलता आ रहा है। उस पूंजीवादी रास्ते ने देश को यहां तो इजारेदारों के शिकंजे में ग्रसित करा दिया है। जिस प्रकार एक 5–6 साल की लड़की के गर्भ रह जाए, वही हाल भारतीय पूंजीवाद का हो गया है। आप जनता को बढ़ने नहीं दे रहे हैं। आज हिन्दुस्तान में खेती और कल-कारखानों में बड़े पैमाने पर पैदावार को बढ़ाने की आवश्यकता है। हमारे वित्त मंत्री को तो छिपे छिपे फारमोसा से प्रेम है, जापान से प्रेम है लेकिन उनकी नकल करके भी वे आगे नहीं बढ़ते हैं। फारमोसा में 5–6 एकड़ पर हदबन्दी कर दी गयी है और जापान में भी 5–7 ऐकड़ की हदबन्दी कर दी गयी है। वे लोग आज मेहनत कर रहे हैं और कृषि उत्पादन में काफी आगे हैं। घनी आबादी वाले हमारे इस देश में आज उसकी बहुत ही जरूरत है। लेकिन यहां तो समाज से दूर रहने वाले नेता, मिनिस्टर, अफसर, व्यापारी और संसद सदस्य जमीन के मालिक हैं। श्रीमती तारकेश्वरी सिन्हा ने यहां पर एक बार कहा था कि वे भी किसान हैं। जब इस तरह का रास्ता आप अपना रहे हैं तो उससे असन्तोष बढ़ेगा और जब असन्तोष बढ़ेगा तो जन-समर्थन खिलाफ हो जायेगा, और वे आपके खिलाफ वोट देंगे। जब वोट आपके खिलाफ जायेगा, दूसरे दलों की सरकार बनेंगी तो फिर आप उन सरकारों को अपदस्थ करने के लिए राज्यपालों का इस्तेमाल करेंगे जैसा कि आजकल आप कर भी रहे हैं।

मैं केवल एक बात की ओर ही ध्यान दिलाना चाहता हूं कि बिहार में 92 फीसदी आबादी गांवों में रहती है। वहां पर जब कांग्रेस की सरकार थी पहले तो उसने 20 वर्षों में कुल मिलाकर 6294 ट्यूबवेल गड़वाए लेकिन संविद सरकार ने एक साल में 9081 ट्यूबवेल लगवाए। कांग्रेसी सरकार ने पंपिंग सेट्स बीस सालों में 18443 लगवाए जबकि संविद सरकार ने केवल दस महीनों में ही 55543 पंपिंग सेट्स लगवाए। लेकिन ऐसी सरकारों को आप किसी प्रकार से भी दबाना और उलटना चाहते हैं। इसलिए जो बजट पेश किया गया है इसको अस्वीकार कर दिया जाना चाहिये। हमारे वित्त मंत्री जी भी हिम्मत दिखलायें और इसको वापिस ले लें। देश के हित में, कल कारखानों के विकास के लिए, कृषि के विकास के लिए, उन्नत बीज और सिंचाई की गारन्टी करने के लिए ताकि पानी के बिना जमीन सूखी न रहे, मैं सदन से इस बजट को ठुकराने का आग्रह करता हूं और वित्त मंत्री जी से भी आग्रह करता हूं कि यदि वे बजट को वापस ले लें तो बेहतर होगा।

SHRI N. K. P. SALVE (Betul) : Mr. Chairman, all those who had carefully studied the budget presented last year

had expressed considerable apprehension over the fact that the Budget was likely, ultimately, to result in deficit financing, unless the Finance Minister resorted to a massive increase in direct and indirect taxes. It did result in deficit. And realising the somewhat irrational animus we had seen on the part of the Finance Minister so far as deficit financing was concerned, one was also apprehensive that it was likely that rather than supplement the resources with deficit financing, the finance Minister would increase direct and indirect taxes which have already had caused considerable burden and hardship to the taxpayers.

But when he presented this budget on his 18th birthday, on the 29th February, his seventy-second year, there was a pleasant surprise. It was a very happy feature to know that the Finance Minister was not so rigid and inflexible as he is reputed to be, and one found that he was amenable to reason in his views on policy matters because that was necessary in the larger interests of the country. He accepted a change in his approach, that is the essence of open-mindedness. He has adopted a new policy, and that is one reason why I consider that the budget proposals this year are less unrealistic, less exuberent, more businesslike, and more functional. It was inevitable that deficit finance would raise a controversy, and unless the controversy had been raised, possibly the debate in the House might have receded into a tame affair. That is at least one contribution that deficit financing has done. It has made the budget discussion a little more lively.

But then, deficit financing is a matter which has been studied by financial experts especially with reference to economies of developing countries, and it has been found by them that deficit financing is to the economy of a developing country what salt is to a human being. It is imperative and essential to a degree, but it is likely to be disastrous and poisonous beyond a certain point. It is an accepted budgetary expedient, of immense benefit if it is applied conscientiously skilfully and within limits. It is a very advantageous budgetary expedient which can be used to supplement the resources *inter alia* for purposes of our developmental plans. That is one reason why though the last budget was ostensibly very well balanced and in this year's budget there is a deficit, you will find that the reaction in the investment markets in Madras, Delhi, Bombay and Calcutta is very much favourable. Therefore, let us not be obsessed merely by the fact that there is deficit financing in this budget. An objective and a realistic assessment and evaluation may be made of the impact of this deficit financing on our economy. If it is confined to a quantum of Rs. 290 crores, as envisaged in the budget proposals, I have no doubt in my mind that notwithstanding this deficit financing, the budget has brought about a silver lining to our entire economy, and even this much-maligned institution of deficit financing has proved to be of help to us.

The two preceding years were perhaps the most critical in the post-independence period so far as our troubled economy is concerned. Between the forceful inflationary pressures on the one side and the nearly unbreakable restrictive and constrictive pressures of recession, the economy of the country was being crushed, and strained to a point where a crash looked inevitable, unless the position was retrieved. The position was that expenditure on plan alone could revive the economy, and therefore it has to be decided whether resources were to be supplemented by additional taxation or reasonable deficit financing. I must congratulate the Finance Minister that he has taken recourse to the latter expedient. The need of the hour was to desperately retrieve the economy of the country by retrieving the investment market from the abyss of depression and despondency.

MR. CHAIRMAN : He may only occasionally refer to his notes.

SHRI N. K. P. SALVE : I am only referring to my notes on certain matters; where I want to be very precise in what I say, I read a line or two. After all, a member should be forgiven for being precise sometimes at least. I am grateful to you nonetheless. I have to speak a whole lot in a limited time.

MR. CHAIRMAN : It should be occasionol.

SHRI N. K. P. SALVE : The need of the hour is desperately to retrieve the economy of the nation by retrieving the investment market from the abyss of depression, and despondency and retrieving the pace of industrial progress, retrieving the pace of our plans and retrieving the lost confidence and determination of businessmen, industrialist the farmer and last but not the least the common man. The budget proposals seek to achieve all this, deficit financing notwithstanding and the budget is therefore a budget which is retrieval oriented budget. So much in favour of deficit financing. But a word of caution is certainly necessary about deficit financing. In fact I must concede as the hon. Member Shri Kanwar Lal Gupta said that deficit financing does have some of the characteristics and attributes of additional taxation. I go a step further and say that it is in the nature of invisible taxation because Government draws from the stocks certain goods and services and pays for them by printing notes. Naturally, it is going to have some inflationary effect and bring about depreciation in the purchasing power of the rupee. Consequently, there is an abridgment in the personal resources of the people and they are not able to command such goods and services as they would otherwise have done. But the question is : in which mode, and manner should the plan be financed ? Could it be financed with the help of deficit financing, that is, invisible taxation or with the help of additional visible taxation ? It has been a right decision of the Finance Minister to prefer invisible taxation, because the deficit is not going to have an adverse effect on the retrieval process of our economy as there are signs of revival of the pace of industrial growth with happy increase of last year's kharif and this year's rabi crops, the redeeming trend of prices declining after October, 1967, the indications are that the burden of invisible taxation, if confined to a maximum of Rs. 290 crores may not strain the citizens any further, and yet give a great fillip to the economy. One very good reason why deficit will not strain, if it is of the order of Rs. 290 crores only, is that it is less than that of the last year with a positively improved prospects of industrial and agricultural production; with its consequent margin to absorb the additional burden, the prices are more than likely to be left unaffected by the deficit of Rs. 290 crores.

There are some other aspects I should now like to consider in my speech. About public sector undertakings, time and again in this House, considerable concern had been voiced about their working and all sorts of allegations had been made. The Finance Minister has come in for fairly scathing indictment for providing Rs. 110 crores for Bokaro in a year when there is so much deficit financing. I have no doubt in my mind that this type of criticism is absolutely inevitable because some of the critics of the public sector undertakings are not so much critics of the undertakings as they are of the very concept of the public sector. It must be clearly understood that the Congress Party's economic policies and programmes would make a mockery of its avowed profession of establishing a socialist pattern of society if it did not in a mixed economy contemplate building a mighty and powerful public sector to be a tower of country's economic strength. So, Bokaro is a challenge to our determination, tenacity and perseverance and we must go ahead with it and bring about a succecssful completion of this project. The entire Rs. 110 crores provided in the budget is not coming out of the deficit finance. If the hon. Members who had been criticising the Finance Minister for this had cared to look into the explanatory memorandum of the budget, they would find that Rs. 41.31 crores will come from the USSR and we will have to put in only Rs. 66.69 crores. But, it is absolutely necessary for me to point out that Bokaro must not be allowed to become a bottomless pit. It is said that the per unit cost of the whole project of Bokaro is going to be nearly two or three times that of Japan, Italy and France. The unit cost is the cost of a project which is ascertained by dividing the total cost of the project by its capacity. I have collected some figures which reveal that there is a very startling disparity between the cost which is going to be on our head for Bokaro

and the unit cost of such a plant elsewhere in the world.

My figures are here and I would beg the Finance Minister to bear with me. If these figures are correct, I am sure he will take note of these and do whatever is possible to bring about a reduction in the cost of Bokaro. In Fukuyama, in Japan, which was completed in 1966, the unit cost is Rs. 992. In the Spencer Works in the United Kingdom, which was completed in 1962, the unit cost was Rs. 1,170. In Toranto in Italy, which was completed in 1964, the unit cost was Rs. 861. In Dunkirk, France, which was completed in 1963, the unit cost was Rs. 960. As against these figures, I would draw your attention and through you the attention of the House and of the Government that the Soviet estimate for Bokaro is Rs. 2,860 per unit cost. There is a very great disparity. The unit cost is arrived at by dividing the total cost of the project by its capacity. So, as against Rs. 992, 1,170, 861 and 960 in Japan, United Kingdom, Italy and France respectively, the Soviet estimate for Bokaro is going to be Rs. 2,860. I have no doubt in my mind that the Soviet Union has been one of our greatest frineds. It is one of those countries which hos stood by us in time of need.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT)· What capacity is he taking into account ? Are they comparable capacities ?

SHRI N. K. P. SALVE : The capacity as in the Soviet estimate; as mentioned in the Russian's project report. The capacity is mentioned in the project report of the Soviet experts. I am willing to place these figures before the hon. Minister and if he cares to go into the matter he may find more authentic data. I only request the hon. Minister that it is necessary for him to see and determine what steps should be taken to bring about a reduction in cost in Bokaro. We must have Bokaro; it is an absolutely undoubted proposition. The whole thing is, how to bring about economy in its cost. We are collaborating with Russia in this project they have been one of our old friends and we value their friendship, notwithstanding the fact that I and many like me may have our own views and grievances about their political idealogy, and we may have our own personal feelings about it. But they have been our friends; and surely in Bokaro we are not going to pay any hush-hush money for their favours nor are we going to pay them a penny more than what is warranted by exigencies of the pure business consideration. So, I am sure the Finance Minister will kindly look into this aspect.

It is true, and it must be understood that the public sector undertakings, by their very nature, are such and their plants and business cannot be run purely for profit-making purposes like any other commercial concern. Therefore, sometimes there is a longer gestation period because of the nature of the plant and the public obligation, then there is the private sector undertakings. It is, unfair, therefore, to run down the public sector undertakings merely because the return is not as much as it is in the commercial undertakings in proportion to the overall capital. But then, it has to be conceded that all is not well with our public sector undertakings, and we will have to be extremely vigilant.

Take steel for example. We had the cheapest steel made in the world in the forties. But today it is one of the most expensive steel. The only reason for this is that we have just not cared to keep pace with developing technology. One very undoubted misfortune which pervades our public undertakings is the menace of inexperienced, untrained, bureaucrats occupying the highest posts by craft and manoeuvres in the Ministry. Secondly, what is worse is, that politicians who are rejected by their electorates, find an asylum in public sector undertakings. These undertakings cannot be run as charitable institutions. The best and experienced technologists alone must manage these plants. The Hindustan Steel Plant at the moment, it is well known, are in the doldrums. Still, today, in the papers, I read that a politician is being tipped as Chairman of Hindustan Steel. I only hope that seeing such heavy stakes, the Finance Minister would not

[Shri N. K. P. Salve]

allow our Hindustan Steel to be reduced to a charitable institution. If a new Chairman is to be selected, I would only sugegst that a person of long standing and experience in this steel technology and we have such men in our country—must be appointed.

The next aspect I would like to deal with is with regard to the revision of postal tariff. A very very scathing indictment is coming on the Finance Minister for revising the postal rates upwards. I should like to join all those who are attacking him, for who would like to take an unpopular cause. But I sympathise with him for the simple reason that the postal services have to be in principle made self-sufficient. There is the report of the Tariff Commission on the basis of which these postal rates have been revised upwards. There has been all these years a chronic deficit in this department. Last year in the postal branch itself the deficit aggregated to Rs. 16.81 crores and in the telegraph branch it aggregated to Rs. 5.86 crores. Surely, in principle, everyone must accept that if a service is to be rendered by the Government that service has to be self-sufficient and only those who avail of the service must bear the burden of the same.

But I would like to draw the attention of the Finance Minister to one very important aspect of the matter. I have found that the standard of efficiency of our postal department is so low that it can only match with the low charges that we pay for postal tariff. In fact, the efficiency of this department is particularly low and considerable improvement must be made. I may not have any objection to the rates being revised—I hope on the postcard and the inland letter paper there will not be such an unkind increase, though there is no doubt that in the overall budgeting the postal department should be self-sufficient. But what is necessary is that the standard of efficiency of the postal department must improve. After all, letters must reach us if not in 15 or 20 days then at least in one month, express letters must reach us before ordinary letters and telegrams must reach us at least in four day time—even that would be efficient service. If you want to wreck vengeance on somebody instal a telephone in his house through the kindness of the Minister here who is a very kind man. You will be putting him in unending troubles because at three o'clock in the morning the telephone will start ringing only to be told that it is 'wrong number'. Therefore, if there is to be increase in the postal tariff, which is very much necessary and warranted by exigencies of circumstances, and to adhere to the principle that postal department has to be self-sufficient, let there be a corresponding increase in economy together with sincere endeavours made to increase the efficiency of this department.

There are new levies of excise on confectionary chocolates, articlficial leather cloth, embroidery, steel furniture, parts of wireless sets and crown corks. Except parts of wireless sets and crown corks other items are consumed by affluent section of the society and since it is used by them I will not take up their unpopular cause. Therefore the new levies are excepting the levy on chocolates. I would like the Finance Minister to consider and reconsider that this Rs. 2.40 crores is a revenue which he is going to take out of the pocket monies of children. They should be spared. Children of every section of our society love chocolates. In our country the leaders have been very popular with the children. It would be unfair to take Rs. 2.40 crores out of the pocket money of children. I hope there will be a chocolate-like attitude and the Finance Minister will give relief to these youngsters.

There is one aspect regarding the excise law to which I would like to draw the attention of the Finance Minister particularly. Under the excise laws and rules the executive is entitled to reduce the rates of excise which we fix here and in practical working the same virtually reduces all that we pass by way of rates to a notional or academic discussion. It dilutes Parliament's authority. We may pass any rate but that rate is never operative. The executive by its authority under the rules bring about a completely different rate. And about such changes there is no intimation to Parliament, the paper is never laid on the Table and no reason is given.

MR. CHAIRMAN : While his speech is very interesting, the time is running short.

SHRI N. K. P. SALVE : I am running against time. I hope you will give me another two minutes.

I hope the Finance Minister would be able to give an assurance that hereafter whenever there is any revision in the rates as a result of which the rates passed by Parliament are changed, the relevant orders will be laid on the Table of the House and the reasons given for the same.

The concessions and assistance contemplated in the budget proposals to boost export are very laudable. The exports have shown a slight increase in the recent months. But it is very regrettable that India, which once enjoyed a monopoly of manganese export, has almost been whistled out of world market.

The performance of MMTC, another public undertaking under the vicious grip of a well-meaning inexperienced ICS officer, eternally on tour abroad, needs to be scrutinised and drastic endeavours made to recover export market of manganese.

The proposed changes in direct taxes is a mixture of expedient provisions. The reduction of excess dividend tax, the surtax from 35 per cent to 25 per cent, weighted allowance of expenses for export promotion as well as expenses on improving agricultural productivity, abolition of surcharge have had a salutary effect on the investment market.

In the end, to sum up, I think it would be unfair not to recognise that the Finance Minister under the circumstances could not have done any better in fact, he has charted the wisest course. And, therefore, I would say of him what Tennyson said of a wise, faithful and a beautiful young woman :

> To doubt her fairness were to want an eye to see
>
> To doubt her pureness were to want a heart to feel
>
> To doubt her wisdom were to want a head to think.

SHRI HUMAYUN KABIR (Basirhat) : Mr. Chairman, I recognise that the Finance Minister this year had an extremely difficult situation to face. He had increased taxes last year but very often these increases instead of giving him additional revenue had led to a deterioration in the situation. The economy has been stagnant in the last two years. There were some signs of a pick-up from October 1967 and it was necessary for him to adopt measures so that this buoyancy was kept up and nothing was done to retard the growth of the economy. He was, therefore, operating within very strict limitations and, within those limitations, I would congratulate him for facing the problem boldly and giving us a budget which keeps the economy going on. It has kept the patient alive and promises to keep the patient alive. But I regret I cannot extend to him the same congratulations in devising remedies which will cure the patient completely so that medicines may not be necessary in future. It is a continuing budget, a budget which will more or less help us to job along. But this budget does not contain some of those special measures which are necessary if the economy is to be revived and in the two major dangers facing India today are to be overcome.

The budget is an occasion when we review the entire policy of the Government and, in fact, almost every aspect of administration can be examined and suggestions made. I shall not, therefore, go into details about specific proposals but shall confine myself mainly to certain general issues. I will make only one exception, and that is in respect of increase in the postal rates. A number of speakers have spoken about it, and the speaker who just now sat down, my hon. friend Shri Salve, while paying a compliment to the Finance Minister at the same time was also all the time pulling his legs a little and suggesting that many changes are necessary, not the least of it in the postal rates.

It is true that the postcard has always been a loss to the postal department. But it is not necessary that every single item in any department must be self-support-

[Shri Humayun Kabir]

ing and economic. The postcard is the poorman's way of communication throughout the country and, therefore, even if there be some loss so far as post-cards are concerned, I think there is no justification for the hon. Finance Minister to raise the rates on postcards. He may make the Postal Department as a whole self-supporting by altering the rates elsewhere but, so far as the post-cards are concerned—perhaps, so far as inland letters also are concerned—there should be re-examination.

But I have also a shrewd suspicion that the Finance Minister will again exhibit the same dry and wry humour which marked a good deal of his speech this time. He revealed one new aspects of his personality during the last Budget speech and made the House laugh more often than perhaps he has done in the past and, perhaps, when he gives his reply to the debate, he will again give up an occasion of pleasure in reducing the surcharges which he has indicated on the post-card and the inland letter maintaining them at their original prices. This is a recommendation which, I think, he will receive from every side of the House and like a true democrat, I hope, he will yield to the wishes of the House in this matter.

Now, as I said, I wish to confine myself to certain major issues and the general approach rather than to specific questions. I think, the two major dangers which face the country today are, firstly, the political unsettlement which we find in different aspects of national life and secondly, the economic stagnation which has been dogging us almost incessantly from 1962-63. If we look at the three Plans we find that there was a definite and steady increase in both total national productivity and *per capita* income upto the year 1961-62. But from the year 1962-63, not only has there been no marked increase in national productivity nor in the *per capita* income but actually if you compare the figures of *per capita* income in 1961-62 with *per capita* income in 1965-66, you will find there was some loss. I think, in one of the economic surveys, it was indicated that during the Third Plan, there was a loss of something like Rs. 400 crores in the sector of organised industry and a loss of something like 700 crores in the sector of agriculture.

Now, I take the question of political unsettlement first. There is a general growth of lawlessness and disorder throughout the country and, under one name or another, there are attacks on the life of the nation itself. There have been riots and disturbances in the past also. But never before has there been this kind of systematic and organised attack on the life of the nation in the name sometimes of religion, sometimes of language and sometimes of territory. All these portend ill for thef uture of the country unless they are controlled in time. I would sugegst that a good deal of this unrest in different forms is ultimately a question of the maintenance of law and order, the question of guaranteeing security of life and property to every single citizen. I am convinced that wherever a Government is determined this kind of riots and disturbances, even if they occur sporadically, cannot continue for long. Before there is any riot on a large-scale, there is a period of simmering and if, during the period of simmering adequate steps are taken by the local administration, they can control the situation. Even if there is an outburst, if immediately strong action is taken, we find control of the situation and there is no repetition of that kind of incidents.

I would give only two examples from within our own knowledge of recent history. The hon. Finance Minister himself, when he was the Home Minister of Bombay, took certain measures which had the effect of effectively putting down communal rioting for a number of years. Similarly, I know that the late Mr. Sri Krishna Sinha who was the Chief Minister of Bihar was so shocked and grieved by the riots of 1947 in that State that he made a vow that during his regime, there shall be no repetition of such riots. I have heard from very high officials of the Bihar Government, some of whom are occupying very high positions in the Government of India today, that Mr. Sri Krishna Sinha told all the District officers concerned that he did not want any excuse, he did not want any apology,

he did not want any explanation,—all that he wanted was to be assured that there will be no riot of that type. During the period he was alive, hardly a single riot disfigured the life of Bihar. What was done in Bombay during the time of my hon. friend, the Finance Minister, what was done in Bihar during the time of the late Mr. Sri Krishna Sinha, can surely be done today. For that, there are many specific things which can be discussed in detail. But of one thing I am certain that, unless the Government takes much firmer action than they have done in the past, if we have incidents like those which happened in Meerut or at Ranchi or at Gauhati or at Karimganj or in other parts of the country on one pretext or the other, unless the Government takes measures which make the repetition of incidents like this impossible, the Government will have failed in its duty. The first claim of any citizen on the State is of security of life, property and honour and a State which cannot fulfil these demands, people will start questioning its action in every field and, I think, this is a matter of which the most serious notice must be taken and the Government must take action to see that there is no repetition of incidents of this type in any part of the country.

If officers feel that their own personal career is linked up with the maintenance of law and order in their area, there will be immediately a salutary change in their entire attitude. The British, through a very small number of British officers, with a judicious mixture of reward and punishment, were able to maintain law and order in a way from which we also can learn certain lessons. I hope that the Government will, even now, awake to the danger which is threatening the very life of the nation. If this position continues, a stage will be created in the country where every individual, whether it be 'X' or 'Y' or 'Z' or whether it be this 'Dal' or that 'Dal', whether it be this organisation or that organisation whether it be this party or that party, whether it be a follower of this religion or that religion, whether it be this community or that community, each man will take the law in his own hands. And if everybody or every group takes the law into its own hands and becomes simultaneously the accusor, the complainant, the judge and the executioner, law and order in this country will break down and that will be the greatest disservice which any government could render to its people.

There is also the spectacle of youth on the rampage. Everywhere we find that the young people are rebellious and they are partly responsible for the kind of situation which has been obtaining in different parts of the country. In many cases, this kind of pogrom which takes place may be inspired by certain politicians or other scheming persons from behind, but very often the young people who have idealism—and their idealism has been misdirected and misguided—go into the pogroms largely out of a sense of frustration. That is why I would suggest that these two aspects of the problem, the political danger of disintegration on the one hand and economic stagnation on the other are closely linked with each other. Wherever you can give to the young people prospects for a bright future, wherever they have an opportunity of creative service to the nation and to humanity, they will never indulge in activities of this kind. Therefore, in order to cure even the political situation, certain economic measures have to be taken. That is where again the budget and the Finance Minister becomes so important.

In creating this situation of greater hope and economic expectancy in this country, several measures are necessary of which, I should say, the very first is increasing food production. This, of course, is a truism and yet, unfortunately, sometimes we forget even truisms. In the past we have not always paid that attention to agriculture which it deserves and demands. Almost the whole of our economy is dependent on agriculture, whether it be in the matter of food production, whether it be in the matter of production of industrial raw material. From every point of view, the comparative neglect of agriculture has imposed a heavy burden on the country which we are now trying to redeem. I admit, and I would like to say so openly that the steps which the Government have taken in this respect in the last two or three years are in the right direction, but we have to go much further, and I think,

[Shri Humayun Kabir]

we have not attacked the question from one of its most important aspects and that is land reform.

In this country we want to increase the production per unit of land. It is not so necessary to increase production per unit of capital or per unit of labour. In fact, in our country, if we concentrate on saving labour and capital in land, we will be making a gross mistake. There is sometimes talk—and the Government itself is guilty of it at times—of large mechanized farms, of State farms, of compulsory co-operatives, but that is not the way in which redemption lies. As one hon. friend pointed out, frankly capitalist countries like Japan and Taiwan have imposed ceilings on the farm; 10 acres are the ceiling, as far as I can recollect, in Japan and 7 acres in Taiwan. Yet, the production per acre of land is among the highest in these two countries. In fact, comparative figures show that the highest production per acre is not in the USA or in the USSR or in Australia or Canada, which have vast farm lands and where each unit of production is perhaps 1,000 acres or 5,000 acres or even 10,000 acres, but the highest production per acre is in small countries like the Netherlands, Denmark, Belgium, Italy, Western Germany, Japan and Taiwan. All this has been achieved by a judicious use of human labour. That is a point which we have to remember. If through judicious land reform and by transfer of the ownership to the peasant we can build up a system of peasant proprietorship here, not only will there be an immediate increase in the production of food but it will also strengthen the basis of democracy in this country. These yeomen as they may be called will serve as one of the surest bulwarks against every kind of subversive activity.

16 HRS.

Now, I go on to the question of prices. It is true that in recent years the agriculturist has had a comparatively higher price than he had enjoyed in the past. In the past, the agriculturist has always borne the entire burden of the Indian economy. During the last seven or eight years, to a certain extent the prices have gone up and he is somewhat better off. There is, therefore, sometimes, especially from urban areas, an insistent demand for lowering the prices of foodgrains and cereals. I would submit that while the prices of foodgrains must be controlled and maintained, they must also be stabilised. Any attempt to depress unduly the prices of foodgrains will have a most harmful effect on the economy. What the agriculturist wants is a fair price. He is prepared to sell his grains and cereals at a reasonable price provided he can get the essentials of his requirements also at reasonable prices. Those essential demands of the agriculturist are, firstly pulses and cereals, then edible oil sugar and cloth and spices and salt and fuel...

SHRI RANDHIR SINGH : Iron and cement also.

SHRI HUMAYUN KABIR : These are the basic demands Iron and cement are also necessary but they are not essential to his very survival as these six other items are. If these things can be assured to him at a reasonable price, he would also be prepared to part with his grains at a ressonable price. I think these can be assured to him at a reasonable price through the co-operatives.

Here, I would suggest to the Finance Minister that he must utilise the co-operative movement in the country on a much larger scale than has been done in order to assure to the agriculturist that these essential needs are supplied at a reasonable price. I have seen some of the work done in the co-operative movement in Bengal which is not too progressive so far as the cooperative movement goes. And yet in spite of the many drawbacks of the co-operative movement in Bengal, the co-operative societies in Bengal have been able to supply edible oil, for instance, at about Rs. 2.50 to Rs. 3 per Kg. when the market price was something like Rs. 4.50 or Rs. 5. They have been able to supply cloth also at reasonable prices. I believe about 10 per cent of the production is reserved for co-operatives. If that 10 per cent could be increased to about 20 per cent and this additional supply of these article reached to the rural areas, to the peasants and the cultiva-

tors, then we could also demand that the prices of foodgrains shall be kept stable. It is obvious that unless we can keep the price of foodgrains stable, there can be no question of price control in the country and the spiral will continuously go on rising.

I would also suggest in this connection a curb on expenditure. Today the prices are high very often because there is too much money flowing about. If there were a curb on expenditure then there would be an immediate control on prices. I know that the Finance Minister has considered an expenditure tax. That would perhaps, be a move in the right direction, but I think he should have a much more rigorous control on infrutuous expenditure of every type. I have mentioned in this House before also that there are certain types of ostentatious expenditure which should surely be curbed. We have, for instance, marriages in this country where sometimes literally tens of thousands of rupees are burnt in lights and in illumination. Very often I also know that the poor parents who undergo this expenditure do not do so very happily but because it is the custom and because it is the fashion and they do not want to be regarded as more miserly or less affectionate to their children than other parents, they indulge in a competition on such expenditure. If some kind of a curb were put and it was said that in all these kinds of festivities, this kind of ostentation shall not be permitted and shall be taxed most heavily...

SHRI RANDHIR SINGH : A very good proposal.

SHRI HUMAYUN KABIR :...then it would be a good thing. We may allow up to a hundred or 200 or 300 guests, but if one wants to give a feast where a thousand people are fed or where ten thousand lights are lit, then if some tax is put on such expenditure, I think it will not only have a salutary effect on the general expenditure but it will also have a salutary effect on general social customs.

In this connection, there is also the question of black money. Unless we can bring this out somehow or other, we cannot control this kind of ostentatious expenditure. One of the simplest ways of doing it—it is not very simple because a monetary measure cannot be simple—is to issue a new set of currency notes. I am not suggesting that there should be any demonetisation in the general sense by which you repudiate your obligations. But if it is provided that the present set of bank notes are withdrawn and a new set are issued and anyone can change them through a bank, only through a bank, immediately a good deal of this black money will have to come out into the open, especially if no questions are asked. If questions are asked, there will be all kinds of surreptious moves to get round. It should be provided that anybody can present the notes at a bank and get a new set; only there will be an entry. Also if the Finance Minister would take courage in his hands and make it unlawful to make any payment over Rs. 250 or Rs. 500 except through cheques—through banks—that will go a very long way in drawing out this black money and in controlling excessive expenditure that very often takes place.

I would make another suggestion for his consideration. In many of the East European countries where they follow the socialist pattern, most of the articles are expensive, but a few of the essential things are given at almost rock bottom prices. I found in Bucharest that transport, housing, bread and milk are given at prices which made one rub one's eyes in wonder. They are cheaper than in our own country. Similarly, as regards clothing, I found that every person was given a coupon by which he could buy one suit annually at a price extremely reasonable, perhaps Rs. 150 for a warm woollen suit in Bucharest. But anyone who wanted a second suit had to go to the shop and pay something like Rs. 700—800. Everybody was given one pair of shoes per year through a coupon costing Rs. 25—30. If he wanted the luxury of a second pair, he had to pay Rs. 200 or more.

I was discussing at that time whether we could send more consumer goods in order to ensure a greater supply to the people of that city. Some of the Ministers said, 'We may import from India, but that does not mean that the prices

[Shri Humayun Kabir]

will come down. We shall assure to the people basic essentials at this kind of reasonable price, but anyone who wants something over the minimum will have to pay through the nose'.

I would ask the Finance Minister to consider whether we cannot have something on these lines here. We have already rationing on a large scale of cereals. Through their ration cards, people have to get supplies. If in a similar way every citizen was given a basic minimum at a reasonable price and for other things the law of supply and demand was allowed to operate, I think excessive expenditure could be curbed and we would have more resources for development.

If we are to break this present economic stagnation, we have to think in terms of control of prices, in terms of supply of foodgrains and other basic essentials to every citizen. But even more important is the question of increasing employment opportunities. This is where I find the Budget, on the whole, most disappointing. My hon. friend, Shri Salve, who preceded me paid his tribute to Bokaro, but in the end the conclusion he drew proved that Bokaro is not necessary at the moment. Certainly not one Bokaro but ten will be needed in India over the next 15-20 years, but today when we cannot consume all the steel we produce, when we cannot export all the steel that is in excess, when existing steel plants are not working to full capacity, what justification is there for going in for a white elephant of this type? Merely in order to give us the satisfaction that our production of steel goes up from 6 million tons to 7.8 million or 8 million tonnes.

Again, my hon. friend mentioned that the investment on Bokaro was very high, but he did not mention that an equal amount of 1.5 million tonnes of steel could be obtained from our existing plants by enlarging and improving production in Rourkela, Bhilai and Durgapur at a cost of something like Rs. 500 crores; instead of that, we are going in for Rs. 1,100 crores for producing the same amount of steel which also we shall not need immediately. If these Rs. 500 crores which we could have saved, or the Rs. 1,100 crores which is going into Bokaro during the current year, were utilised for small-scale, medium and cottage industries, we would provide employment to a far larger number. I think the hon. Finance Minister cannot deny that Rs. 1,000 crores investment in Bokaro will give employment to only 10,000 persons. In other words, for every crore invested, the employment is only of ten people, but if it is invested in medium-scale industries it will be something like 500 people, and if we go to cottage and small-scale industries, it would be almost double. Therefore, with the same amount we would create employment opportunities for a vast number of young men and women, and this would not only give them employment, and create more wealth in the country, but simultaneously it would lift the mist of depression, the mist of frustration, the threat of disintegration from which society is suffering today.

There are so many tasks which remain to be done. Our people are without education. If the programme of education were taken up seriously, there can be no question of educated unemployment in this country. Even today, the total number of people engaged in education is not 2 million at all levels, and we need for primary education alone something like 3 million teachers if this country is to provide education for every child of schoolgoing age. We require also a fairly large number, I think the number is between 400,000 and half a million, at the secondary stage.

We must, in this country, also do something to control the growth of population, and for that we require another 200,000 people at least to go throughout the country to carry on propaganda. If through these two programmes, they are ultimately the same programme, educating or enlightening the people is taken up seriously, the unemployment problem of the educated can be solved overnight.

So far as the uneducated are concerned, again there are crying needs in the country. Our villagers are very often

cut off from the major centres of trade and industry because there is a gap of a mile, two miles, three miles or four miles of road between a village and a metalled highway. If a vast programme of rural road construction was taken up, not only do we provide employment to people, but simultaneously we build that infrastructure on which the economy of the country can go ahead.

Similarly, about rural housing. We have about half a lakh villages in this country, and I think it would be no exaggeration to say that 90 per cent of the houses in these villages are really not fit for human bahitation. Human beings are living there, but we know that even only 130 years ago in England itself people were living in hovels, where men, poultry and hogs lived in the same room, where probably eight to ten people lived in a tenament of 10 feet square. That was the condition and through their efforts they have completely changed the situation. In this country also, through a programme of rural housing we can not only change the face of the country, but create an atmospher of hope. Unless we take these industries to the countryside, unless we provide employment to the vast mass of our people in the rural areas, unless there is a massive programme of rural industrialisation, not by large scale industry, not through capital-intensive industry but through small-scale and cottage industry, we cannot change the economy of this country. If we do that, not only will there be an immediate removal of economic stagnation in the country, simultaneously there will be a new atmosphere of hope.

Tagore says in one of his essays on the economic future of India that man can do with the loss of almost everything in life, but he cannot do with the loss of hope. If there is no money and there is hope, the man will work because sometime money come. If he has no health, but hope, he will probably work in a way to restore his health. If he has no food but hope, food will come to him some time, but if he has no hope, then everything is lost. Today vast numbers of young people in our country are facing that hopelessness. I should appeal to the hon. Finance Minister and through him to the Government to create an atmosphere of hope and provide employment to these millions of young men and women. If we can do that, this pall of gloom will be dispelled. Not only will there be economic buoyancy but the political stagnation from which we are suffering, the disintegration that is threatening the country will be things of the past. The bickerings going on in different parts of the country and the petty squabbles which are exaggerated beyond recognition, all these will disappear. We can then build that India for which thousands of our people have suffered and hundreds had given their lives.

श्री हेम राज (कांगड़ा) : सभापति महोदय, जो बजट हमारे डिप्टी प्राइम मिनिस्टर साहब ने हाउस के सामने 29 फरवरी को पेश किया था मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। और बात बहुत साफ है। जिस समय उन्होंने यह मुहकमा अपने सुपुर्द लिया उस समय देश की जो अर्थव्यवस्था थी वह इतनी अस्तव्यस्त हो चुकी थी कि हर एक आदमी एक मायूसी में नजर आता था। यहां पर दो कहत पड़ चुके थे। दो लड़ाइयों का सामना हम कर चुके थे। वह एक तो लड़ाई पाकिस्तान के साथ थी और एक चाइना के साथ । इन दोनों लड़ाइयों में हमारा जो खर्च हुआ उससे ऐसी हालत पैदा हो गई थी कि मुल्क की अर्थ-व्यवस्था बिलकुल विघटित सी हो गई। .... (**व्यवधान**) ...... मैं वह भी आप को बताता हूं ।

चूंकि आपने यह प्वाइंट उठा दिया है इसलिए कहता हूं कि, उन नवजवानों को और उन फौजियों को आज पहली मर्तबा हमारे वित्त मंत्री जी ने कुछ सहूलियतें दी हैं और उन लोगों को जो कोई यूनियन नहीं बना सकते, जो डिसिप्लिन से बन्धे होते हैं उनकी सुविधाएं बढ़ाई हैं। यह मैं इस वास्ते कहता हूं कि मैं उस इलाके से आता हूं जहां की एक चौथाई पापुलेशन जिले की और जितनी एडल्ट पापुलेशन है उसकी आधी आर्मी में

[श्री हेम राज]

है और यही नहीं बल्कि चाइना का ऐग्रेशन हुआ उस वक्त भी और पाकिस्तान का भी ऐग्रेशन जब हुआ उस में भी सब से ज्यादा जो नवजवान शहीद हुए थे वह जिला कांगड़ा के थे। मैं यह समझता हूं कि उनके लिए पहली मर्त्तबा हमारे वित्त मंत्री ने कुछ कदम उठाए हैं। वह जो कि कोई यूनियन नहीं बना सकते थे, उन की सुनवाई उन्होंने की है। इस के लिए मैं उन को धन्यवाद देता हूं।

इस के पीछे ऐसी हालत पैदा हो चुकी थी कि बिहार में कहत पड़ चुका था। देश के जो बाकी हिस्से हैं चाहे मध्य प्रदेश हो चाहे और दूसरी जगह हो, वहां पर भी कहत पड़ चुका था। यह ठीक है कि सरकार का उसमें बहुत ज्यादा खर्च हुआ जैसा कि आंकड़े बताते हैं कि इस समय तक हम बाहर से जो अनाज मंगाते हैं उस पर गालिबन 33 सौ करोड़ रुपया खर्च हो चुका है। तो आज पहली मर्त्तबा एक आशा वह बन्धा रहे हैं हमें कि अब एक ऐसी हालत पैदा हो गई है जिस में कि हम अपने मुल्क में अपना जो प्रोक्ययोरमेंट है उस से कुछ अपनी एक बुनियाद बना सकेंगे जिससे कि बफर स्टाक बन सकेगा और उस के साथ-साथ हमें यह आशा भी बंधती जा रही है, आज यह कहा जा रहा है कि प्राइसेज बहुत नीचे हैं लेकिन मैं एक अर्ज करना चाहता हूं कि कि जहां तक हमारे हिमाचल प्रदेश का ताल्लुक था जिस वक्त सिंगिल स्टेट जोन बना हमारी हालत यह हो गई कि हमें तो अनाज मिलता था 200 रुपये क्विंटल और हमारे साथ ही पंजाब में 75 रुपये क्विंटल पर अनाज बिकता था। तो आज जरूरत इस बात की हो गई है कि जिस समय आप यह समझते हैं कि आप बफर स्टाक बनाने के काबिल हो गए हैं जिस में आप समझ रहे हैं कि बाहर से भी अगरचे मंगवाना पड़ेगा लेकिन अगर ऐसी हालत हो गई है तो आज यह वक्त आ गया है कि आज आप के जो सिंगिल स्टेट जोन हैं उन को आप बड़ा बनाइए। वह इसलिये उस को बड़ा बनवाना चाहते हैं कि जो पैसा आज मिडिल-मैन के कब्जे में चला जाता है, जो पैसा आज ब्लैक मार्केटियर के कब्जे में चला जाता है, वह हमारे सीधे सादे किसान के पास जाये और मिडिल-मैन जो कि ब्लैक मनी में डील करता है, वह वहां से दूर हो जाये।

इसलिये, सभापति महोदय, मैं अर्ज करना चाहता हूं कि पंजाब के चीफ मिनिस्टर और हरियाणा के गवर्नर साहब ने जो रिकमेंडेशन की है कि अब चूंकि फसल बहुत अच्छी है, इसलिये ये जो सिंगल स्टेट फूडजोन का सिस्टम है इसको हटा देना चाहिये। सिंगल स्टेट फूड जोन की जगह कम से कम नादर्न जोन तो बन ही जाना चाहिये ताकि किसानों को गल्ले के ठीक दाम मिल सकें।

सभापति महोदय, मैं आज अपने वित्त मंत्री जी को बधाई भी देना चाहता हूं—आपने देहातों के लिये पहली मर्त्तबा कई चीजों पर छूट दी है। खासतौर से तम्बाकू के मामले में पहले उन को काफी तंग किया जाता था, लेकिन अब आपने उन को छुटकारा दिया है—यह आपने बेहतर काम किया है। इसी तरह से आपने आफिसरों के टी० ए० में कमी की है, लेकिन इस हैड में 1967 में काफी इकानामी नहीं हुई। मैं ऐसा महसूस करता हूं कि आज भी एडमिनिस्ट्रेशन के इखराजात में काफी कमी हो सकती थी। आप देख रहे हैं कि हाउस में में जो क्रिटिसिज्म हुआ है, उस में बहुत से मेम्बरों ने इस बात पर जोर डाला है कि इसमें इकनामी पूरी तरह से नहीं हुई है। आप का एडमिनिस्ट्रेशन का एक्सपेन्डिचर अभी भी काफी ज्यादा है। आप जो बड़ी बड़ी बिल्डिंग्ज बना रहे हैं, अगर देहात के गरीबों के लिये आपको काम करना है, तो इतनी बड़ी बड़ी बिल्डिंग्ज बनाने की जरूरत नहीं है, आपको इस तरफ अपनी तवज्जह लगानी चाहिये और यह सारे का सारा रुपया प्रोडक्टिव परपजेज के लिये इस्तेमाल होना चाहिये।

16.23 HRS.

[MR. DEPUTY- SPEAKER *in the Chair*]

एक माननीय सदस्य : मिनिस्टरों की संख्या घटानी चाहिये।

श्री हेम राज : मिनिस्टरों की संख्या—मैं समझता हूं —हम ने फिर भी कम रखी है, जहां जहां नान-कांग्रेस गवर्नमेंट्स बनी हैं, वे इस मामले में हम से एक कदम आगे ही चले गये हैं। हम ने शायद सैन्टर में उनकी तादाद 50 रखी थी और राज्यों की सरकारों में शायद 20 या 30 थी, लेकिन इन नान-कांग्रेस गवर्नमेंट्स ने तो उन की तादाद 60 कर दी है।

एक माननीय सदस्य : आपने की है।

श्री हेम राज : हम ने नहीं की है, नान-कांग्रेस गवर्नमेंट्स ने की है।

हमारे वित्त मंत्री जी के सामने एक तरफ खाई थी और दूसरी तरफ समुद्र था, उन्होंने इस चीज को मद्देनजर रखते हुए एक ऐसा रास्ता चुना है—अगर वह इसमें ज्यादा टैक्सेशन बढ़ाते, तो हमारे गरीब लोगों पर ज्यादा बोझ पड़ता, इस के साथ ही यह भी होता कि जो हमारा इन्डस्ट्रीयल प्रोडक्शन है, जिस में रिसेशन आया हुआ है, जिस में कमी हो रही थी, जिस में लोग इन्वेस्ट करने के लिये तैयार नहीं थे, और हमारी प्रोडक्शन बन्द हो जाती—उन्होंने क्या किया ? उन्होंने इन दोनों के दरमियान का एक ऐसा रास्ता चुना जिस में एक तरफ एग्रीकल्चर को बढ़ावा देने की कोशिश की है, पहली मर्त्तबा खाद के लिये, माइनर इर्रिगेशन के लिये ज्यादा पैसा रखा। उन्होंने इस चीज को महसूस किया कि मेजर-इर्रिगेशन स्कीम्ज से उतना फायदा नहीं पहुंच सकता, जितना माइनर इर्रिगेशन स्कीम्ज पर खर्च करने से पहुंच सकता है, लिहाजा उन्होंने पहली मर्त्तबा इस तरफ तवज्जह दी। इसके साथ ही साथ आज पहली मर्त्तबा जहां एग्रीकल्चरिस्ट्स के लिये फ्लोर प्राइस रखी गई है, वहां उन को इन्सेन्टिव भी दिया है कि अगर कोई एग्रीकल्चरिस्ट रिसर्च करता है तो उस को भी प्रोत्साहन दिया जायगा।

आज इसी मैयार को देखते हुए हमारे बहुत सारे भाई कहते यह हैं कि उन्होंने जो बजट बनाया है, वह जमींदारों की भलाई के लिये नहीं है। पहले तो वह हमेशा सरमायेदारों का दम भरते थे, लेकिन आज पहली मर्त्तबा उनको यह ख्याल आया कि यह बजट जमींदारों के हक में नहीं है, बल्कि उन्होंने यह सुझाव दे डाला कि सारे का सारा एक ही जोन बना दिया जाय। लेकिन, सभापति महोदय, मैं यह समझता हूं कि आज भी जो जोन्ज सरकार ने बनाये थे, जहां अगर किसी इलाके को नुकसान हुआ, तो एक फायदा भी हुआ। इसके जरिये हर एक स्टेट को अपनी पैदावार को बढ़ाने का मौका मिला, उन्होंने कोशिश की माइनर इर्रिगेशन को बढ़ाने के लिये, अच्छी खाद मुहिया करने के लिये और इस तरह से अपनी पैदावार को ज्यादा से ज्यादा बढ़ाया। इसी बात को एक इकानामिस्ट ने भी मन्जूर किया है और उस ने अपने 3–2–1968 के एक लेख में लिखा है :—

"The budget proposals, therefore, stand the scrutiny of the objectives which the country needs to achieve as immediate goals which are : to initiate industrial recovery, infuse some life into the investment climate, achieve some better performance in export and higher degree of import substitution while meeting the fiscal needs of the Government. If the proposals fail to invoke sufficient response the failure would be of the community and not that of the Government."

मैं समझता हूं कि आज देश में पहली मर्त्तबा यह खयाल पैदा हुआ है कि हमारे डिप्टी प्राइम मिनिस्टर ने जो बजट पेश किया है वह मुल्क की पैदावार को बढ़ाने के लिये—चाहे वह इंडस्ट्रीयल साइड हो या एग्रीकल्चर साइड हो, देश के उद्योग धन्धों को बढ़ाने के लिये बहुत बेहतर साबित होगा।

[श्री हेमराज]

इसके साथ साथ उन्होंने फोर्थ-फाइव ईयर प्लान का भी खयाल रखा है, उन्होंने कोशिश की है कि उस को कम न किया जाय, उस में भी कुछ न कुछ बढ़ोत्तरी की है, पचास करोड़ रुपया एन्वल प्लान में ज्यादा रखा है—इसलिये रखा है कि राज्य सरकारें भी बराबर का हिस्सा दें और और इस तरह से जो हमारे यहां एजूकेटेड—अनएम्पलायमेंट बढ़ रही है, एक तरफ तो हमारे इंजीनियर्स में अनएम्पलायमेंट बढ़ी है, दूसरी तरफ टीचर्स में भी अनएम्पलायमेंट बढ़ने लगी है, पंजाब में टीचर्स का भी एजीटेशन चल रहा है—इस मसले को हल किया जा सके ।

अगर हमारे डिप्टी प्राइम मिनिस्टर साहब डेफिसिट न रखते, तो उन को टैक्सेज बढ़ाने पड़ते—उस सूरत में जब हमारे अपोजीशन के भाई कहते हैं कि ज्यादा टैक्ससेज नहीं होने चाहियें, लेकिन दूसरी तरफ वह यह भी कहते हैं कि प्राइसेज नहीं बढ़नी चाहिये, —यह कैसे मुमकिन हो सकता है। अगर टैक्सेज ज्यादा बढ़ाये जाते तो कुदरती तौर पर नतीजा यह होता कि हमारी प्राइसेज में इजाफा होता, लेकिन आज उन्होंने कम से कम इजाफा एक्साइज ड्यूटी में किया है ताकि प्राइसेज न बढ़ने पावें ।

इन शब्दों के साथ मैं कुछ सुझाव उन के सामने रखना चाहता हूं । मेरा एक सुझाव तो यह है—यह ठीक है कि जहां आपने बहुत सारे काम किये हैं कुछ स्टेट गवर्नमेंट्स ने एक नई चीज की तरफ अपनी तवज्जह दी है, मैं चाहता हूं कि सैन्ट्रल गवर्नमेंट भी उस तरफ तवज्जह दे, इससे हमारे रेवेन्यूज में काफी इजाफा हो सकता है और उसके जरिये से हमारे देहाती इलाकों में और दूसरी जगहों पर जो रुपया बढ़ रहा है, वह मौपअप हो सकता है। खास तौर से हमारे पंजाब और राजस्थान ने अपने यहां लाटरी सिस्टम को जारी किया है। जिससे कि लोगों से रुपया खींचा जा सकता है और उसको डेवेलपमेंट के कामों में इस्तेमाल किया जा सकता है। मैं यह कहना चाहता हूं कि पिछले दिनों से आपकी स्माल सेविंग्ज स्कीम में आहिस्ता-आहिस्ता रुपया कम वसूल हो रहा है। यह एक ऐसा तरीका है, जिससे कि, लोगों के पास जो फालतू रुपया है, वह आपके पास आ सकता है।

एक बात मैं आपसे और अर्ज करना चाहता हूं कि आजकल देश में करप्शन का बहुत बोल-बाला है और करप्शन को मिटाने के लिए भी बहुत आवाज उठाई जा रही है। आज सेल्स टैक्स का जो तरीका है, मैं समझता हूं उससे करप्शन बढ़ता है। कई दफा यहां पर पहले भी प्रपोजल्स आये हैं कि सेल्स टैक्स के बजाय मानलो यूनीफार्म एक्साइज ड्यूटी लगा दी जाए तो इन्सपेक्टर्स में आज जो करप्शन है, इतना ज्यादा पैसा जो वे खाते हैं और साथ ही साथ दुकानदारों को भी हिसाब-किताब रखना पड़ता है, वह दोनो चीजें बन्द हो जायेंगी । अगर आप ओरिजिनल स्टेज पर ही एक्साइज ड्यूटी ले लेंगे तो उससे बहुत ज्यादा फायदा हो सकता है।

एक बात और अर्ज करना चाहता हूं । आपके यहां 25 लाख इनकम टैक्स के असेसीज हैं। उन पर ज्यादा खर्चा करने के बजाय, जैसा कि भूतलिंगम कमेटी ने साढ़े सात हजार की लिमिट रिकमेंड की है, आप अगर 6 हजार की लिमिट भी रख दें तो यह चीज बड़ी मुफीद साबित होगी । इससे आज जो दर्मियानी तबका है जोकि दबा पड़ा है, उसको भी कुछ राहत मिल सकेगी। पहले जब आपने लिमिट रखी थी उस समय आज के मुकाबले चीजों की एक तिहाई प्राइसेज थी । आज चीजों के दाम तीन और चार गुने चढ़ चुके हैं । मिडिल क्लास का ही आज जो तबका है वह गवर्नमेंट को सपोर्ट करता है, उनको इससे कुछ राहत मिल सकेगी ।

एक अर्ज और करना चाहता हूं । लेबर के मुताल्लिक आपकी ऐसी पालिसी रहे कि उनको ज्यादा से ज्यादा पैसा मिले ।

लिविंग इंडेक्स की बेसिस पर तो उनकी वेज रही लेकिन कभी भी आपने लेबर पालिसी को इस लिहाज से देखने की कोशिश नहीं की कि वह प्रोडक्शन ओरियन्टेड हो। आज देश में प्रोडक्शन ओरियन्टेड लेबर पालिसी की सबसे बड़ी जरूरत है। इसके न होने से आज जो देश में पब्लिक अन्डरटेकिंग्ज हैं उनमें कम काम हो रहा है। हमारे इन्डस्ट्रीज मिनिस्टर साहब यहां बैठे हैं, उन्होंने किसी मीटिंग में यह बात कही है कि पब्लिक अन्डरटेकिंग्ज में जो आई० सी० एस० आफिसर्स लगे हैं, जिन को कि बिजनेस का कोई तजुर्बा नहीं है, उनको वहां से हटाया जाना चाहिये। उनके बजाय एक पूल बनाना चाहिए—जैसी कि कोशिश भी थी—जो लोग बिजनेस के माहिर हों उनको लिया जाना चाहिये। आज पब्लिक अन्डरटेकिंग्ज में 3,300 करोड़ का इन्वेस्टमेंट करके 4 करोड़ का मुनाफा मिल रहा है जोकि बहुत ही कम है। लेकिन ऐसा करने से मैं समझता हूं पब्लिक अन्डरटेकिंग्ज की हालत बेहतर हो जायेगी।

इसके साथ-साथ में एक चीज और अर्ज करना चाहता हूं। जिस हिमाचल के इलाके से मैं आता हूं, वहां पर चाय होती है। इसी प्रकार यू० पी० में भी है और बिहार में भी है। वहां जो काली चाय होती है उस पर आपकी एक्साइज ड्यूटी बहुत ज्यादा है, 30 पैसे है। जोन नं० 1, ईस्ट नार्दर्न जोन रखा गया है। जो कीमतें ईस्टर्न जोन की हैं, जोकि आसाम और बंगाल की हैं, उनके मुकाबले में यहां पर जो कीमतें हैं, वह 50 परसेन्ट से भी कम वसूल की जाती हैं। इसलिए इसका एक अलग जोन बनाया जाए और एक्साइज ड्यूटी कम की जाय।

जहां तक हमारे हिमाचल प्रदेश का सम्बन्ध है, जिस समय भी हम यहां पर यह सवाल पेश करते हैं कि हिमाचल प्रदेश को फुल स्टेट-हुड का दरजा दिया जाये तो हमारे सवाल पर यही एतराज पेश किया जाता है कि चूंकि हमारा यूनिट जो है वह रेवेन्यु और एक्सपेन्डीचर को बराबर नहीं कर सकता इसलिए फुल स्टेट-हुड का दरजा नहीं दिया जा सकता। मेरी अर्ज यह है कि अभी तो आपको 100 परसेन्ट ग्रांट देनी पड़ती है, जब पूरे राज्य का दर्जा दे देंगे तो फिर हमें अगर जरूरत पड़ेगी तो ज्यादा से ज्यादा टैक्सेशन से भी वसूल कर सकेंगे और अपने अखराजात को पूरा कर सकेंगे। इसके लिये हमारी हिमाचल प्रदेश की गवर्नमेंट ने कुछ प्रपोजल्स भी भेज रखे हैं कि हम परचेज और प्रोडक्शन टैक्स लगाना चाहते हैं क्योंकि हमारे पास दो किस्म की चीजें कैश क्राप्स की शक्ल में हैं। फल और आलू वगैरह पर अगर हम प्रोडक्शन और परचेज टैक्स लगा सकें तो हमें 6-7 करोड़ की आमदनी उससे हो सकती है।

एक चीज मैं आपसे और अर्ज करना चाहता हूं। जो वाटर पावर है, पंजाब को जो पावर जाती है, राजस्थान को जो पावर जाती है और हरियाणा को जो पावर जाती है, वह वाटर पावर हिमाचल प्रदेश से आती है। उसका फायदा हमें कुछ नहीं होता है। हम तो उजड़ जाते हैं। उसका अगर फायदा होता है तो पंजाब, हरियाणा और राजस्थान को होता है। पंजाब, हरियाणा राजस्थान बैटरमेंट लेवी लेते हैं। उनकी बेटरमेंट लेवी से हमको हिस्सा दिलवाया जाये क्योंकि जो पानी हमने दिया है उससे फायदा उन्हें पहुंचा है। इसके जरिए भी हमारा रेवेन्यु पूरा हो सकता है और आज हिमाचल प्रदेश का केन्द्रीय सरकार पर जो इतना ज्यादा बोझ पड़ रहा है वह भी कम हो जायेगा। इन शब्दों के साथ मेरी यह मांग है कि हिमाचल प्रदेश को फौरी तौर पर फुल स्टेट-हुड का दरजा दिया जाए। डिप्टी प्राइम मिनिस्टर साहब ने जो बजट यहां पर पेश किया है, इन शब्दों के साथ मैं उसका समर्थन करता हूं।

SHRI A. T. SARMA (Bhanjanagar): Mr. Deputy-Speaker, Sir, I thank the Finance Minister as he has presented an excellent Budget. I call it excellent because provisions have been made in all the aspects of it and that, just like the Orissa Budget, it is not repeated like that.

The hon. Member Mr. Masani, has made a pride that his Party could produce a so-called surplus Budget in the Orissa State. But that is not a Budget at all. The thing is this. I would like to tell a few things here. It has shown that an amount of Rs. 12 lakhs would be surplus. But in the Budget a provision has been made to raise Rs. 4½ crores and by providing for Rs. 4½ crores by way of loan, they have shown a surplus amount of Rs. 12 lakhs. This is one thing.

Another thing is that the figures on the receipts side have been so exaggerated that there is no truth, no actuals, nothing else. I would like to narrate three or four items of that nature. One is that about Rs. 2 crores have been provided for the collection of arrears. Generally, every year, we anticipate receipts and we collect some arrears. What we anticipate in receipts, there may be some receipts or some arrears. So, the figure of arrears always stand constant. That from the arrears they will collect Rs. 2 crores is impossible. So, Rs. 2 crores have been shown as the collection of arrears.

Then, a very ridiculous figure that has been provided is of Rs. 50 lakhs from the municipal rent revenue. We do not know what it is. There is no rule, no regulation, nothing else. It is a speculative figure that they have provided.

Again, they have provided Rs. 30 lakhs as profit from the State transport. Generally, it is running on a loss. Not even a pie is being received as profit. But in this Budget, they have shown that Rs. 30 lakhs would accrue as net profit. There are so many absurdities.

It has provided that about Rs. 60 lakhs would come from the collection of bonus on foodgrains which are not possible at all. They have abolished zila parishads; they are going to abolish Girls High Schools and Women's Colleges in the name of co-education. They are going to abolish the Sanskrit Department in my State and they are asking the Matriculates to take Sanskrit in P.U.C. and B.A. courses. This is the nature of the Budget! Mr. Masani is taking pride in that and he has bitterly criticised this excellent Budget here. I do not know what is this. Once there was a king who said that if anybody could give a convincing answer to a certain point, he would give Rs. 1,000. Everybody approached him, but he said, 'No, I am not conviced'. This is the Budget! They want to enhance their revenue by abolishing prohibition. Prohibition was introduced by the Congress Government and it was in operation for the last 20 years. But they have abolished prohibition and they anticipate about Rs. 2 crores out of this. This is the nature of their Budget! It is not a constructive budget, but it is a destructive budget. Mr. Masani may take pride in that, but our Budget is not like that. It is depending on the actuals. For every thing, provision has been made. For planning, about Rs. 50 crores have been provided in addition to the existing provision. For nitrogenous fertilisers, 3½ millions have been provided this year. For agriculture, all sorts of facilities have been granted. Again, for procurement, a reasonable price has been assured to the cultivators. Our budget shows that proper calculation has been made to fix the price so that the cultivator may not lose anything under the procurement system. Yet, Mr. Masani criticised it saying that, by introducing procurement, the cultivator is not given his proper share. I do not know how he says that...

SHRI DATTATRAYA KUNTE (Kolaba) : Is he discussing Mr. Masani or the General Budget ?

SHRI A. T. SARMA : That is also a part of the Budget. When somebody criticises our Budget, then it is our duty to criticise him. I am coming to this Budget point by point. Why should he say that, under the system of procurement, the cultivator will lose his proper share? On the other hand, under the procurement system, the cultivator is

benefited because he is getting his cost of production immed:ately....

SHRI GADILINGANA GOWD (Kurnool) : What are the rates fixed ?

SHRI A. T. SARMA : Why is he getting annoyed? I am coming to the point, Why should he be in a hurry ?

There is no difference in the price and the cultivator gets the articles produced by him sold immediately. He is satisfied. He is benefited thereby. So, procurement does not deprive the cultivator of his dues but rather assures him of those dues.

Then, my hon. friend Shri M. R. Masani has criticised the provision of Rs. 110 crores for the Bokaro project. I would like to ask my hon. friends whether the Bokaro project is justified or not. Shri M. R. Masani wants that this amount should have been spread over some other projects, but if that were done, we would not be able to save much thereby. But here if this one single project is completed, we shall be benefited by the production of steel from this factory. That is why such a big amount has been provided for th s single project, and there is, therefore, justification for this.

Then, Shri M. R. Masani had said that the Congress had got only about 40 per cent of the total votes. I would like to ask h m whether the Congress Government is popular or not. I would also ask him to analyse the position of his own party. I may point out that in all the States the Congress has emerged as the single largest party. Even in this House, the Congress has the majori y. So, I do not know what type of calculation the hon. Member depends upon. I do not understand how he could criticise the Congress and pass such remarks about the Congress. We have seen now how the non-Congress Governments in other States have not been able to succeed at all. I would like to foretell that again the Congress will come back to power in those States within a short period, and the other non-Congress Governments are going to fall.

Coming to the budget, my hon. friend opposite had said that this was not a budget for the janata. I do not understand what he means by the term 'janata'. In this budget everything has been provided for the janata. Implements for agricultural cultivation have been provided for, and to increase food production, all sorts of attempts have been made. So, how could my hon. friend say that nothing has been done for the janata in this budget? Of course, he has freedom of speech in the House and he can say what he wants, but that kind of citicism has no meaning at all. I would submit that this budget is a budget for the janata in every respect. So, merely saying that it is not a budget for the janata would not do.

My hon. friend has pointed out that what the janata needs is food, clothing, education and shelter, and he says that nothing has been done in this behalf in this budget. I would like the House to consider whether what he has said is correct and sound. I do not think that it is correct or sound. As I have pointed out already, attempts have been made to increase ogricultural production and so on.

We should also cons der the circumstances under which this budget has been brought forward. The prices had been rising sky-high, and our crops had failed during the last two years, but under the able guidance of our Finance Minister we were able to face the crisis well. Is that not a fact ?

SHRI UMANATH (Pudukkottai) : It is a fact that he prayed to God and there was rain.

SHRI A. T. SARMA : It is a fact that we were able to face the crisis well, and there is no doubt about it.

It is true that we have been dependent on food imports from outs de. I personally do not like it and am not very happy about it. We must make attempts to increase our foodgrains production so that we become self-sufficient and do not have to depend on foreign sources. That is my individual opinion. But attempts have been made to achieve that in the budget. Production of nitrogenous fertilisers has been doubled during the year and provision has been made for minor irrigation. These are things which

[Shri A. T. Sarma]

the cultivator wants. What is our deficit in food ? Only 7 per cent. If we improve our cultivation system, we can make it up.

For this, I suggest three things. First, there are vast lands lying uncultivated. Even in my State, there are 72 thousand acres which are not under cultivation. Similar is the position in every other State. If we improve these lands and bring them under cultivation, we can get enough production to meet our deficit. So this must be attended to. Secondly, as a member of the Rice Research Committee, I know there are 300 varieties of seeds which require less of water and time but are high-yielding. But these have not been used. If these are utilised, we would get an abundant crop every year. With one variety, Taichung Native, we get three to four times the normal crop. If these seeds are used, then we can considerably increase our production.

Thirdly, the agency system should be discontinued. At present, the cultivator does not get his requirements direct from Government but through agents and sub-agents. Thereby he is losing a lot. That is why it leads to a rise in his cost of production. If we abolish this system and give these things direct to the cultivator...

AN HON. MEMBER : From where ?

SHRI A. T. SARMA : From government stores or co-operative stores, not through agents.

Then I would suggest some new sources of revenue. Our Finance Minister has tried his best to make up the deficit by enhancing taxes and other things. I will suggest some things which are not pleasant. First of all, we should abolish the privy purses. No attempt has been made in this direction. This step was approved by the AICC. It was discussed and the House has given full support to it. But it has not materialised yet. I would draw the Finance' Minister's attention to this.

SHRI UMANATH : Why not materialised ?

MR. DEPUTY-SPEAKER : He is offering his views. He might be allowed to proceed.

SHRI A. T. SARMA : It may be due to oversight. I am reminding him of it.

Coming to the second suggestion, we find in every department there is increase in expenditure. The postal department has increase its expenditure by Rs. 22 crores and in the railways there is a deficit of Rs. 40 crores. They are increasing their expenditure. For this only Gandhism is the remedy. Gandhiji used to say that there should not be any officer drawing more than Rs. 500. We have to adopt social reform of our Government. The Finance Minister has announced the appointment of a Finance Commission, I suggest that the Finance Commission should consider this item also. If we do not touch the existing staff and introduce it only in respect of future recruitment, I think there will be no difficulty at all. The salaries of every one from the President downwards to Grade I officer should be revised thoroughly.

The third suggestion is about retrenchment of officers. Every department wants to increase its staff by adding some members during the year. That tendency should be given up *in toto*. There should not be overstaffing of any department. As Vice-President of the District Board, once we appointed a retrenchment committee, and they suggested something the result of which was that some posts of clerks and peons were abolished. So, here, the retrenchment should not affect the Class III and Class IV employees of the Government. It should effect the Grade I and Grade II officers. Thereby, we will save a lot of money and can utilise it more usefully.

The country is full of mines. I am speaking from the experience of my own State. If these means are worked properly, we can get more money, there is no doubt. Proper action should be taken for that. Also, by developing tourism we can earn a lot of foreign exchange. So, I want the Finance Minister to pay attention to these points and balance the budget next year.

17 HRS.

श्री अमृत नाहाटा (बाड़मेर) : मुझे इस बात को खुशी है कि हमारे वित्त मंत्री महोदय ने बजट बनाते समय देश की सुरक्षा की आवश्यकताओं को ध्यान में रखा है। कुछ दिन पहले मैंने अखबारों में पढ़ा था--पता नहीं यह कहां तक सही है---कि कुछ दबाव डाला जा रहा है भारत सरकार पर विदेशों द्वारा कि अगर तुम ने अपनी सुरक्षा पर पैसा अधिक खर्च किया तो हम तुम को यह मदद नहीं देंगे, वह मदद नहीं देंगे। मुझे खुशी है कि वित्त मंत्री जी अगर ऐसा कोई दबाव था तो उस दबाव में नहीं आए और उन्होंने बजट में सुरक्षा के लिए उचित व्यवस्था की है। उन्होंने पिछले साल के बजट के मुकाबले में इस साल के बजट में सुरक्षा पर कुछ पैसे की व्यवस्था की है। मैं आशा करता हूं कि देश की सीमाओं को और अधिक सुरक्षित करने का प्रयास निरन्तर उनकी तरफ से किया जाता रहेगा।

उपाध्यक्ष महोदय, मैं एक सीमा क्षेत्र से आता हूं। इसलिए मैं विशेषकर इस बात पर जोर दूंगा कि पश्चिमी, उत्तर पश्चिमी भारत की सीमा पर जहां पिछले युद्ध के समय में हमारी सुरक्षा सब से कमजोर साबित हुई थी और जहां दुश्मन ने सब से ज्यादा हमारी भूमि पर कब्जा किया था, उस ओर विशेष ध्यान दिया जाए। मिसाल के तौर पर पिछले युद्ध में वहां हारने का जो कारण था उसमें सब से मुख्य कारण यही था कि रेगिस्तानी इलाके में न पानी था, न सड़कें थीं और न रेलवे लाइन थी। अब भारत सरकार ने काफी अच्छे पैमाने पर उस क्षेत्र में सड़कें बनाने की योजना को हाथ म लिया है। लेकिन हम लोग यह महसूस करते हैं कि वह अपर्याप्त है, नाकाफी है। यह भी सही है कि सड़कें बनाने का काम आहिस्ता चल रहा है। हो सकता है कि वहां कुछ कठिनाइयां हों। राजस्थान की सरकार के पास प्रचुर मात्रा में उपकरण न हों। लेकिन मैं फिर भी भारत सरकार से निवेदन करूंगा कि वह स्वयं अगर उन सड़कों को बनाने का उत्तरदायित्व अपने हाथ में लेने की स्थिति में न हो तो कम से कम राजस्थान सरकार को हर तरह से मदद तो दे ताकि जो सड़कें अभी बन रही हैं वे पूरी हो सकें और उसके बाद और नई सड़कें मंजूर करके, वहां पर सड़कों का जाल बिछाया जा सके।

रेलों का जहां तक सम्बन्ध है, अभी पोखरण से जैसलमेर तक एक नई रेल लाइन बनी है जो हमारी सुरक्षा में बहुत मदद करेगी। लेकिन मैं बार-बार कह रहा हूं कि जब तक जैसलमेर से बाड़मेर तक रेलवे लाइन नहीं बनेगी तब तक हमारे यहां सुरक्षा का उचित प्रबन्ध नहीं हो सकेगा। आश्चर्य मुझे यह है कि एक ऐसी रेलवे लाइन बन रही है--चुर्क से कटनी तक रेलवे लाइन बन रही है---जिस पर कि करीब पच्चीस करोड़ रुपया खर्च होगा और जो एक ऐसे इलाके में से जाती है जहां बहुत सी नदियां हैं, पहाड़ हैं लेकिन बीच में कोई गांव ही नहीं है, लेकिन इस रेलवे लाइन की तरफ ध्यान ही नहीं दिया जाता है। कहा यह आता है कि जो यह रेलवे लाइन मंजूर की गई है यह इस वास्ते की गई है कि यहां कोयला निकलने की आशा है। लेकिन यह साबित हो चुका है कि वहां कोयला जो निकलने की उम्मीद भी थी वह बहुत घटिया किस्म का कोयला है। मैं समझता हूं कि यह निश्चित बात है कि पच्चीस करोड़ रुपया खर्च करके इस रेलवे लाइन को सिर्फ इसलिए बनाया जा रहा है कि वहां बिड़ला जी का एक एल्यूमीनियम का कारखाना लग रहा है। उसके लिए पच्चीस करोड़ की रेलवे लाइन बन सकती है लेकिन देश की सुरक्षा के लिए दस करोड़ की रेलवे लाइन बाड़मेर से जैसलमेर तक मंजूर नहीं की जाती है। मैं बहुत जोर से निवेदन करना चाहता हूं कि यदि आप इस क्षेत्र की सुरक्षा को मजबूत करना चाहते हैं तो रेल और सड़क और पानी की ओर आप पूरा ध्यान दें, उस क्षेत्र के विकास की ओर पूरा ध्यान दें।

[श्री अमृत नाहाटा]

मुझे खुशी है कि बजट में इस बात पर जोर दिया गया है कि हम जल्दी से जल्दी देश को अनाज के मामले में आत्मनिर्भर बनाना चाहते हैं। यह कहा गया कि सिंचाई की बड़ी-बड़ी योजनायें पहले से हाथ में ली गई हैं उन्हें चालू रखा जायेगा और जल्दी उन्हें पूरा किया जायगा।

17.05 Hrs.

[SHRI C. K. BHATTACHARYYA *in the Chair*]

लेकिन आश्चर्य की बात यह है कि एक बहुत बड़ी योजना जो पहले से हाथ में ले ली गई है—राजस्थान नहर योजना—वह पता नहीं पूरी होगी भी या नहीं और अगर होगी तो कब होगी। मैं इस ओर आपका विशेष ध्यान दिलाना चाहता हूं इस वास्ते कि यह योजना दूसरे क्षेत्रों में जो योजनायें बनती हैं, उन से भिन्न है। अगर कहीं कोई पच्चीस लाख एकड़ की सिंचाई वाली योजना दूसरे इलाके में देश के बनती है और राजस्थान में अगर पच्चीस लाख एकड़ वाली सिंचाई की योजना बनती है तो इन दोनों में बहुत फर्क है। इस का कारण यह है कि यह जो भूमि है यह सदियों से प्यासी चली आ रही है पानी के लिए तरसती चली आ रही है और देश के दूसरे हिस्सों में जमीन जितना पैदा करती है उसे पांच गुना या सात गुना ज्यादा यह जमीन पैदा करेगी। हमें मुट्ठी भर खाद की भी कई सालों तक जरूरत नहीं होगी। सिर्फ हमें पानी चाहिये। राजस्थान नहर की योजना का हाल यह है कि राजस्थान सरकार वहां से इंजीनियरों को निकाल रही है। वह स्थिति में नहीं है कि कुछ अधिक पैसा इसके लिये दे सके। यह ठीक है कि आपने कुछ ज्यादा पैसा राजस्थान सरकार को दिया है लेकिन यह पैसा राजस्थान की योजना के अन्दर ही दिया गया है। अगर राजस्थान की योजना के अन्दर ही राजस्थान नहर के लिए पैसा दिया जाता है तो राजस्थान सरकार योजना का कोई दूसरा काम नहीं कर सकती है। राजस्थान सरकार की इस वास्ते मांग यह है कि इस योजना को केन्द्र अपने हाथ में ले ले और उसके लिए एक आथोरिटी बना कर उस योजना को पूरा करे। अगर इस योजना को जल्दी ही पूरा कर लिया जाता है तो हिन्दुस्तान की सत्तर लाख एकड़ भूमि को लाभ होगा। यह वह भूमि है जोकि सोना उगलेगी। उस भूमि में सिंचाई की जा सकेगी। यह एक अकेली ऐसी योजना है जो अगर पूरी कर ली जाती है तो हमारे देश की सारी जितनी डिमांड है, खाद्यान्नों की, उसको इस योजना से पूरा किया जा सकता है और अन्न के मामले में हम आत्म निर्भरता प्राप्त कर सकते हैं।

बार बार कहने पर भी दलील यह दी जाती है कि अगर हम इस योजना को अपने हाथ में ले लेंगे तो दूसरे राज्य भी कहेंगे कि इस योजना को केन्द्र अपने हाथ में ले ले, उस योजना को केन्द्र अपने हाथ में ले ले। लेकिन मैं दो बातों के आधार पर यह दावा कर सकता हूं कि यह राजस्थान नहर की योजना राजस्थान के वित्त की योजना नहीं है। वहां तो अभी कोई आदमी भी नहीं रहता है और जो रहते भी हैं, अगर दो इंच बारिश हो जाती है तो वे राजा भोज हैं। वे अपनी चारागाह रखते हैं, पशु चरते हैं वे खेती करना भी नहीं जानते हैं यह राजस्थान के हित की योजना कतई नहीं है। अगर आप चाहते हैं कि राष्ट्र आत्म निर्भर बने, स्वावलम्बी बने, कृषि के मामले में, अनाज के मामले में और वह विदेशों पर निर्भर न रहे तो आप इस योजना को अपने हाथ में लें और इसको आप पूरा करें। यह एक राष्ट्रीय योजना है। कृषि की दृष्टि से भी इसका बहुत महत्व है और सुरक्षा की दृष्टि से भी इसका बहुत महत्व है। यह ऐसी नहर है जो हमारी सीमा के समानान्तर चलती है। देश की सुरक्षा के लिए भी इस नहर का बनाया जाना नितान्त आवश्यक है। यह राजस्थान और पाकिस्तान की सीमा के समानान्तर चलेगी और पूरे कच्छ के रन तक समानान्तर चलेगी और हमारी सीमा को पूरी

तरह से सुरक्षित कर देगी । सीमा के तीस मील आगे तक नहर एक ऐसी पूरी दूरी तक होगी जिस से दुश्मन कभी आगे नहीं बढ़ सकेगा । इसके साथ साथ वह इलाका सरसब्ज होगा, लोग बसेंगे, खेती करेंगे । हमने देखा कि पिछले युद्ध में पंजाब में एक एक इंच जमीन के लिए लोग लड़े थे । इसका कारण यह था कि वह सरसब्ज और विकसित इलाका था । हमारे इस क्षेत्र की कोई सुरक्षा करने वाला नहीं था, कोई इंसान नहीं था । जिधर दुश्मन ने चाहा वह घुस गया और रेत के टीलों पर खड़ा हो कर आगे जहां तक उसकी नजर गई उसने कल्पना कर ली कि इतना क्षेत्र हमारे कब्जे में है । नहर खुद भी शारीरिक रूप से, फिजिकली, हमारी रक्षा करेगी और नहर की वजह से जो विकास होगा वह हमारी इस सीमा की सुरक्षा में योगदान देगा । इसलिए भी मैं निवेदन करना चाहता हूं कि सुरक्षा के दृष्टि-कोण से तथा देश को अन्न के मामले में स्वावलम्वी बनाने के दष्टिकोण से भी, तथा इस क्षेत्र के विकास के दृष्टिकोण से भी राजस्थान नहर एक राष्ट्री योजना की कोटि में अती है और उसे भारत सरकार अपने हाथ में ले कर उसको पूरा करे ।

जहां तक नर्बदा नहर का प्रश्न है, राजस्थान और गुजरात दोनों कह रहे हैं मध्य प्रदेश और महाराष्ट्र से कि उसका पानी राजस्थान को दिया जाए । सिर्फ प्रश्न इतना है....

श्री यशवन्त सिंह कुशवाह (भिंड) : यह सारा मध्य प्रदेश के कैचमेंट एरिया का पानी है । क्यों मध्य प्रदेश राजस्थान को देगा ।

श्री अमृत नाहाटा : मुश्किल यह है कि लोग समझते हैं कि राजस्थान हिन्दुस्तान में नहीं है । राजस्थान भी हिन्दुस्तान में है, मध्य प्रदेश भी हिन्दुस्तान में है । राजस्थान माही का पानी गुजरात को देता है । नर्बदा कैनाल प्राजैक्ट के जो अध्यक्ष थे, खोसला साहब उन्होंने अपनी रिपोर्ट में कहा है कि मध्य प्रदेश को तथा महाराष्ट्र को तथा गुजरात को पूरा पानी देने के बाद भी इतना पानी बचता है और वह बचा हुआ पानी राजस्थान को मिलना चाहिये । अगर पानी न बचता तो हमें एतराज नहीं था । केवल ऊंचाई अगर ज्यादा कर दी जाए तो राजस्थान की लाखों एकड़ भमि में पानी दिया जा सकता है । इसलिए मैं निवेदन करूंगा खास कर चह्वाण साहब से कि वह इस प्रश्न को सुलझाने के लिए अगवानी करें और राजस्थान, गुजरात, मध्य प्रदेश और महाराष्ट्र के प्रतिनिधियों को बिठा कर इसका फैसला करे ताकि नर्बदा का पानी राजस्थान की प्यासी धरती को भी दिया जा सके ।

एक विशेष प्रश्न की ओर मैं आपका अब ध्यान आकर्षित करना चाहता हूं । जबलपुर में जब कांग्रेस का अधिवेशन हुआ था तो हम लोगों ने एक मांग की थी । कांग्रेस का जो दस सूत्री प्रस्ताव था उस में एक बहुत महत्वपूर्ण सूत्र यह था कि देश की जनता की न्यूनतम आवश्यकताओं को पूरा किया जाए । उस वक्त हमारी प्रधान मन्त्री महोदया ने एक घोषणा की थी और कहा था कि यह सब मे महत्वपूर्ण चीज है और जिन्दगी की आवश्यकतायें तो और भी बहुत हैं लेकिन पीने के पानी की समस्या भी एक बहुत ही गहन समस्या इस देश में है और इसको सुलझाया जाना चाहिये । इस एक समस्या को अगर हल कर दिया जाए तो देश की जनता की बहुत बड़ी आवश्यकता पूरी हो जायेगी । उड़ीसा के कुछ माननीय सदस्यों ने और आन्ध्र के भी कुछ माननीय सदस्यों ने इसका जिक्र किया है । राजस्थान की ओर से मैं आपको बतलाना चाहता हूं कि राजस्थान के लाखों लोग ऐसे हैं जिन के परिवारों के दो-दो सदस्य चौबीसों घंटे सिर्फ पीने का पानी लाने में लगे रहते हैं । दस दस और चौदह चौदह मील से वे पानी लाते हैं । अगर आप उनके घर चले जायें तो आपको कुछ खारा पानी और कुछ मीठा पानी मिला कर देंगे । बिल्कुल मीठा पानी देने की स्थिति में वे नहीं

[श्री अमृत नाहाटा]

हैं। जहां लोग पीने के पानी के लिए तरसते हैं, वहां खाना, शिक्षा और चिकित्सा आदि तो उन के लिए स्वप्न हैं। मैं वित्त मंत्री से निवेदन करूंगा कि वह राजस्थान के ग्रामीणों को पीने का पानी उपलब्ध कराने के लिए राजस्थान सरकार को अधिकतर पैसा दें और यह ईयर-मार्क कर के दें कि यह पैसा गांवों के लोगों के लिए पीने के पानी की योजना के लिए है। यह योजना तो बीस साल से बन चुकी है कि राजस्थान के हर एक गांव में मीठा पीने का पानी उपलब्ध किया जाये, चाहे वह नलों से हो, टैंकों से हो और चाहे ट्यूबवैल खोद कर हो। कुछ ट्यूबवैल खोदे गए हैं, लेकिन एक्सप्लोरेटरी ट्यूबवैल आर्गनाइजेशन ने जितने ट्यूबवेल खोदने का वादा किया था, उतने नहीं खोदे गए हैं। संगठन ने बहुत अच्छा काम किया है। वहां पर काम बहुत कठिन है। दो दो हजार फीट की गहराई पर पानी मिलता है। अगर चार ट्यूबवैल खोदे जाते हैं, तो एक में पानी मिलता है। करीब दो ढाई लाख रुपया एक ट्यूबवैल पर खर्च होता है। लेकिन अगर किसी ट्यूबवैल में पानी मिल जाता है, तो वह अमृत के समान होता है और लोगों को पीने के लिए पानी मिल जाता है। यह आवश्यक है कि जितने ट्यूबवैल खोदने का वादा एक्सप्लोरेटरी ट्यूबवैल आर्गनाइजेशन ने किया था, उतने ट्यूबवैल उस क्षेत्र में खोदे जाय। मैं फिर कहूंगा कि राजस्थान सरकार को जनता की पीने के पानी की आवश्यकता को पूरा करने के लिए पूरा पैसा दिया जाय, ताकि वह इस समस्या को हल कर सके।

जब हम राजस्थान नहर, नर्बदा नहर, पीने के पानी और अन्य विकास-कार्यों की बातें करते हैं और दूसरे माननीय सदस्य भी अपने अपने क्षेत्रों के विकास की बात करते हैं, तो उस वक्त हमारे सामने एक समस्या आ जाती है और वह है बेकारी की समस्या। इस वक्त देश में इंजीनियर या तो पूरी तरह से बेकार हैं और या जैसा काम उन को मिलना चाहिये, वैसा उन को नहीं मिल रहा है—वे कम पैसों में काम कर रहे हैं। इस तरह के पूरे बेकार या अर्द्ध-बेकार इंजीनियर 70,000 हैं। जून में उनकी संख्या एक लाख हो जायेगी। उन को काम देने की समस्या है। यह ऐसी विडम्बना है कि हम अपने देश को विकासशील देश कहते हैं, हम यहां पर निर्माण-कार्य करना चाहते हैं, हम इस देश का विकास करना चाहते हैं, लेकिन जो निर्माण करने वाले हैं, वे बेकार बैठे हैं।

जब ये सारे प्रश्न उठते हैं, तो एक ही समस्या हमारे सामने आती है और वह समस्या है साधनों की। एक तो साधनों को इकट्ठा करने का प्रश्न है। मैं उस पर बाद में कुछ विचार प्रकट करूंगा। लेकिन जो साधन बिल्कुल व्यर्थ हो रहे हैं, उनकी ओर मैं सरकार का ध्यान आकर्षित करना चाहता हूं। मैं एक मिसाल की तरफ तत्काल वित्त मंत्री का ध्यान दिलाना चाहता हूं। क्योंकि वह बहुत महत्वपूर्ण है।

बर्ड एंड कम्पनी पर बहुत से अपराधों की वजह से 1,65 लाख रुपये का जुर्माना किया गया। उस के बाद पता नहीं क्यों अचानक वह जुर्माना 1,65 लाख रूपय से कम करके सिर्फ 65 लाख कर दिया गया। कम्पनी ने उसके खिलाफ भी मुकदमा किया। अदालत ने भारत सरकार से कहा कि अगर वह चाहे, तो वह कम्पनी को यह नोटिस दे दे कि यह जुर्माना और क्यों न बढ़ा दिया जाये। अदालत ने उस के लिए एक वक्त की सीमा तय की। 13 तारीख को वह सीमा खत्म हो रही है। अगर उस से पहले पहले भारत सरकार ने बर्ड एंड कम्पनी को यह नोटिस नहीं दिया कि उसका जुर्माना क्यों न बढ़ा दिया जाये, तो चाहे अदालत ने यह भी फैसला कर दिया कि जुर्माना कम है, फिर भी भारत सरकार वह जुर्माना बढ़ा नहीं सकेगी। चूंकि यह एक तात्कालिक महत्व की बात है, इसलिए मैं वित्त मंत्री का ध्यान दिलाना चाहता हूं कि वह उस कम्पनी को नोटिस दे

दें कि उसका जुर्माना क्यों न बढ़ा दिया जाये।

जहां तक फैमिली प्लानिंग का सम्बन्ध है, मैं चुनौती और दावे के साथ कहना चाहता हूं कि फैमिली प्लानिंग के नाम पर हर रोज लाखों रुपया बिल्कुल बर्बाद हो रहा है। इस लूप में बहुत से लूपहोल हैं। मैं दावे के साथ कह सकता हूं कि केवल कागज पर लूप लगते हैं, असल में नहीं लगते हैं। तेरह रुपये एक लूप पर खर्च होते हैं। वे तेरह रुपये लूप लगाने वाली डाक्टरनी, नर्स और फर्राश मिल कर खा जाते हैं और झूठे दस्तखत बना कर एन्ट्री कर देते हैं। वास्तव में लूप लग नहीं रहे हैं। कागज पर लूप लग जायेंगे, यहां पर आंकड़े आयेंगे कि इतने लूप लगाए, यहां पर हिसाब लगाया जायेगा कि आबादी इतनी कम हो जायेगी और उसके अनुसार योजना बनाई जायेगी, लेकिन वह आबादी कम होने वाली नहीं है।

एक माननीय सदस्य : माननीय सदस्य एथारिटी हैं।

श्री अमृत नाहाटा : मैं एथारिटी हूं, क्योंकि मैं रेड क्रास की तरफ से, जिस की एक्सीक्यूटिव का मैं मैम्बर हूं, जोधपुर में तीन फैमिली प्लानिंग क्लिनिक्स चलाता हूं। यद्यपि हमारे कार्यकर्ता सजग रहते हैं, लेकिन फिर भी ऐसी बातें हुई, जिन को हम ने बन्द किया। लेकिन सारे हिन्दुस्तान में सरकारी अस्पतालों में यही हो रहा है और लाखों रुपये बर्बाद हो रहे हैं। फैमिली प्लानिंग का कार्य किया जाना चाहिये, लेकिन तेरह-तेरह या पच्चीस पच्चीस रुपये दे कर जो काम हो रहा है, उस में सारा रुपया बर्बाद हो रहा है और लाभ कुछ भी नहीं हो रहा है।

सभापति महोदय : माननीय सदस्य अब समाप्त करें।

श्री अमृत नाहाटा : मैं तो अभी सिर्फ सात मिनट बोला हूं।

सभापति महोदय : नहीं, सात मिनट का डबल।

श्री अमृत नाहाटा : यह देखना चाहिये कि फैमिली प्लानिंग के नाम पर यह पैसा बर्बाद न हो।

फारेन एक्सचेंज का जबर्दस्त अपव्यय और तबाही हो रही है। मैं विस्तार में नहीं जाना चाहता हूं। जब देश भूखों मर रहा था, तो हम बाहर से लक्सरी आर्टिकल्ज मंगा रहे थे। आज लक्सरी आर्टिकल्ज मंगाने पर जो करोड़ों रुपये खर्च हो रहे हैं, उस को बन्द करना चाहिए और फारेन एक्सचेंज को सेव करना चाहिये।

इस समय इनकम टैक्स के एरियर्ज 541 करोड़ रुपये के हैं। उन की वसूली के लिए सख्ती से कदम उठाने चाहियें। जब हम यह बात करते हैं, तो कहा जाता है कि तरीका बताओ। अगर उनके पास तरीका नहीं है, तो वे क्यों वहां पर बैठे हैं। क्या वे इनकम टैक्स के एरियर्ज भी वसूल नहीं कर सकते हैं?

माननीय सदस्य, श्री हुमायून् कबिर, ने ब्लैक मनी को निकालने के लिए डीमानिटाइजेशन का सुझाव दिया है। वह सही सुझाव है और उस पर अमल करना चाहिये। साधन जुटाने के तरीके बहुत हैं, जो कि बार-बार बताए गए हैं। वे हमारी पार्टी के चुनाव घोषणापत्र में हैं और हमारे प्रस्तावों में हैं। क्यों नहीं हम बैंकों और विदेश व्यापार का राष्ट्रीयकरण करते? विदेश व्यापार के राष्ट्रीयकरण से न सिर्फ 200 करोड़ रुपये हर साल की आमदनी होगी, बल्कि अंडर-इनवायसिंग और ओवर इनवायसिंग के द्वारा जो करोड़ों रुपये अनधिकृत रूप से विदेशों के बैंकों में जमा होते हैं, वे भी बचेंगे। चाय-बागान और कोयला खानों का राष्ट्रीयकरण क्यों नहीं किया जाता है? आज कोयला-खानें कोयले का भाव बढ़ाने के लिए सरकार पर दबाव डाल रही हैं, जिस से रेलवेज का घाटा और भी बढ़

[श्री अमृत नहाटा]

जायेगा, लेकिन हमारी सरकार को उन के दबाव में आना पड़ता है ।

क्यों नहीं हम अपने देश में कान्सी पिकुअस कनजम्प्शन को, जिस की ओर माननीय सदस्य ने ध्यान आकर्षित किया है, खत्म कर सकते ? हम शहरी आमदनी और जायदाद पर सीमाबन्दी, हदबन्दी या सीलिंग क्यों नहीं लगा सकते ।

अगर इस प्रकार साधनों को जुटाया जाये, तो फिर हमें 290 करोड़ रुपये का घाटे का बजट बनाने की जरूरत नहीं होगी । यह घाटे की अर्थ-व्यवस्था देश के सामने प्रस्तुत संकट से निकलने का रास्ता नहीं है, बल्कि इससे संकट के और गहरा होने का खतरा है । इस संकट का कारण यह है कि इस देश में विकास से जो दौलत ज्यादा बढ़ी है, उस का वितरण ठीक नहीं हुआ है, वह दौलत कुछ मुट्ठी भर लोगों के हाथ में पहुंच गई है । घाटे का बजट हमारी अर्थ-व्यवस्था की इस विकृति का हल नहीं है, बल्कि इस से विकृति और बढ़ेगी, अमीर और गरीब के बीच की खाई और बढ़ेगी और कीमतें और ज्यादा बढ़ेंगी । आज थोड़े दिनों के लिए कीमतें घटे गई हैं किसानों को लूटने के लिए और उनको धोखा देने के लिए । यह एक क्षणिक चीज है । इसके बाद जब घाटे के बजट का अर्थ-व्यवस्था पर असर पड़ेगा, तो कीमतें और बढ़ेंगी ।

सभापति महोदय : माननीय सदस्य अब समाप्त करें ।

श्री अमृत नाहाटा : मैं एक मिनट में समाप्त करता हूं ।

आज जो रिसेशन की बात की जा रही है, वह मुख्यत: पब्लिक सेक्टर में है । आज कहा जाता है कि पब्लिक सेक्टर ठीक नहीं चल रहा है । वह ठीक कैसे चलेगा, जब सरकार ने उसका नेशनलाइजेशन किया ही नहीं, केवल ब्यूरोक्रेटाइजेशन किया है ? क्या भगत राम पब्लिक सेक्टर में विश्वास करते हैं, जिनको इंडियन एयरलाइन्ज कारपोरेशन का अध्यक्ष बना दिया गया है । क्या हमारे बड़े बड़े आई० सी० एस० आफिसर पब्लिक सेक्टर में विश्वास करते हैं, जो रिटायर होने के बाद सेठों के यहां नौकरी करते हैं ? जो मजदूर हमारे पब्लिक सेक्टर में काम करते हैं, क्या सरकार ने उन को विश्वास में लिया, क्या उन के प्रतिनिधियों को मैनेजमेंट में लिया और क्या उन को यह अहसास दिया कि यह राष्ट्रीय सम्पत्ति है, उस में अधिक उत्पादन करना चाहिए । इस सारे ब्यूरोक्रेटाइजेशन को खत्म करना पडेगा और जो लोग ईमानदारी से पब्लिक सेक्टर में विश्वास करते हैं, उन को रखना होगा । अगर इन सारी संस्थाओं का सही मानों में राष्ट्रीयकरण किया जायेगा, तभी वे ठीक ढंग से काम कर पायेंगी । आज हमारे देश में साधनों की कोई कमी नहीं है, लेकिन उन को जुटाने के लिए सही नीति पर चलना होगा ।

आज हम बहुत बड़े कारखाने प्राइवेट सेक्टर को सौंप रहे हैं । हम कृषि उन को सौंप रहे हैं । हम उनके इंडस्ट्रियल रिवाइवल की बात सोचते हैं, लेकिन हम पब्लिक सेक्टर और अपनी अर्थ-व्यवस्था के रिवाइवल की बात नहीं सोचते हैं । मैं इस को एक डिसटार्टिड और विकृत तरीका मानता हूं । अगर देश का सही मानों में विकास करना है, तो पब्लिक सेक्टर को और स्ट्रेंग्थन करना पड़ेगा, विकास-कार्य बहुत बड़े पैमाने पर करना पड़ेगा और उन के लिए आवश्यक साधनों, रीसोर्सिज, को इकट्ठा करना पड़ेगा ।

SHRI RANE (Buldana) : Mr. Chairman, I rise to offer my comments on the budget proposals and also meet some points of criticism, if I find time. I want to suggest some modifications in the budget proposals. I am afraid of your bell, Sir, and so I shall go directly to the budget proposals, because otherwise I may not find time for it at the fag end of my speech. My first suggestions are about the postal rates.

My first suggestion is about the money order commission. The Finance Minister has increased it from 15 p. to 20 p. for very rise and, I find, that is a steep rise in the commission. If we take into consideration the pattern of our industrial labour, I submit, that almost all the industrial labour who are in lakhs comes from the villages and, as their families stary in the villages, they are required to send some help to their family members. The industrial labour will be hit by this increase. So, I submit that at least the money order commission should not be increased, up to M.O. of Rs. 50/-.

Then, about the inland letters, it is 10 p. per inland letter which is proposed to be increased to 15 p. If we look at the Tariff Enquiry Committee's Report, it says that this service gives more than Rs. 8 crores of profit on this service. So, my submission is that it is unjustified to increase the price inland letters. It at all the Finance Minister wants to increase it, he will be justified only to the extent of the cost of production of the inland letter. The Report itself says that its cost between 11 to 12 p. May submission is that if the Finance Minister wants to increase it, he can only increase it to the extent of the cost of 12 p. per inland letter.

About the post-card, the Enquiry Committee Report says that more than Rs. 5 crores are the losses on this service. If we take the whole increase, the increase on inland leters is 50 per cent; on the envelope, it is 33 per cent while the post-card, it is 66 per cent. My submission is that, taking into consideration the production cost of the post-card, etc., the increase should not be the extent of 66 per cent but at the most he can make it 8 p. per post-card, not 10 p. That is a steep rise and, I submit, that the Finance Minister should consider my proposal and, I say, he will not lose anything. You will find that the losses on the postal service are about Rs. 23 crores. He seeks to get, by taxation, about Rs. 26 crores. So, even if he accepts my suggestion, he is not going to lose very much. Therefore, at least the postal taxation can be balanced. Of course, there is a very harsh criticism about it. But I can understand the difficulties of the Finance Minister because he is compelled to raise it. I find from the table of the dearness allowance that in 1964-65, it wa about Rs. 10.40 crores and now this year, it will go perhaps to Rs. 30 crores. So, the increase in dearnes allowance itself is about Rs. 20 crores. I think, we should sympathise with him rather make a harsh criticism on this point.

My second suggestion is that the Bokaro Steel Plant project should be postponed for at least 2 years. That will reduce the deficit financing. I do not agree with Mr. Salve but I agree with Mr. Humayun Kabir and Mr. Masani that it is not absolutely necessary, I submit that it will be unwise on our part to invest so much money specially when we know that these steel plants are not a paying concern for the present. Let us wait for two years and see whether the public sector is going to give us the expected revenue and then we can invest the money. That is my second suggestion. These are the only two suggestions about the budget proposals......

SHRI BAKAR ALI MIRZA (Secunderabad) : What about tobacco?

SHRI RANE : I am not interested in tobacco.

AN HON. MEMBER : What about beedi ?

SHRI RANE : I am not interested in beedi or cigarettes or even whisky or brandy. I am glad that there is an increase there.

My third submission is about remunerative prices to the farmers. I am glad that the Finance Minister, in his speech, has said that an assurance of remunerative prices to the farmers should be given. But I am afraid that they will not be able to implement it. There is a long history behind it. For the last 25 years, several committees sat and they advocated remunerative and fair prices to the farmers, but when the time came, nothing was done; even the Agricultural Prices Commission did not give fair and remunerative prices to the farmers. On the other hand, they gave up that principle in favour of fixing *ad hoc* prices. There is no necessity to appoint an Agricultural Prices Commission if prices of agricultural commodities are to be fixed on an *ad hoc* basis.

[Shri Rane]

The Finance Minister or the Minister of Agriculture can ask his officers to sit and ask them to give *ad hoc* prices where is the necessity for employing all these theorists, academicians, professors, etc., and making them sit on the agricultural prices commission and give a report if they are going to fix prices on an *ad hoc* basis ?

Now what is the position today ? The jute prices have gone down below the floor prices. This morning I read in the papers that even today the jute mills association is not willing to purchase jute. The price in 1966 and in the beginning of 1967 was, I think, about Rs. 65 per maund, and now I am told that the price is about Rs. 25 to 30. There is such a steep fall in raw jute prices !

About cotton also, the story is the same. In November, in my district, jarilla cotton was sold at Rs. 250 per quintal. The textile mill-onwers association and the textile mills have decided not to purchase it now. There are no purchasers and the price prevailing today in the market for jarilla cotton is only Rs. 140 to 160. The pice of raw cotton has gone down.

The story is the same with regard to foodgrains also. I have come to the conclusion that the policy of the Government is : the bumper the crop, the lesser the prices for the farmers. Of course, this is a principle in economics; the forces of supply and demand play their role. But when the prices of agricultural commodities go up, then the restrictions come, a heavy hand falls on the farmers and they are not able to get the prices that they deserve to get. My submission is that the Finance Minister should try to implement the assurance that he has given in his speech. This is my submission about remunerative and fair prices to farmers.

Mr. Masani has stated that the Government has neglected agriculture. I do not agree with him here. Of course, there are very few people who can understand the life of agriculturists. From my own experience during the las 50 years, I can say that in agriculture, there are cycles of seasons : one year is a normal or good season; the second is a fair one and the third is a bad one. These cycles play their own part. And yet many of the theorises and professors of agriculture and the people in the Planning Commission have this idea that the agriculturists have become rich or they have become prosperous and their position has improved. They do not take into consideration how risky the life of the agriculturist is. Let me give you an example. In Maharashtra, for instance, in November, the season was very good and a very good harvest was expected. But unseasonal rains in December and aJnuary have destroyed the kharif crop to a large extent. The rabi crops were god in the case of jowar, wheat etc. But the hailstorm in February and the first week of March has destroyed the rabi crop and the rabi crop is almost gone. The kharif crop is also gone. That is how the farmers' fortune is affected. And yet the professors and the theorists and the Planning Commission think that the position of the agriculturist has improved and he has become prosperous and, therefore, they could get money from him. These are wrong ideas which those persons who have no experience of the life of the agriculturist advocate in theory.

But, as I have submitted already, Shri M. R. Masani's criticism that the agriculturist has been neglected by Government is not correct. Government have done many things for the agriculturist. Even the speech of the Finance Minister shows what he is going to do.

Shri Kanwar Lal Gupta and others have said that during the last twenty years nothing has been done and so on. This criticism is unjustified. I shall just quote one small passage from Mr. J. R. D. Tata's speech, which he recently made before the Chamber of Commerce. He says :

> "I for one am not one of those who see nothing good in what Government has done for the country since Independence. If we rightly blame them for our lack of progress in certain spheres, it is only right that we should recognise the part they have played in the considerable progress we have made, some of it quite spectacular by any standard in the fields of health, education, electrification, science, technology and heavy industry."

This is the admission of even a very hard critic like Mr. J. R. D. Tata who does not see eye to eye with the policies of Government. Even he has admitted that much progress has been made, and he says, by any standard. So, the criticism that nothing has happened during these twenty years is absolutely wrong and unjustified.

Sir, I am not an eocnomist. I do not understand very much the principles of economics and so on, but I would like to say one thing about deficit financing. The Finance Minister's expectations last year have been belied. Though he expected that there would not be any deficit in the budget it has come to about Rs. 300 crores. This year he says that it will be about Rs. 219 crores. There has been criticism of the budget on this score. I personally do not like deficit budgets or deficit financing. But as regards the criticism that deficit financing has grown to this proportion because of these happenings or planning and so on, I would only quote one economist Mr. H. V. R. Iengar. He has compared our deficit financing with Bombay Plan of 1944 and he says:

> "Out of a total expenditure of Rs. 10,000 crores as much as Rs. 3400 crores were to be created money. This is actually a higher proportion than was resorted to by the Government of India during the first three Plan priods.".

This is the conclusion of an economist. He had made this observation before the Forum of Free Enterprise in the course of a short memorial lecture. So, I submit that even the critics of Government and those who do not see eye to eye with Government will agree with Mr. H. V. R. Iengar that the deficit financing that was resorted to in the Bombay Plan was very high as compared to what has been resorted to by Government.

I do not want to take more of your time. There are many problems for which I have no time to deal, for example, the unemployment problem, the population problem, the problem of the standard of living of the people and supply of primary necessities to them. But I would conclude with the last and most important submission to the Finance Minister that he should look into the problem of giving remunerative prices to the farmer.

श्री गुलाम मुहम्मद बख्शी (श्रीनगर) : जनाबवाला, मैं कोई ज्यादा वक्त ऐवान का नहीं लेना चाहता हूं। हालांकि मैं ने बजट को समझने के सिलसिले में काफी मेहनत की है और कुछ फीगर्स भी वर्क आउट किये हैं लेकिन उन में मैं जाना नहीं चाहता हूं। हालांकि एक चीज जहां तक बजट का ताल्लुक है यह कहे बगैर मैं नहीं रह सकता हूं कि मौजूदा हालात में जो कि मुल्क के हालात हैं और जो मुल्क को मसायल और पेचीदगियां दरपेश हैं उन हालात को सामने रखते हुए इस से बेहतर बजट पेश नहीं किया जा सकता था। इसलिए मैं अपनी तरफ से आनरेबुल फाइनेंस मिनिस्टर को और उन के साथियों को यकीनन मुबारकबाद दूंगा। बजट के डिटेल्स में एप्रोचेज में और बाकी और चीजों में पचासों शिकायतें हो सकती हैं लेकिन उन के बजट से हमें देखना यह है और किसी भी बजट को परखने का और देखने का खास तौर पर यह ढंग होता है कि मुल्क पर उसका असर क्या पड़ता है ? हम ने देखा है कि बजट पेश होने के बाद से आज तक मुल्क में इसका एक अच्छा खासा असर पड़ रहा है। मेरा अपना यह खयाल है कि और जैसा कि अखबारों के ट्रेंडर्स और खास तौर पर वह लोग जोकि मुल्क की एकोनामी को समझते हैं उन से बात चीत वेत करने के बात यह मालुम पड़ता है कि यह मौजूदा रिसेसशन भी एक स्टैब्लिाइजिंग फैक्टर होगा। चुनाचे मेरा अपना यह खयाल है कि यह ट्रेड, कामर्स और इंडस्ट्रीज जिन मुश्किलात में अपने आप को पाते थे वह भी धीरे धीरे उस में से उसमें से निकलेंगे और धीरे, धीरे निकल कर आगे बढ़ेंगे।

एक ही चीज मैं स्टडी करता रहा कि इसका असर शेयर्स और स्टाक एक्सचेंज पर क्या पड़ा ? एक मुल्क की एकोनामी की यह बातें आईनादार होती हैं और उन पर मैं देख रहा हूं कि एक अच्छा खासा असर पड़ रहा

[श्री गुलाम मुहम्मद बख्शी]

है और प्राइसेज जो थे वह सिर्फ स्टैब्लाइज ही नहीं हुए बल्कि कुछ अच्छे भी हुए। इस लिए इस बजट का आम तौर पर असर ठीक पड़ रहा है।

मुल्क को दो, तीन बातों की तरफ खास तवज्जह देने की जरूरत है। एक तो चीज है मुल्क का डिफेंस, मुल्क की सिक्योरिटी उसके लिए लाजिमी हमें खयाल रखना है कि मुल्क के बचाव के लिए और मुल्क की सिक्योरिटी के लिए इंतजाम हो चुनांचे बजट में आप देखेंगे कि उसकी तरफ खास तवज्जह दी गई है। ऐक्सपेंडीचर कुछ थोड़ा बहुत हमारा बढ़ा है लेकिन उस से हमें घबड़ाना नहीं चाहिए क्योंक अगर मुल्क महफूज है तो सब कुछ महफूज है। लेकिन अगर मुल्क महफूज नहीं है, हिन्दुस्तान महफूज नहीं है तो करोड़ों छोड़ कर हजारों करोड़ की भी आमदनी हो उस से कोई फायदा नहीं है। यह भी एक खासा अच्छा स्टेप है जिस के जरिये से मुल्क की हिफाजत की तरफ तवज्जह दी गई है।

यहां पर जितनी बातें हुई, मैं सुनता रहा, बजट स्पीचेज और अप्रांचेज हर एक शख्स की और हर एक तरीके की। लेकिन एक चीज में गुजारिश करूंगा कि हम ने अपने जो आब्जेक्टिव्ज और आइडियल्स देश के सामने रखे हैं, आजादी के वक्त से आज तक, उनकी तरफ ज्यादा से ज्यादा तवज्जह देनी चाहिये, और वह यह कि हम इस देश को धीरे धीरे सोशलिज्म की तरफ ले जायें। अगर हम कहें कि सोशलिज्म एक दिन में आ जाये तो यह नामुमकिन है और मुश्किल है। सोशलिज्म की तरफ कदम उठाने में हम ने तीन जरूरी चीजें कही हैं, यानी यह कि हम जहां पब्लिक सैक्टर को बढ़ावा देंगे वहां कोआपरेटिव सेक्टर को भी साथ चलायेंगे और प्राइवेट सेक्टर को भी साथ-साथ बढ़ावा देंगे। अगर हम सिर्फ पब्लिक सेक्टर पब्लिक सेक्टर ही करते रहे और प्राइवेट सेक्टर को इग्नोर किया तो हमारी एकानमी का बैलेंस टिल्ट हो जायेगा, और जहां तक हमारा खयाल है, हम आगे नहीं बढ़ पायेंगे। इस नो बढ़ने के साथ-साथ आप ने यह देखा होगा कि यहां पर क्रिटिसिज्म होता है कि हम को पब्लिक सेक्टर में नुकसान क्यों हो रहा है। इस के कई कारण हैं, लेकिन मैं इस वक्त उन में नहीं जाऊंगा। अगर फिर कभी मौका मिलेगा तब इस में जाऊंगा, लेकिन अगर तीनों चीजों पर साथ-साथ निगाह नहीं रखेंगे मुल्क के सुधार के लिये और एकानमी के सुधार के लिये, तो हम बड़ी गलती करेंगे। अगर हम को इस में कुछ क्रिटिसिज्म भी बर्दाश्त करना पड़े तो भी हम को मुल्क को धीरे धीरे उस गोल की तरफ आगे ले जाना है जहां उन इन तीनों चीजों की गुंजाइश हो और यह तीनों चीजें पनपें और फलें फूलें। तीनों को मिला कर ही हम कुछ कर सकेंगे क्योंकि अगर हम सिर्फ पब्लिक सेक्टर की तरफ अपनी तवज्जह देना चाहें तो हमारे पास इतने रिसोर्सेज नहीं है। रिसोर्सेज न होते हुए भी अगर हम को उस को आगे बढ़ाना है तो फिर वह कौन बढ़ाये ? आस्मान से फरिश्ते तो नहीं आयेंगे उसको बढ़ाने के लिये, दूसरे मुमालिक भी नहीं आयेंगे उस को बढ़ाने के लिये और मदद करने के लिये। चूंकि रुपया अपना होना चाहिये, रास्ता हमारा अपना होना चाहिये और मंज़िल भी हमारी अपनी होनी चाहिये, इस लिये यह लाजिमी है।

इस तरफ कुछ कदम उठाये गये हैं धीरे-धीरे। बहुत से दोस्त कहते हैं कि नेशनलाइजेशन आफ बैंक्स ठीक है। ऐज ए स्लोगन यह ठीक है, लेकिन हम को देखना यह है कि आया क्या हम उस मुकाम पर पहुंच गये हैं जहां पर हम ऐसा कर सकते हैं, आया हम तैयार भी हैं। हम सभी कुछ चाहते हैं लेकिन हम को देखना है कि क्या मुल्क इस चीज के लिये तैयार है या नहीं। हम देख रहे हैं कि कि इस तरफ निहायत हिम्मत से कदम बढ़ाया गया है। सोशल कन्ट्रोल से इब्तदा

की गई है। नैचुरली हम को देखना है कि यह कैसे बढ़ेगा और कैसे पनपेगा और इसका असर साल, दो साल, तीन साल तक क्या रहेगा। उसके बाद हम देखेंगे। खुदा के फज़ल से इस से हमारी पोजीशन अच्छी हो जायेगी और हम एक कदम और आगे बढ़ा सकेंगे। मैं समझता हूं कि मुल्क की एकानमी पर इस से भी बहुत बड़ा फर्क पड़ेगा क्योंकि जो जो शिकायात आई थीं बैंक चलाने वालों की, बैंक डाइरेक्टर्स की, बैंक के चेयरमैन की, बैंक के मैनेजिंग डाइरेक्टर्स की उस को हिम्मत से रोका गया और उस के बजाय ऐसा सिस्टम किया गया जिस में उन बातों के लिये कोई जगह नहीं है। मैं समझता हूं कि यह बहुत बड़ा कदम है।

उस के बाद हमारा मकसद है फोर्थ प्लैन के हिसाब से काम करना। उसके लिये हम सब कुछ कर रहे हैं। क्योंकि मेरा जहन प्लैन्ड डेवेलपमेंट की तरफ है, और उसके बगैर हमारा देश आगे नहीं बढ़ सकता है। मामूली सी दो बातें हुई। 1962 में चाइनीज वार और 1965 में पाकिस्तानी ऐग्रेशन। उसके साथ साथ बाकी बातें हुई। चुनांचे बद-किस्मती से हमारी एकानमी पर इस कदर असर पड़ा कि चौथी फाइव इअर प्लैन को हम को पीछे करना पड़ा। आज दो साल हो गये होते उस प्लैन को और शायद इस वक्त हम पांचवीं प्लैन के मुताल्लिक तैयारी करते। लेकिन जैसा कि कहा जाता है, उम्मीद है चौथी पांच साला प्लैन अब साल भर के बाद शुरू की जायेगी। लेकिन जहां तक प्लैन्स का ताल्लुक है, अगर कोई कहे कि हम ने कुछ ऐचीव नहीं किया, तो यह गलत बात है। हां जो कुछ हम करना चाहते थे वह नहीं कर पाये, यह ईमानदारी की बात है। चा वह फूड का मामला हो, चाहे ऐग्रिकल्चर का हो चाहे डेवेलपमेंट का हो, चाहे इंडस्ट्रीज का हो, मेजर प्लैन्स का हो;, स्टील प्लैन्ट्स का हो, वह लगे तो सही। इस से कोई इन्कार नहीं कर सकता कि आज भिलाई नहीं है। कोई भी अपनी आंखें नहीं बन्द कर सकता। लेकिन जो तमन्ना और ख्वाहिशात हमारी थीं वह पूरी नहीं हुई। लेकिन जो कुछ भी हम ने किया, अपने रिसोर्सेज के मुताबिक काफी किया और हम आगे बढ़ रहे हैं, इसमें कोई शक नहीं है। यह हो सकता है कि हमारे काम में खामियां रही हों। जहां जहां पर खामियां हैं, मैं दर्ख्वास्त करूंगा कि वक्त आया है कि जहां और सब बातों की तरफ तवज्जह दी जाती है, उस तरफ भी तवज्जह दी जाये।

मैंने अभी कहा कि मैं तीनों सेक्टर्स में यकीन करता हूं। दैट इज दि आब्जेक्टिव क्योंकि जब हम ने 1951 में प्लैनिंग शुरू की तब हम अपने सामने जो आब्जेक्टिव रखे थे उन को बदला नहीं है यानी यह कि हम को पब्लिक सेक्टर, कोआपरेटिव सेक्टर और प्राइवेट सेक्टर तीनों को ही साथ साथ बढ़ावा देना है। जब वक्त आयेगा सिर्फ पब्लिक सेक्टर की बात कहने का उस वक्त हम देखेंगे कि हमें क्या करना चाहिये, जब चौथी पांच साला प्लैन बनेगी, पांचवीं पांच साला प्लैन बनेगी। जैसा अभी हमारे दोस्त ने फैमिली प्लैनिंग के सिलसिले में कहा कि वह उसके माहिर हैं और अपनी महारत की बिना पर उन्होंने कुछ बातें कहीं, मैं उसका माहिर नहीं हूं, लेकिन चूंकि मेरा भी ताल्लुक रहा है पांचसाला प्लैन से, मैं समझता हूं कि हमारी पांच साला प्लैन्स की प्रापर स्क्रुटिनी हो और उस के टार्गेट्स फिक्स हों। टार्गेट्स फिक्स करने के साथ उन के ऐचीव करने की रिस्पांसिबिलिटी सेन्टर और स्टेट्स के बीच शेअर हो। जो सेन्टर की रिस्पांसिबिलिटी हो उसके सेन्टर पूरा करे और जो स्टेटस की रिस्पांसिबिलिटी हो उस को स्टेट्स पूरा करें, तो मैं समझता हूं कि कुछ नतीजाबरामद हो सकता है।

जैसा मैंने पहले अर्ज किया मेरा स्टेट से ताल्लुक रहा है। स्टेट्स की हर वक्त यह कोशिश रहती है कि ज्यादा से ज्यादा रुपया उनको मिले, 200 करोड़, 300 करोड़, लेकिन उस के लिये रिसोर्सेज कहां हैं? हम को देखना चाहिये है कि हमारे पास इतना है या

[श्री गुलाम मुहम्मद बख्शी]

नहीं । स्टेट्स के अपने रिसोर्सेज इतने नहीं हो सकते, लेकिन साइज आफ दि प्लैन के मुताबिक, स्टेट्स का अपना कंट्रिब्यूशन टुवर्ड्स दि प्लैन होना चाहिये, चाहे वह 1/2 हो, 1/4 हो, 1/5 हो या 1/10 हो । तभी स्टेट्स को भी पिंच करेगा कि यह स्कीम चलाई जाये । उन में बहुत सी ऐसी बातें होती हैं, जिनका में नाम तो नहीं लेना चाहता, लेकिन अगर उन को ड्राप कर दिया जाये तो मेरे खयाल में उस से देश का जो रुपया जाया हो रहा है, उस से बहुत बड़े बड़े काम हम कर सकते हैं । लेकिन हमें हिम्मत से काम लेना है ।

मैं खादी की बात करूं । खादी वाले दोस्त शायद मुझ से नाराज हो जायें, लेकिन वह देखें कि खादी ऐंड विलेज इंडस्ट्रीज पर हम ने करोड़ों रुपये खर्च किये, लेकिन व्हाट इज दि रेजल्ट ? इसी तरह गवर्नमेंट ने भारत सेवक समाज पर करोड़ों रुपये खर्च किये, लेकिन व्हाट इज दि रेजल्ट ? पब्लिक अकाउंटस कमेटी की रपोर्ट को मैं पढ़ रहा था, और मैं ने देख लिया कि ऐसी चीजें हैं, जिन को, माफ कीजिये मुझे कोई और लफ्ज नहीं आता, मैं खुराफात ही कह सकता हूं । हम इस तरह की 20, 30 चीजों को मिला लें, 20 ही मिला लें, और अगर उन में से एक एक पर 5 करोड़ रुपया खर्च होते हैं तो 100, 200 करोड़ रुपये उन पर खर्च हो जाते हैं । इन 200 करोड़ रुपयों मे आप क्या और कोई प्रोजेक्ट कायम नहीं कर सकते हैं ? अगर यह 200 करोड़ रुपया हम ऐग्रीकल्चर को दे दें तो शायद हम अपनी इम्पोर्ट्स कम ही न करें बल्कि हमेशा के लिये खत्म कर दें । आज तक मैं सुनता आया हूं कि मरहूम रफी अहमद किदवई साहब ने नैशनल डेवेलपमेंट कौंसिल में कहा था कि हम फूड के मामले में सिर्फ सेल्फ सफिशिएंट ही नहीं होंगे बल्कि अगले साल हम एक्स्पोर्ट भी करेंगे । आज रफी साहब को आंजहानी हुए सालहा साल हो गये लेकिन हम अभी भी फूड इम्पोर्ट करते जा रहे हैं । हमें फूड इम्पोर्ट करना है, मैं इसके खिलाफ नहीं हूं । बम्पर क्राप्स के बावजूद करने हैं, बफर स्टाक जब तक हम बिल्ड नहीं करेंगे तब तक हम उन ट्रेडर्स और ऐसे आदमियों के हाथों में खेलेंगे । बफर स्टाक हमारे लिए होना लाज़िमी है । उस तरफ तवज्जह देना जरूरी है । चाहे हमारी कितनी अच्छी फसल भी क्यों न हुई हो अगले साल क्या होगा क्या नहीं होगा कोई कह नहीं सकता । तब तक इम्पोर्ट लाज़िमी है । इम्पोर्ट कितना होगा, कितना नहीं होगा यह आप उन पर डाल दीजिए जिनकी जिम्मेदारी है । लेकिन देश में अकाल नहीं होना चाहिए । मुल्क में कीमतें इस प्रकार से न बढ़ें जैसे कि अभी हमने देखा कि 5 रुपये सेर चीनी और 3 रुपये सेर मामूली चावल । इन चीजों की तरफ तवज्जह दी जा रही है और दी जायगी । लेकिन बेसिकली जहां तक बाकी बातों का ताल्लुक है, एक साहब अभी कह रहे थे पोस्टकार्ड के मुताल्लिक, मैं चाहता हूं कि पोस्टकार्ड मुफ्त दे दिया जाय लेकिन देखना यह है कि क्या हमारी हालत ऐसी है कि मुफ्त दिया जाय ? एक आदत है कहने की कि फलां चीज मुफ्त हो लेकिन जब एक नेशन को बनना है और आप आज से 6 साल पहले देखें 1962 में आप का 221 या 228 करोड़ रुपया डिफेंस पर खर्च था, आज 1100 करोड़ है, यानी डिफेंस के लिए यह जरूरी है, तो हमें इतना बोझा खुद ही उठाना है । हालांकि इसके जो माहिर लोग हैं, उनका कहना है कि 1947 के 200 करोड़ और आज के 11 सौ करोड़ प्राइस लेवेल के लिहाज से एकसां हैं । . . .

MR. CHAIRMAN : The hon. Member will be brief now.

श्री गुलाम मुहम्मद बख्शी : I will take two or three minutes more.

तो मैं यह अर्ज कर रहा था फोर्थ प्लान के सिलसिले में । यानी एक असर इस बजट ने डाल दिया । उस ने अपना काम किया और करेगा । लेकिन मैं यह अर्ज करूंगा कि प्लान

में से बहुत सी ऐसी चीजें जो हैं उनके बारे में आप सोचें जैसे कि कम्यूनिटी डेवलपमेंट है, मैं जानता हूं कि हमने इसको रेजिस्ट किया लेकिन एक हवा चली कि कम्यूनिटी डेवलपमेंट होना चाहिए। जीप्स, बी० डी० ओज०, डी० डी० ओज० सी० डी० ओज० और ए० नम्बर आफ डी० ओज० बने और फाइनली इस नतीजे पर हम पहुंचे कि ऐडमिनि-स्ट्रेशन जो है, वह बंट गई। ऐडमिनिस्ट्रेटिव यूनिट्स जो हैं वह भी डिस-इंटीग्रेट हो गई और कोई काम नहीं कर सकतीं। न यह न वह, न बी० डी० ओ० न टी० डी० ओ०। नतीजे के तौर पर हमारा सारा पैसा जाया हुआ। तो मैं बजट के फ्रेम करने वालों से गुजारिश करूंगा प्लानिंग कमीशन के साथ आप बातचीत करें। मैं यहां बैठा हुआ हूं, इसके बावजूद जहां तक मुल्क के मामलात का ताल्लुक है, मुल्क के लिए जान भी हाजिर है। मैं नेशनल लीडरशिप से अर्ज करना चाहता हूं चाहे वह इधर हों चाहे उधर हों, नेशनल मामलात के सिलसिले में एक नेशनल अप्रोच हो और नेशनल मामलात की तरफ ज्यादा से ज्यादा तवज्जह दी जाय, बजट को बनाने, बजट को इम्प्लीमेंट करने और बजट को आगे चलाने के सिलसिले में एक कलेक्टिव थिंकिंग हो, एक कलेक्टिव अप्रोच हो, एक कलेक्टिव रेस्पांसिबिलिटी हो और जो कुछ भी किया जाय, वह सोच समझ कर के किया जाय। ऐसा न किया जाय, जैसा कि मैं नाम नहीं लेना चाहता, अभी एक साथी जो वहां बैठे हैं उन्होंने कहा कि बेड़ा गर्क, मैं कहता हूं, बेड़ा गर्क नहीं, बेड़ा पार। अब खुद आप के आदमी कहें कि बेड़ा गर्क है तो दैट इटसेल्फ शोज़ कि आपस में कोहेशन नहीं है, आपस में कलेक्टिव थिंकिंग नहीं है। इस से मुल्क पर बड़ा खराब असर पड़ता है। तो मुझे यह अर्ज करनी है कि ऐसे मामलात चाहे वह डिफेंस हो चाहे हिन्दुस्तान की एकोनामी को बढ़ावा देना हो उस में कलेक्टिव थिंकिंग होनी चाहिए

Let us come from this pedestal of that prestige or false notions of prestige.

एक और एक दो सिर मिल कर ग्यारह हो जाते हैं। मिलकर अगर बैठें और मिल कर सोचें तो कन्ट्री की सारी डिफिकल्टीज़ हल हो सकती हैं। कंट्री के सामने जब भी डिफिकल्टीज़ आईं, चाइनीज़ ऐग्रेशन आया तो आप ने सोना मांगा, मुझे याद है, छोटी छोटी नाबालिग लड़कियों ने अपने ऊपर से सोना उतार कर दे दिया और जान देने के लिए भी तैयार हैं। उसके बाद 1965 आया। उस समय भी ऐसा ही हुआ। आज यहां बात हो रही थी राजस्थान का पानी और मध्य प्रदेश का पानी, ---राजस्थान और मध्य प्रदेश तो ठीक है, बजाते खुद यह तो ठीक है, उनका पानी और उनका पानी लेकिन यह सारे देश का पानी है, यह कोई नहीं सोचता है। अगर देश मजबूत है तो देश के सारे अंग भी मजबूत हैं। लेकिन आज हिन्दुस्तानी के नाते कोई नहीं सोचता। आज हम सोचते हैं काश्मीरी के नाते, आन्ध्र प्रदेश के नाते, बंगाली के नाते, मध्य प्रदेश के नाते, राजस्थान के नाते लेकिन हिन्दुस्तानी के नाते नहीं सोचते। राजस्थान कैनाल का पानी पंजाब को सैलाब करता है, राजस्थान को भी करता है, मध्य प्रदेश को भी करेगा और जहां जहां देश में जो कमी है वहां उस चीज को देना है। मैं अर्ज करूंगा कि यह जिम्मेदारी है नेशनल लीडरशिप की आज हिन्दुस्तान में वह फिजा पैदा करने की और वह फिजा पैदा कर के लोगों को उसके ऊपर चलाने की। यह बजट जो है उसी अन्दाज़ में अगर पेश किया जाय तो मेरा अपना ख्याल है कि कहीं से आवाज नहीं उठेगी। आज मेरी ख्वाहिश थी कि आनरेबल फाइनेंस मिनिस्टर इनकम टैक्स की लेवेल बढ़ा कर 5 हजार या 7 हजार करते। लेकिन मुल्क की हालत ऐसी नहीं है तो इसका क्या यह मतलब है कि हम न दें? यह तो कुर्बानी है मुल्क की बढ़ोत्तरी के लिए। मैं एक सजेशन दूंगा। एक चीज फाइनेंस डिपार्टमेंट से खास तौर पर या इनकी जो कलेक्टिंग एजेंसीज हैं चाहे इनकम टैक्स की या और कोई, उनसे मैं अर्ज करूंगा निहायत अदब के साथ कि वह हिन्दुस्तानियों के साथ आबरूमन्दाना सुलूक

[श्री गुलाम मुहम्मद बख्शी]

करें। आबरूमन्दाना सुलूक जब मैं कहता हूं उसका मतलब यह है कि जिससे भी आपको टैक्स लेना है, जो ड्यू है वह ले लेकिन उनके साथ चोरों जैसा सुलूक न करें बल्कि उनके साथ आबरूमन्दाना और इन्सान जैसा सुलूक करें। यह आपके पालतू बेटे हैं जो कमाते हैं आप के लिए, कमाऊ बेटे हैं और कमाऊ बेटे के साथ कोई गलत सुलूक नहीं करता। आज यह काले धन की बात करते हैं। मैं मोरार जी भाई से कहूंगा कि वह बहुत ज्यादा गांधी भक्त हैं। गांधी जी ने जो फारमूला दिया वह जरा लागू कर के देखें। कर के देख लीजिए, काला धन आपके सामने आता है या नहीं आता है? लाजिमी तौर पर आयेगा। लेकिन हिम्मत से काम लें।

यहां पर तो स्लोगन्स चारों तरफ चलते हैं। मैं कहना चाहता हूं कि जब कि जर्मनी को बनाने के लिए बात आई तो उन्होंने एलान कर दिया कि जिसके पास जो दौलत है, कौम को इस वक्त जरूरत है, कोई पूछताछ नहीं होगी, आये और बनाए और आज आप देखते हैं कि पहले से भी ज्यादा ताकतवर और अच्छा जर्मनी बन कर समाने आ गया है? हम हिन्दुस्तानियों को हो क्या गया है? यहां सिर्फ यह है कि जो यहां बैठे हैं वह अपने आप को समझते हैं फरिश्ता और जो दूसरे हैं वह हैं और जो दूसक्रे हैं वह हैं चोर। यह फरिश्ता और चोर आज तक कभी न मिले न मिलेंगे। हमें इन्सान बन कर जमीन पर कदम रखना है और जमीन पर कदम रख कर जनीन के प्राबलम को हमें हल करना है। यह मैं उनसे अर्ज करूंगा। इस तरीके से यह बातें नहीं आयेंगी। मसलन जैसे उन्होंने कहा कि कंसीलमेंट के लिए सजा दी जाए। ठीक है, दीजिए आप। उसको फांसी लगा दीजिए। कोई एतराज नहीं है। लेकिन एक शख्स मेरे घर पर आकर डाका डालता है, मुझे कत्ल करके जाता है और घर में जो कुछ है वह भी ले जाता है। उस के लिए पीनल कोड में सजा क्या है और आप यहां क्या कहते हैं? सोचिए मौत और काला पानी की सजा, खैर वह काला पानी तो आज नहीं रहा, लेकिन इन तमाम चीजों के बावजूद भी क्या हाल है? तो अपने इन कमाऊ बेटों के साथ जरा हिम्मत से काम लीजिए। एक क्रिटिसिज्म होता है, दो क्रिटिसिज्म होते हैं, तीन होते हैं, कोई बात नहीं। मैं आपको यकीन दिलाता हूं, इस बजट ने मुल्क में हालात ऐसे किए कि खुदा ने चाहा तो रिसेशन छः महीने में खत्म हो कर रहेगा और इंडस्ट्री और ट्रेड आगे बढ़ेगा। जहां तक बाकी चीजों का ताल्लुक है आल राउंड स्टेबिलिटी के आसार नुमायां हैं। जरा हिम्मत से और इरादे से काम लीजिए। लेकिन एक चीज मैं अर्ज करूंगा कि जमीन पर पांव रखिए। जमीन पर पांव रख कर जितने भी हैं छोटे बड़े उनको हिन्दुस्तानी समझिए और हिन्दुस्तानी गांधी जी के लब्जों में आबरूमंद इन्सान है। उसके साथ आबरूमन्दाना सुलूक करना लाजिमी है। यह मैं इनसे कहता हूं। बाकी डीटेल्स में मैं जाना नहीं चाहता हूं। मैं फिर बैठने से पहले मुबारकबाद देता हूं। यकीनन यह एक अच्छा खासा बजट है। इस को हमें हर सूरत में सपोर्ट करना चाहिए।

[شری غلام محمد بخشی (شری نگر):
جناب والا - میں کوئی زیادہ وقت ایوان کا نہیں لینا چاھتا ھوں - حالانکہ میں نے بجٹ کو سمجھنے کے سلسلے میں کافی محنت کی ھے اور کچھ فیگرس بھی ورک آؤٹ کئے ھیں لیکن ان میں میں جانا نہیں چاھتا ھوں - حالانکہ ایک چیز جہاں تک بجٹ کا تعلق ھے یہ کہے بغیر میں نہیں رہ سکتا ھوں کہ موجودہ حالات میں جو کہ ملک کے حالات ھیں اور جو ملک کو مسائل اور پیچیدگیاں در پیش ھیں ان حالات کو سامنے رکھتے ھوئے اس سے بہتر بجٹ پیش

اور پرائسیز جو تھے وہ صرف اسٹیبلائز ھی نہیں ہوئے بلکہ کچھ اچھے بھی ہوئے - اس لئے اس بجٹ کا عام طور پر اثر ٹھیک پڑ رہا ھے -

ملک کو دو تین باتوں کی طرف خاص توجہہ دینے کی ضرورت ھے - ایک تو چیز ھے ملک کا ڈیفنس - ملک کی سیکیوریٹی - اس کے لئے لازمی ھمیں خیال رکھنا ھے کہ ملک کے بچاؤ کے لئے اور ملک کی سیکیوریٹی کے لئے انتظام ھو چنانچہ بجٹ میں آپ دیکھینگے کہ اس کی طرف خاص توجہہ دی گئی ھے - ایکسپینڈیچر کچھ تھوڑا بہت ھمارا بڑھا ھے لیکن اس سے ھمیں گھبرانا نہیں چاھئے کیونکہ اگر ملک محفوظ ھے تو سب کچھ محفوظ ھے - لیکن اگر ملک محفوظ نہیں ھے، ھندوستان محفوظ نہیں ھے نو کروڑں چھوڑ کر ھزاروں کروڑ کی بھی آمدنی ھو اس سے کوئی فائدہ نہیں ھے - یہ بھی ایک خاصہ اچھا اسٹیپ ھے جس کے ذریعہ سے ملک کی حفاظت کی طرف توجہ دی گئی ھے -

یہاں پر جتنی باتیں ھوئی ھیں سنتا رہا - بجٹ اسپیچیز اور اپروچیز ھر ایک شخص کی اور میں ھر ایک طریقہ کی - لیکن ایک چیز میں گذارش کرونگا کہ ھم نے اپنے جو آبجیکٹوز اور آئڈیلس دیش کے سامنے رکھے ھیں - آزادی کے وقت سے آج تک - ان کی طرف زیادہ سے نہیں کیا جا سکتا تھا - اس لئے میں اپنی طرف سے آنریبل فائنس منسٹر کو اور ان کے ساتھیوں کو یقیناً مبارک باد دونگا - بجٹ کے ڈیٹیلس میں اپروچیز میں اور باقی اور چیزوں میں پچاسوں شکائتیں ھو سکتی ھیں لیکن ان کے بجٹ سے ھمیں دیکھنا یہ ھے اور کسی بھی بجٹ کو پرکھنے کا اور دیکھنے کا خاص طور پر یہ ڈھنگ ھوتا ھے کہ ملک پر اس کا اثر کیا پڑتا ھے - ھم نے دیکھا ھے کہ بجٹ پیش ھونے کے بعد سے آج تک ملک میں اس کا ایک اچھا خاصا اثر پڑ رہا ھے - میرا اپنا یہ خیال ھے اور جیسا کہ اخباروں کے ٹرینڈس اور خاص طور پر وہ لوگ جو کہ ملک کی ایکانامی کو سمجھتے ھیں ان سے بات چیت کرنے کے بعد یہ معلوم پڑتا ھے کہ یہ موجودہ ریسیشن بھی ایک اسٹیبلائزنگ فیکٹر ھوگا - چنانچہ میرا اپنا یہ خیال ھے کہ یہ ٹریڈ ، کامرس اور انڈسٹریز جن مشکلات میں اپنے آپ کو پاتے تھے وہ بھی دھیرے دھیرے اس میں سے نکلینگے اور دھیرے دھیرے نکل کر آگے بڑھینگے -

ایک ھی چیز میں اسٹڈی کرتا رہا کہ اس کا اثر شیرئس اور اسٹاک ایکسچینج پر کیا پڑا - ایک ملک کی ایکانامی کی یہ باتیں آئنہ دار ھوتی ھیں اور ان پر میں دیکھ رہا ھوں کہ ایک اچھا خاصا اثر پڑ رہا ھے

[شری غلام محمد بخشی]

زیادہ توجہ دینی چاہئے - اور وہ یہ کہ ہم اس دیش کو دھیرے دھیرے سوشلزم کی طرف لے جائیں - اگر ہم کہیں کہ سوشلزم ایک دن میں آ جائے تو یہ ناممکن ہے اور مشکل ہے - سوشلزم کی طرف قدم اٹھانے میں ہم نے تین ضروری چیزیں کہی ہیں - یعنی یہ کہ ہم جہاں پبلک سیکٹر کو بڑھاوا دیں گے وہاں کوآپریٹو سیکٹر کو بھی ساتھ چلائیں گے اور پرائیویٹ سیکٹر کو بھی ساتھ ساتھ بڑھاوا دیں گے - اگر ہم صرف پبلک سیکٹر پبلک سیکٹر ہی کرتے رہے اور پرائیویٹ سیکٹر کو اگنور کیا تو ہماری ایکانامی کا بیلینس ٹلٹ ہو جائے گا - اور جہاں تک ہمارا خیال ہے ہم آگے نہیں بڑھ پائیں گے - اس نہ بڑھنے کے ساتھ ساتھ آپ نے یہ دیکھا ہوگا کہ یہاں پر کریٹیسزم ہوتا ہے کہ ہم کو پبلک سیکٹر میں نقصان کیوں ہو رہا ہے - اس کے کئی کارن ہیں - لیکن میں اس وقت ان میں نہیں جاؤنگا - اگر پھر کبھی موقع ملے گا تب اس میں جاونگا - لیکن اگر تینوں چیزوں پر ساتھ ساتھ نگاہ نہیں رکھیں گے ملک کے سدھار کے لئے اور ایکانمی کے سدھار کے لئے - تو ہم بہت بڑی غلطی کریں گے - اگر ہم کو اس میں کچھ کریٹیسزم بھی برداشت کرنا پڑے تو بھی ہم کو ملک کو دھیرے دھیرے اس گول کی طرف آگے لے جانا ہے جہاں ان تینوں چیزوں کی گنجائش ہو اور یہ تینوں چیزیں پنپیں اور پھلیں پھولیں - تینوں کو ملا کر ہی ہم کچھ کر سکیں گے کیونکہ اگر ہم صرف پبلک سیکٹر کی طرف اپنی توجہ دینا چاہیں تو ہمارے پاس اتنے رسورسیز نہیں ہیں - رسورسیز نہ ہوتے ہوئے بھی اگر ہم نے اس کو آگے بڑھانا ہے تو پھر وہ کون بڑھائے ؟ آسمان سے فرشتے تو نہیں آئیں گے اس کو بڑھانے کے لئے - دوسرے ممالک بھی نہیں آئیں گے اس کو بڑھانے کے لئے اور مدد کرنے کے لئے - چونکہ روپیہ اپنا ہونا چاہئے - راستہ ہمارا اپنا ہونا چاہئے اور منزل بھی ہماری اپنی ہونی چاہئے - اس لئے یہ لازمی ہے -

اس طرف کچھ قدم اٹھائے گئے ہیں دھیرے دھیرے - بہت سے دوست کہتے ہیں کہ نیشنلائزیشن آف بینکس ٹھیک ہے - ایز اے سلوگن یہ ٹھیک ہے - لیکن ہم کو دیکھنا یہ ہے کہ آیا کیا ہم اس مقام پر پہنچ گئے ہیں جہاں پر ہم ایسا کر سکتے ہیں - آیا ہم تیار بھی ہیں - ہم سبھی کچھ چاہتے ہیں - لیکن ہم کو دیکھنا ہے کہ کیا ملک اس چیز کے لئے تیار ہے یا نہیں - ہم دیکھ رہے ہیں کہ اس طرف نہایت ہمت سے قدم بڑھایا گیا ہے - سوشل کنٹرول سے ابتدا کی گئی ہے - نیچورلی ہم کو

وقت ہم پانچویں پلین کے متعلق تیاری کرتے ۔ لیکن جیسا کہ کہا جاتا ہے ۔ امید ہے چوتھی پانچ سالہ پلین اب سال بھر کے بعد شروع کی جائے گی ۔ لیکن جہاں تک پلینس کا تعلق ہے ۔ اگر کوئی کہے کہ ہم نے کچھ اچیو نہیں کیا ۔ تو یہ غلط بات ہے ۔ ہاں جو کچھ ہم کرنا چاہتے تھے وہ نہیں کر پائے ۔ یہ ایمانداری کی بات ہے ۔ چاہے وہ فوڈ کا معاملہ ہو ۔ چاہے ایگریکلچر کا ہو ۔ چاہے ڈیولپمینٹ کا ہو ۔ چاہے انڈسٹریز کا ہو ۔ میجر پلینس کا ہو ۔ اسٹیل پلانٹس کا ہو ۔ وہ لگے تو صحیح ۔ اس سے کوئی انکار نہیں کر سکتا کہ آج بھلائی نہیں ہے ۔ کوئی بھی اپنی آنکھیں نہیں بند کر سکتا ۔ لیکن جو تمنا اور خواہشات ہماری تھیں وہ پوری نہیں ہوئیں ۔ لیکن جو کچھ بھی ہم نے کیا ۔ اپنے رسورسیز کے مطابق کافی کیا اور ہم آگے بڑھ رہے ہیں ۔ اس میں کوئی شک نہیں ہے ۔ یہ ہو سکتا ہے کہ ہمارے کام میں خامیاں رہی ہوں ۔ جہاں جہاں پر خامیاں ہیں ۔ میں درخواست کرونگا کہ وقت آیا ہے کہ جہاں اور سب باتوں کی طرف توجہ دی جاتی ہے ۔ اس طرف بھی توجہ دی جائے ۔

میں نے ابھی کہا کہ میں تینوں سیکٹرس میں یقین کرتا ہوں ۔ دیٹ از دیکھنا ہے کہ یہ کیسے بڑھے گا اور کیسے پنپے گا اور اس کا اثر سال ۔ دو سال ۔ تین سال تک کیا رہے گا ۔ اس کے بعد ہم دیکھیں گے ۔ خدا کے فضل سے اس سے ہماری پوزیشن اچھی ہو جائے گی اور ہم ایک قدم اور آگے بڑھا سکیں گے ۔ میں سمجھتا ہوں کہ ملک کی ایکانمی پر اس سے بھی بہت بڑا فرق پڑے گا کیونکہ جو جو شکایات آئی تھیں بینک چلانے والوں کی ۔ بینک ڈائریکٹرس کی ۔ بینک کے چیرمین کی ۔ بینک کے مینیجنگ ڈائریکٹرس کی اس کو ہمت سے روکا گیا اور اس کے بجائے ایسا سسٹم کیا گیا جس میں ان باتوں کے لئے کوئی جگہ نہیں ہے ۔ میں سمجھتا ہوں کہ یہ بہت بڑا قدم ہے ۔

اس کے بعد ہمارا مقصد ہے فورتھ پلین کے حساب سے کام کرنا ۔ اس کے لئے ہم سب کچھ کر رہے ہیں ۔ کیونکہ میرا ذہن پلینڈ ڈیویلپمنیٹ کی طرف ہے ۔ اور اس کے بغیر ہمارا دیش آگے نہیں بڑھ سکتا ہے ۔ معمولی سی دو باتیں ہوئیں ۔ ۱۹۶۲ میں چائنیز وار اور ۱۹۶۵ میں پاکستانی ایگریشن ۔ اس کے ساتھ ساتھ باقی باتیں ہوئیں ۔ چنانچہ بدقسمتی سے ہماری ایکانمی پر اس قدر اثر پڑا کہ چوتھی فائو ایئر پلین کو ہم کو پیچھے کرنا پڑا ۔ آج دو سال ہو گئے ہوتے اس پلین کو اور شائد اس

[شری غلام محمد بخشی]

دی آبجیکٹو کیونکہ جب ہم نے ۱۹۵۱ میں پلیننگ شروع کی تب ہم نے اپنے سامنے جو آبجیکٹوز رکھے تھے ان کو بدلا نہیں ہے یعنی یہ کہ ہم کو پبلک سیکٹر - کوآپریٹو سیکٹر اور پرائیویٹ سیکٹر تینوں کو ہی ساتھ ساتھ بڑھاوا دینا ہے - جب وقت آئے گا صرف پبلک سیکٹر کی بات کہنے کا اس وقت ہم دیکھیں گے کہ ہمیں کیا کرنا چاہئے - جب چوتھی پانچ سالہ پلین بنیگی - پانچویں پانچ سالہ پلین بنیگی - جیسا ابھی ہمارے دوست نے فیمیلی پلیننگ کے سلسلے میں کہا کہ وہ اس کے ماہر ہیں اور اپنی مہارت کی بنا پر انہوں نے کچھ باتیں کہیں - میں اس کا ماہر نہیں ہوں - لیکن چونکہ میرا بھی تعلق رہا ہے پانچ سالہ پلین سے - میں سمجھتا ہوں کہ ہماری پانچ سالہ پلینس کی برابر سکروٹینی ہو اور اس کے ٹارگیٹس فکس ہوں - ٹارگیٹس فکس کرنے کے ساتھ ان کے اچیو کرنے کی رسپانسبیلیٹی سینٹر اور اسٹیٹس کے بیچ شیئر ہو - جو سینٹر کی رسپانسیبیلیٹی ہو اس کو سینٹر پورا کرے اور جو اسٹیٹس کی رسپانسیبیلیٹی ہو اس کو اسٹیٹس پورا کریں - تو میں سمجھتا ہوں کہ کچھ نتیجہ بر آمد ہو سکتا ہے -

جیسا میں نے پہلے عرض کیا میرا اسٹیٹ سے تعلق رہا ہے - اسٹیٹس کی ہر وقت یہ کوشش رہتی ہے کہ زیادہ سے زیادہ روپیہ ان کو ملے - ۲۰۰ کروڑ - ۳۰۰ کروڑ - لیکن اس کے لئے رسورسیز کہاں ہیں ؟ ہم کو دیکھنا چاہئے کہ ہے ہمارے پاس اتنا ہے یا نہیں - اسٹیٹس کے اپنے رسورسیز اتنے نہیں ہو سکتے - لیکن سائز آف دی پلین کے مطابق اسٹیٹس کا اپنا کنٹریبیوشن ٹرورڈس دی پلین ہونا چاہئے - چاہے وہ $\frac{1}{2}$ ہو - $\frac{1}{4}$ ہو - $\frac{1}{5}$ ہو یا $\frac{1}{10}$ ہو - تبھی اسٹیٹس کو بھی پنچ کریگا کہ یہ اسکیم چلائی جائے - ان میں بہت سی ایسی باتیں ہوتی ہیں - جن کا میں نام تو نہیں لینا چاہتا - لیکن اگر ان کو ڈراپ کر دیا جائے تو میرے خیال میں اس سے دیش کا جو روپیہ ضائع ہو رہا ہے - اس سے سے بہت بڑے بڑے کام ہم کر سکتے ہیں - لیکن ہمیں ہمت سے کام لینا ہے -

میں کھادی کی بات کروں - کھادی والے دوست شائد مجھ سے ناراض ہو جائیں - لیکن وہ دیکھیں کہ کھادی اینڈ ولیج انڈسٹریز پر ہم نے کروڑوں روپیئے خرچ کئے - لیکن وھاٹ از دی ریزلٹ - اسی طرح گورنمنٹ نے بھارت سیوک سماج پر کروڑوں روپیئے خرچ کئے - لیکن وھاٹ از دی ریزلٹ - پبلک اکاونٹس کمیٹی کی رپورٹ کو میں پڑھ رہا تھا - اور میں نے دیکھ لیا کہ ایسی سی چیزیں ہیں - جن کو معاف

کیجئے مجھے کوئی لفظ نہیں آتا - میں خرافات ہی کہہ سکتا ہوں - ہم اس طرح تی ۲۰-۳۰ چیزوں کو ملا لیں ۲۰ ہی ملا لیں - اور اگر ان میں سے ایک ایک پر ۵ کروڑ روپئے خرچ ہوتے ہیں تو ۱۰۰-۲۰۰ کروڑ روپئے ان پر خرچ ہو جاتے ہیں - ان ۲۰۰ کروڑ روپیوں میں سے آپ کیا اور کوئی پروجیکٹ قائم نہیں کر سکتے ہیں - اگر یہ ۲۰۰ کروڑ روپیہ ہم ایگریکلچر کو دے دیں تو شائد ہم اپنی امپورٹس کم ہی نہ کریں بلکہ ہمیشہ کے لئے ختم کر دیں - آج تک میں سنتا آیا ہوں کہ مرحوم رفیع احمد قدوئی صاحب نے نیشنل ڈیویلپمینٹ کونسل میں کہا تھا کہ ہم فوڈ کے معاملہ میں صرف سیلف سفیشنٹ ہی نہیں ہوں گے بلکہ اگلے سال ہم ایکسپورٹ بھی کریں گے - آج رفی صاحب کو آنجہانی ہوئے سالہا سال ہو گئے لیکن ہم ابھی بھی فوڈ امپورٹ کرتے جا رہے ہیں- ہمیں فوڈ امپورٹ کرنا ہے - میں اس کے خلاف نہیں ہوں - بمپر کراپس کے باوجود کرنے ہیں - بفر سٹاک جب تک ہم بلڈ نہیں کرینگے تب تک ہم ان ٹریڈرس اور ایسے آدمیوں کے ہاتھوں میں کھیلینگے - بفر سٹاک ہمارے لئے ہونا لازمی ہے - اس طرف توجہہ دینا ضروری ہے - چاہے ہماری کتنی اچھی فصل بھی کیوں نہ ہوئی ہو

اگلے سال کیا ہوگا کیا نہیں ہوگا کوئی کہہ نہیں سکتا - تب تک امپورٹ لازمی ہے - امپورٹ کتنا ہوگا کتنا نہیں ہوگا یہ آپ ان پر ڈال دیجئے جن کی ذمہ داری ہے - لیکن دیش میں اکال نہیں ہونا چاہئے - ملک میں قیمتیں اس پرکار سے نہ بڑھیں جیسے کہ ابھی ہم نے دیکھا کہ ۵ روپیہ سیر چینی اور ۳ روپیہ سیر معمولی چاول - ان چیزوں کی طرف توجہ دی جا رہی ہے اور دی جائیگی لیکن بیسیکلی جہاں تک باقی باتوں کا تعلق ہے ایک صاحب ابھی کہہ رہے تھے پوسٹ کارڈ کے متعلق میں چاہتا ہوں کہ پوسٹ کارڈ مفت دے دیا جائے لیکن دیکھنا یہ ہے کہ کیا ہماری حالت ایسی ہے کہ مفت دیا جائے ؟ ایک عادت ہے کہنے کی کہ فلاں چیز مفت ہو لیکن جب ایک نیشن کو بننا ہے اور آپ آج سے ٦ سال پہلے دیکھیں ۱۹٦۲ میں آپ کا ۲۲۱ یا ۲۲۸ کروڑ روپیہ ڈیفینس پر خرچ تھا آج ۱۱۰۰ کروڑ ہے یعنی ڈیفینس کے لئے یہ ضروری ہے تو ہمیں اتنا بوجھا خود ہی اٹھانا ہے—حالانکہ اس کے جو ماہر لوگ ہیں ان کا کہنا ہے کہ ۱۹۴۷ کے ۲۰۰ کروڑ اور آج کے ۱۱۰۰ کروڑ پرائس لیول کے لحاظ سے یکساں ہیں -.......

MR. CHAIRMAN : The hon. Member will be brief now.

SHRI GHULAM MOHAMMAD BAKSHI : I will take two or three minutes more.

[شری غلام محمد بخشی]

تو میں یہ عرض کر رہا تھا فورتھ پلان کے سلسلے میں - یعنی ایک اثر اس بجٹ نے ڈال دیا - اس نے اپنا کام کیا اور کریگا - لیکن میں یہ عرض کرونگا کہ پلان میں سے بہت سی ایسی چیزیں جو ہیں ان کے بارے میں آپ سوچیں جیسے کہ کمیونٹی ڈیولپمینٹ ہے میں جانتا ہوں کہ ہم نے اس کو ری زسٹ کیا لیکن ایک ہوا چلی کہ کمیونٹی ڈیولپمینٹ ہونا چاہئے - جیپس، بی 'ڈی، اوز، ڈی، ڈی اوز، سی، ڈی، اوز، اور اے نمبر آپ ڈی اوز بنے - اور فائنلی اس نتیجہ پر ہم پہنچے کہ ایڈمنسٹریشن جو ہے وہ بنٹ گئی - ایڈمنسٹریٹو یونٹس جو ہیں وہ بھی ڈس انٹیگریٹ ہو گئیں - اور کوئی کام نہیں کر سکتیں - نہ یہ نہ وہ نہ جی 'ڈی، او، نہ ٹی، ڈی، او، - نتیجہ کے طور پر سارا پیسہ ضائع ہوا - تو میں بجٹ فریم کرنے والوں سے گذارش کرونگا پلاننگ کمیشن کے ساتھ آپ بات چیت کریں - میں یہاں بیٹھا ہوا ہوں اس کے باوجود جہاں تک ملک کے معاملات کا تعلق ہے ملک کے لئے جان بھی حاضر ہے - میں نیشنل لیڈر شپ سے عرض کرنا چاہتا ہوں چاہے وہ ادھر ہوں چاہے ادھر ہوں نیشنل معاملات کے سلسلے میں ایک نیشنل اپیروچ ہو اور نیشنل معاملات کی طرف زیادہ سے زیادہ توجہہ دی جائے بجٹ کو بنانے، بجٹ کو امپلیمینٹ کرنے اور بجٹ کو آگے چلانے کے سلسلہ میں ایک کلیکٹو تھنکنگ ہو—ایک کلیکٹو اپروچ ہو—ایک کلیکٹو ریسپانسبلٹی ہو اور جو کچھ بھی کیا جائے وہ سوچ سمجھ کر کیا جائے - ایسا نہ کیا جائے جیسا کہ میں نام نہیں لینا چاہتا ابھی ایک ساتھی جو وہاں بیٹھے ہیں انہوں نے کہا کہ بیڑا غرق—میں کہتا ہوں کہ بیڑا غرق نہیں بیڑا پار - اب خود آپ کے آدمی کہیں کہ بیڑا غرق ہے تو دیٹ اٹ سیلف شوز کہ آپس میں کوھیشن نہیں ہے آپس میں کلیکٹو تھنکنگ نہیں ہے - اس سے ملک پر بڑا خراب اثر پڑتا ہے - تو مجھے یہ عرض کرنی ہے کہ ایسے معاملات چاہے وہ ڈیفینس ہو چاہے ہندوستان کی ایکونامی کو بڑھاوا دینا ہو اس میں کلکیٹو تھنکنگ ہونی چاہئے -

Let us come from this pedestal of that prestige or false notions of prestige.

ایک اور ایک دو سر مل کر گیارہ ہو جاتے ہیں - مل کر اگر بیٹھیں اور مل کر سوچیں تو کنٹری کی ساری ڈفیکلٹیز حل ہو سکتی ہیں - کنٹری کے سامنے جب بھی ڈفیکلٹیز آئیں چائنیز ایگریشن آیا تو آپ نے سونا مانگا مجھے یاد ہے چھوٹی چھوٹی نابالغ لڑکیوں نے اپنے اوپر سے سونا اتار کر دے دیا اور جان دینے کے لئے بھی تیار ہیں - اس کے بعد ۱۹۶۵ آیا - اس سمے بھی ایسا ہی ہوا - آج یہاں بات ہو رہی تھی راجستھان کا پانی اور مدھیہ پردیش کا پانی - راجستھان اور مدھیہ پردیش تو ٹھیک ہے - بذات خود یہ تو ٹھیک ہے ان کا پانی اور ان کا پانی لیکن

ٹیکس کی یا اور کوئی ان سے میں عرض کرونگا نہایت ادب کے ساتھ کہ وہ ہندوستانیوں کے ساتھ آبرومندانہ سلوک کریں - آبرومندانہ سلوک جب میں کہتا ہوں اس کا مطلب یہ ہے کہ جس سے بھی آپ کو ٹیکس لینا ہے جو ڈیو ہے وہ لیں لیکن ان کے ساتھ چوروں جیسا سلوک نہ کریں بلکہ ان کے ساتھ آبرومندانہ اور انسان جیسا سلوک کریں - یہ آپ کے پالتو بیٹے ہیں جو کماتے ہیں آپ کے لئے - کماؤ بیٹے ہیں اور کماؤ بیٹے کے ساتھ کوئی غلط سلوک نہیں کرتا - آج یہ کالے دھن کی بات کرتے ہیں - میں مرار جی بھائی سے کہونگا کہ وہ بہت زیادہ گاندھی بھگت ہیں - گاندھی جی نے جو فارمولا دیا وہ ذرا لاگو کرکے دیکھیں - کرکے دیکھہ لیجئے کالا دھن آپ کے سامنے آتا ہے یا نہیں آتا ہے- لازمی طور پر آیگا - لیکن ہمت سے کام لیں - یہاں پر تو سلوگنس چاروں طرف چلتے ہیں - میں کہنا چاہتا ہوں جب کہ جرمنی کو بنانے کے لئے بات آئی تو انہوں نے اعلان کر دیا کہ جس کے پاس جو دولت ہے قوم کو اس وقت ضرورت ہے کوئی پوچھ تاچھ نہیں ہوگی - آئے اور بنائیے اور آج آپ دیکھتے ہیں کہ پہلے سے بھی زیادہ طاقت ور اور اچھا جرمنی بن کر سامنے آگیا - ہم ہندوستانیوں

یہ سارے دیش کا پانی ہے یہ کوئی نہیں سوچتا ہے - اگر دیش مضبوط ہے تو دیش کے سارے انگ بھی مضبوط ہیں - لیکن آج ہندوستانی کے ناتے کوئی نہیں سوچتا- آج ہم سوچتے ہیں کاشمیری کے ناتے، آندھر پردیش کے ناتے، بنگالی کے ناتے، مدھیہ پردیش کے ناتے، راجستھان کے ناتے، لیکن ہندوستانی کے ناتے نہیں سوچتے - راجستھان کینال کا پانی پنجاب کو سیلاب کرتا ہے راجستھان کو بھی کرتا ہے مدھیہ پردیش کو بھی کریگا اور جہاں جہاں دیش میں جو کمی ہے وہاں اس چیز کو دینا ہے - میں عرض کرونگا کہ یہ ذمہ داری ہے نیشنل لیڈر شپ کی آج ہندوستان میں وہ فضا پیدا کرنے کی اور وہ فضا پیدا کرکے لوگوں کو اس کے اوپر چلانے کی - یہ بجٹ جو ہے اسی انداز میں اگر پیش کیا جائے تو میرا اپنا خیال ہے کہ کہیں سے آواز نہیں اٹھیگی - آج میری خواہش تھی کہ آنریبل فائینینس منسٹر انکم ٹیکس کی لیویل بڑھا کر پانچ ہزار یا سات ہزار کرتے - لیکن ملک کی حالت ایسی نہیں ہے تو اس کا کیا یہ مطلب ہے کہ ہم نہ دیں - یہ تو قربانی ہے ملک کی بڑھوتری کے لئے - میں ایک سجیشن دونگا - ایک چیز فائینینس ڈپارٹمینٹ سے خاص طور پر یا ان کی جو کلیکٹنگ ایجینسیز ہیں چاہے انکم

[شری غلام محمد بخشی]

کو ہو کیا گیا ہے - یہاں صرف یہ ہے کہ جو یہاں بیٹھے ہیں وہ اپنے آپ کو سمجھتے ہیں فرشتہ اور جو دوسرے ہیں وہ ہیں چور - یہ فرشتہ اور چور تو آج تک کبھی نہ ملے نہ ملینگے - ہمیں انسان بن کر زمین پر قدم رکھنا ہے اور زمین پر قدم رکھ کر زمین کے پرابلم کو ہمیں حل کرنا ہے- یہ میں ان سے عرض کرونگا - اس طریقے سے یہ باتیں نہیں آئیں گی - مثلاً جیسے انہوں نے کہا کہ کنسیل مینٹ کے لئے سزا دی جائے - ٹھیک ہے دیجئے آپ - اس کو پھانسی لگا دیجئے - کوئی اعتراض نہیں ہے - لیکن ایک شخص میرے گھر پر آ کر ڈاکہ ڈالتا ہے مجھے قتل کرکے جاتا ہے اور گھر میں جو کچھ ہے وہ بھی لے جاتا ہے - اس کے لئے پینل کوڈ میں سزا کیا ہے اور آپ یہاں کیا کہتے ہیں - سوچئے موت اور کالا پانی کی سزا خیر وہ کالا پانی تو آج نہیں رہا لیکن ان تمام چیزوں کے باوجود بھی کیا حال ہے - تو اپنے ان کماؤ بیٹوں کے ساتھ ذرا ہمت سے کام لیجئے - ایک کرٹسزم ہوتا ہے دو کرٹسزم ہوتے ہیں تین ہوتے ہیں کوئی بات نہیں - میں آپ کو یقین دلاتا ہوں اس بجٹ نے ملک میں حالات ایسے کئے کہ خدا نے چاہا تو ریسیشن ٦ مہینے میں ختم ہو کر رہیگا اور انڈسٹری اور ٹریڈ آگے بڑھیگا - جہاں تک باقی چیزوں کا تعلق ہے آل راؤنڈ سٹیبلٹی کے آثار نمایاں ہیں - ذرا ہمت سے اور ارادے سے کام لیجئے - لیکن ایک چیز میں عرض کرونگا کہ زمین پر پاؤں رکھئے - زمین پر پاؤں رکھ کر جتنے بھی ہیں چھوٹے بڑے ان کو ہندوستانی سمجھئے اور ہندوستانی گاندھی جی کے لفظوں میں آبرومند انسان ہے - اس کے ساتھ آبرومندانہ سلوک کرنا لازمی ہے - یہ میں ان سے کہتا ہوں - باقی ڈیٹیلس میں میں جانا نہیں چاہتا ہوں - میں پھر بیٹھنے سے پہلے مبارک باد دیتا ہوں - یقیناً یہ ایک اچھا خاصا بجٹ ہے - اس کو ہمیں ہر صورت میں سپورٹ کرنا چاہئے -]

18 hrs.

श्री रणधीर सिंह (रोहतक) : चेयरमैन, महोदय, मैं आपका बहुत मशकूर हूं कि आपने मुझे वक्त दिया। अपनी तकरीर शुरू करने से पहले मैं अपना यह बुनियादी फर्ज समझता हूं कि अपने डिप्टी प्राइम मिनिस्टर साहब का शुक्रिया अदा करूं कि उन्होंने हमारी बहादुर फौजों—बर्री फौज, बहरी फौज और हवाई फौज—के अफसरान और सिपाहियों की तनख्वाहों को बढ़ा कर न सिर्फ देश की सेवा की है, बल्कि फौज के अन्दर बेहद अपना मान बढ़ाया है, और फौज का मोरेल हाई किया है—जिसके लिये वह मुबारकबाद के पात्र हैं।

दूसरी बात—सब से ज्यादा कमी अगर मैं किसी बात में समझता हूं तो वह यह है कि सरकार के खजाने का मुंह शहर के बजाय देहात की तरफ़ होना चाहिये और देहात में भी सब से पहले उन गरीबों की तरफ़ जो कीड़े-मकौड़ों की ज़िन्दगी बसर करते हैं, जो आलीशान बंगलों

में इस शहर की फ़िज़ा में नहीं, जहां बड़े बड़े रेक्रियेशन के सैन्टर नहीं हैं, जहां सिनेमाघर नहीं हैं, बल्कि वे आदमी जिनके पास आज सिर छुपाने की भी जगह नहीं है। जो कच्ची झोपड़ियों और झुग्गियों में रहते हैं और आये-साल बरसात में जिनके कच्चे मकान, झुग्गियां गिर जाती हैं, उनको बसाने का वह ख्याल करें। हमारे देश की 80 फीसदी आबादी आज देहातों में रहती है, इन 80 फीसदी में से 50 फीसदी आदमी ऐसे हैं, जो बेहद दुखी हैं, जिनका नाम "हरिजन" है, जिनका नाम बैकवर्ड क्लासेज़ है, जिनका नाम गरीब-मजदूर है, जिनका नाम गरीब किसान है—मैं खास तौर से उनकी तरफ़ आपकी तवज्जह दिलाना चाहता हूं।

मैं उनका नक्शा इस वास्ते आपके सामने रखना चाहता हूं कि शहरों में तो लोगों के लिये "ओन योर-हाउसिंगस्-स्कीम" गवर्नमेन्ट की भी चल रही है और एल० आइ० सी० की भी चल रही है शहरों में एक अमीर आदमी को इतनी अपारचुनिटीज हासिल हैं कि अगर वह कहीं पर कोई प्लाट लेना चाहे तो उसे प्लाट भी मिलेगा और अगर लाख-दो-लाख रुपया खर्च करना चाहें, घर में चाहे उसकी कौड़ी भी न हो उसको लाख-दो-लाख रुपया भी मिल जाएगा और एक बड़ा आलीशान मकान उसके रहने के लिए बन जाएगा, लेकिन देहात में अगर एक गरीब आदमी माकन बनाने के लिए सौ रुपया या दो सौ रुपया सरकार से लेना चाहे या एल० आई०सी० से लेना चाहे, तो उसे नहीं मिलेगा। हमारे संविधान के प्रीयेम्बल में लिखा है कि हर एक आदमी को ईक्वल अपारचुनिटी मिलेगी—लेकिन हमारे इन करोड़ों आदमियों को वह ईक्वल अपारचुनिटी नहीं मिल पाती है। हमें कम से कम उनके रहने के लिए, सिर छुपाने के लिए जगह देनी चाहिए।

चेयरमैन साहब, मैं कोई जज़्बात की बात नहीं कहता हूं। जो मैंने अपनी आंखों से देखा है, वही कहता हूं। 4' बाई 6' की कच्ची कोठरी है, जिसमें 15 आदमियों का कुनबा रहता है, उन 15 आदमियों में 2 जवान बेटियां हैं, 4 जवान बेटे हैं, जिनकी चार जवान बहुएं हैं, सर्दी का मुकाम है, वह कैसे सोयें। मैं आपको बताना चाहता हूं—मुझे शर्म आती है—जवान लड़की जब घर में आती है तो उसको सोने की जगह नहीं मिलती है इसी वजह से कई रिश्ते छूट गए, कहां सुलाए बहू को। इसलिए मैं फाइनेन्स मिनिस्टर साहब से यह दरख्खवास्त करना चाहता हूं कि यह बड़ा गम्भीर मामला है—इसकी तरफ उन्हें ध्यान देना चाहिए, क्योंकि महात्मा गांधी बड़े जोर से इस बात को कहते थे, अपने लेखों में लिखा करते थे, हमारे स्वर्गीय प्रधान मन्त्री पं० जवाहर लाल नेहरू इस बात को बड़े जोर से कहते थे और जब उनकी जगह को और स्लम्ज़ को वह देखते थे तो उनके दिमाग पर इतना असर होता था कि उनकी आंखों में आंसू आ जाते थे। वह शहर की जगहों को, यहां के स्लम्ज़ को देखते थे, देहात के स्लम्ज़ को देखने का तो उनको टाइम नहीं मिलता था। मैं इसलिए इन बातों को कहना चाहता हूं—खास तौर पर देहात को जो मिट्टी के तोंदे हैं, उनको बनाने के लिये आप हाउसिंग स्कीम जारी करें और कुछ रुपया चाहे एल० आई० सी० का हो या दूसरे रिसोर्सेज़ का हो, इसके लिये मुहिया करें।

अगर आप यह कहें कि इसके लिये रिसोर्सेज़ बताओ—तो मैं यह कहना चाहता हूं कि हिन्दुस्तान में रिसोर्सेज़ की कमी नहीं है, सिर्फ मोबिलाइज़ करने की बात है। मैं बार बार उसी बात को कहूंगा हालांकि वह रेपिटीशन होगी कि रिसोर्सेज हैं, उनको निकालने की बात है। वे रिसोर्सेज़ क्या हैं—मैं बार बार कह चुका हूं—एक हजार करोड़ रुपया एल० आई० सी० के पास पड़ा है, एल० आई० सी० के उस रुपये को एक साल के लिये, दो साल के लिये आप एक फेस्ड प्लान बना कर लगायें। जिनके पास मकान नहीं हैं, उनको बनाने के लिये 500 रु० या 1000 रुपया दें। आप कहेंगे कि 500 रु० में या एक हज़ार रुपये में क्या मकान बनेगा। मैं एक मिसाल देना चाहता हूं—

[श्री रणधीर सिंह]

साउथ इण्डिया में कोयम्बटूर एक जगह है, वहां एक जी० डी० नायडू नाम के एक सज्जन हैं, जो पहले इण्डस्ट्रीयलिस्ट हुआ करते थे। उन्होंने मुझे एक मकान दिखाया और चेयरमैन साहब, आप यकीन करिये, 24 घंटे क्या 8 घंटे में मकान बनाकर दिखा दिया—उसमें एक कमरा और एक रसोई है, कौरुगेटेड शीट्स की मदद से उसको बनाया गया। उन्होंने मुझे 500 रु० का मकान दिखाया, हज़ार रुपये का मकान दिखाया, वह आदमी नहीं विजार्ड है, बड़े दिमाग का आदमी है। मैं रिकमेण्ड करूंगा कि उस आदमी की स्कीम गरीब जनता के लिये, देहात के हरिजनों के लिये, बैंकवर्ड किसानों के लिये, बल्कि तमाम देश के लिये एक पैटर्न स्कीम बन सकती है। आप उसको बुलाकर उसकी बात को सुनें—मैंने खुद वह चीज़ देखी है। जो मकान पांच हज़ार और चार हज़ार में नहीं बनता, उसके नक्शे के मुताबिक मैं समझता हूं कि हज़ार और पांच सौ रुपये में बन सकता है। अगर देश के लिये एक ऐसी स्कीम बनाई जाय, तो हमारे देश का जो यह कलंक है, वह दूर हो सकता है।

एक बात चेयरमैन साहब, मैं यह कहना चाहता हूं कि हमारे देश का किसान जब खुशहाल होगा तो सारी चीजें, जितना रिसेशन है, मन्दीपन है, वह दूर हो जायगा। सब से बड़ी ज़रूरत इस बात की है कि क्रेडिट फैसिलिटीज़ देहात में किसानों के लिये काफ़ी नहीं हैं। मैं फाइनेन्स मिनिस्टर साहब की तारीफ करता हूं कि पीछे बजट में जो प्रावीज़न था, उससे ज्यादा इस बार रखा गया है, इस बार किसान की तरफ़ तवज्जह दी गई है, लेकिन जब तक आप एक हद मुकर्रिर नहीं करेंगे—पांच साल या दस साल की—सारे देश में किसान की जितनी ज़मीन है, जिस पर पानी नहीं है, उसके लिये एक कमीशन मुकर्रिर करवा कर हिसाब लगायेंगे कि कितनी जमीन है। जिस पर पानी आ सकता है, कितनी ज़मीन है जिस पर ट्यूबवेल से पानी आ सकता है, कितनी ऐसी है जिस पर नहरों से पानी आ सकता है, इन सब का तखमीना बना कर और फिर एक फेसेड प्रोग्राम बना कर कि पांच या सात साल में हमें इस ज़मीन पर पानी लाना है, अगर काम किया जाय, तो मैं आपको यकीन दिलाऊं ऐसी ज़मीन जहां पानी आता है, उसमें एक बीघे में 15 मन या 10 मन अनाज किसान पैदा करता है और जब पानी नहीं था तो 20 सेर भी पैदा नहीं होता था। यह सिर्फ पानी की ही बरकत है। इस लिये पानी लाने के वास्ते गवर्नमेन्ट के ज्यादा से ज्यादा रिसोर्सेज़ को उस तरफ़ डाइवर्ट किया जाय।

इसके साथ ही एक और कड़ी बात जो आज किसान को दुखी करती है, उसको चीजें तो मिलती हैं, लेकिन महंगी मिलती हैं, वह ले नहीं सकता है। जैसे फर्टिलाइज़र है। फर्टिलाइजर से पैदावार बढ़ती है लेकिन वह फर्टिलाइजर इतनी कीमती है कि किसान उसे खरीद नहीं सकता है। मैं दावे के साथ कहता हूं कि अगर फर्टिलाइजर सब्सिडाइज्ड रेट पर किसानों को दी जाए तो उससे किसानों का और देश का हित होगा। इससे दुगुनी और चौगुनी पैदावार हो सकेगी। जहां और चीजों को आप सब्सिडाइज़ करते हैं उसमें इससे बड़ा और कोई काम नहीं हो सकता। इतनी कीमत में फर्टिलाइजर को किसान नहीं ले सकता है।

अब यह बात भी साबित हो गई है कि बैलों से जो हल खींचा जाता है उससे उतनी पैदावार नहीं होती जितनी कि ट्रैक्टर से खेती करके हो सकती है। एग्रीकल्चर के बड़े बड़े एक्सपर्ट्स का और एग्रीकल्चर यूनिवर्सिटीज़ की एथारिटीज का यह आब्जर्वेशन है। यह बात भी ठीक है, जैसा कि एक भाई ने कहा कि एक किसान ट्रैक्टर ले सके, यह भी मुश्किल है। आप 20-20, 25-25 घरों को एक एक ट्रैक्टर दें। किसान की आज ट्रैक्टर के लिए बड़ी जबर्दस्त डिमान्ड है। आज 5 हजार का ट्रैक्टर 20 हजार में खरीदना पड़ता है। मेरा सुझाव यह है कि जो एग्रो इंडस्ट्रियल कारपोरेशन है उसकी मार्फत सरकार देहातों में ट्रैक्टर्स कोआपरेटिव बेसिस पर सरमाएदार लोगों को हैंड-ओवर कर दे। साथ ही इस देश

में ज्यादा से ज्यादा ट्रैक्टर बनाए जाएं और मीडियम साइज़ के ट्रैक्टर कम कीमत पर, तीन हजार या 5 हजार रुपए में किसानों के दिए जायें। फिर आप देखें कि देश में कितनी पैदावार बढ़ती है।

तीसरी बात जो मैं कहना चाहता हूं वह यह है कि किसी तरह से भी हो, जितना देश का रुपया है उसे आपको इस गरीब देश को मजबूत बनाने के लिए लगाना पड़ेगा। मैं समझता हूं कि जितनी बैंकें हैं उन सारी बैंकों का रुपया नेशनलाइज़ करके इधर लगाया जाए। जितना एक्सपोर्ट इम्पोर्ट है, उसको नेशनलाइज़ किया जाए और इस तरफ वह रुपया लगाया जाए। इसी तरह से प्लान्टेशन का जितना रुपया है वह भी नेशनलाइज़ करके इधर लगाया जाए।

एक बात जिसको कि मैं पहले भी कह चुका हूं, वह यह है कि आपने किसान के ऊपर सीलिंग की है, तीन लाख से ज्यादा की जायदाद एक किसान नहीं रख सकता है क्योंकि 30 स्टैंडर्ड ऐकड़ जमीन उसके लिए आपने मुकर्रर कर दी है। आम तौर पर 2–3 लाख रुपया इतनी जमीन की कीमत होती है। विधान में डिस्क्रिमिनेशन नहीं होना चाहिए। जब दो तीन लाख से ज्यादा की जायदाद किसान नहीं रख सकता तो शहर में रहने वाले जो सरमाएदार हैं, कारखानेदार हैं, बिजनेस करनेवाले हैं या तनख्वाह पाने वाले हैं, उनके पास भी दो तीन लाख से ज्यादा की जायदाद नहीं होनी चाहिए। आप कहेंगे कि क्यों यह बात कहते हो? मैं इस वास्ते कहता हूं कि किसान की जायदाद की सीलिंग अगर आपको मुकर्रर करनी है तो फिर शहर में जो गैर किसान हैं उनकी जायदाद की सीलिंग भी आप मुकर्रर करें। दो तीन लाख की जायदाद को छोड़ कर बाकी जायदाद को आप नेशनलाइज़ करें। यह बड़ा इन्कलाबी नारा है लेकिन मैं कहता हूं कि इसकी बड़ी जरूरत है। जब दूसरों के फंडामेन्टल राइट्स पर आप कुछ नहीं करते तो किसान के लिए ही क्यों करते हैं? फिर दूसरों की जायदाद पर भी सीलिंग होनी चाहिए, चाहे वह किसी प्रकार की भी आमदनी हो। एक तरफ तो एक आदमी की तनख्वाह 65 और 70 रुपए है और दूसरी तरफ, जैसा कि कल कहा गया था, जो बड़े-बड़े इंडस्ट्रियलिस्ट्स बिरला और टाटा हैं उनके यहां 40 हजार रुपए माहवार पर भी मुलाजिम हैं। तो इन तनख्वाहों पर भी सीलिंग होनी चाहिए। आज जो डिसपैरिटी तनख्वाहों में है, वह भी दूर हो जानी चाहिए। फिर जो फाजिल रुपया हो उसे नेशनल डवलपमेन्ट के लिए इस्तेमाल किया जाए।

मैं ज्यादा नहीं कहना चाहता, मेरा खयाल यही है कि अबकी दफा बजट में जो बातें रखी गई हैं वह बेहद तारीफ करने लायक हैं, आज के हालात में यह बहतरीन बजट है। लेकिन आगे के लिए जितनी भी देश की रिसोर्सेज़ हैं, सरमाएदार, कल-कारखानेदार, बैंक्स, प्लान्टेशन, इम्पोर्ट-एक्सपोर्ट, आप सारे के सारे सरमाए पर सीलिंग मुकर्रर करें, उसको नेशनलाइज करें और जितना रुपया हासिल हो वह देश के फायदे के लिए इस्तेमाल किया जाए। यह बात तो नहीं कही जा सकती कि देश में तरक्की नहीं हुई है लेकिन सोशलिस्ट कन्ट्रीज़ अपने को जो कहते हैं, जैसे स्वीडन, डेनमार्क, इजराइल और जैसा कि बख्शी जी ने कहा, जरमनी ने 10 साल में ही खंडहरों से अपने को फिर बना लिया, उसी तरह से हमारा देश भी बन सकता है लेकिन रिसोर्सेज़ के लिए आप रेवोलयूश्नरी मेजर्स उठाएं और फेज्ड प्रोग्राम बनाएं जैसे 5 साल में सिंचाई के लिए पानी का इन्तजाम करना है। देहातों के गरीब किसान, मजदूर के हित के लिए मकान बनाने, दवा और तालीम देने का प्रोग्राम होना चाहिए? मैं चाहता हूं कि अगले बजट में यह सब कुछ किया जाए। बाकी इस मर्तबा जो बजट फाइनेन्स मिनिस्टर ने यहां पर पेश किया है, मैं उसकी तारीफ करता हूं और उसकी पुरजोर हिमायत करता हूं।

श्री यशवन्त सिंह कुशवाह (भिंड) : माननीय सभापति जी, अभी दो माननीय सदस्यों

[श्री यशवन्त सिंह कुशवाह]

ने, नर्मदा नदी का पानी राजस्थान और गुजरात को मध्य प्रदेश द्वारा नहीं दिया जा रहा है, इसकी शिकायत की है। मैं स्थिति स्पष्ट करना चाहता हूं कि मध्य प्रदेश को किसी भी प्रान्त विशेष से राग द्वेष नहीं है। वह सारे देश को एक मानता है और सारे देश की तरक्की में सहायक बनना चाहता है, लेकिन नरबदा का पानी जो हमारी आवश्यकता के लिए है, हमारे कैचमेन्ट एरिया का है, हमारे हिस्से में से नरबदा में हमारे प्रदेश की सीमा तक बहा है उस अपने पानी को हम स्वत: इस्तेमाल करना चाहते हैं, क्योंकि हमारा पिछड़ा हुआ प्रान्त है, वहां पर आदिवासी और हरिजन रहते हैं, उनके विकास में मध्य प्रदेश की गवर्नमेंट दिलचस्पी रखती है। इसलिए हम न्याय चाहते हैं। मैं केन्द्रीय सरकार से यह निवेदन करना चाहता हूं कि मध्य प्रदेश में चूंकि गैर-कांग्रेसी गवर्नमेन्ट है इसलिए राजस्थान व गुजरात भी जो कांग्रेसी गवर्नमेन्ट्स हैं उनके कहने पर, उनके दबाव में आकर मध्य प्रदेश को न सताया जाए। मध्य प्रदेश बड़ी विनम्रता से निवेदन करना चाहता है, कि सेन्ट्रल गवर्नमेंट जो कांग्रेस की है, उसके दबाव में आकर हम अपने हिस्से के पानी की एक बूंद भी नहीं देंगे। हम केवल इन्साफ चाहते हैं।

दूसरी बात मैं यह निवेदन करना चाहता हूं कि माननीय वित्त मन्त्री जी ने अगले वर्ष से चौथी पंच वर्षीय योजना के चालू होने का संकेत दिया है, बड़ी खुशी की बात है। लेकिन जो पिछली पंच वर्षीय योजनाएं रही हैं वे फेल हुई हैं। उन पर यद्यपि अधिक धन व्यय किया गया परन्तु ग्रामों के विकास की मुख्य भूमिका ठीक ढंग से अदा नहीं की गयी। हमारे देश की बहुसंख्यक जनता गांवों में रहती है, उसका विकास नहीं हुआ। वहां पर सड़कें नहीं हैं, वहां बीज और पानी नहीं मिल रहा है, सिंचाई के साधन नहीं दिए गए हैं, बहुत से गांवों को पीने तक का पानी नहीं मिला है। जो शिक्षा दी जा रही है वह केवल बेकारों की संख्या बढ़ाने वाली है। इस प्रकार से, गांवों का जो आदर्श नक्शा बनाने की बात थी, वह काम नहीं किया गया है। गांधी जी ने जो कहा था कि "गांवों की ओर जाओ", हमारा देश गांवों का है, उस नारे की बिल्कुल उपेक्षा हुई है। आप पंच वर्षीय योजनाएं अवश्य चालू करिए लेकिन मेरा निवेदन है कि जो अपव्यय हो रहा है उसको न होने दीजिए और गांवों के वास्तविक विकास को खास तौर से ध्यान में रखिये।

वित्त मन्त्री जी ने कृषि उत्पादन बढ़ाने की बात कही है, उसमें कहा है कि नयी कृषि योग्य भूमि का रकबा बढ़ाया जाएगा, 1.50 लाख एकड़ से बढ़ाकर 2.10 लाख एकड़ किया जाएगा। यह बड़ी अच्छी बात है, इसके लिए मैं उन्हें धन्यवाद देना चाहता हूं लेकिन साथ में यह निवेदन करना चाहता हूं कि पिछले वर्ष से मध्य प्रदेश गवर्नमेन्ट बराबर इस बात के लिए आग्रह करती आ रही है कि हमारे पास बहुत बड़ी तादाद में उपजाऊ कृषि योग्य भूमि है, हमें साधन दीजिए उसे आबाद करने को, लेकिन आजतक वह साधन नहीं दिए गए। अगर वे साधन दिए जायं तो केवल मध्य प्रदेश में ही इतना अधिक अन्न उत्पादन बढ़ सकता है कि वही देश में जो अन्न की कमी है उसको पूरा कर दे। इसलिए मेरा निवेदन है कि अब जो कृषि भूमि का रकबा बढ़ाया जा रहा है, और खेती की तरक्की के लिए जो साधन बढ़ाए जा रहे हैं और इसके सम्बन्ध में मध्य प्रदेश की जो मांग है, जमीन को आबाद करने के लिए मध्य प्रदेश द्वारा जो धनराशि की मांग है, उसमें उदारतापूर्वक मध्य प्रदेश को सहायता देने का कष्ट करें।

18.20 Hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

कृषि के सिलसिले में छोटी सिंचाई योजनाओं की अब तक उपेक्षा होती रही है। इस सिलसिले में मैं निवेदन करना चाहूंगा कि जब माननीय सिंचाई मंत्री डा० राव ग्वालियर मध्य प्रदेश में गये थे तो उन्होंने छोटी सिंचाई योजना—सिंध नदी पर मगरौनी के पास बांध बांध कर उसे नहर द्वारा हरसी डैम तक पहुंचाने की मौके पर जाकर देखी थी, इसको

बहुत पसन्द किया था और वहीं मौक़ा देख कर उन्होंने हजारों लोगों के बीच में वादा किया था कि दो, तीन महीने के भीतर, भीतर इस योजना का काम शुरू हो जायगा। लेकिन मुझे दु:ख के साथ कहना पड़ रहा है कि आज तक उस योजना को न तो स्वीकृत घोषित किया गया और न ही उसे प्रारम्भ किया गया। इतनी छोटी योजना और इतनी अधिक उपयोगी योजना जो थोड़े खर्चे में कई गुना लाभ दे सकती है, सारे देश में सिंचाई का जो मापदंड है उन मापदंडों की दृष्टि से भी जो एक उपयोगी योजना है, और जब ऐसी योजना को अभी तक हाथ में नहीं लिया गया है तो यह विश्वास करना बड़ा मुश्किल होता है कि जो बातें कही जाती हैं उन पर अमल किस सीमा तक किया जायेगा ? मैं यह निवेदन करना चाहता हूं कि मध्य प्रदेश गवर्नमेंट ने उस योजना का समर्थन कर दिया है और भारत सरकार से प्रार्थना की है कि उसे हाथ में लिया जाये और इसलिए मैं चाहता हूं कि उसे कार्यक्रम में शामिल किया जाना चाहिए और सिंध नदी पर मगरौनी के पास बांध बांध कर उसे नहर द्वारा हरसी डैम तक पहुंचाने की यह योजना पूरी की जानी चाहिए।

माननीय वित्त मंत्री ने कृषि उत्पादन के सिलसिले में बड़ी आशाएं प्रकट की हैं लेकिन मुझे यह कहते हुए बड़ा आश्चर्य होता है कि जिस रासायनिक खाद के बारे में वे बड़े आशावान हैं उसका नमूना उपाध्यक्ष महोदय, मैं आप की सेवा में पेश करूंगा जिसको कि मैं अपने निर्वाचन क्षेत्र से लाया हूं। किसानों को किस तरीक़े की खाद दी जाती है वह उसे देखने से मालूम हो जायेगा। उसमें खाद का अंश शायद 10 प्रतिशत है और बाक़ी का रेती व कचरा है जो कि उसमें मिला हुआ है और रेती उसमें बहुत मिली हुई है। अब इस किस्म की रद्दी खाद देकर खाद्यान्न के उत्पादन में वृद्धि की आशा करना व्यर्थ है। इस तरह से हमारे किसानों के साथ बड़ा अन्याय होता है जिसकी ओर सरकार को विशेष रूप से ध्यान देना चाहिए और उसका निदान करना चाहिए।

पंचवर्षीय योजनाओं की सफलता के लिए माननीय वित्त मंत्री ने पूंजी वालों से और जो बड़ी आमदनी वाले लोग हैं उनसे पूंजी लगाने की आशा की है। उनसे उन्होंने अपेक्षा की है कि वह पंचवर्षीय योजना को कामयाब बनाने के लिए अपनी पूंजी इसमें लगायें। मैं इस सम्बन्ध में निवेदन करना चाहता हूं कि यह प्रपोज़ल तो अच्छा है लेकिन पूंजी को आकर्षित करने का तरीक़ा सरकार द्वारा ठीक नहीं अपनाया गया है। पूंजी के आकर्षण का तरीक़ा अगर अपनाया जाय तो जो पूंजी विदेशों में लगी है वह भी इस देश में आ सकती है और जो पूंजी छिपी हुई है वह भी प्रकाश में आ सकती है। इस बारे में इस तरीक़े की नीति अपनाई जानी चाहिए जिससे लोगों को शंका, कुशंका न हो। उनकी पूंजी सुरक्षित रहेगी इसका उन्हें विश्वास हो जाये तभी वह छिपी हुई पूंजी बाहर आ सकेगी।

जो 590 करोड़ रुपया प्रदेशों के विकास के हेतु इस बजट में बांटने की बात कही गई है उसके सम्बन्ध में मैं यह निवेदन करना चाहता हूं कि जो प्रदेश ज्यादा पिछड़े हुए हैं उनको उसमें अधिक हिस्सा दिया जाना चाहिए। जैसे उदाहरण के रूप में मध्य प्रदेश का सारा का सारा आदिवासी ऐरिया एक बहुत पिछड़ा हुआ इलाक़ा है तो उसको विशेष तौर पर सहायता देनी चाहिए।

बजट को देखने से एक बात यह साफ़ प्रकट होती है कि दिनोंदिन देश की आर्थिक स्थिति का संतुलन बिगड़ता जा रहा है। मुद्रा का भी अवमूल्यन हुआ लेकिन फिर भी हम अपने भावों पर नियन्त्रण नहीं रख सके। विदेशी मुद्रा कोष में से 6 करोड़ रुपये की अभी कमी की गई है और अन्तर्राष्ट्रीय मुद्रा कोष में से भी अभी 9 करोड़ डालर उठा लिये गये हैं। इसी तरह से देश पर कर्ज भी बहुत बढ़ गया है। अब इस तरह से दिन प्रतिदिन हमारे देश की आर्थिक स्थिति अगर बिगड़ी तो फिर हम प्रगति कैसे कर सकेंगे यह एक बड़ी शंका का विषय है। जबकि देश पर कर्जा बढ़ गया है और

[श्री यशवन्त सिंह कुशवाह]

आर्थिक दशा सुधारने की आवश्यकता है तब टैक्स लगाने के स्थान पर और आर्थिक स्थिति को और भी अधिक कमजोर कर देने के बजाय मेरा सुझाव यह है कि देश में आय के जो नये स्रोत हैं, जो भूगर्भ में और समुद्र तल में हैं, उस सम्पत्ति को प्राप्त करने का प्रयत्न करना चाहिए। इनका अधिक से अधिक उपयोग किया जाना चाहिए।

उद्योगों के सम्बन्ध में बहुत सी बातें कही गई हैं लेकिन मैं निवेदन करूंगा कि हमें फिलहाल राष्ट्रीयकरण की बात छोड़ देनी चाहिए क्योंकि अनुभव से सिद्ध हुआ कि सरकारी क्षेत्र में चलने वाले जितने उद्योग हैं, वह या तो घाटे में चल रहे हैं या नाममात्र का लाभ देकर चल रहे हैं। देश में उद्योग अगर बढ़ाने हैं, देश के बेकारों को अगर धंधा दिलाना है, तो यह अत्यन्त ज़रूरी है कि हर क्षेत्र के चाहे वह प्राइवेट सैक्टर हो, चाहे कोआपरेटिव सैक्टर हो, हर क्षेत्र को उद्योग विस्तार के लिए पूरी सुविधाएं दें।

इस सिलसिले में एक बात और करनी चाहिए, श्रम नीति में सुधार करने के लिए। अभी हर जगह के कारखानों में 'इंटकी यूनियन' को मान्यता देने की नीति कांग्रेसी सरकार की है, और हर जगह उसने इंटकी यूनियन को मान्यता दी हुई है। यह एक गलत नीति है। नई नीति उसके स्थान पर अपनाई जानी चाहिए। हर क्षेत्र में जो भी कारखाने हों उनकी यूनियंस का चुनाव श्रमिकों के गुप्त मतदान से होना चाहिए, ताकि मजदूरों के सही प्रतिनिधि उन यूनियंस में आ सकें। अभी ऐसी व्यवस्था न होने के कारण मौजूदा उद्योगों में काम कर रहे मजदूरों में असन्तोष पैदा होता है और जिसकी वजह से यह उद्योग धंधे ठीक तरीक़े से नहीं चल पाते हैं। नई नीति से उसमें सुधार हो सकता है।

मेरा निवेदन है कि राजनीति किसी बनिये की दुकान नहीं है कि जहां बांटों के हिसाब से माल तौल-तौल कर बेचा जाता है। यह तो असल में ताकत और हिम्मत का खेल है। इसमें शक्ति की आवश्यकता होती है। जब तक शक्ति नहीं है तब तक शासन का काम सफलता के साथ नहीं चल सकता है। इस शक्ति संग्रह के लिए ध्यान नहीं दिया गया है। न तो अणु अस्त्र बनाये गये हैं और न ही देश की सैनिक शक्ति को जितनी मात्रा में बढ़ाना चाहिए उतनी मात्रा में बढ़ाया गया है। इस वर्ष के बजट में मैं मानता हूं कि कुछ ध्यान दिया गया है लेकिन पर्याप्त नहीं है क्योंकि जो एक बहुत बड़ी जिम्मेदारी नये समुद्री बेड़े को बढ़ाने की हमारे सिर पर आई है उसकी तरफ़ ध्यान नहीं दिया गया है। वह जिम्मेदारी यह है कि हमारा समुद्री बेड़ा अत्यन्त मजबूत होना चाहिए नहीं तो हिन्द महासागर में चीन और जापान आ जायेंगे और हमारी स्थिति बहुत कमजोर हो जायगी और हम असमर्थ हो जायेंगे।

इस बात की बहुत बड़ी आवश्यकता है कि देश के जिन हिस्सों को हमने खो दिया है उन्हें हम पुनः पाने का प्रयत्न करें। कश्मीर का तथाकथित आज़ाद कश्मीर कहा जाने वाला इलाक़ा पुनः हमारे हाथ में आना चाहिए। इसी तरह चीन द्वारा हथियाये गये प्रदेश भी हमारे हाथ में पुनः वापिस आने चाहिएं। कच्छ पर हम दबाये जा रहे हैं और वह इसलिए दबाये जा रहे हैं कि हमें कमजोर समझा जा रहा है। जाहिर है कि जब तक हम ताक़त नहीं बढ़ायेंगे तब तक हमारा काम नहीं चल सकता है।

बस मैं एक मिनट में समाप्त किये दे रहा हूं। शासन की सफलता के लिए दो बातें अत्यन्त आवश्यक होती हैं। एक है शाख और दूसरी है धाक। लेकिन दुर्भाग्य का विषय है कि हमारी गवर्नमेंट इन दोनों ही बातों में सफल नहीं हो रही है और उसकी शाख भी नहीं है और धाक भी नहीं है। हालत यहां तक हो गई है कि उसके कहने में मातहत आई० सी० एस० अफसर भी नहीं हैं। आई० सी० एस० अफसरों में अनुशासन गिरा है। सर्विसेज़ में अनुशासन व कार्यक्षमता का रहना

किसी भी शासन की सफलता के लिए नितान्त आवश्यक होता है। इस ओर सरकार को ध्यान देना चाहिए। मुझे आशा है कि सरकार इन चीजों की ओर अवश्य ध्यान देगी।

माननीय वित्त मंत्री को मैं इस बात के लिए धन्यवाद देना चाहता हूं कि उन्होंने शराब पर टैक्स लगाया है। उसके लिए वह बधाई के पात्र हैं लेकिन मैं उनसे यह अवश्य चाहूंगा कि पोस्टकार्ड पर क़ीमत उन्हें नहीं बढ़ानी चाहिए और मैं आशा करता हूं कि वह पुनः इस पर विचार करेंगे और पोस्टकार्ड की क़ीमत केवल 5 पैसे कर देने की कृपा करेंगे।

DR. MELKOTE (Hyderabad) : I congratulate the hon. Finance Minister for the excellent budget which he has presented before the House and for having created confidence in the country.

MR. DEPUTY-SPEAKER : He may resume his speech tomorrow.

18.29 Hrs.

CORRECTION OF ANSWER TO S. Q. No. 111 RE-STUDY OF HINDI IN SCHOOLS IN MADRAS

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : In reply to a Starred Question No. 111 by Sarvashri K. N. Pandey, Rabi Ray, Kanwarlal Gupta, R. S. Vidyarthi, Ram Gopal Shalwala, N. S. Sharma, Jugal Mondal, C. K. Bhattacharyya, Mohsin and Deo Rao Patil, answered in this Sabha on 16th February, 1968, my colleague Shri Bhagwat Jha Azad had stated that no official intimation regarding the Resolution on three-language formula passed by the Madras Legislative Assembly had been received in the Government of India. It has later been found that a copy of such a Resolution had been received. The matter is under consideration of the Government. I regret the inconvenience to the Honourable House.

Sir, I give my sincere apologies for the incorrect reply given to the question earlier.

18.30 Hrs.

*STUDY OF HINDI IN SCHOOLS IN MADRAS

श्री शिव कुमार शास्त्री (अलीगढ़) : उपाध्यक्ष महोदय, जैसा अभी माननीय शिक्षा मंत्री जी ने कहा प्रश्न 16 फरवरी को यहां पर मद्रास में जो अनिवार्य हिन्दी शिक्षा के सम्बन्ध में घोषणा की गई थी उसके विषय में पूछा गया था, और उसका जो उत्तर दिया गया था वह वस्तुतः बहुत ही असन्तोषजनक था। अब उन्होंने स्पष्टीकरण कर दिया है, इससे थोड़ी-सी शान्ति प्राप्त हुई है। वास्तव में यह घोषणा इस प्रकार की थी जिसने सारे देश में एक खलबली मचा दी थी, और केन्द्र का अनुशासन और नियन्त्रण कितना शिथिल है कि उस को भावना के विपरीत एक प्रान्त ने अपना सर उठा कर इस प्रकार की घोषणा कर दी है, यह प्रश्न उसकी प्रतिक्रिया थी।

स्वराज्य आन्दोलन के समय में ही राज्य भाषा का यह प्रश्न लगभग निर्णीत हो चुका था और उस समय पर महात्मा गांधी ने दक्षिण भारत हिन्दी प्रचार सभा की स्थापना की थी, और उस समय पर प्रसिद्ध नेता, जो आज भी संसार में हैं, श्री राजगोपालाचार्य ने अपने भाषण में इस सभा की स्थापना के समय हिन्दी का नाम स्वराज्य भाषा रखने का प्रस्ताव किया था और कहा था कि यही एक भाषा है जिसके आधार पर हम अपने स्वराज्य की लड़ाई लड़ रहे हैं। जो यह दक्षिण भारत हिन्दी प्रचार सभा स्थापित हुई थी उसने वहां पर हिन्दी प्रचार में बहुत ही उपयोगी कार्य किया, जिसकी थोड़ी सी जानकारी मैं इस सभा को देना चाहता हूं, और वह इस प्रकार से है :

इस सभा द्वारा परिचालित परीक्षाओं में गत पांच वर्षों में 32 हजार से लेकर 35 हजार तक छात्र सम्मिलित होते रहे हैं। सन् 1967 में 25,509 छात्र, मद्रास शहर के अतिरिक्त, इन परीक्षाओं में सम्मिलित हुए, और अकेले मद्रास शहर से 7,273 छात्र इस की परीक्षा में सम्मिलित हुए। और इसमें भी यह बात उल्लेखनीय है कि महिलाओं की संख्या इन

***Half-An-Hour Discussion.**

[श्री शिव कुमार शास्त्री]

परीक्षाओं में सम्मिलित होने वाले छात्रों में 60 प्रतिशत थी। इस प्रकार से धीरे-धीरे मद्रास के अन्दर इस राज्यभाषा का प्रचार होता चला जा रहा था और शनैः-शनैः यह आशा थी कि आगे चल कर के जो गतिरोध सा प्रतीत होता है वह दूर हो जायेगा।

जिस समय संविधान सभा में राज्य भाषा का प्रश्न आया उस समय पर सर्वसम्मति से राज्य भाषा का गौरवमय पद हिन्दी को दिया गया, और इस प्रकार से, जैसा मैं ने अभी उल्लेख किया, अहिन्दी भाषी प्रान्तों में भी यह भाषा धीरे-धीरे प्रगति कर रही थी। लेकिन आगे चल कर के इसका विरोध हुआ, और उस विरोध का सबसे पहला कारण यह था कि भूल से हमारे कर्णधारों ने भाषा के आधार पर राज्यों का पुनर्गठन प्रारम्भ किया। उसके आधार पर लोगों का विशाल दृष्टिकोण संकुचित हो गया, वह अपने-अपने छोटे दायरों में सोचने लगे और इस प्रकार से एक विरोध की भावना उत्पन्न हुई, तथा उस समय पर प्रान्तीय भाषाओं का प्रश्न प्रमुख रूप से आया। यद्यपि राज्य भाषा हिन्दी के साथ प्रान्तीय भाषाओं का विरोध नहीं है, वह तो एक ही क्षेत्र की है, समान क्षेत्र की है, लेकिन वह इस प्रकार का था कि उसके मन में एक कड़ुवाहट की भावना थी, एक विद्वेष की भावना थी।

दूसरी बात यह है कि सरकार प्रारंभ से ही हिन्दी के राज भाषा होने के प्रश्न पर उपेक्षा की दृष्टि से चलती रही और शिथिलता से चलती रही। लगता अब भी वही है। कहा तो यह जाता है कि हम धीरे-धीरे प्रगति करेंगे, लेकिन वह धीरे का समय कब आयेगा? लगता है कि लेटे हुए पड़े हैं, कोई आन्दोलन उठता है तो थोड़ी-सी आंख खुल जाती है और उसके बाद करवट बदल कर फिर लेट जाते हैं। इस प्रकार से धीरे-धीरे प्रगति कभी नहीं होगी। इस लिये राज्य भाषा के प्रश्न को केन्द्रीय सरकार ने ही बड़ी शिथिलता और उपेक्षा की दृष्टि से देखा। इस लिये भी इसका विरोध आगे चल कर बढ़ा।

इसके अतिरिक्त तीसरी बात जिस कारण से इस राज्य भाषा का विरोध हुआ वह थी केन्द्रीय नौकरियां। केन्द्र में सर्विस देने के समय पर जिस प्रकार से पहले गौरवमय स्थान अंग्रेजी को प्राप्त था उस समय के बाद भी जहां पर राज्य भाषा की जानकारी के लिये भी थोड़ा-सा ध्यान दिया जाना चाहिये था, वह नहीं दिया गया। इस लिये भी इसका विरोध हुआ, और विरोध इतना उग्र हो गया कि सन 1963 में आ कर के ही राज्य भाषा विधेयक प्रस्तुत करने की आवश्यकता अनुभव हुई और भारत के स्वर्गीय प्रधान मंत्री श्री नेहरू ने दक्षिण के लोगों को कुछ आश्वासन दिये। उन आश्वासनों की व्याख्या इस समय तक बड़ी गलत की जा रही है। नेहरू जी ने जो आश्वासन दिया था वह यह था कि जब तक दक्षिण के लोग या अहिन्दी भाषी प्रान्तों के लोग हिन्दी से परिचित नहीं होते तब तक अंग्रेजी बराबर चलती रहेगी और धीरे-धीरे जब वह उसको ग्रहण कर लेंगे, उसकी जानकारी प्राप्त कर लेंगे, तो उस समय पर वह सब प्रकार से राज्य भाषा के पद पर आसीन हो जायेगी। आश्वासन का अभिप्राय यह कभी नहीं था कि उन्हें छूट दे दी गई कि वह हिन्दी न पढ़ें। अब कहा यह जा रहा है कि नेहरूजी ने जो आश्वासन दिये थे उनका सरकार पालन नहीं करती, यद्यपि यह काम बिल्कुल ठीक तरह से चल रहा था और उसकी कोई विशेष आवश्यकता नहीं थी, और लोग ऐसा कहते भी थे। लेकिन दक्षिण के लोगों ने ही यह जोर डाला कि नेहरू जी ने जो आश्वासन दिये थे उन्हें क्रियान्विति का रूप दिया जाये। इस लिये पहले राज्य भाषा विधेयक और उसके बाद राज्य भाषा (संशोधन) विधेयक आया। यद्यपि उसके पीछे बात यह थी कि दक्षिण के लोग सन्तुष्ट हो जायेंगे, यहां के लोगों को इस तरह का सन्तोष था ही नहीं। हुआ परिणाम यह कि वह सन्तोष नहीं हुआ जिसको मुहावरे की भाषा में कहा जाये तो गुनाह बेलज्जत हो गया। न उधर सन्तोष हुआ और न ही इधर सन्तोष हुआ। हुआ यह कि जिस समय राज्य भाषा

संशोधन विधेयक पास हुआ, उस समय तक तो शान्ति थी और किसी प्रकार की प्रतिक्रिया दक्षिण में नहीं थी, लेकिन जब यहां से श्री कामराज मद्रास में गये, और वहां पर वक्तव्य दिया तो उसकी प्रतिक्रियास्वरूप वहां पर झगड़े हुए, और इस समय भी वही स्थिति है। राज्य भाषा संशोधन विधेयक पास होने के बाद भी अब की बार कांग्रेस कार्यकारिणी समिति की बैठक से जा कर उन्होंने वहां जो भाषण दिया, उसके कारण से भी बावेला शुरू हो गया। इस लिये मेरा यह आरोप है कि दक्षिण में जो भी गड़बड़ हुई है उसके मुख्य स्रोत श्री कामराज रहे हैं और दूसरे नम्बर पर श्री सुब्रह्मण्यम् रहे हैं। उसी के आधार पर आगे चल कर 23 जनवरी को जो संकल्प वहां की असेम्बली में पास हुआ उसमें वहां पर जो अनिवार्य हिन्दी शिक्षा होती थी वह समाप्त कर दी गई।

अब मैं जानना चाहता हूं कि नेहरूजी के साथ वहां पर विश्वासघात किया गया या यहां पर किया गया? नेहरूजी का आश्वासन तो यह था कि वह धीरे-धीरे हिन्दी सीखें, और जब उनको जानकारी प्राप्त हो जाय तो फिर उसके बाद अंग्रेजी का प्रचलन समाप्त कर दिया जाये। लेकिन हुआ यह कि जो आधार था जानकारी का वही समाप्त कर दिया गया। वहां के 2400 स्कूलों में जो हिन्दी के विद्यार्थी थे उनके लिये लगभग 5000 अध्यापक थे जो कि शिक्षा देते थे। लेकिन एक दिन के लिये भी उनको इतना सब्र और सन्तोष नहीं हुआ। यहां तो यह कहा जाता है कि धीरे-धीरे होना चाहिये, लेकिन वहां पर एक साथ विस्फोट कर दिया गया और 23 जनवरी को यह संकल्प पास हुआ तथा 25 जनवरी को आदेश दे दिया गया कि हिन्दी शिक्षा समाप्त की जाती है। यहीं तक नहीं, एन० सी० सी० और ए० सी० सी० में जो हिन्दी में आदेश दिये जाते थे उनके लिये भी आज्ञा दे दी गई कि वह हिन्दी में नहीं होंगे। इसके मामले में भी केन्द्र से कोई सम्बन्ध नहीं, उससे कोई विचार विनिमय नहीं किया गया, और वहां पर उस ट्रेनिंग को ही समाप्त कर दिया गया। एक तरफ हमारे सामने सुरक्षा की समस्यायें हैं और दूसरी तरफ इस घृणा और विद्वेष की भावना के आधार पर एक प्रान्त में इस तरह का कदम उठाया जाता है।

इस लिये मैं कहना चाहता हूं कि हमारे शिक्षा मंत्री जी ने एक बहुत ही क्रान्तिकारी फार्मूला देश के सामने रक्खा, जिसकी चारों तरफ बड़ी सराहना हुई, और वह था त्रिभाषा फार्मूला। इस त्रिभाषा फार्मूला को राष्ट्रीय एकता परिषद् का समर्थन प्राप्त हुआ, सेंट्रल ऐडवाइजरी बोर्ड का समर्थन प्राप्त हुआ, मुख्य मंत्री सम्मेलन द्वारा उसका समर्थन हुआ, लेकिन हुआ यह कि एक राज्य ने मनमाने ढंग से वहां सारी की सारी बात समाप्त कर दी। उन्होंने दो भाषायें पढ़ाये जाने की घोषणा की है और उसको प्रचलित कर दिया है। घृणा और विद्वेष की भावना वहां पैदा कर दी गई है। यह यहां तक पैदा कर दी गई है कि एंग्लो इंडियन स्कूलों के विषय में जब उन से पूछा गया कि अगर और कोई अहिन्दी भाषी वहां हिन्दी भी पढ़ना चाहे तो पढ़े या न पढ़े तो इसके जवाब में कहा गया कि हिन्दी न पढ़े, चाहे लैटिन ही क्यों न पढ़े, लेकिन हिन्दी न पढ़े। इससे ज्यादा शोकजनक बात और क्या हो सकती है। अगर यही बात दूसरे प्रान्तों वाले करें तो हमारे देश का क्या बनेगा?

अन्त में मैं दो एक सुझाव देना चाहता हूं। केन्द्र में और राज्यों में भिन्न भिन्न दलों की चाहे सरकारें हो लेकिन राष्ट्रीय महत्व के निर्णयों पर उनमें आपस में तालमेल होना चाहिये। ऐसा नहीं होना चाहिये कि प्रतिदिन तोड़फोड़ की घटनायें घटती रहें।

जहां पर इस प्रकार की तोड़फोड़ की घटनायें हों, राष्ट्रीय ध्वज का अपमान हो, राष्ट्रीय गीत का अपमान हो, उसको एक राष्ट्र-द्रोह का कार्य समझा जाना चाहिये और उसके लिए कड़ी से कड़ी सजा दी जानी चाहिये।

SHRI V. KRISHNAMOORTHI (Cuddalore) : Sir, is it not a fact that the whole controversy has arisen after

[Shri V. Krishnamoorthi]

the amendments to the Official Language Bill as well as to the Resolution after the Bill as well as the Resolution was introduced in the Lok Sabha? Is it not a fact, also, that the act of the Government of Madras in passing a resolution to the effect that this three-language formula shall be scrapped, Tamil and English alone shall be taught and Hindi shall be eliminated altogether from the curriculum in all the schools in Tamilnad is within the limits prescribed in the Constitution under article 246 which says that the State has exclusive power to make laws with respect to any matter enumerated in the State List and "Education including universities" is within the State List?. The hon. Prime Minister and other leaders have already stated that they are going to consider the whole language issue and also the resolution by calling a round table conference. Under these circumstances, may I know from the hon. Minister of Education what wrong the Government of Madras has done when it acts within the framework of the Constitution?

श्री रवि राय (पुरी) : पिछले कई सालों से दक्षिण भारत की हिन्दी प्रचार सभा हज़ारों की तायदाद में वहां के लोगों को हिन्दी सिखा रही है। तमिलनाड के लोगों को भी हिन्दी सिखाई गई है। वहां पर हिन्दी सिखाने वाले जो पदाधिकारी हैं श्री सत्य नारायण उनसे मेरी बात हुई है। उन्होंने मुझे बताया है कि हम भले ही पिछले बीस साल से हिन्दी सिखाने का काम कर रहे हैं लेकिन अब इसका कोई मतलब नहीं रह गया है।

मैं समझता हूं कि तमिलनाड की सरकार ने एक बहुत ही अच्छी चीज की है। उसने विधान सभा में पास कर दिया है कि वहां तमिल को फौरन लागू कर दिया जाए। मैं जानना चाहता हूं कि क्या शिक्षा मंत्री इसको अच्छा मानते हैं कि तमिलनाड की सरकार हिन्दुस्तानी भाषाओं को ऐच्छिक भाषायें न माने लेकिन अंग्रेज़ी को एक आवश्यक विषय बना दे? क्या उसके बदले यह अच्छी चीज नहीं होगी कि हिन्दुस्तानी भाषाओं को ऐच्छिक भाषायें बनाया जाए? उसने जो अंग्रेज़ी को अनिवार्य विषय बनाया है इसको मैं गलत समझता हूं। मैं जानना चाहता हूं कि विधान सभा में सर्व-सम्मति से जो प्रस्ताव पास हुआ है उसके बाद क्या शिक्षा मंत्री जी ने अन्नदुराय साहब से बातचीत की है? मैं मानता हूं कि यह सब चीज़ जैसा कि कृष्णमूर्ति साहब ने कहा है, भाषा बिल के चलते हुए हुई है।

मैं जानना चाहता हूं कि क्या शिक्षा मंत्री तमिलनाड सरकार को कहेंगे कि वह तमिल को आवश्यक विषय बना दे और विश्वविद्यालयों और कोर्ट कचहरी में इसको माध्यम बना दे लेकिन अंग्रेज़ी के बदले कोई एक दूसरी हिन्दुस्तानी भाषा को वहां चलाये तो ज्यादा अच्छा होगा?

MR. DEPUTY-SPEAKER: I must point out one thing to those hon. Members who have written to me, for instance, Shri Kandappan and Shri Deorao Patil. The notices were not received in time. Every time if I were to by-pass the notice and contravene rule 53(5), it would be difficult.

SHRI S. KANDAPPAN (Mettur): I gave notice during the question hour.

MR. DEPUTY-SPEAKER: I know. There is a well laid down rule which we have to follow. If I permit one to ask question without notice, I will have to permit others also. For instance, if I allow Shri Nambiar to ask a question, he will take at least two or three minutes. So, I would inform those hon. Members who have given late notice that this is the last time I am permitting them to ask questions because the question raised is very important and is a very sensitive issue. Henceforward they will not get such an opportunity.

SHRI NAMBIAR (Tiruchirappalli): May I know whether it is not a fact that all the fourteen languages are to be treated equally and that a special consideration is shown to Hindi and thereby putting the other 13 languages as secondary languages, which has caused the stir and that because of the passing of the Amended Resolution in Parliament, which we all opposed and deplored, the people of non-Hindi areas have become

more suspicious and whether the Government are considering seriously to review the situation and, if necessary, to abrogate or rather negate the Resolution which was passed in Parliament and thereby create a sense of security in the people of the non-Hindi area so that they may consider that they also will have equal opportunity to develop their own language and in the long run, if all will agree, we will voluntarily agree to evolve a common language?

SHRI S. KANDAPPAN : The answer that was given in the middle of February........

MR. DEPUTY-SPEAKER : That has been corrected. He start with the correction.

SHRI S. KANDAPPAN : After a month the hon. Minister of Education has thought it fit to correct it, which shows the callous attitude of the Centre to the burning problem which is creating a lot of misapprehension and a lot of complications, particularly in the southern part of the country. I would like to know whether the Government would take into consideration the serious developments that have taken place, particularly in Tamilnad, after the passing of the Amended Resolution on the floor of the House and whether they would come forward with necessary measures to satisfy the genuine aspirations of the student community in Tamilnad.

श्री देवराव पाटिल (यवतमाल): मद्रास राज्य ने नई नीति अपनाई है। उसके अनुसार उसने एक आदेश निकाला है कि जिनकी मातृभाषा हिन्दी नहीं है उनको हिन्दी न पढ़ाई जाए। इस आदेश को उसने चालू शिक्षा सत्र में निकाला है। इस कारण से वहां जो हिन्दी के शिक्षक थे वे भी काफी बेकार हो गए हैं।

मैं जानना चाहता हूं कि उन बच्चों के बारे में जो हिन्दी पढ़ रहे हैं और उन शिक्षकों के बारे में जो हिन्दी पढ़ा रहे थे, क्या राज्य सरकार से आपने पूछताछ की है। और उनको सुविधाएं देने का कोई प्रयत्न किया गया है? अगर नहीं किया गया है तो क्या प्रयत्न किया जाएगा?

SHRI GADILINGANA GOWD (Kurnool) : Before 1953 there was absolutely no controversy in the country. This controversy has increased only after the formation of linguistic States. Will the Government consider whether it is possible to scrap up the linguistic State formula?

श्री प्रकाशवीर शास्त्री (हापुड़): जिन लोगों ने हिन्दी का विरोध को एक राजनीतिक हथियार बनाया हुआ है, उन से मैं कुछ नहीं कहना चाहता। लेकिन मैं दक्षिण भारत के और अहिन्दी भाषी राज्यों के उन भाइयों भावनाओं से सर्वांश में सहमत हूं कि नौकरियों में आने के लिए उनपर कोई असमान बोझ नहीं पड़ना चाहिए। मैं मानता हूं कि अगर ऐसा होता है तो उससे देश की राष्ट्रीय एकता पर प्रभाव पड़ेगा। इसी आधार पर राज भाषा संशोधन विधेयक जब पारित हो रहा था उस समय गृह मन्त्री श्री चव्हाण ने जब यह कहा कि हिन्दी भाषी राज्यों के लोगों को कोई एक अहिन्दी भाषी राज्यों की भाषा सीखनी होगी तो हमने उसका स्वागत किया था।

मैं जानना चाहता हूं कि ये जो पांच हजार हिन्दी पढ़ाने वाले अध्यापक वहां बेकार हुए हैं इस मद्रास राज्य विधान सभा के प्रस्ताव के पारित होनेके बाद उनके और उनके परिवार के भविष्य के सम्बन्ध में आपने क्या कोई निर्णय किया है?

इस बात में कहां तक सच्चाई है कि भारतीय भाषाओं को आपस में लड़ाने के लिए अंग्रेजी-समर्थक विदेशों का करोड़ों रुपया इस देश में लग रहा है? क्या सरकार ने उस के बारे में जानकारी ली है; यदि हां, तो वास्तविक स्थिति क्या है?

SOME HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER : I am allowing only those who have given their names even at the late stage. It is very difficult to accommodate others. I cannot allow everybody.

SHRI SEZHIYAN (Kumbakonam) : May I know after the three-language formula which was enunciated for all

[Shri Sezhiyan]

the States in India was followed and implemented in Hindi States in contrast with the hon-Hindi States? May I also know whether the hon. Minister is aware that, after passing the Resolution in the Madras Assembly, the Chief Minister and the Education Minister have categorically stated that no Hindi teacher will be rendered jobless, that no one will be thrown out of employment and that all will be absorbed in the existing educational institutions?

DR. MELKOTE (Hyderabad): Will the hon. Minister please clarify whether it is not a fact that the Dakshin Bharat Hindi Prachar Sabha does not belong only to Madras State but it belongs also to Kerala, Andhra Pradesh and Mysore and, in view of this, and also in view of the grant received from the Centre for the benefit of all the four States, will he consider the feasibility of shifting it to Hyderabad, Andhra Pradesh, which is a more suitable place?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Mr. Deputy-Speaker Sir, several of the hon. Members have taken part in this discussion. I have pointed out the recent decision of the Madras Government to remove the teaching of Hindi at the school stage and to sorap the three-language formula. But these are not isolated educational decisions. These are corollaries to the stand taken by the Madras Government on the basic question of the official language.

The Madras Assembly Resolution urges that the Union Government should forthwith susped the operation of the Official Languages (Amendment) Act, 1967 as well as the Resolution on the language policy as this would impose an additional language burden on the people in the non-Hindi States. I might recall, as mentioned, by Shastriji also, that Shri Y. B. Chavan, the Home Minister, while replying to the debate in the Rajya Sabha, on the Resolution, had held out an assurance that this inequality of burden owuld be reduced by full implementation of the three-language formula.

SHRI SEZHIYAN: One more assurance.

DR. TRIGUNA SEN: Some other proposals for removing the grievance about inequality of burden are also being considered by the Home Ministry and the Government as a whole. But, unfortunately, this question of language continues to excit too much passions and emotion and is proving a hindrance in evolvig a consensus on the whole subject.

Sir, the Prime Minister, in her reply to the debate on the President's Address, in Lok Sabha, on the 23rd February pointed out that in the present climate, the less we talk about the language problems, the better for the tempers to come down. Once the tempers have come down and a favourable climate created, we will all be in a better position to sit together and discuss the problem and try to find a solution which will strengthen the unity of the country and facilitate communication between the people of this country at all levels, and in all walks of life. Now, in so far as the question of the three-language formula is concerned, I wish to take this opportunity to point out that education, as rightly said by my hon. friend, Shri Nambiar, is a State subject, the implementation of this formula in different States has not resulted from any direction of the Central Government. It emanated from the consensus reached amongst others between the Chief Ministers of different States.

SHRI PRAKASH VIR SHASTRI: Inculding Mardras.

DR. TRIGUNA SEN: The Central Government believes that this formula and its effective implementation at schools will offer a satisfactory solution to the language problem. I have no doubt that, one a national solution to the language problem has been found, the language policy in the schools of that State, I mean the Madras State, will have no difficulty in adjusting itself suitably. I would have been happier if the Madras Government dad not decid-

ed to do away with the 3-language formula, when the Resolution of the Madras Assembly itself clearly seeks.

"To request the Union Government to convene a high level conference of leaders of all political parties to re-examine the language problem and devise a method to remove the hardship caused by the language Resolution passed along with the Official Languages (Amendment) Act, 1967."

Perhaps, after making this appeal, they could have waited before taking this step...... (*Interruptions*) Since the 3-language formula had already been in operation in the Madras State, to my mind, it would have been better to let it continue to operate till the recommendations of the high level conference envisaged in the Resolution of the Madras Assembly itself became available. However, I am an optimist and I strongly believe that, once a satisfactory solution to the problem has been found, the language policy of the Madras Government will also have no serious difficulty in readjusting itself accordingly.

The question raised by the hon. members regarding the future of a large number of Hindi teachers in Madras State is, of course, a serious human problem. I think, it will be a bad day for any State Government to dispense with the services of a large number of its loyal teachers in pursuance of, what can only be called, a snap decision. But here also....... (*Interruptions*)

SHRI S. KANDAPPAN : On a point of order.

His statement will only complicate the situation in the Madras State. I would like to know from the hon. Minister whether he has got any information that, after the passing of the Resolution, any Hindi teacher has been retrenched. If there is no intemation to that effect, he should not make that statement.

DR. TRIGUNA SEN : The hon. member should have some patience. He should allowe me to finish my sentence ......

SHRI S. KANDAPPAN : This is a very serious statement to make. There has been no retrenchment whatsoever.

MR. DEPUTY-SPEAKER : Order, order. Does the Minister not recognise the seriousness of the problem ?

SHRI S. KANDAPPAN : I think, he does not.

DR. TRIGUNA SEN : Please allow me to finish what I want to say. The hon. Member does not listen to me, but only goes on asking questions and raising points of order.

Here also, I think, the picture is not so bad. Although we have no exact information from the State Government on this matter, I wish to read out to you from the Education Department order dated the 24th January, 1968. This order clearly provides :

"The Government desires to make it clear in this connection that every effort will be made to absorb the existing Hindi teachers in suitable posts for which they are found qualified."

श्री प्रकाशवीर शास्त्री : वे तो और किसी विषय में क्वालिफाइड ही नहीं हैं; उन को कहां एबजार्ब करेंगे ?

SHRI V. KRISHNAMOORTHI : Let them bother themselves about the teachers in their own area. Let them not bother about the teachers in our area; we will take care of them.

SHRI S. KANDAPPAN : They have rather been paid without any work. Not a single teacher has been retrenched.

DR. TRIGUNA SEN : I have no doubt that, in keeping with the spirit of this order of the State Government, they will view the whole question with utmost sympathy and take every possible step to remove any hardship likely to be caused to the Hindi teachers of

[Dr. Triguna Sen]

the State on account of the implementation of the State policy. I may say here that the Madras Education Minister, Shri Nedunchezhiyan, is personally known to me; I have high regard for his understanding and sympathetic approach to problems affecting teachers and I have no doubt in my mind that the interests of these teachers are safe in his hands.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet against at 11 A.M. tomorrow.

19 Hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 12, 1889 (Saka).